Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
Shiv Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332001
Phone- 01572-248009, Email- rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/ Gen-276/ 707 Date: 12-07-2024

To,

The Registrar General
National Green Tribunal (Central Zone Bench)
Bhopal

Sub: Joint Committee Report in the matter of Original Application No.131/2024(CZ), Moti Singh Shekhawat Vs State of Rajasthan & Ors order dated 24/05/2024 passed by Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL

Ref: Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL order dated 24/05/2024

Sir,

With reference to above, please find enclosed herewith report of Joint Committee for kind consideration.

Enclosed: - As above

Yours Sincerely

(Pradeep Kumar Asnani)
Regional officer

Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL

Joint Committee Report in the matter of Original Application No.131/2024(CZ), Moti Singh Shekhawat Vs State of Rajasthan & Ors

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(1)

Joint Committee Report in the matter of Original Application No.131/2024(CZ), Moti Singh Shekhawat Vs State of Rajasthan & Ors order dated 24/05/2024 passed by Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL

1. Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL vide order dated 24/05/2024 has directed inter-alia as follows: -

   1. The grievance in this letter petition is illegal mining in Khasra no. 80 which falls under the Arawali region in village Ballupura Gram Panchayat Khora in Dantaramgrah Tehsil Sikar District of Rajasthan. It is further stated that the mining within the area of Arawali Hills has been totally prohibited by the order of the Hon'ble Supreme Court of India and inspite of the fact that mining is prohibited some influential persons are regularly busy and continuing the mining operation in violation of environmental rules in blatant violation of order of Hon'ble Supreme Court of India.

   7. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

   (i) One Representative of Collector, District Sikar (Rajasthan.)

   (ii) One Representative of State Pollution Control Board, (Rajasthan.)

   The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

2. In compliance to the order passed by the Hon'ble NGT, the District Collector Sikar vide order dated 10/06/2024 has appointed SDM, Danta Ramgarh and State Pollution Control Board vide order dated 30/05/2024 has appointed Regional Officer RSPCB, Sikar.(Enclosed- Annexure-1 (Colly))

3. The committee has conducted meeting and visited the site on dated 28/06/2024 along with Sh Ashok Verma, Mining Engineer, Department of Mining & Geology, Sikar and Sh Sumer Singh Yadav, Asst. Conservator of Forest, Sikar. Committee visited the site of Mining Leases at Khasra No 80, Village Ballupura Tehsil Danta Ramgarh, Distt Sikar. There are 12 Mining leases out of which 02 Mining leases are operative, 04 Mining leases are non-operative, 04 mining leases are closed and rest 02 are also transferred in favour of Govt of Rajasthan. The committee also took photograph and asked mining department to submit factual information(Enclosed -Annexure -2). The Department of Mining & Geology, Sikar has submitted factual report on 08/07/2024 with documents (Enclosed-Annexure-3 Colly). In light of site visit and factual report of the Department of Mines and Geology. It is submitted that:-

   A. Khasra number 80 of village Ballupura, Panchayat Khora Tehsil Dantaramgarh District Sikar, area 62.56 hectares, falls in the category of mountain Aravali.

   B. The Department of Mining & Geology, Government of Rajasthan has permitted total number of 12 mining leases in Khasra No. 80 of Village

Ballupura, Tehsil Dantaramgarh District Sikar. Sanction area of each mining lease is 1 Hectare. Mining lease permitted for mining of Masonry Stone. Details of the mining leases , validity etc are as per the following table :-

Sr. No.	Lease holder's name	ML No.	Lease approval by Mining Department	Validity of lease	Environment Clearance Status	Consent to Operate Status
1.	Sugan Singh	182/1993	06/01/1994	10/10/1994 to 50 years	EC issued by SEIAA on dated 10.05.2023	CTO was issued on dated 07.07.2023 and Valid upto 31.05.2028
2.	Santosh Devi	30/1996	24/07/1996	24/09/1996 to 50 years	EC issued by DEIAA on dated 03.02.2017	CTO was issued on dated 23.06.2022 and Valid upto 30.04.2027
3.	Karan Singh	197/1996	23/03/1999	28/05/1999 to 50 years	EC issued by DEIAA on dated 18.07.2017	CTO was issued on dated 22.08.2023 and Valid upto 31.01.2028
4.	Ramdev Singh	211/1997	05/11/1998	28/05/1999 to 50 years	EC issued by SEIAA on dated 17.03.2021	CTO was issued on dated 07.06.2022 and Valid upto 31.01.2027
5.	Bhanwar Lal Jat	25/2001	31/07/2001	05/11/2001 to 50 years	EC issued by DEIAA on dated 06.04.2018	CTO was issued on dated 08.05.2018 and Valid upto 31.03.2023
6.	Jai Bhawani Stone Crushing Ind.	24/2001	31/07/2001	05/11/2001 to 50 years	EC issued by DEIAA on dated 06.04.2018	CTO was issued on dated 14.07.2022 and Valid upto 30.09.2027
7.	Durga Lal Kumavat	135/1989(new 65/2000)	10/07/1991	04/10/1991 to 10 years	-	-
8.	Ramsahay Jat	269/2003	08/11/2004	24/03/2005 to 20 years	-	-
9.	Ramkaran Jat	271/2003	08/11/2004	24/03/2005 to 20 years	-	-
10.	Ramsahay Jat	272/2003	08/11/2004	24/03/2005 to 20 years	-	-
11	Suganath Sidh	32/96	23/07/1996	24/09/1996 to 20 years	-	-
12	Hemaram Jat	262/90	18/04/1991	26/10/1991 to 20 years	-	-

C. Hon'ble Supreme Court vide order dated 08/04/2005 has restrained mining in any area in Arawali hills falling in the State of Rajasthan, where permission may have been accorded after 16th December, 2002(Enclosed- Annexure 04).The Department of Mines and Geology has issued letter to their official on 09/01/2006 to ensure compliance of Hon'ble Supreme Court

Directions.(Enclosed-Annexure-5) Therefore, the mining work has remained closed in 04 leases (out of 12 leases), which is approved in the said Khasra No. 80, after 16.12.2002 and listed at Serial no 7 to 10. Durning inspection no mining activity were reported in said 04 Mining leases

D. The Department of Mines and Geology has submitted that the mining is permitted in mining leases listed from serial no 1 to 06 as they are sanctioned before 16th December, 2002. The validity of mining leases extended upto 50 years according to RMMCR-2017 rule no9(2). Out of these leases 02 Mining lease holder has obtained Environment Clearance from the State Level Environment Impact Assessment Authority, Rajasthan (SEIAA)and remaining 04 Mining Leases has obtained Environment Clearance from District Level Environment Impact Assessment Authority(DEIAA), these 04 mines have submitted application on the portal Parivaesh-2.0 of the Ministry of Forest, Environment and Climate Change, Government of India for reappraisal by SEIAA, Rajasthan. All these 06 mines have obtained Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act-1981 from Rajasthan State Pollution Control Board.

E. During inspection Mining lease no 182/1993 & 30/1996 was operative, which is listed at Sr. No 1& 2. The Mining lease number 197/1996, 211/1997 and 24/2001were reported non operative, these mines listed at Sr No 3,4,&6. Mining Department is not issuing Ravvana to the mine listed at Sr No 05 as the CTO granted by the Rajasthan State Pollution Control Board is expired, hence mining operation is closed.

F. Mining Department has also submitted that Due to expiry of the period of mining leases recorded at serial number 11 and 12 of the above table, the possession of the mining leases has been taken in favor of the State Government. Durning inspection no mining activity were reported in said 02 Mining leases

G. The Committee has also requested Applicant to produce Document/ Hon'ble Supreme Court order regarding prohibiting mining activity within 01 KM of Aravali Hills(Enclosed- Annexure-6). But same has not been produced. However, Department of Mines and Geology has also produced Hon'ble Supreme Court of India Order dated 09/05/2024(Enclosed- Annexure-7). According to the order of Hon'ble Supreme Court of India and the issues with regard to illegal mining as well as mining under the permissions granted by the States in Aravalli Hills/Ranges is pending before Hon'ble Court. The Hon'ble Court has directed inter-alia that-

" ***Until further orders, though all the States in which Aravalli Ranges and Hills are situated would be at liberty to consider and process the applications for grant of mining leases and also for renewal thereof including obtaining 19 statutory clearances from the various authorities, no final permission***

shall be granted for mining in the Aravalli Hills/Ranges, as defined in the FSI Report dated 25.08.2010, without permission from this Court.

Needless to state that this order in no way shall be construed as prohibiting the legal mining activities which are being carried out in accordance with the valid permits/licences.

Needless further to state that our orders are restricted only to the mining in the Aravalli hills/ranges."

H. There is no wild life sanctuary/ national park located within 10 KM radius of the area. The copy of District Conservator of Forest, Sikar letters issued for various mines located in Khasra no 80 khasra no Ballupura, Tehsil Dantaramgarh District Sikar is enclosed at Annexure -8.

Conclusion: - In view of above it is submitted that the Khasra number 80 of village, Ballupura, Panchayat Khora Tehsil Dantaramgarh District Sikar, area 62.56 hectares, falls in the category of mountain Aravali. There is no restriction for mining in 06 mines in accordance with the Direction of Hon'ble Supreme Court dated 08/04/2005 and also obtained Environment Clearance and Consent to Operate from the competent Authorities, remaining 06 are restricted for mining in accordance with the Hon'ble Supreme Court Orders.

The report is being submitted for kind perusal of Hon'ble National Green Tribunal Central Zone Bench, BHOPAL

(Pradeep Kumar Asnani)
RO, RSPCB, Sikar

(Govind Singh Bhichher)
SDM, Dantaramgarh, Sikar

Annexure-1 (5)

(17)

राजस्थान सरकार

कार्यालय जिला कलक्टर, सीकर

क्रमांकः राजस्व/2024/822 दिनांकः 10/6/24

:आदेश:

माननीय राष्ट्रीय हरित प्राधिकरण सेन्ट्रल जोन बैंच भोपाल में विचाराधीन Original Application 131/2024 (CZ) मोती सिंह शेखावत बनाम राजस्थान राज्य व अन्य में पारित आदेश दिनांक 24.05.2024 से प्राप्त निर्देशों की अनुपालना में सीकर जिले के दांतारामगढ़ उपखण्ड में ग्राम पंचायत खोरा में अरावली में अवैध खनन को रोकने एवं अरावली का संरक्षण करने के संबंध में माननीय नेशनल ग्रीन ट्रिब्यूनल में जिला कलक्टर सीकर का पक्ष रखने हेतु उपखण्ड अधिकारी दांतारामगढ़ को नियुक्त किया जाता है।

(कमर चौधरी)
जिला कलक्टर, सीकर
दिनांकः 10/6/24

क्रमांकः राजस्व/2024/822

प्रतिलिपिः :–

1. उपखण्ड अधिकारी, दांतारामगढ़।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर।
3. खनि अभियन्ता, खान एवं भू विज्ञान विभाग, सीकर।
4. उप वन संरक्षक सीकर।
5. रक्षित प्रति।

जिला कलक्टर, सीकर

RajKaj Ref 7908229

Signature vali

Digitally signed by Qumrer Ul Choudhary
Designation : Collector & District Magistrate
Date: 2024.06.10 15:56:13 IST
Reason: Approved

(6)

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (609) RPCB/Legal/NGT/2024/ 575 Date: 30-05-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Sikar
Email: - ro.sikar@gmail.com

Subject - Hon'ble National Green Tribunal, Bhopal order dated 24.05.2024 in Original Application No. 131/2024 (CZ), Moti Singh Shekhawat V/s State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 24.05.2024 and directed inter-alia as follow:-

7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

(i) One representative from the District Magistrate, Sikar (Rajasthan)

(ii) One representative from the State Pollution Control Board, (Rajasthan)

8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 24.05.2024. Copy of Hon'ble NGT order dated 24.05.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. District Magistrate, Sikar , Rajasthan

Member Secretary

Regional Officer Rajasthan State Pollution Control Board Receipt No. 916 Date 10-6-24 SIKAR

RajKaj Ref
7636938

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.05.30 15:45:09 IST
Reason: Approved

Annexure - 2 (7)

मौका - पर्चा

आज दिनांक 28.06.2024 को माननीय हरित न्यायाधिकरण सैन्द्रल जोन भोपाल में विचाराधीन एप्लीकेशन 131/2024 (CZ) मोतीसिंह शेखावत बनाम स्टेट ऑफ एम्ड अदर्स के संम्बंध में खसरा नं. 80, ग्राम - बल्लुपुरा, पंचायत - खोरा, तहसील - दांतारामगढ़, जिला - सीकर का निरीक्षण किया गया एंव पाया गया कि :-

(1) M.L. No. 182/93 [New No. 329/2004] एंव 30/1996 संचालित स्थिती में है।

(2) M.L. No. 197/1996 एंव 261/97, 25/2001 एंव 24/2001 में खनन कार्य बंद है। खनन विभाग के प्रतिनिधी ने बताया कि उक्त खनन पट्टा में खनन कार्य कुछ समय से बंद है।

(3) M.L. No. 135/89, 269/2003, 271/2003 एंव 272/2003 अरावली क्षेत्र एंव खनन विभाग द्वारा जारी नियमों के अनुसार खनन कार्य बंद है। मौके पर उक्त खनन पट्टों में पिट, माईनिंग उपकरण इत्यादि मौजूद नहीं पाए गए।

28/6/24
RO, RSPCB

(8)

बैठक कार्यावाही विवरण

माननीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 131/2024 (सीजेड) मोती सिंह शेखावात बनाम स्टेट ऑफ एण्ड अदर्स के सम्बन्ध में आज दिनांक 28.06.2024 को समय सुबह 10 बजे कार्यालय उखण्ड अधिकारी एवं उपखण्ड मजिट्रेट कार्यालय दांतारामगढ़ में संयुक्त कमेठी की बैठक का आयोजन किया गया। जिसमें खनि अभियंता, खान एवं भू–विज्ञान विभाग, सीकर के द्वारा बताया गया कि खसरा नम्बर 80 में ग्राम बल्लुपुरा पंचायत खोरा तहसील दांतारामगढ जिला सीकर में कुल 12 खनन पट्टे आवंटित किये गये थे जिनमें से वर्तमान में 04 खनन पट्टे अरावली क्षेत्र में होने के कारण बन्द करवा दिये गये है, 02 खनन पट्टों की अवधि पूर्ण हो चुकी है व कब्जा राज्य सरकार के पास है तथा शेष 06 खनन पट्टों मे खनन कार्य नियमानुसार किया जा रहा है। कमेठी द्वारा खनि अभियंता, सीकर को निम्न सूचनाऐं 03 दिवस में उपलब्ध करवाये करवाने हेतु कहा गया:–

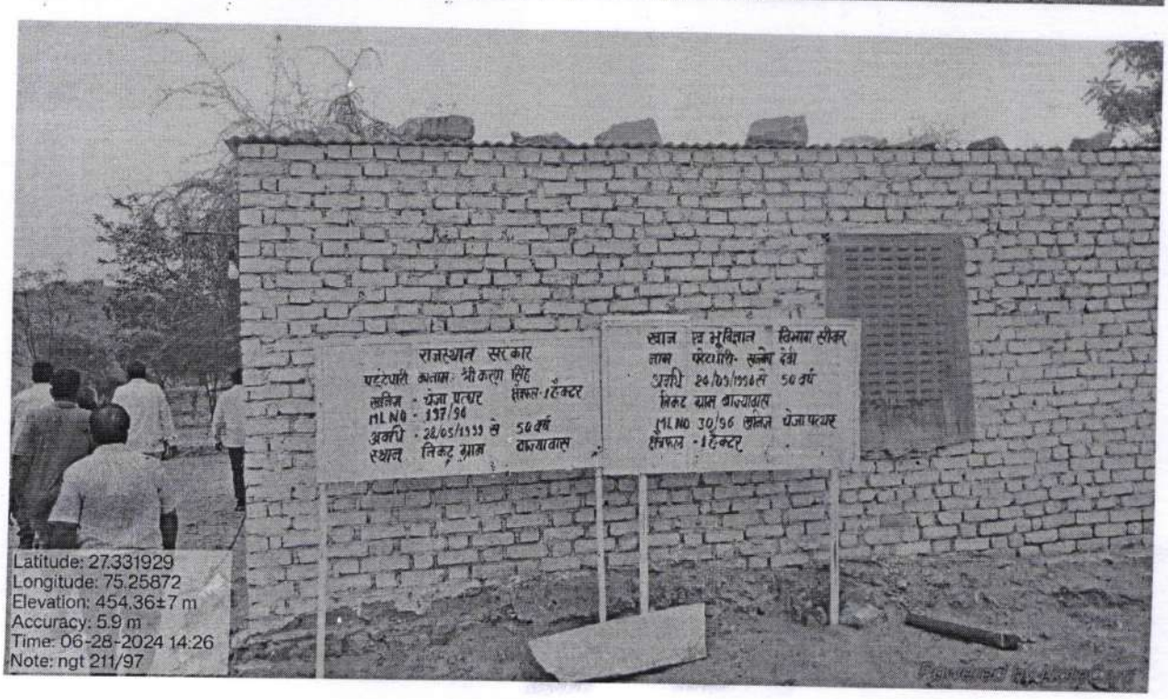
1. संदर्भित खसरा नम्बर 80 ग्राम बल्लुपुरा पंचायत खोरा तहसील दांतारामगढ जिला सीकर का अरावली क्षेत्र में होने के सम्बन्ध में टिप्पणी/तत्थ्यात्मक विवरण मय दस्तवोज।
2. संदर्भित खसरा नम्बर 80 ग्राम बल्लुपुरा पंचायत खोरा तहसील दांतारामगढ, जिला सीकर में आवंटित खनन पट्टों में से विभाग द्वारा 04 खनन पट्टों को निरस्त करने का टिप्पणी/तत्थ्यात्मक विवरण मय दस्तावेज अधिसूचना, विभागीय नियम इत्यादि।
3. संदर्भित खसरा नम्बर 80 ग्राम बल्लुपुरा पंचायत खोरा तहसील दांतारामगढ, जिला सीकर में वर्तमान में संचालित अन्य 06 खनन पट्टों निरस्त नहीं करने पर टिप्पणी/तत्थ्यामक विवरण मय दस्तावेज अधिसूचना, विभागीय नियम इत्यादि।
4. अरावली क्षेत्र के सम्बन्ध में माननीय सर्वोच्च न्यायालय में विचाराधीन प्रकरण में पारित आदेशों की प्रति/सूचना।

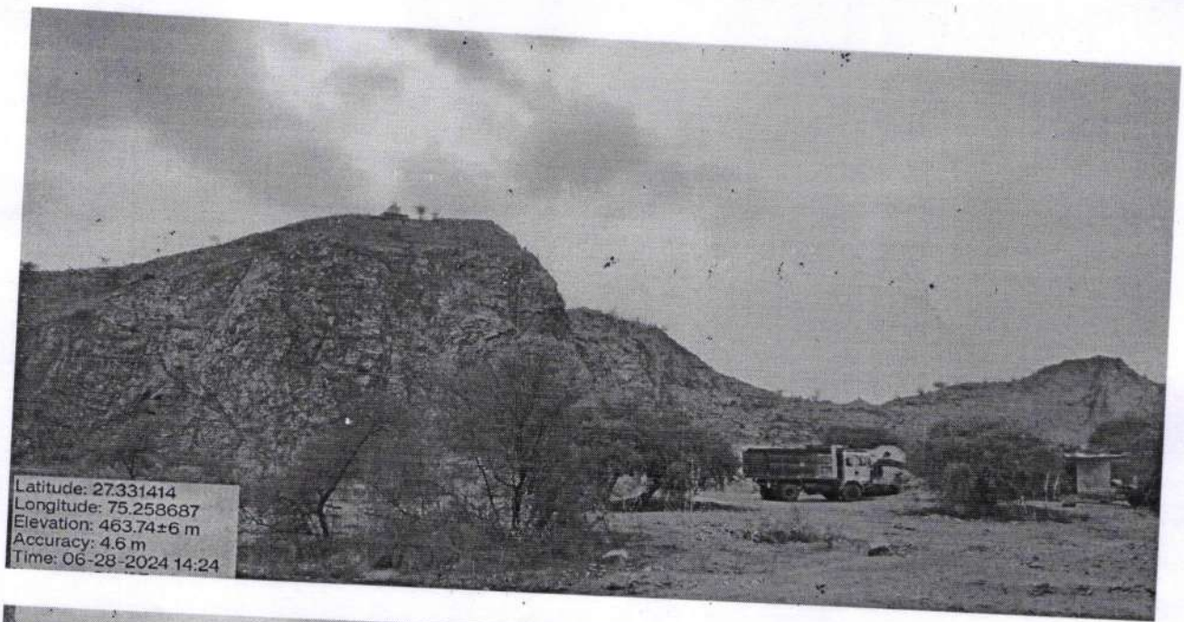
Ashok Verma
AME, RSMM Sikar

Pradeep ICF Ajmi
RO, RSPCB, Sikar.

ACF

Photographs of Mines located in the Khasra No 80, Village Ballupura Tehsil Danta Ramgarh, Distt Sikar

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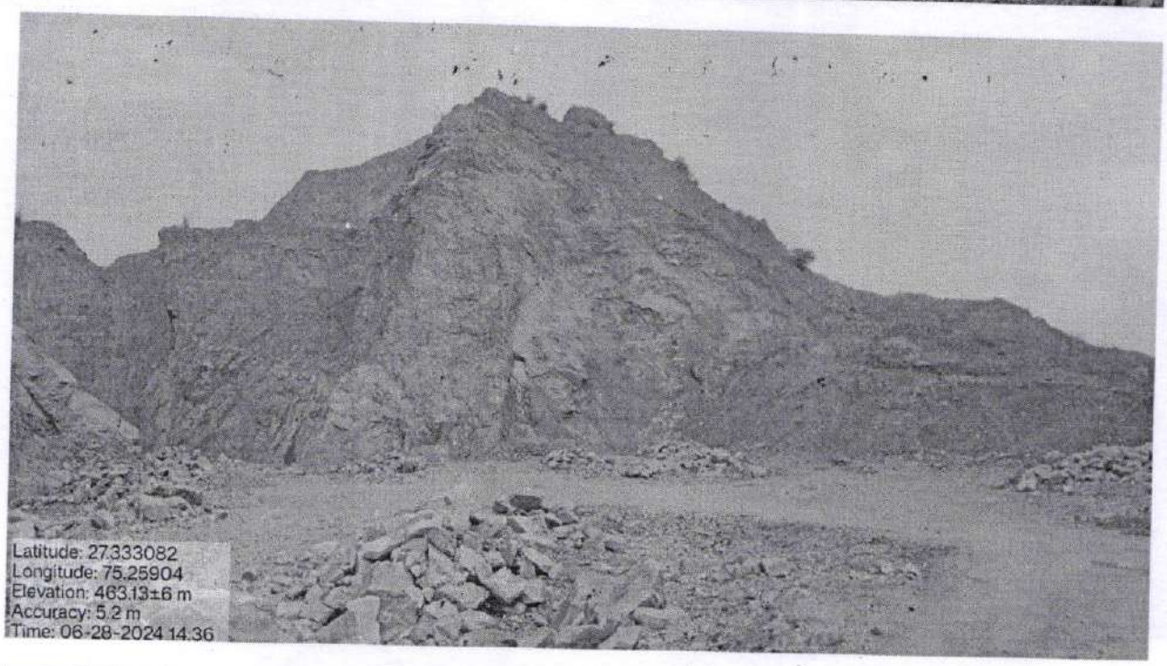
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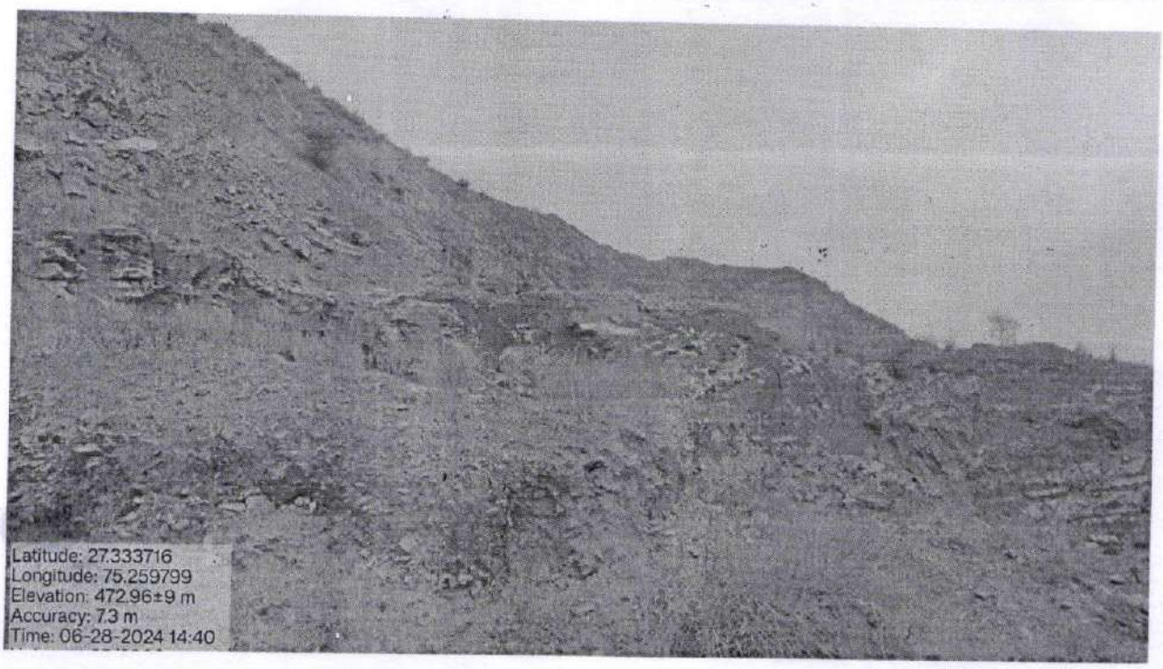
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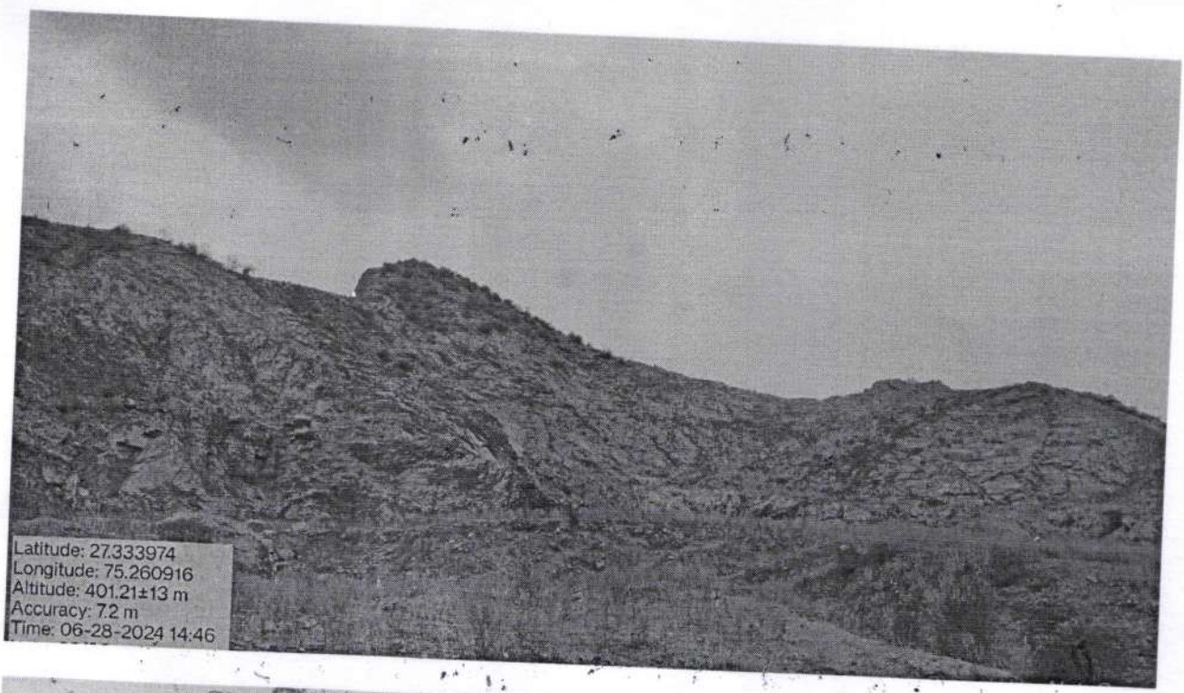
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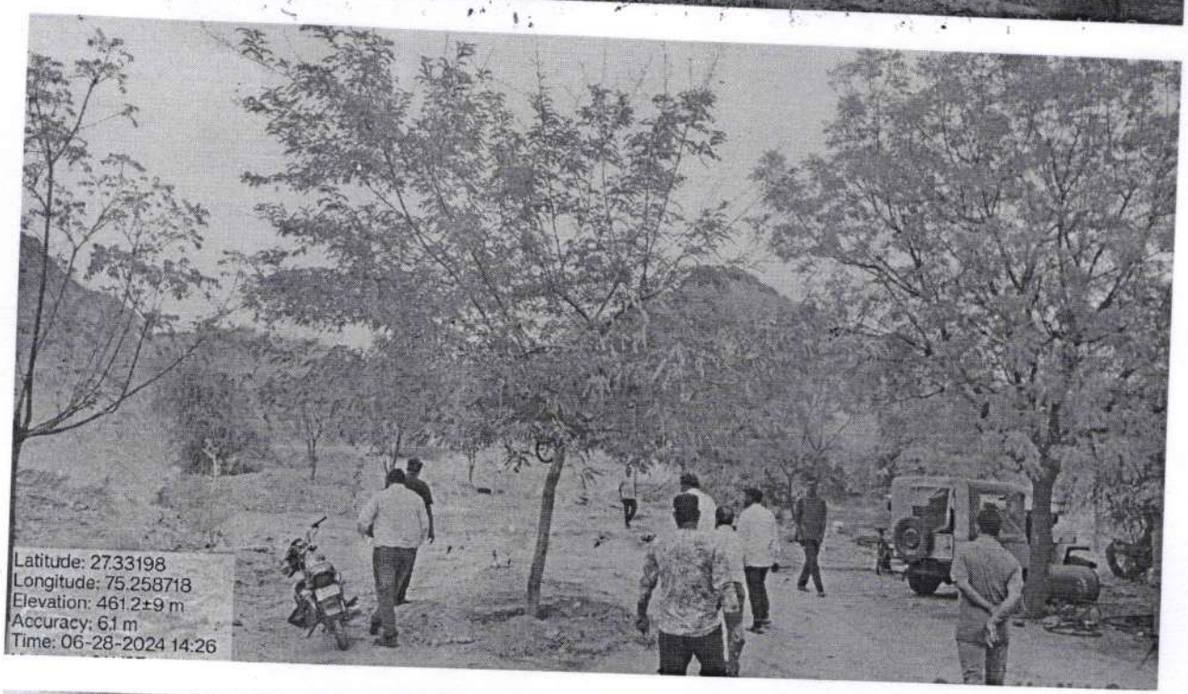
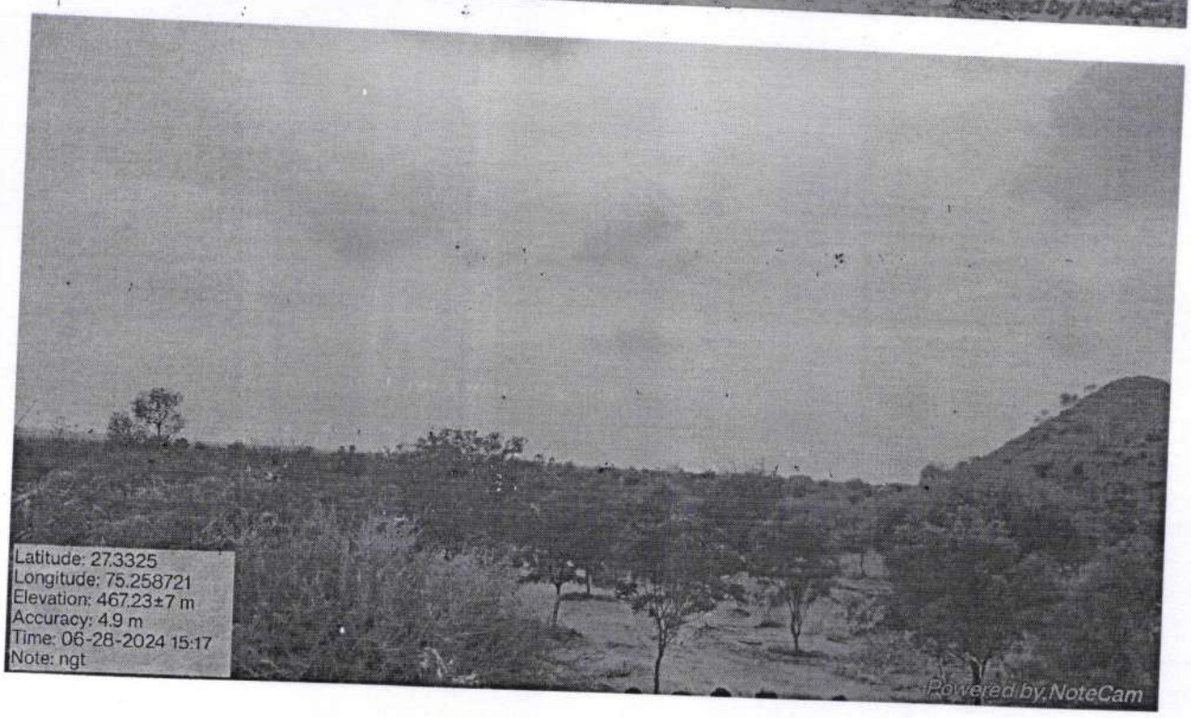
Longitude: 75.260916
Altitude: 401.21±13 m
Accuracy: 7.2 m
Time: 06-28-2024 14:46


Latitude: 27.33198
Longitude: 75.258718
Elevation: 461.2±9 m
Accuracy: 6.1 m
Time: 06-28-2024 14:26

करण सिंह
M.L. No 137/96
रामेश्वर देवी
M.L. No 36/96
Latitude: 27.331284
Longitude: 75.258737
Elevation: 459.45±10 m
Accuracy: 8.6 m
Time: 06-28-2024 14:23
Note: ngt

Latitude: 27.331168
Longitude: 75.25878
Elevation: 456.9±13 m
Accuracy: 7.5 m
Time: 06-28-2024 14:23
Note: ngt


Latitude: 27.3325
Longitude: 75.258721
Elevation: 467.23±7 m
Accuracy: 4.9 m
Time: 06-28-2024 15:17
Note: ngt
Powered by NoteCam

Annexure-3

(14)

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सीकर।

शिवसिंहपुरा, लक्ष्मणगढ़ रोड, रोड, मालीण महिला शिक्षण संस्थान के सामने, नवलगढ़ गेट सीकर
दूरभाष व फैक्स : 01572-249183 e-mail:-
me.sikar@rajasthan.gov.in

क्रमांक: खअ/सीकर/विविध/2024/ 1842 दिनांक: 08/7/2024

प्रेषिति:-

प्रबन्धक महोदय,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
सीकर जिला सीकर।

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन संख्या 131/2024 (सीजेड) मोती सिंह शेखावत बनाम स्टेट ऑफ एण्ड अदर्स में आयोजित बैठक दिनांक 28.06.2024 में चाही गई सुचना प्रेषित करने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन संख्या 131/2024 (सीजेड) मोती सिंह शेखावत बनाम स्टेट ऑफ एण्ड अदर्स में के संबंध में श्रीमान जिला कलक्टर महोदय सीकर के पत्रांक 752 दिनांक 29.05.2024 से कमेटी का गठन किया गया था, जिसकी बैठक दिनांक 28.06.2024 को कार्यालय उपखण्ड अधिकारी दांतारामगढ में आयोजित की गई। बैठक दिनांक 28.06.2024 में चाही गई सुचना तैयार कर इस पत्र के सलंग्न कर भिजवाई जा रही है।

सलंग्न:-उक्तानुसार।

भवदीय,

(अशोक कुमार) 8/7/24
खनि अभियन्ता, सीकर

बैठक कार्यवाही विवरण दिनांक 28.06.2024 में चाही गई सूचना

1. बैठक के बिन्दु संख्या 1 में चाही गई सुचना के क्रम में निवेदन है कि ग्राम बल्लुपुरा पंचायत खोरा तहसील दांतारामगढ जिला सीकर का खसरा संख्या 80 रकबा 62.56 हैक्टर किस्म गैर मुमकिन पहाड अरावली की श्रेणी में आता है। क्षैत्र की जमाबन्दी सलंग्न है।

2. बैठक के बिन्दु संख्या 2 के क्रम में निवेदन है कि ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर के खसरा संख्या 80 में कुल 12 खनन पटटे स्वीकृत हुये, जिनकी सम्पूर्ण विवरण निम्न तालिका अनुसार है:–

क्र. स.	नम पटटाधारी	एम.एल.नं.	क्षैत्रफल हैक्टर में	खनिज	निकट ग्राम/ तहसील/जिला	स्वीकृति तिथी	अवधि	ई.सी दिनांक	CTO अवधि
1	श्री सुगन सिंह	182/93	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	06.01.1994	10.10.94 से 50 वर्ष	10.05.23 SEIAA	31.05.28
2	श्रीमति सन्तोश देवी	30/96	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	24.07.1996	24.09.1996 से 50 वर्ष	03.02.17 DEIAA	30.04.27
3.	श्री करण सिंह	197/96	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	23.03.1999	28.05.1999 से 50 वर्ष	18.7.17 DEIAA	31.01.28
4.	श्री रामदेव सिंह	211/97	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	05.11.1998	28.05.1999 से 50 वर्ष	17.03.21 SEIAA	31.01.27
5.	श्री भंवरलाल जाट	25/2001	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	31.07.2001	05.11.2001 से 50 वर्ष	6.4.18 DEIAA	31.03.23
6.	मैसर्स जय भवानी स्टोन केसिंग इण्ड0	24/2001	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	31.07.2001	05.11.2001 से 50 वर्ष	06.04.18 DEIAA	30.09.27
7	श्री दुर्गालाल कुमावत	135/89 65/2000 नवी.	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	10.07.1991	04.10.1991 से 10 वर्ष	निल	निल
8.	श्री राम सहाय जाट	269/03	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	08.11.2004	24.03.2005 से 20 वर्ष	निल	निल
9.	श्री रामकरण जाट	271/03	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	08.11.2004	24.03.2005 से 20 वर्ष	निल	निल
10	श्री राम सहाय जाट	272/03	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	08.11.2004	24.03.2005 से 20 वर्ष	निल	निल
11	श्री सुगननाथ सिद्व	32/96	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	23.07.1996	24.09.1996 से 20 वर्ष	निल	निल
12	श्री हेमाराम जाट	262/90	1.00	चेजापत्थर	बाज्यावास/ दांतारामगढ/सीकर	18.04.1991	26.10.1991 से 20 वर्ष	निल	निल

उपरोक्त सुची के क्रम संख्या 1 से 6 पर अंकित खनन पटटों में माननीय उच्चतम न्यायालय के आदेश दिनांक 08.04.2005 में दिये गये निर्णय के तहत दिनांक 16.12.2002 के पश्चात अरावली हिल्स पर खनन बाबत की गई स्वीकृतियों में खनन कार्य पर रोक लगाई गई थी, परन्तु दिनांक 16.12.2002 से पूर्व के खनन पटटों में खनन कार्य चालु रखा गया था, जिस कारण क्रम संख्या 1 से 6 तक तालिका में अंकित खनन पटटों में खनन कार्य चालु है तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत उक्त सभी 6 खनन पटटों की अवधि स्वतः 50 वर्ष हो चूकी है। उक्त 6 खनन पटटों

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प्राप्त है। सुची के कम संख्या 5 पर दर्ज खनन पटटा में CTO दिनांक 31.03.2023 को समाप्त होने के कारण वर्तमान में रवन्ना बन्द है। DEIAA द्वारा जारी सभी 4 खनन पटटों की ई.सी. को SEIAA JAIPUR से पुनः परीक्षण कर जारी करवाने हेतु फोर्म–1 व 2 भारत सरकार के वन पर्यावरण व क्लाईमेट चेंज मत्रांलय नई दिल्ली के पोर्टल परिवेश–2.0 पर आवेदित कर दिया गया है।

उक्त खसरा संख्या 80 में स्वीकृत अन्य 4 खनन पटटे जो तालिका के कम संख्या 7 से 10 तक दर्ज है, के संबंध में निवेदन है कि उक्त चारों खनन पटटे दिनांक 16.12.2002 के पश्चात स्वीकृत होने तथा नवीनीकरण लम्बित रहने के कारण माननीय उच्चतम न्यायालय के आदेश दिनांक 08.04.2005 की अनुपालना में खनन कार्य बन्द रहा है। अरावली पर्वत श्रृखला का निर्धारण माननीय उच्चतम न्यायालय के समक्ष दायर रिट पिटिशन संख्या 4677/1985 द्वारा एम.सी.मेहता व अन्य के अधीन दायर विभिन्न आईए में पारित निर्णय दिनांक 09.05.2024 के अध्यधीन है। अरावली पर्वत श्रृखला का प्रकरण वर्तमान में माननीय न्यायालय के समक्ष विचाराधीन है, जिस कारण उक्त 4 खनन पटटों को खण्डित नहीं किया जा सका है।

उक्त तालिका के कम संख्या 11 व 12 पर दर्ज खनन पटटों की अवधि समाप्त होने के कारण खनन पटटों का कब्जा राज्य सरकार के पक्ष में लिया गया है।

अरावली पर्वत श्रृखला से 1 किलोमीटर की दूरी पर खनन कार्य किया जा सकता है बाबत राज्य/केन्द्र सरकार/उच्च न्यायालय/उच्चतम न्यायालय द्वारा कोई आदेश/परिपत्र जारी नहीं किया हुआ है।

उक्तानुसार अरावली के संबंध में माननीय उच्चतम न्यायालय के आदेश दिनांक 16.12.2002, 08.04.2005 एवं 09.05.2024 के आदेशों की प्रतियां सलंग्न कर निवेदन है कि अरवाली का प्रकरण वर्तमान में भी माननीय न्यायालय के समक्ष लम्बित है तथा खसरा संख्या 80 में स्वीकृत खनन पटटों में नियमानुसार पर्यावरणीय स्वीकृति प्राप्त की जाकर ही खनन किया जा रहा है।

(अशोक वर्मा)
खनि अभियन्ता सीकर

राज. पंचायत प्रकाशन, जयपुर-3

जमाबन्दी (खतौनी) ग्राम अलवुपुरा पटवार हल्का कैलाश इन्सपेक्टर लैण्ड रिकार्ड हल्का रघाडू तहसील दौसा जिला दौसा

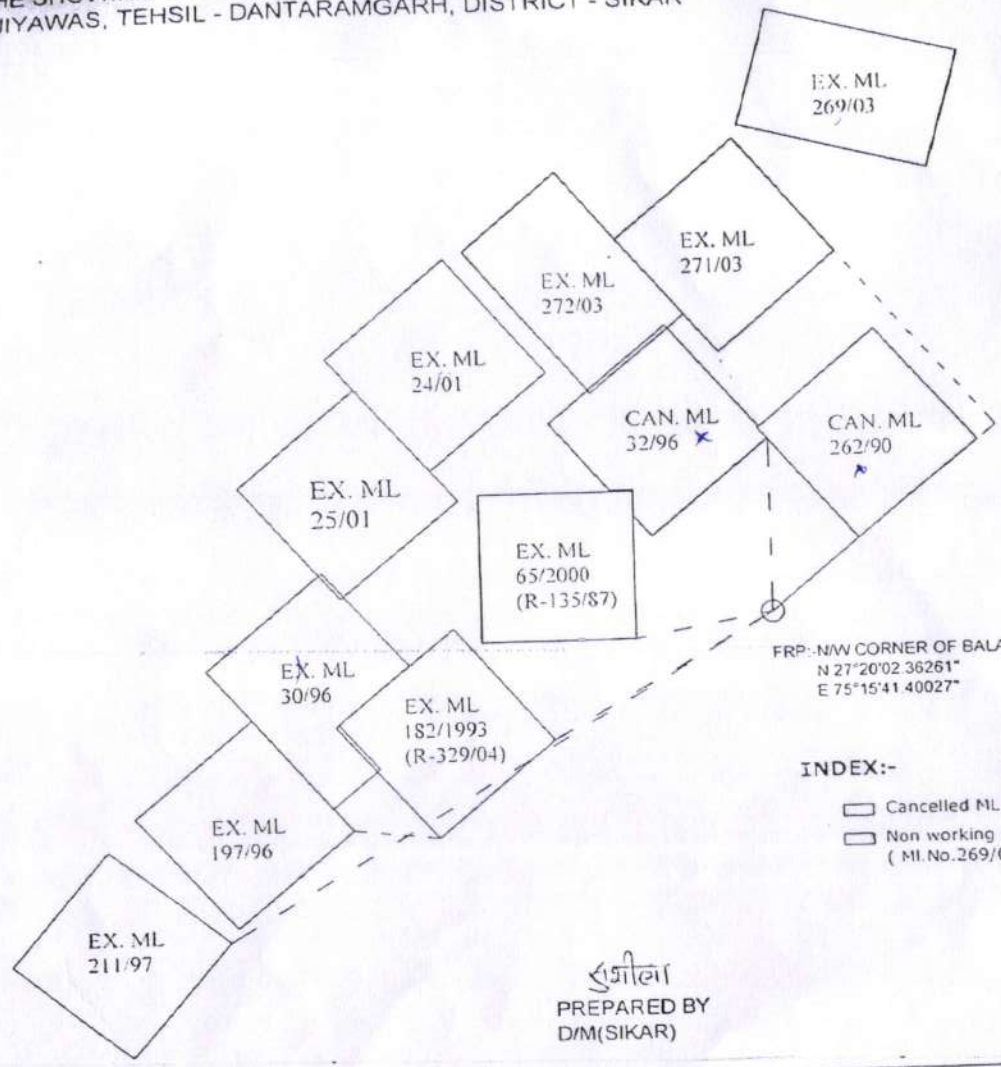
फार्म संख्या ए-28 (देखिये नि

सम्वत् २० 56 से सम्वत् २० 59

खेवट खतौनी संख्या		भूमि धारक (Land holder) का नाम	काश्तकार का नाम, उसके पिता का नाम, जाति तथा निवास स्थान का पता एंव (टेन्योर) का प्रकार	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	काश्तकार द्वारा भुगतान किया गया लगान (Rent)एवं अन्य कर(Charges)			संवत् .....के लिए		संवत् .....के लिए		संवत्
	पुरानी						सिचाई का साधन	कर सहित तफसील	रकम	अनुप्रमाणित किए गए नामान्तरण (Mutation) के आदेश की संख्या एवं तारीख मय हस्तान्तरण के प्रकार के	हस्तांतरण की तफसील जिस के पक्ष में भूमि का हस्तांतरण किया गया है मय भूमि के विवरण (तफसील) के	अनुप्रमाणित किए गए नामान्तरण(Mutation)के आदेश की संख्या एंव तारीख मय हस्तान्तरण के प्रकार के	हस्तांतरण की तफसील जिसके पक्ष में भूमि का हस्तांतरण किया गया है मय भूमि के विवरण (तफसील) के	अनुप्रमाणित किए गए नामान्तरण (Mutation)के आदेश की संख्या एंव तारीख मय हस्तान्तरण के प्रकार के
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	1	(3)	पहाड़ियाँ और पर्वत	80	62.56	ग़ै. मुं. पहाड़	—	—	X					

P-35 No 722
दिनांक :- 28.12.2000
~~दीपचि~~
28.12.2000
पटवारी
पटवार :- कैलाश
तह :- दौसा गि.

COMPOSITE MAP THE SHOWING OF EXISTING
NEAR VILLAGE - BAJIYAWAS, TEHSIL - DANTARAMGARH, DISTRICT - SIKAR



FRP:-N/W CORNER OF BALAJI KA CHSUTRA
N 27°20'02.36261"
E 75°15'41.40027"

INDEX:-

- Cancelled ML.32/96 & 262/90
- Non working existing mining leases in Arawali (Ml.No.269/03,271/03,65/2000) 271/03)

PREPARED BY
D/M(SIKAR)

MINING ENGINEER
SIKAR

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना (सीकर) (7) (19)

क्रमांक खप्र/नीम/रि/अप्र/ख०प०- / 182/93 कार्यालय आदेश दिनांक

चूंकि श्री भानसिंह पुत्र श्री सौरती सिंह निवासी बाज्यास तह० दांता रामगढ़ जिला सीकर ने राजस्थान अप्रधान खनिज रियायति नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 19-11-93 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्त्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई दावा नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्त्ता को अनुदान किया जाता है।

1 क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम बाज्यास तह० दांता रामगढ़ जिला सीकर जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

2 नाम खनिज :- देजा पत्थर

3 अवधि खनन पट्टा– सचिवा पंजियन की तिथी से दस वर्ष (किन्तु 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा।)

4 स्थिर भाटक –रु० अंकेहो 500/- (पांच सौ रुपये मात्र) प्रति वर्ष।

5 रायल्टी रु० 3/- प्रति टन एवं समय समय पर संशोधनानुसार देय होगी।

6 भूतल भाटक– जैसा कि राजस्व अधिकारी नियत करें।

7 प्रतिभूति-स्थिर भाटक की चौथाई राशि रु० 1250/- एन० एस० सी० में।

8 अन्य कर-राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार।

9 अन्य शर्तें-पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1986 एवं संविदा अनुसार तथा उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी।

1 नोट-यह आज्ञा बिना किसी नोटिस के प्रति संहृत (रिवोक) मानी जावेगी। यदि आवेदन कर्त्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथी से 3 माह में नहीं करेगा।

2 आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि वह पट्टा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष आज्ञा न हो।

3 स्वीकृति तिथी से 45 दिन में संविदा निष्पादन सम्बन्धी समस्त औपचारिकताएँ करनी होंगी। अन्यथा बाद अवधि स्वीकृति स्वतः प्रति संहृत (रिवोक) मानी जावेगी।

खनि अभियन्ता
नीमकाथाना
दिनांक 6/1/94

क्रमांक खप्र/नीम/रि/अप्र/ख०प०- 182/93/43

प्रतिलिपी निम्न को भेजकर लेख है कि :-

1 श्री भानसिंह पुत्र श्री सौरती सिंह निवासी बाज्यास तहसील दांता रामगढ़ जिला सीकर को भेज कर लेख है कि वह अग्रिम डेडरेन्ट के रु० 1250/- सीमांकन शुल्क के रु० 300/- नक्शा फीस के रु० 50/- कुल रु० 1500/- जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 1125/- के तथा जमानत की राशि को एन० एस० सी० रु० 1300/- की निम्न हस्ताक्षरकर्त्ता के नाम बन्धित शुदा प्रेषित करते हुए क्षेत्र का सीमांकन करा समयावधि में निष्पादन करावें।

2 खनि कार्य देशक को दी जाकर लिखा जाता है कि वह क्षेत्र का मौका निरक्षण कर सीमांकन रिपोर्ट प्रस्तुत करें।

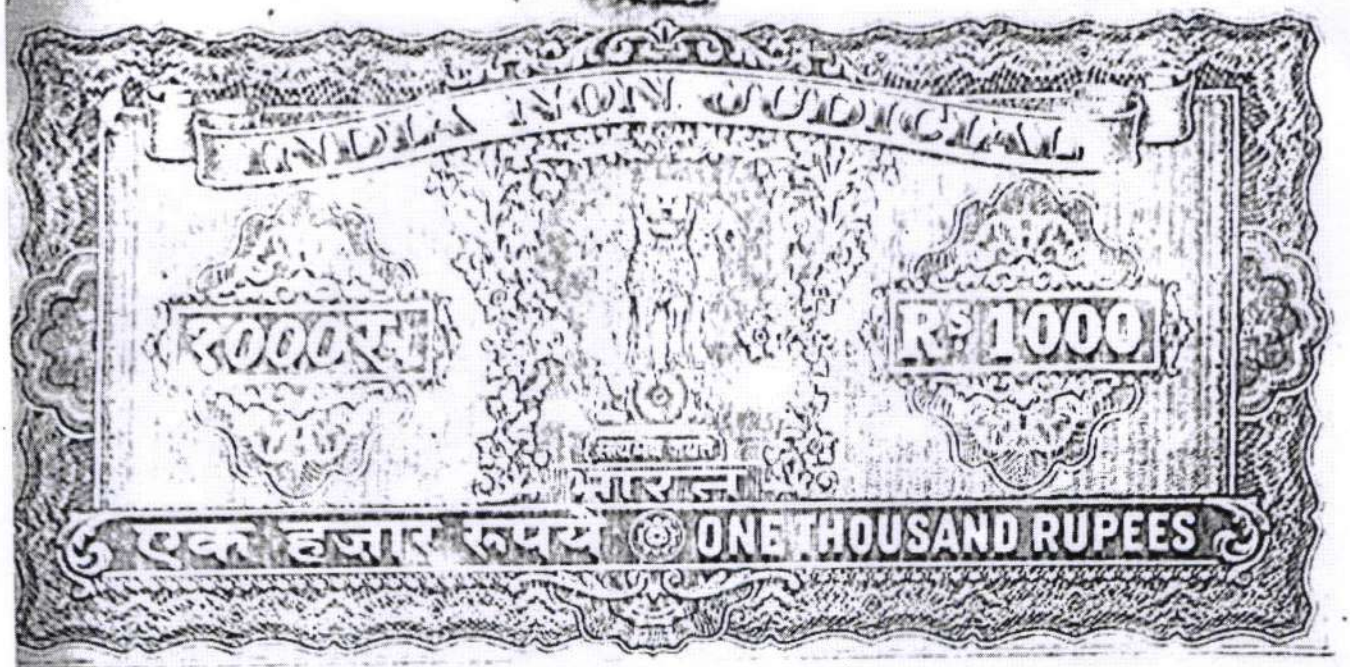
3 श्रीमान् जिला कलेक्टर सीकर/झुन्झुनू को भेजकर निवेदन है कि स्वीकृत क्षेत्र की राजस्व भूमी के सम्बन्ध में अनापत्ति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का श्रम करावें। उक्त अवधि में आपके स्तर से कोई उत्तर प्राप्त न होने पर यह मान लिया जावेगा कि आपको कोई आपत्ति नहीं है।

4 मान चित्रकार।

415-16 IRA तहसीलदार दांता रामगढ़ 21-1-94

खनि अभियन्ता
नीमकाथाना

(3) 1000Rs. (20)



राजस्थान

उपखण्ड अधिकारी
... 1994
खानपुरा (राजस्थान)

SPECIAL ADHESIVE

खाअ/नीम/रि-2/अपु./खाप-182/93

यह नोन जुडिशियल स्टाम्प पेपर रू0 1125/- अंके ही रूपये एक हजार एक सौ पच्चीस मात्र के लिए एक रूपये एक हजार का, एक रूपये एक सौ का, तथा एक रूपये बीस का व स्टाटम्प टीकट रूपये पांच का कुल नग तीन खानन पटटा वास्ते खानिज वेजापत्थर निवट ग्राम बाज्यावास तह0 दातारामगढ जिला सीकर राज0 क्षेत्र - 100x100 मीटर सलग्न नक्शा व सीमांकन रिपोर्ट के अनुसार अवधि संविदा पंजीयन तिथी से दस वर्ष के लिए किन्तु पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा की शर्त पर वार्षिक स्थिर भाटक रूपये 5000/- अंके ही रूपये पांच - हजार मात्र वार्षिक पर कार्यालय आदेश क्रमांक खाअ/नीम/रि/अपु0/खाप-182/93/42 दिनांक 6.1.94 व सम सं0 आदेश क्रमांक 703 दिनांक 3.6.94 द्वारा श्री - भंवर सिंह पुत्र श्री सांवत सिंह राजपूत निवासी बाज्यावास तह0 दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है, के साथ है ।

अन्य शर्तें संलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी । अधिक रोयल्टी का भुगतान पटटाधारी करेगा तथा राज्य सरकार व भारत सरकार को देय होने वाले करों का नियमानुसार भुगतान करेगा ।

हस्ताक्षर पटटाधारी

साक्षी:-

1. ----------
2. ----------

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
नीमकाथाना - 332 713

20 Rs. (21)

बीस रुपये

20RS

TWENTY RUPEES

राजस्थान

(10)

उपखण्ड अधिकारी

बाराबा (राजस्थान)

छाअ/नीम/रि-2/अप्र/छाप-182/93/

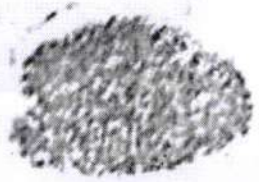
यह नोट जुडिशियल स्टाम्प पेपर रू0 २०/- का डानन पट्टा वास्ते आवंटित देवालय हेतु क्षेत्र 100×100 मीटर निकट गा. म बाज्यावास तह0 दासारामगढ़ जिला जोधपुर का श्री भंवर सिंह पुत्र श्री सांवत सिंह निवासी बाज्यावास तह0 दासारामगढ़ के पक्ष में स्वीकृत हुआ है जो संलिप्त के साथ संलग्न है।

भंवरसिंह

डानदाता पट्टाधारी

उपखण्ड अधिकारी
दासारामगढ़
23/6/94
3327

दासारामगढ़



उपखोसनिया

खाअ/नीम/रि-2/अप्र/खाप-182/93/

यह नोन जुडिशियल स्टाम्प पेपर रू0 100/- का खनन पटटा वास्ते खनिज चेजापत्थार क्षेत्र 100×100 मीटर निकट ग्रा॰म बाज्यावास तह0 दातारामगढ जिला सीकर का श्री शंकर सिंह पुत्र श्री सांवत सिंह निवासी बाज्यावास तह0 दातारामगढ के पक्ष में स्वीकृत हुआ है के संविदा के साथ संलग्न है।

शंकरसिंह

हस्ताक्षर पटटाधारी

27.5.94

332713

दातारामगढ

1000Rs (24)

Rs 1000/-

ONE THOUSAND RUPEES

राजस्थान

उपकोषाधिकारी
1991
नदबाना (राजस्थान)

SPECIAL ADHESIVE

ग्राअ/नीम/रि-2/अप्र./ग्राप-182/93

यह नोन जुडिशियल स्टाम्प पेपर रू0 1125/- अंके ही रूपये एक हजार एक सौ पच्चीस मात्र के लिखा एक रूपये एक हजार का, एक रूपये एक सौ का, तथा एक रूपये बीस का व स्टाटम्प टीकट रूपये पांच का कुल रूपं तीन खानन पटटा वास्ते खानिज पेयापत्थर निवट ग्राम बाज्यावास तह0 टातारामगढ जिला सीकर राज0 क्षेत्र - 100x100 मीटर खनन नक्शा व सीमांकन रिपोर्ट के अनुसार अवधि संविदा पंजीयन तिथी से दस वर्षों के लिए किन्तु पांच वर्षों पश्चात स्थिर भाटक का पुनः निर्धारण होगा की शर्तें पर वार्षिक स्थिर भाटक रूपये 5000/- अंके ही रूपये पांच - हजार मात्र वार्षिक पर कार्यालय आदेश क्रमांक ग्राअ/नीम/रि/अप्र0/ग्राप-182/93/42 दिनांक 6.1.94 व सम सं0 आदेश क्रमांक 703 दिनांक 3.6.94 द्वारा श्री - भंवर सिंह पुत्र श्री सांवत सिंह राजपूत निवासी बाज्यावास तह0 टातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है, के साथ है ।

अन्य शर्तें संलग्न संविदा व राजस्थान अप्रधान खानिज रियायत नियमावली 1986 व उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी । अधिक रोपण का भुगतान पटटाधारी करेगा तथा राज्य सरकार व भारत सरकार को देय होने वाले करो का नियमानुसार भुगतान करेगा ।

हस्ताक्षर पटटाधारी

साक्षी :-

1.

2.

(25) (25)

राजस्थान सरकार
कार्यालय खनि अभियन्ता, सीकर
दिनांक:

क्रमांक: खअ/सीकर/अप्र./खप-192/93/

कार्यालय आदेश
==========

चूँकि श्री भँवर सिंह पुत्र श्री सावत सिंह निवासी बाज्यावास तहसील दांतारामगढ के पक्ष में खनन पट्टा वास्ते खनिज रेजा पत्थर क्षेत्र 100x100मीटर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर का अवधि दिनांक 10.10.94 से 10 वर्ष हेतु स्वीकृत हुआ जिसका पाँच वर्ष पश्चात स्थिरभाटक 7000/- वार्षिक पर पुन: निर्धारण किया गया ।

श्री भँवर सिंह का स्वर्गवास दिनांक 19.6.97 को हो जाने के कारण उनके वारिस पुत्र श्री सुगन सिंह पुत्र श्री स्व0 भँवर सिंह द्वारा दिनांक 25.4.2000 को नामान्तरण हेतु प्रार्थना पत्र अन्य वारिसों के शपथपत्रों सहित साथ प्रस्तुत किया गया कि उनको सुगन सिंह के नाम से पट्टा नामान्तरण करने पर कोई आपत्ति नहीं है पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 74 के तहत खनन पट्टा नामान्तरण श्री सुगन सिंह पुत्र स्व0 श्री भँवर सिंह के नाम करने की एतद द्वारा स्वीकृति प्रदान की जाती है ।

ह0
खनि अभियन्ता, सीकर
दिनांक 5/4/02

क्रमांक: समः 971

प्रतिलिपि श्री सुगन सिंह पुत्र स्व0 श्री भँवर सिंह निवासी बाज्यावास तह0 दांतारामगढ जिला सीकर को दी जाकर लेख है कि 15 दिवस में 100/- का नॉन जुडिशियि ल स्टाम्प पेपर प्रस्तुत करते हुए नामान्तरण पूरक संविदा का निष्पादन करावें अन्यथा बाद अवधि स्वीकृति स्वत: विलोपित मानी जावेगी सो सूचित रहे ।

खनि अभियन्ता, सीकर

100Rs.

INDIA NON JUDICIAL

१०० रु.   Rs 100

भारत

एक सौ रुपये   ONE HUNDRED RUPEES

[illegible] /एफ-192/93

नामान्तरण शुदा [illegible]

यह नॉन जुडिशियल स्टाम्प पेपर रुपये 100/- [illegible] 100x100 [illegible] [illegible] दिनांक 10.10.94 [illegible] [illegible] रु0 7000/- [illegible] [illegible] दिनांक 10.10.1994 को पुस्तक सं0 1, जिल्द सं0 101 में पृष्ठ सं0 11, [illegible] पेज सं0 54 से 56 पर दर्ज किया गया है ।

[illegible] श्री भँवर सिंह पुत्र श्री [illegible] पर [illegible] दिनांक 19.6.97 को [illegible] पुत्र स्व0 श्री भँवर सिंह निo [illegible] नामान्तरण आदेश क्रमांक: [illegible] /एफ-192/93/970 [illegible] 2002 से [illegible] हुआ है, के साथ है । [illegible] 1936 व उनमें [illegible] करेगा ।

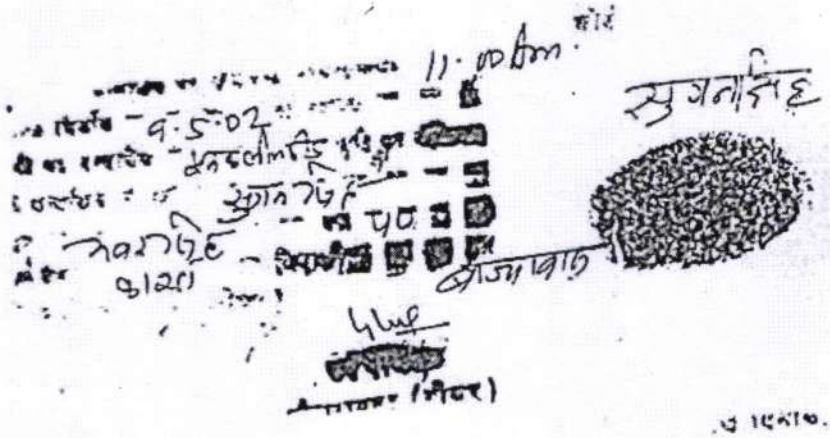
[illegible] दिनांक 23/5/02 [illegible] किया गया ।

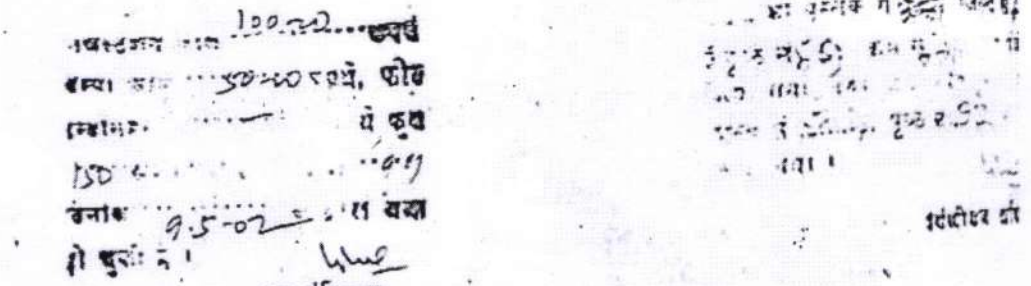
लगनसिंह

[illegible]

[illegible]:-

[illegible]





(27) (28)

राजस्थान सरकार
कार्यालय भूमि अभिलेख, सीकर

क्रमांक:खड/सीकर/नि/98./94- 182/93/ दिनांक:

सामान्य आदेश

चूंकि ग्राम पटूदा वाले भूमि हेतु आधार के 100x100मीटर चिह्नित ग्राम तालाबास खालसा टांडारामचू जिला सीकर में की जाकर सिंह पुत्र श्री सांवल सिंह निवासी बाजवास खालसा टांडारामचू जिला सीकर के पक्ष में रद्दोबदल हुआ जिसका मौका निरीक्षण दिनांक 27.6.94 से किया जाकर सीमांकन का अंकित दिनांक 10.10.94 को होकर रजिस्टर 10.10.94 से 10 वर्ष के लिए प्रभाव में आया।

चूंकि श्री मेहर सिंह का स्वर्गवास दिनांक 19.6.97 को हो जाने के कारण उनके वारिस पुत्र श्री भूरा सिंह के पक्ष में भारतान्तरण आदेश क्रमांक:खड/सीकर/98./182/93/979 दिनांक 5.4.2002 से स्वीकृत हुआ। तो सामान्यतः पुराने सीमांकन का निरस्तीकरण दिनांक 28.4.02 से होकर सीमांकन दिनांक 1.5.2002 को हुआ।

भूमि अभिलेख, सीकर

दिनांक: 28/5/02

क्रमांक:सम: 1500
प्रतिलिपि निम्न को सूचनार्थ प्रेषित है:-

1- सीमा निरीक्षक।
2- अतिरिक्त निर्धारण निरीक्षक।
3- पटवारी।
4- संचिका।
5- श्री मनोजकुमार शर्मा, सर्वेयर।
6- श्री भूरा सिंह पुत्र श्री स्व0 मेहर सिंह निवासी बाजवास खालसा टांडारामचू जिला सीकर को सूचनार्थ।

भूमि अभिलेख, सीकर

29

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राजस्थान RAJASTHAN U 036619

पूरक संविदा

खअ/सीकर/अप्र/खप–182/93
(329/2004 आर.)

यह नॉन ज्यूडिशियल स्टाम्प पेपर रू 500/–के किता नग एक खनन पटटा वास्ते खनिज चेजा पत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर में जो आदेश कमांकःखअ/नीम/रि/अप्र/खप–182/93/42 दिनांक 06.01.1994 एवं समसख्यंक आदेश कमांक 703 दिनांक 03.06.1994 से 10 वर्ष के लिए वार्षिक स्थिर भाटक रूपये 5000/–पर किन्तु प्रत्येक पांच वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्धि होती रहेगी पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 तथा रॉयल्टी शिड्यूल के अनुसार व उसमें समय–समय पर होने वाले संशोधनानुसार रॉयल्टी देय होगी, पर श्री भंवर सिंह पुत्र श्री सांवत सिंह राजपूत निवासी बाज्यावास तहसील दातारामगढ जिला सीकर (राज.) के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 27.06.1994 से किया जाकर पंजियन दिनांक 10.10.1994 से हुआ।

पटटाधारी श्री भंवर सिंह का स्वर्गवास दिनांक 19.06.1997 को हो जाने पर, उक्त खनन पटटा का नामान्तरण कार्यालय आदेश कमांक 971 दिनांक 05.04.2002 से श्री सुगन सिंह पुत्र स्व. श्री भंवर सिंह निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ, जिसकी नामान्तरण पूरक संविदा का निष्पादन दिनांक 23.04.2002 से होकर, पंजियन दिनांक 09.05.2002 से होकर खनन पटटा शेष अवधि के लिए श्री सुगन सिंह के पक्ष में प्रभावशील हुआ।

ATTESTED
15 JUL 2022
NOTARY PUBLIC
DISTRICT AND SESSION JUDGE COURT
SIKAR (RAJASTHAN) INDIA

सुगनसिंह

13.7.22
खनि अभियन्ता
खान एवं भू विज्ञान विभाग, सीकर

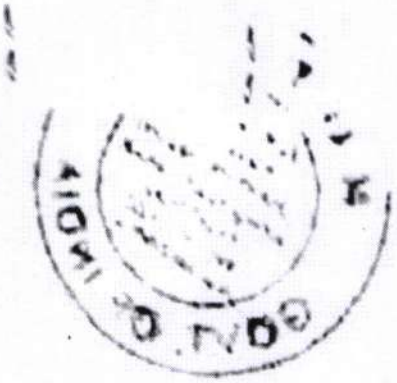
30

2037
12/7/2021

[illegible]

(8)

पंकज कुमार पुत्र श्री हरफूल सिंह
दाम्पत्य अनुज पत्र दो 13/2019
पता निकट स्याल - कोर्ट परिसर रोहतक
स्थायी पता : बहुली की ढाणी, [illegible]
मोबाइल न 7976877609



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(2)

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसूचित किया गया है, जिसका नियम 9 खनन पट्टा की अवधि के बढ़ाने से है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पट्टा की अवधि 50 वर्ष तक बढाने की सूचना पट्टाधारी को दिनांक 06.07.2022 से दी गयी । जिसके अनुसार खनन पट्टा की अवधि दिनांक 10.10.1994 से 09.10.2044 तक स्वतः ही बढ गई है।

अन्य शर्तें मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 व उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी तथा खनन पट्टाधारी राज्य/भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा ।

आज दिनांक 13.07.2022 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष पूरंक संविदा का निष्पादन किया गया ।

भुगतसिंह

हस्ताक्षर पट्टाधारी

13.7.22

राजस्थान खनिज अभियन्ता, सीकर से
खनन एवं भू-विज्ञान विभाग
खनि अभियंता, सीकर

गवाहान:-

1. Bsingh.
विरेन्द्रसिंह S/o भरत सिंह
ग्राम - राजपावास, तह. दातारामगढ़
जिला - सीकर - 9928165528

2. Mit Singh
अजितसिंह S/o भवँर सिंह
ग्राम. राजपावास, तह. दातारामगढ़
जिला - सीकर - 6378644065

ATTESTED
15 JUL 2022
NOTARY PUBLIC
DISTRICT AND SESSION JUDGE COURT
SIKAR (RAJASTHAN) INDIA

IDENTIFI...

(32)

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सीकर।

(154)

शिवसिंहपुरा हाऊसिंग बोर्ड रोड, ग्रामीण महिला शिक्षण संस्थान के सामने, नवलगढ रोड सीकर
दूरभाष : 01572–249183 E-mail:- me.sikar@rajasthan.gov.in

क्रमांक खअ/सीकर/अप्र./खप–182/93/(329/04 आर)/ 1430 दिनांक 26/7/2022

पूरक संविदा ज्ञापन

चूँकि श्री भंवर सिंह पुत्र श्री सावंत सिंह राजपूत निवासी बाज्यावास तहसील दातारामगढ जिला सीकर (राज.) के पक्ष में इस कार्यालय के आदेश क्रमांक: खअ/नीम/रि/अप्र/ खप – 182/93/42 दिनांक 06.01.1994 से 10 वर्ष हेतु स्वीकृत हुआ, जिसकी संविदा का निष्पादन दिनांक 27.06.1994 से होकर पंजियन दिनांक 10.10.1994 से हुआ।

पट्टाधारी श्री भंवर सिंह का स्वर्गवास दिनांक 19.06.1997 को हो जाने पर, उक्त खनन पट्टा का नामान्तरण कार्यालय आदेश क्रमांक 971 दिनांक 05.04.2002 से श्री सुगन सिंह पुत्र स्व. श्री भंवर सिंह निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ, जिसकी नामान्तरण पूरक संविदा का निष्पादन दिनांक 23.04.2002 से होकर, पंजियन दिनांक 09.05.2002 से होकर खनन पट्टा शेष अवधि के लिए श्री सुगन सिंह के पक्ष में प्रभावशील हुआ।

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसुचित किया गया, जिसका नियम 9 खनन पट्टा की अवधि के सम्बन्ध में है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पट्टा की अवधि 50 वर्ष तक बढाने की सूचना पट्टाधारी को दिनांक 07.04.2017 से दी गई। जिसके अनुसार खनन पट्टा की अवधि दिनांक 10.10.1994 से 09.10.2044 तक स्वत: ही बढ गई। अवधि वृद्धि की पूरक संविदा का निष्पादन दिनांक 13.07.2022 से किया जाकर, नोटरी से तस्दीक दिनांक 15.07.2022 से हुआ।

(रामलाल सिंह)
खनि अभियन्ता, सीकर

क्रमांक: खअ/सीकर/प्र/खप–182/93/(329/04 आर)/ 1431–1440 दिनांक 26/7/2022
प्रतिलिपि: निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है–

1. जिला कलेक्टर, सीकर।
2. उप वन संरक्षण, सीकर।
3. तहसीलदार, सीकर ।
4. मांग लिपिक।
5. अधिशुल्क निर्धारण लिपिक।
6. संगणक।
7. मानचित्रकार।
8. खनि कार्यदेशक द्वितीय / सर्वेयर ।
9. सूचना सहायक को ऑन लाईन इन्द्राज हेतु।
10. श्री सुगन सिंह पुत्र स्व. श्री भंवर सिंह निवासी बाज्यावास तहसील दातारामगढ जिला सीकर (राज.) को वास्ते सुचनार्थ प्रेषित है।

26.7.22
खनि अभियन्ता, सीकर

(33)

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), RAJASTHAN)

To,

The -1
SUGAN SINGH
Village-Bajyawas, Tehsil-Danta Ramgarh, District-Sikar(Raj.) -332703

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/RJ/MIN/415943/2023 dated 26 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001RJ168910**
2.	**File No.**	18135
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Masonary mining Lease (M.L. No. 182/93, Area: 1.0 ha.)
7.	**Name of Company/Organization**	SUGAN SINGH
8.	**Location of Project**	RAJASTHAN
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 11/05/2023

(e-signed)
P.K. Upadhyay
Member Secretary
SEIAA - (RAJASTHAN)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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Date: 2023.06.11 23:24:23 IST
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Location:

(34)

State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
E-mail; seiaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22514)/2022-23 Jaipur, Dated: 10 MAY 2023

Shri Sugan Singh
S/o Late Shri Bhanwar Singh,
Registered Address - R/o-Bajyawas,
Tehsil-Danta Ramgarh,
District -Sikar (Raj.).

Sub:EC For "Existing Masonary Mining Lease" M.L. No.- 182/93, M.L. Area- 1.0 hectare, Production Capacity- 1,40,000 TPA (ROM) {Masonary Stone- 133000 TPA, Waste- 7000.0 TPA}, Khasra No.- 80, 80/520, 114, 113, Located at Village-Bajyawas, Tehsil- Danta Ramgarh, District- Sikar (Rajasthan). **(Proposal no-415943).**

This has reference to your application dated 26.01.2023 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application, viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 20th and 21st March, 2023.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	(a)-B2
2.	Project Details M.LNo./Production Capacity	Existing Masonary mining Lease (M.L. No. 182/93, Area: 1.0 ha,) At Khasra No.-80, 80/520, 114, 113 of Village- Bajyawas, Tehsil- Danta Ramgarh, District- Sikar (Rajasthan) of Shri Sugan Singh S/o Late Shri Bhawar Singh. Production Capacity- 1, 40,000 TPA (ROM) (Masonry Stone- 1,33,000.0 TPA, Waste- 7000.0 TPA).
3.	Project Cost	Rs- 50.0 Lakh/-annum
4.	Water requirement & Source	5.0 KLD (Source : Water will be sourced from nearby villages) No source of groundwater within the ML area and groundwater will not be used for any purpose.
5.	Fuel & Energy	Only day time mining will be done. The electric power lines of 220 volts and 440 volts are available near the applied ML area in nearby village and

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6.	Environment Management Plan	along the tar roads. EMP Cost Rs. 3,46,000/- per annum

S.no.	Particulars	EMP Cost	
		Capital Cost	Total Amount per annum (In Rs.)
1	Half-yearly Pollution monitoring- Air, Noise, Soil, water from MoEFCC approved laboratory	-	60,000/-
2	Dust suppression, water spraying	-	1,00,000/-
3	Haul road and other roads repair and maintenance	75,000/-	50,000/-
4.	Modular STP	5,00,000/-	50,000/-
5	Rainwater harvesting	150,000	20,000
6	Plantation @Rs1500 per plant approx (including plants purchase, maintenance and fencing/tree guards) • Plant saplings purchase • Digging of pits (2x2x2) & manuring • Weeding and hoeing • Watering per plant • Maintenance of plants and survival ensuring, replacement of dead plants with new @Rs 200 per unit. • Transportation and fixing of tree guards & fencing.	4,95,000/-	1,20,000/-
	Total amount allocated for Environment Management	12,20,000/-	4,00,000/-

7.	Greenbelt & Plantation	

Year	Safety zone along ML Boundary		Unworked area within ML around site office, along haul road within ML		Total	
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees
Existing	-	-	-	-	-	-
I	0.10	100	0.13	130	0.23	230
II	0.10	100	-	-	0.10	100
III	Maintenance		Maintenance	Maintenance		
IV						
V						
Total	0.20	200	0.13	130	0.33	330

*Note: About0.33 ha (> 33% of lease area) will be covered under plantation. Out of which 0.13 ha will be un-worked area within ML (near site office, rest shelter & haul road) and 0.20 ha will be Safety zone along ML Boundary.

8.	Budgetary breakup for labour	Total cost allocated for labour is Rs. 82,500/- per annum

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S. No.	Facility Provided for Laborers	Capital Cost in Rs.	Recurring Cost in Rs.
1	Rest Shelter	30,000	5000
2	Safe Drinking Water	20,000	2000
3	Sanitation Facilty	20,000	2,000
4	Periodical medical examination per year @ 500 Rs. per labour	-	5000
5	Fuel for cooking (LPG Cylinder)	5000	5000
6	Education for children of labors @2,400 per labor	-	24,000/-
	Provision for personal protection equipment (PPEs) like ear plug, dust mask, Helmet, Shoes etc. for 10 workers	-	-
7	Safety shoes Rs.350 (2 times year)	-	7000
	Hand Gloves @ Rs. 300 (2 times year)	-	6000
	Dust mask @ Rs.25 (2 times in month)	-	6000
	Ear plug @ Rs. 25 (2 times in month)	-	6000
	Helmets @ Rs.450 (1 times year)	-	4500
8	First Aid Box	5000	5000
9	Fire Safety	20,000	5,000
Total Amount allocated for OHS of workers		1,00,000/-	82,500/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.74th Meeting held on 5th May, 2023 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. **Statutory compliance:**

I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.

II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of

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Location:

(37)

Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.**

V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.

VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.

IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.

X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.

XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB

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for compliance and record.

XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.

XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of

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Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.

XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.

XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.

XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.

XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.

XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.

XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining.

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2020'.

XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. **Air quality monitoring and preservation:**

i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated l 8.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. **Water quality monitoring and preservation:**

i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iv. The Project Proponent shall undertake regular monitoring of natural water course/ water

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resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.

v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.

vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring and prevention:

i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on

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safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. **Mining plan:**

i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.

iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. **Land reclamation:**

i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

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v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.

vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from

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mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.

ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.

ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations

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relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEVI),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office o1 the Ministry along with District Administration.

10. Miscellaneous:

i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.

ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned

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Regional Office, Central Pollution Control Board and State Pollution Control Board.

iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.

v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.

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Digitally signed by Vijay Jangid
Date: 2023.06.11 23:24:48 IST
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2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under

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the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along

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with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(22514)/2022-23 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj.).
2. Additional Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd)., Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

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Date: 2023.06.01 23:24:48 IST
Reason: SelfAttested
Location:

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 0(
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/955(1)//279-280

Order No 2023-2024/Sikar/6355

Date: 07/07/2023

Unit Id : 127,362

M/s SUGAN SINGH

khasra no. 80, 80/520, 114, 113- Bajyawas, Tehsil- danta Ramgarh, District- Sikar
(Raj) pincode- 332703, Bajyawas
Tehsil : Danta-Ramgarh District : Sikar

E-Mail : suganlease086@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bajyawas**, Tehsil-**Danta-Ramgarh**, District- **Sikar (M.L.No-M.L. NO. 182/93).**

Ref: (i) Your application dated 12/06/2023
(ii) Received on 12/06/2023
(iii) Received at Head office on 11/06/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. SUGAN SINGH,** a Mine of **Minor Mineral** having **M.L.No-M.L. NO. 182/93 in an area measuring 1.0000 Hectares** at/near Village-**Bajyawas** ,Tehsil-**Danta-Ramgarh**,District-**Sikar.**

2 That this consent is valid for a period from **12/06/2023** to **31/05/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Masonry Stone (ROM)	140000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2023.07.07 18:43:41 IST
Reason: SelfAttested
Location:

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Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/955(1)//279-280

Order No 2023-2024/Sikar/6355

Unit Id : 127,362 Date: 07/07/2023

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt./Project/Cat.B2(22514)/2022-23 Jaipur dated 10.05.2023 shall be strictly complied with.

7 That lessee shall not extract the Masonary Stone more than 140000 TPA (ROM) {Masonary Stone - 133000 TPA, Waste - 7000 TPA} quantity mentioned in the EC issued by the State Level Environment Impact Assessment Authority, Rajasthan on dated 10.05.2023, without prior obtaining consent from the Board.

8 That lessee shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the Board and its compliance must be ensured.

9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

10 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.

11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks /natural reservoirs.

12 That this Consent period shall be coterminous with the validity of mining lease.

13 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2023.07.07 18:43:41 IST
Reason: Self Attested
Location:

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/955(1)//279-280

Order No 2023-2024/Sikar/6355 Date: 07/07/2023

Unit Id : 127,362

14 That the Lease holder shall provide adequate design rain water harvesting structures.

15 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

16 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.

17 That this consent is being issued without physical verification of the unit area on the basis of the copies of land documents and affidavit submitted by the proprietor. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly

18 That this consent is being issued without physical verification of the unit area on the basis of the copies of land documents and affidavit submitted by the proprietor. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.

19 That this Consent to operate is valid subject to the validity of approved Mining plan

20 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

21 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2023.07.07 18:43:41 IST
Reason: SelfAttested
Location:

Regional Office Sikar

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
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Registered

No F(Mines)/Sikar(Danta-Ramgarh)/955(1)//279-280

ter No 2023-2024/Sikar/6355

it Id : 127,362

Date: 07/07/2023

23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

24 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A) **Copy To:-**

1 Master File .

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Date: 2023.07.07 16:43:41 IST
Reason: Self Attested
Location:

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कार्यालय खनि अभियन्ता, नीमकाथाना

क्रमांक :- खअ/नीम/रि/अप्र/खा- 30/96/2508 दिनांक :- 24.7.96

। कार्यालय आदेश ।

चूँकि श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी राज्यावास तहसील दातारामगढ जिला सीकर ने राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 27.2.96 को प्रस्तुत किया गया इसी तिथि को एक आवेदन पत्र एमएल 31/96 श्री करण सिंह द्वारा भी इसी क्षेत्र हेतु आवेदित किया गया । दोनों आवेदित क्षेत्रों का 2000वर्ग मीटर क्षेत्र आपस में ओवर लेप होने पर दोनों आवेदन पत्रो की प्राथमिकता राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 7।3। के तहत की जाने पर आवेदक श्री गिरधारी बलाई के पक्ष में कार्यालय द्वारा उचित समझा जाने एवं क्षेत्र रिक्त होने तथा पार्टी की ओर बकाया नहीं होने पर राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धो पर खनन पट्टा अनुदान किया जाता है :-

1। क्षेत्र	:-	10,000 वर्ग मीटर निकट ग्राम.राज्यावास तह. दातारामगढ जिला सीकर जो स्थल पर सीमांकन के अनुसार उपलब्धहोगा।
2। खनिज नाम	:-	रेजा पत्थर
3। अवधि खनन पट्टा	:-	संविदा पंजियन की तिथि से 20 वर्ष किन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण होगा ।
4। स्थिर भाटके	:-	रुपये 5000 /- अंके ही रुपये पाँच हजार मात्र वार्षिक ।
5। रायल्टी	:-	4 रुपये प्रतिटन एवं समय समय पर होने वाले संशोधनानुसार देय होगी ।
6। भूतल भाटक	:-	जैसा की राजस्व अधिकारी नियत करें ।
7। प्रतिभूति	:-	स्थिर भाटक की चौथाई राशि बचत पत्रो की रूप में देयहोगी
8। अन्य भार	:-	राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधना नुसार ।
9। अन्य शर्तें	:-	पट्टाधारी कृषक से उसके सदभावनापूर्ण उपयोग में लाये जाने वाले खनिज पर जैसा कि नियम 58 में वर्णित है रायल्टी वसूल नहीं करेगा तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत नियम 1986 एवं संविदा के अनुसार तथा उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी ।

नोट :- यह आज्ञा बिना किसी नोटिस के प्रतिसंहृत।रिवोक। मानी जावेगी यदि आवेदन कर्त्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथि से 3 माह में नहीं करेगा ।

2। आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक की वह पट्टा संविदा का पंजीयन नहीं करावेंगा अथवा राज्य सरकार की कोई विशेष आज्ञा न हो ।

3। स्वीकृति तिथि से 45 दिन में संविदा निष्पादन सम्बन्धि समस्त औपचारिकाताएँ करनी होगी अन्यथा बाद अवधि स्वीकृति स्वतः प्रतिसंहृत मानी जावेगी ।

खनि अभियन्ता, नीमकाथाना

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क्रमांक:- खा/नीम/रि/अप्र/खप- 30/96/2509 -13 दिनांक :-

प्रतिलिपि निम्न को वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1। श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तह तहसील दातारामगढ जिला सीकर को भेजकर लेख है कि अग्रिम डेडरेन्ट रु 1250/- व सीमांकन शुल्क के रुपये 300/- नवशा फिस के रुपये 50/- 1600/- जमा कराते हुये नोन जुडिशिय स्टाम्प पेपर रुपये 1130/- के प्रतिभूति के एन. एस. सी. रुपये 1300/- की निम्न हस्ताक्षरकर्ता के शुद्धा प्रस्तुत करते हुये क्षेत्र का सीमांकन समयावधि मे करा सविदा निश्च निश्चित समयावधि मे करावें।

2। खनि कार्यालय जिला सीकर को टी जाकर लेख है कि क्षेत्र के वक्त सीमां प्रस्तुत खसरा क्षेत्र का भी सत्यापन करावें।

3। श्रीमान जिला कलेक्टर सीकर को भेजकर निवेदन है कि स्वीकृत क्षेत्र की के सम्बन्ध में अनापत्ति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का उक्त अवधि में आप के स्तर से कोई उत्तर प्राप्त न होने पर यह मान कि आपको कोई आपत्ति नहीं हैं।

4। मानचित्रकार

5। गार्ड फाईल

खनि अभियन्ता, नीमकाथाना

1000Rs.

INDIA NON JUDICIAL

१००० रु.

Rs 1000

सत्यमेव जयते

भारत

एक हजार रुपये ONE THOUSAND RUPEES

SPECIAL ADHESIVE

SPECIAL ADHESIVE

9 AUG 1996

संविदा

खअ/नीम/रि/अप्र/खप- 30/96

यह नोन जुडिशियल स्टाम्प पेपर स्थाया - 1130/- अंके ही रुपये ग्यारह सौ तीस मात्र के किता नग एक एक हजार बीस का, नग दो पचास- के , नग एक रुपये दस का कुल नग चार खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 10,000 वर्ग मीटर निकट ग्राम बाज्यावास त तहसील दातारामगढ जिला सीकर (राज०) सलग्न मानचित्र व सीमांकन रिपोर्ट के अनुसार कार्यालय आदेश क्रमांक- खअ/नीम/रि/अप्र/खप-30/96/2508 दिनांक 24.7.96 से अवधि संविदा पंजीयन की तिथि से 20 वर्ष किन्तु प्रत्येक पाँच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा का वार्षिक स्थिर भाटक स्थये 5000/- अंके ही रुपये पाँच हजार मात्र पर श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है के साथ हैं ।

अन्य शर्तें सलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी, अधिक रोयल्टी का भुगतान पट्टाधारी करेगा । साथ ही राज्य सरकार या केन्द्र सरकार द्वारा जो भी कर देय होगा उसका भुगतान पट्टाधारी समय समय पर नियमानुसार करेगा ।

हस्ताक्षर पट्टाधारी

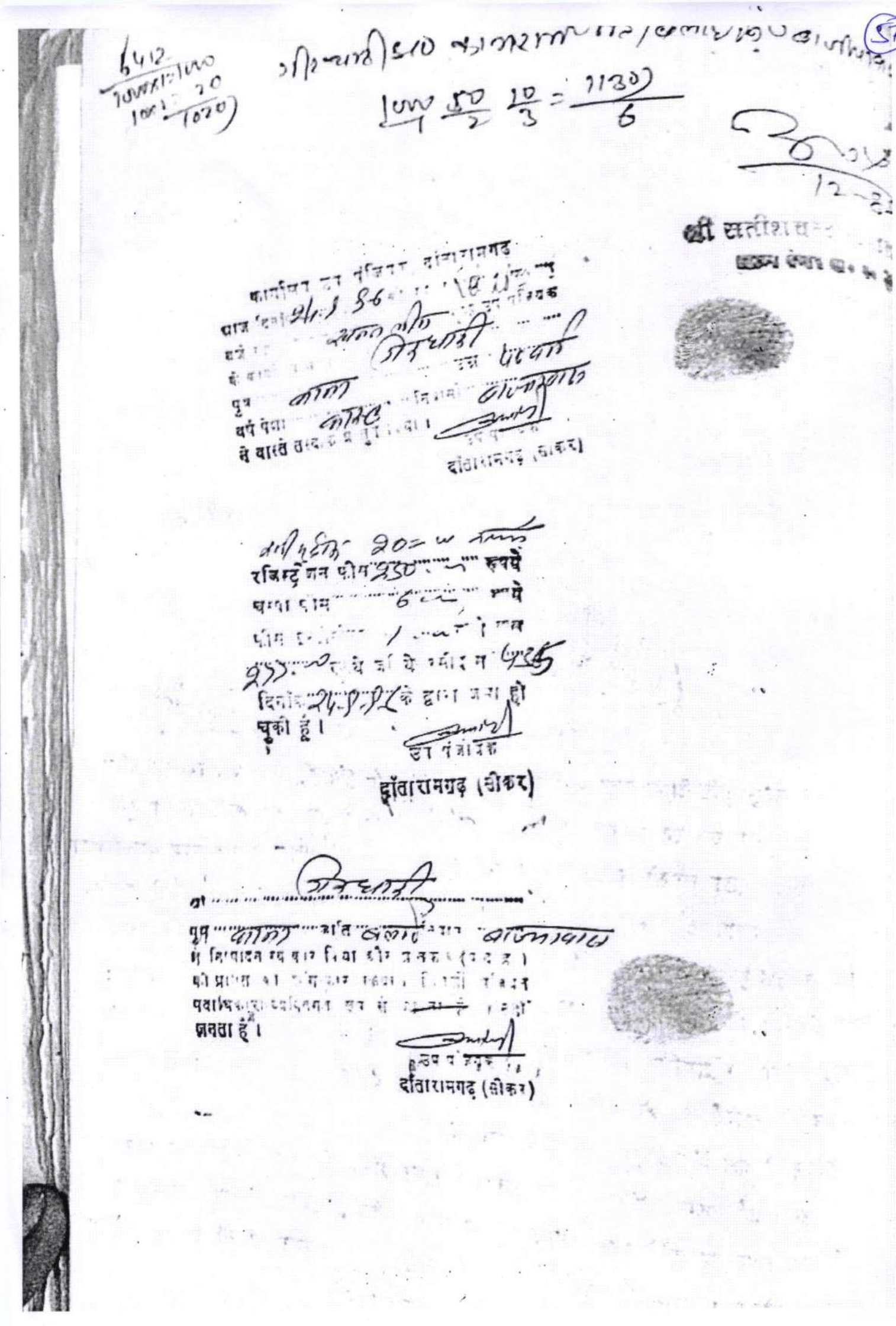
साक्षी:-

1.

2.

राजस्थान के राज्यपाल की ओर से

11/9/96



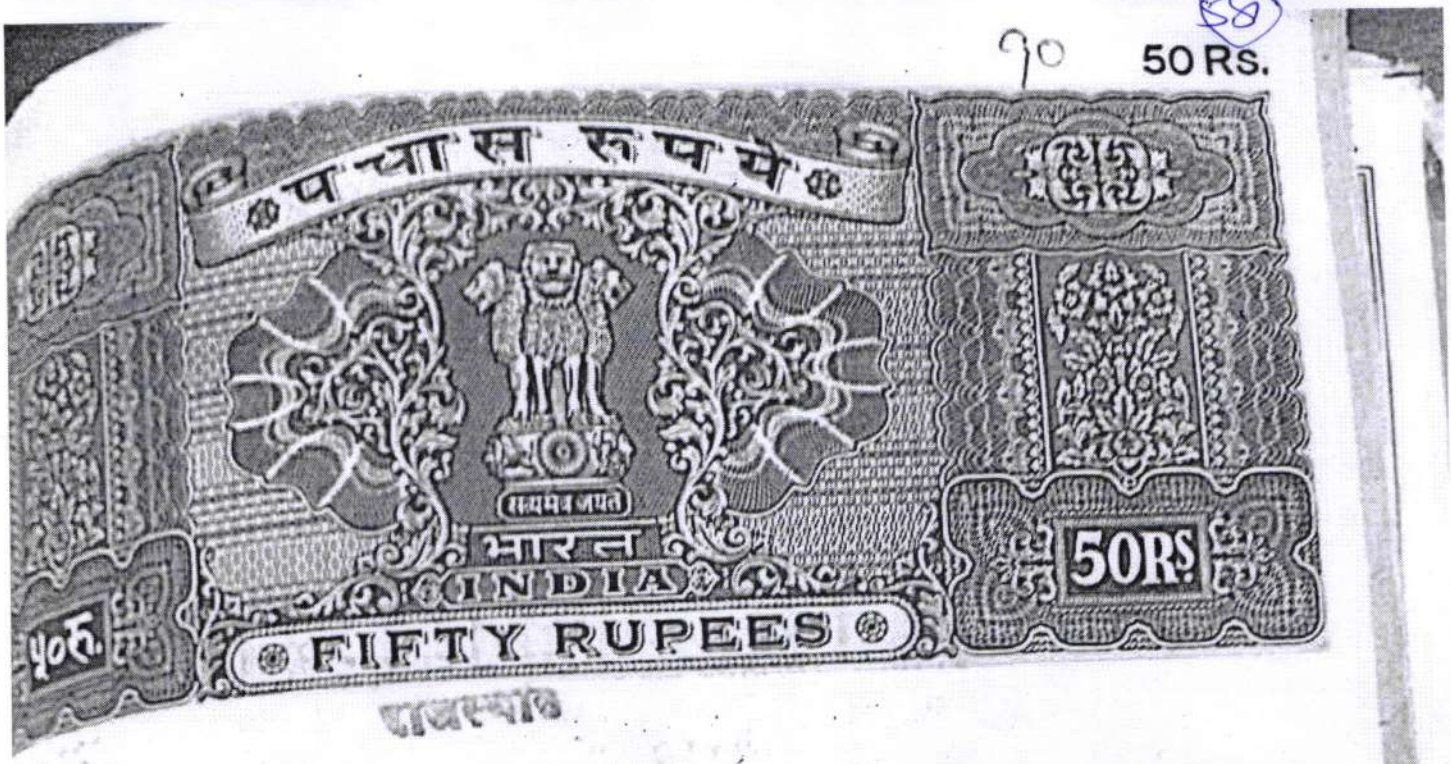
कार्यालय उप पंजियक दाँतारामगढ़
पास किया 24-12-86 को पंजियक
के पुत्र काना जाति जाट निवासी दाँतारामगढ़
वर्ष पेशा काश्त
से वास्ते तस्दीक हस्ताक्षर किये।
उप पंजीयक
दाँतारामगढ़ (सीकर)

तस्दीक 20=00 रुपये
रजिस्ट्रेशन फीस 250=00 रुपये
पत्रावली 6=00 रुपये
फीस [illegible] रुपये
250=00 रु के टिकट पर
दिनांक 24-12-86 के द्वारा जमा हो
चुकी है।
उप पंजीयक
दाँतारामगढ़ (सीकर)

श्री ..... पुत्र काना जाति जाट निवासी दाँतारामगढ़
ने निष्पादन स्वीकार किया और उसकी (उसके)
की प्रार्थना पर मैंने उसको पहचाना, जिसकी पहचान
पदाधिकारी/अधिकृत अधिकारी के समक्ष की
जानता है।
हस्ताक्षर पंजीयक
दाँतारामगढ़ (सीकर)

58

90 50 RS.



राजस्थान

खअ/नीम/रि/अप्र/खप- 30/96/

यह नोन जुडिशियल स्टाम्प पेपर रुपये 50/- का खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 10,000 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर×××××× (राज०) जो श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है के संविदा के साथ संलग्न है।

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से

संलग्न रहे।

दातारामगढ-सीकर

6412 (59)

12

श्री ....

व्यवसाय .... पुत्र ....

जाति .... निवासी ....

वो .... पुत्र ....

उम्र .... निवासी ....

एवं श्री .... पुत्र ....

स्व ....

निवासी ....

का ....

पदाधिकारी ....

हूं । अतः ....

यह दस्तावेज ....

कितना ....

अंकित है । तस्दीक किया गया ।

उप पंजियन

बाँसवाड़ा (डाकर)

प्रेषक

.... 24 .... 1 .... सन् 86

.... 118 .... 1010 114

.... 235 .... 2 दिसं 1 ....

पंजीयन अधिकारी

91 50 Rs.

खज/नीग/रि/अप्र/पप- 30/96/

बाना

यह नोन्न जुडिशियल स्टाम्प पेपर रुपये 50/- का खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 10,000 वर्ग मीटर निकट ग्राम बाज्यावास तहसील टातारामगढ जिला सीकर×××××× (राज०) जो श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तहसील टातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है जो संचिका के साथ संलग्न है। ता। 27/10/97

हस्ताक्षर पट्टादारी

राजस्थान के राज्यपाल की ओर से

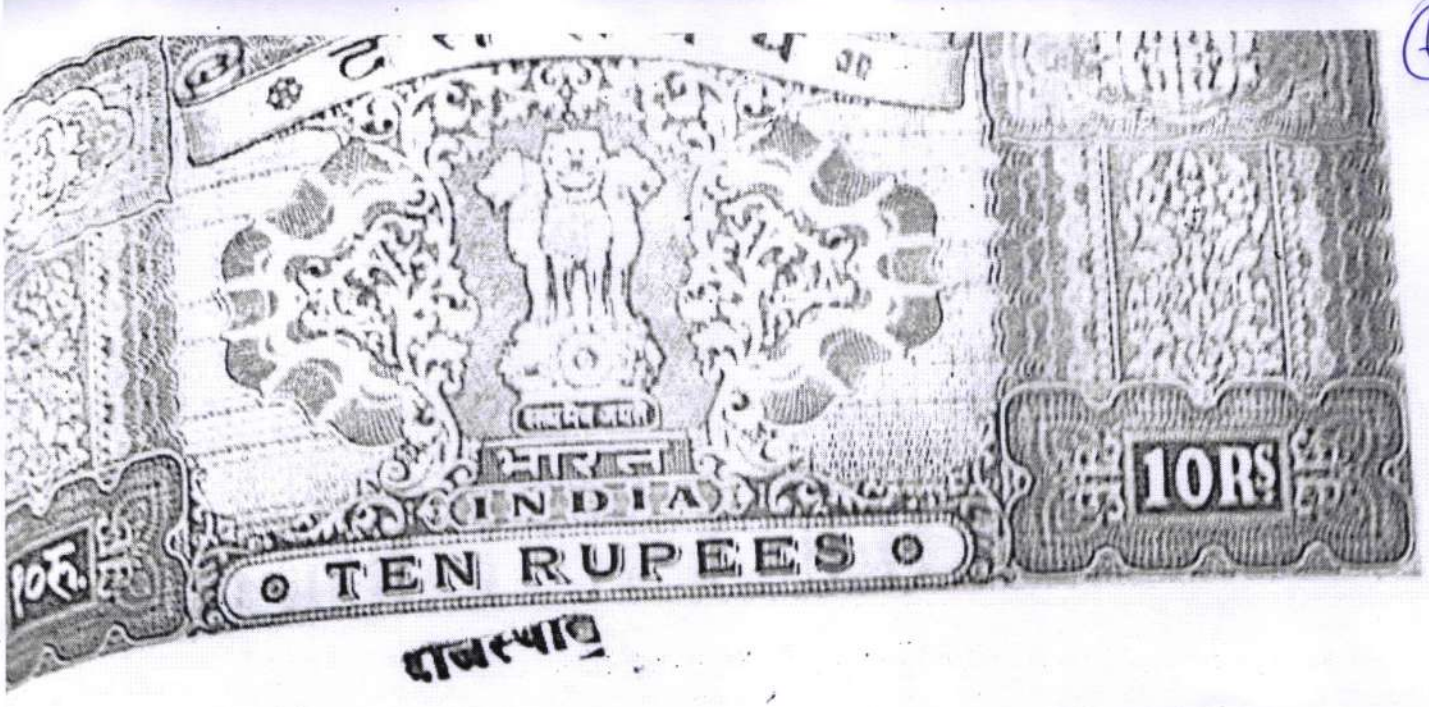
साक्षीगण :-

1.

2.

पक

टातारामगढ-सीकर.



राजस्थान

खा/नीम/रि/अ/पट- 30/96/

यह नोन जुडिशियल स्टाम्प पेपर रुपये 10/- का खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 10,000 वर्ग मीटर निकट ग्राम आज्यावास तहसील टातारामगढ जिला सीकर~~xxxxxxxx~~ (राज०) जो श्री गिरधारी बलाई पुत्र श्री शनाराम बलाई निवासी आज्यावास तहसील टातारामगढ जिला सीकर है पक्ष में स्वीकृत हुआ है के संविदा के साथ संलग्न है। [illegible]

हस्ताक्षर पट्टादारी

राजस्थान के राज्यपाल की ओर से

[illegible]

पीतारामगढ-सीकर

(62)

6412/10 दिल्ली 12

Rao

श्री सतीश चन्द्र [illegible] 12-ई

[illegible] गंज नं० [illegible]

(62)

राजस्थान सरकार
कार्यालय खनि अभियन्ता, तीकर ।

क्रमांक: खअ/तीकर/रि/अप्र/खप्र-30/96/ 91, दिनांक: 22-1-08

कार्यालय-आदेश

चूंकि खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टर स्थित ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर का आदेश क्रमांक: खअ/सीम/रि/अप्र/खप्र-30/96/2508 दिनांक 24.7.96 से अन्तर्गत नक्शा व सीमांकन रिपोर्ट के अनुसार क्षेत्र 1.00 हैक्टर का तॉबटा पंजीयन तिथि 24.9.96 से 20 वर्षों के लिए वार्षिक स्थिर भाटक रूपये 5000/- पर इस शर्त के साथ कि प्रत्येक पॉच वर्ष पश्चात स्थिर भाटक का पुन: निर्धारण होगा पर श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ ।

पट्टाधारी श्री गिरधारी बलाई द्वारा दिनांक 9.1.08 को खनन पट्टा का हस्तानान्तरण श्रीमति सन्तोष देवी पत्नि श्री लुकेश चन्द बाबरीया निवासी वार्ड नं 4, लुआनगढ जिला चूरू (राज0) के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 15 के तहत आवेदन प्रस्तुत किया गया जिस पर मौका स्थिति जांच सहायक खनि अभियन्ता द्वारा दिनांक 20.1.08 को की जाने पर खनन पट्टा का हस्तानान्तरण खनिज विकास हेतु उपयुक्त पाया जाने पर स्वयं द्वारा श्रीमति सन्तोष देवी पत्नि श्री लुकेश चन्द बाबरीया निवासी वार्ड नं 4, लुआनगढ जिला चूरू (राज0) के पक्ष में नीचे अंकित अनुबन्धों एवं शर्तों पर स्वीकृति प्रदान की जाती है ।

1. हस्तानान्तरण तॉबटा त्रिपक्षीय निष्पादित होगा ।
2. हस्तानान्तरण मूल तॉबटा व राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उसमें समय-समय पर होने वाले संशोधनानुसार मान्य होगा ।
3. हस्तानान्तरण स्वीकृति आदेश के 90 दिवस में तॉबटा का निष्पादन नहीं करवाया जाने पर यह आदेश स्वत: ही प्रति संहृत (रिवोक) माना जावेगा ।

खनि अभियन्ता, सीकर

क्रमांक: खअ/सीकर/रि/अप्र/खप्र-30/96/ 92-96 दिनांक: 22-1-08

प्रतिलिपी निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तहसील दातारामगढ जिला सीकर को दी जाकर लेख है कि निर्धारित समयावधि में हस्तानान्तरण तॉबटा का निष्पादन करावें ।
2. श्रीमति सन्तोष देवी पत्नि श्री लुकेश चन्द बाबरीया निवासी वार्ड नं 4, लुआनगढ जिला चूरू को दी जाकर लेख है कि निर्धारित समयावधि में तॉबटा निष्पादन हेतु बतौर प्रतिभूति वचत पत्र रूपये 2500/- के निम्न हस्ताक्षरकर्ता के नाम बन्धित गुदा व नॉन ज्यूडिशियल स्टाम्प पेपर रूपये 1570/- के प्रस्तुत करने पर तॉबटा का निष्पादन करावें ।
3. अभिलेख निर्धारण शाखा ।
4. मांग निरीक्षक कार्यालय हाजा ।
5. फाइल ।

खनि अभियन्ता, सीकर

(69)

हस्तानान्तरण संविदा

ख.अ. /सीकर/अप्र./ख.प./30/96/

24.1.2008

द्वारा नॉन ज्यूडिशियल स्टाम्प पेपर रूपये 1570/–के किता नग 1 रूपये 1000/– का व नग [illegible] 500/– व नग 1 रूपये 50/– व नग 1 रूपये 20 का कुल नग 4 खनन पट्टा वास्ते खनिज [illegible] 100 हैक्टर नक्शा व सीमाकन रिपोर्ट के अनुसार निकट ग्राम बाज्यावास, तहसील [illegible] जिला सीकर, का अवधि संविदा पंजीयन तिथि से 20 (बीस) वर्ष के लिए वार्षिक स्थिर [illegible] 5000/– पर किन्तु प्रत्येक पाँच वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण होगा कि शर्त [illegible] आदेश क्रमांक खअ/नीम/रि./ .प्र/खप/30/96/2508 दिनांक 24.07.1996 से [illegible] बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तह. दांतारामगढ़ जिला सीकर क पक्ष में [illegible] हुआ। जिसका संविदा पंजीयन दिनांक 24.09.1996 से होकर पट्टा प्रभाव में आया।

उक्त पट्टाधारी श्री गिरधारी बलाई द्वारा उक्त खनन पट्टा का हस्तानान्तरण श्रीमती सन्तोष देवी [illegible] लुकेश कुमार बाबरिया निवासी वार्ड नं. 4, सुजानगढ़, तहसील सुजानगढ़ जिला चुरू (राज.) के [illegible] करवाने हेतु दिनांक 09.01.2008 को आवेदन पत्र प्रस्तुत किया जाने पर खनन पट्टा का [illegible] अप्रधान खनिज रियायतें नियमावली 1986 के नियम 15 के तहत उचित पाया जाने पर [illegible] शर्तों पर कार्यालय आदेश क्रमांक खअ/सीकर/अप्र./खप–30/96/91 दिनांक 22.01.2008 द्वारा श्रीमती सन्तोष देवी पत्नी श्री लुकेश कुमार बाबरिया, निवासी वार्ड नं. 4, सुजानगढ़, तहसील सुजानगढ़ जिला चुरू (राज.) के पक्ष में स्वीकृत हुआ है, के साथ है।

अन्य शर्तें संलग्न संविदा व अप्रधान खनिज रियायत नियमावली 1986 तथा उनमें समय–2 पर [illegible] संशोधनानुसार मान्य होगी एवं हस्तान्तरी राज्य सरकार/भारत सरकार को देय होने वाले [illegible] का तथा अधिक रॉयल्टी का नियमानुसार भुगतान करेगा।

आज दिनांक 24/1/2008 को मेरे द्वारा नीचे अंकित गवाहन के समक्ष संविदा निष्पादन किया गया।

गिरधारी
हस्ताक्षर हस्तानान्तरणकर्ता

संतोष
हस्ताक्षर हस्तानान्तरी

राजस्थान के राज्यपाल की ओर से,
खनि अभियन्ता
खान अभियन्ता, सीकर

सीकर

विवरण :–

1. मनपालसिंह s/o नानूसिंह
   [illegible] राजपूत
   mohan singh
   V+P. Badabar

इस दस्तावेज में....6.....पृष्ठ है।
यह पृष्ठ सं.....1.....है।

(65)

मुकेशसिंह
स्टाम्प विक्रेता
सुजानगढ़ (चूरू)

संतोष

न्यायालय उप पंजीयक, सुजानगढ़

आज दिनांक 5.2.08 को समय .....

हाजिर यह इकरारनामा लीलाधर ..... पुत्र उप पंजीयक

के कार्यालय में संतोष देवी ..... उम्र .....

पुत्री लूकमा चुनारा ..... उम्र .....

वर्ग पेशा घूंट कास्त ..... निवासी सुजानगढ़ (चुरू)

ने वास्ते तस्दीक प्रस्तुत किया।

उप पंजीयक
सुजानगढ़ (सीकर)

150/- ... रुपये
100 — ... पैसे
— ... पैसे रुख
250-
दिनांक 5-2-08 ... जमा हो

पंजीयक
सुजानगढ़ (सीकर)

500Rs (6)

ख.अ. /सीकर/अप्र./ख.प./30/96/

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 500/- के संविदा के साथ कमी फीस लग्न है।

गिरधारी
हस्ताक्षर हस्तानान्तरणकर्ता

संतोष
हस्ताक्षर हस्तानान्तरी

खनि अभियन्ता, सीकर

इस दस्तावेज मे....6.....पृष्ठ है।
यह पृष्ठ सं.....2.....है।

उप-पंजियक
दांतारामगढ़

(67)

23.1.20

संतोष देवी

संतोष

संतोष देवी .....

पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी [illegible] जाति [illegible] निवासी [illegible] (राज.)
ने निम्नांकित [illegible] किया और [illegible] हो।
की प्रार्थना [illegible] प्रार्थना
पत्र [illegible] है। अतः
अवसर

उपखण्ड अधिकारी
दांतारामगढ़ (सीकर)

(68)

भारतीय गैर न्यायिक

पचास रुपये

रु.50

FIFTY RUPEES

Rs.50

INDIA

INDIA NON JUDICIAL

RAJASTHAN

B 610961

ख.अ. /सीकर/अप्र./ख.प./30/96/

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 50/- के संविदा के साथ कमी फीस स्वरूप है।

हस्ताक्षर हस्तानान्तरणकर्ता

संतोष

हस्ताक्षर हस्तानान्तरी

स्टाम्प अभिवेशक।
सीकर

नोट:

1. श्री सुशील कुमार पुत्र लक्ष्मणराम उम्र 40 वर्ष (सुशील) पेशा: काश्त निवाली आमसर (झुंझुनूं)

2. श्री मनपाल सिंह पुत्र नानू सिंह उम्र 40 वर्ष मनपालसिंह पेशा काश्त जाति राजपूत नि० आमसर (झुंझुनूं)

इस दस्तावेज में 6 पृष्ठ हैं।
यह पृष्ठ सं. 3 है।

(69)

मुंशी
मुंशी प्रसाद
स्टाम्प विक्रेता
सुजानगढ़ (चुरू)

ना... सतीश डेगी ... ...
वसाय... स्टूडेन्ट... पुत्र... सुरेश कुमार
ति... ... ... निवासी... सुजानगढ़ (चुरू)
ी व... कुशील कुमार... ... सतीश राव
उम्र... 40... जाति... ... निवासी... सादलपुर (सुजानगढ़)
ए की... कन्हैया लाल... पुत्र... नाथू लाल
उम्र... 40... वर्ष... राजपूत... पेशा... कृषक
सादलपुर (सुजानगढ़) ... ... । उक्त गवियों
का (की... ... ...) को मैं पहिचानता
हूँ । उक्त व्यक्तियों ने मेरे समक्ष ... ... किए जाने
वाले दस्तावेज... लीज डीड... का स्टाम्प शुल्क रुपये 1750
रुपया... ... 4... ... पैसे में... ... ...
पर किया है । तस्दीक किया जाता ।

हस्ताक्षर
मुंशी प्रसाद
स्टाम्प विक्रेता

आज दिनांक ...5... माह ...2... सन् 19 2018
... का पृष्ठ सं ... 1 ... जिल्द सं 2518
में पृष्ठ सं 32 क्रम सं 34 पर पंजीकृत
किया गया, तथा अतिरिक्त पुस्तक सं. 1 ...
जिल्द सं 1700 पृष्ठ सं 13 से 15 पर चस्पा
किया गया ।

हस्ताक्षर
पंजीयन अधिकारी
सीताबाड़ी (सीकर)

(70)

This document produced is my notarial office at SIKAR

भारतीय गैर-न्यायिक

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

INDIA NON JUDICIAL

Entered At Serial No. 156

Register Page No 69 date 26/4/17

50

राजस्थान RAJASTHAN E 312608

50

पूरक संविदा

खुअ/सीकर/अप्र/खप–30/1996

यह नॉन ज्यूडिशियल स्टाम्प पेपर रू 500/- साथे किसा मेग एक खनन पट्टा वास्ते खनिज चेजा पत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर में सलंग्न मानचित्र व सीमांकन रिर्पोट के अनुसार आदेश कमांकःखअ/सीकर/अप्र /खप–30/96/2508 दिनांक 24.07.1996 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रुपये 15000/–पर किन्तु प्रत्येक पांच वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्वि होती रहेगी पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 तथा रॉयल्टी शिड्यूल के अनुसार व उसमें समय–समय पर होने वाले संशोधनानुसार रॉयल्टी देय होगी, पर श्री गिरधारी बलाई पुत्र श्री कानाराम बलाई निवासी बाज्यावास तहसील दांतारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 11.09.1996 से किया जाकर पंजियन दिनांक 24.09.1996 से हुआ । पटटाधारी श्री गिरधारी बलाई द्वारा दिनांक 09.01.2008 से खनन पटटा का हस्तानान्तरण श्रीमति सन्तोष द्रेवी पत्नि श्री लुकेश चन्द बाबरीया निवासी वार्ड नं0 4, सुजानगढ जिला चूरू के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली,1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया, जिस पर कार्यालय पत्रांक 91 दिनांक 22.01.2008 से खनन पटटा का हस्तानान्तरण श्रीमति सन्तोष देवी पत्नि

संतोष

ATTESTED
26 APR 2017
NOTARY PUBLIC
SIKAR-RAJASTHAN

खनि अभियन्ता, सीकर

संतोष देवी चौधरी पत्नी स्व. लुकेश चन्द्र चौधरी ... वादी

बनाम

वगै. एगमिल

वाद

आदेश

17
10/8/17

संतोष

CENTRAL NOTARY ADVOCATE Chain Singh Khedar Dist. SIKAR Regd. 11764 Com. Exp. 6.11.21 GOVT. OF INDIA

लुकेश चन्द बावरीया निवासी वार्ड नं0 4, सुजानगढ़ जिला चूरू के पक्ष में स्वीकृत हुआ, सका संविदा निष्पादन दिनांक 04.02.2008 से किया जाकर पंजियन दिनांक 05.02.2008 को ा ।

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत ायमावली, 2017 को अधिसूचित किया गया है, जिसका नियम 9 खनन पटटा की अवधि के म्बन्ध में है। खनन पटटा की अवधि दिनांक 23.09.2016 को समाप्त हो गई है एवं आप द्वारा वीनीकरण हेतु आवेदन पत्र प्रस्तुत कया हुआ है, परन्तु नवीनीकरण आवेदन पत्र लम्बित होने के कारण खनन पटटा तत्समय प्रभावी नियम 17(3) के अन्तर्गत बढी हुई अवधि में प्रभावशील रहा, राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(3) के तहत खनन पटटा की अवधि 50 वर्ष तक बढाने की सूचना पटटाधारी को दिनांक 07.04.2017 से दी गयी । जिसके अनुसार खनन पट्टा की अवधि दिनांक 24.09.1996 से 23.09.2046 तक स्वतः ही बढ गई है।

अन्य शर्ते मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 व उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी तथा खनन पट्टाधारी राज्य/भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा ।

आज दिनांक 26-4-2017 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष पूरक संविदा का निष्पादन किया गया ।

संतोष

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

CERTIFIED BY ME

गवाहान:-

1 [signature] धेलाराम चन्द s/o किसनाराम नि०-मिडासर तहसील (सादुल)

2 [signature] सुरेन्द्रपाल s/o मांगू चन्द नि० वार्ड-नं० 4 सुजानगढ़ (चूरू)

ATTESTED 26 APR 2017 NOTARY PUBLIC

(73)

राजस्थान सरकार
कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सीकर
शिवसिंहपुरा हाउसिंग बोर्ड रोड, ग्रामीण महिला शिक्षण संस्थान के सामने, नवलगढ रोड सीकर
दूरभाष व फैक्स : 01572-249183 e-mail:- me.sikar@rajasthan.gov.in
क्रमांक खअ/सीकर/अप्र/खप-30/96/ 2215 दिनांक - 16.06.2017

पूरक संविदा का ज्ञापन

चूंकि खनन पटटा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर में कार्यालय आदेश क्रमांक खअ/सीकर/रि/अप्र/खप-30/96/2508 दिनांक 24.07.1996 से 20 वर्ष हेतु किन्तु प्रत्येक पांच वर्ष पश्चात स्थिर भाटक में स्वत 40 प्रतिशत की वृद्धि होती रहेगी की शर्त पर, श्री गिरधारी बलाई पुत्र श्री उमाराम बलाई निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 11.09.1996 से किया जाकर पंजियन दिनांक 24.09.1996 से हुआ, तब से खनन पटटा प्रभावशील है ।

पटटाधारी श्री गिरधारी बलाई द्वारा दिनांक 03.01.2008 से खनन पटटा का हस्तानान्तरण श्रीमति सन्तोष देवी पत्नि श्री लुकेश कुमार बाबरिया निवासी वार्ड नं. 4, सुजानगढ तहसील सुजानगढ जिला चूरू के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया । जिस पर कार्यालय आदेश क्रमांक खअ/सीकर/रि/अप्र/खप-30/96/91 दिनांक 22.01.2008 से खनन पटटा का हस्तानान्तरण श्रीमति सन्तोष देवी पत्नि श्री लुकेश कुमार बाबरिया निवासी वार्ड नं. 4, सुजानगढ तहसील सुजानगढ जिला चूरू के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 04.02.2008 से किया जाकर, पंजियन दिनांक 05.02.2008 से हुआ, अर्थात अवधि दिनांक 04.02.2008 से शेष अवधि के लिए खनन पटटा श्रीमति सन्तोष देवी के पक्ष में प्रभावशील हुआ ।

दिनांक 01.03.2017 से राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 प्रभावी होने पर खनन पटटे की अवधि (नियम 9(3) के तहत स्वत: ही बढकर 50 वर्ष हो गयी, जिसकी सुचना पटटेधारी को दिनांक 07.04.2017 से दी गयी । जिसकी पूरक संविदा का निष्पादन दिनांक 26.04.2017 से किया जाकर, नोटरी पब्लिक से तस्दीक दिनांक 26.04.2017 से हुआ, जिस अनुसार खनन पटटा की अवधि दिनांक 24.09.1996 से 23.09.2046 तक स्वत: ही बढ गयी । वर्तमान में खनन पटटे का स्थिर भाटक रूपये 30,000/- पर निर्धारित किया गया है ।

खनि अभियन्ता, सीकर

दिनांक: 16.06.2017

क्रमांक:खअ/सीकर/अप्र/खप-30/96/ 2216 - 2225
प्रतिलिपी निम्न को सुचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्रीमान जिला कलेक्टर महोदय, सीकर ।
2. उप वन संरक्षक सीकर ।
3. तहसीलदार दातारामगढ जिला सीकर ।
4. खनि कार्यदशक द्वितिय श्री अर्जुनराम ।
5. मानचित्रकार शाखा 6 मांग लिपिक 7.अधिशुल्क निर्धारण शाखा 8. संगणक 9. सुचना सहायक शाखा ।
10. श्रीमति सन्तोष देवी पत्नि श्री लुकेश कुमार बाबरिया निवासी वार्ड नं. 4, सुजानगढ तहसील सुजानगढ जिला चूरू (राज.)को सुचनार्थ प्रेषित है ।

खनि अभियन्ता, सीकर

74

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 0(
Phone: 01572-248009

Registered

File No F(Mines)/SIKAR(Danta-ramgarh)/1(1)/2008-2009/261-262

Order No 2022-2023/Sikar/6176

Unit Id : 1,946

Date: 23/06/2022

M/s Santosh Devi

Ward No.4

Tehsil : Sujangarh District : Churu

E-Mail : ramniwas905@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bajiyavas**, Tehsil-**Danta-Ramgarh**, District- **Sikar (M.L.No-ML.NO.30/96)**.

Ref: (i) Your application dated 24/12/2021
(ii) Received on 24/12/2021
(iii) Received at Head office on 23/12/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Santosh Devi,** a Mine of **Minor Mineral** having **M.L.No-ML.NO.30/96 in an area measuring 1.0000 Hectares** at/near Village-**Bajiyavas** ,Tehsil-**Danta-Ramgarh**,District-**Sikar**.

2 That this consent is valid for a period from **01/05/2022** to **30/04/2027**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	100000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2022.06.23 17:51:13 IST
Reason: Self Attested
Location:

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

(75)

Registered

File No F(Mines)/SIKAR(Danta-ramgarh)/1(1)/2008-2009/261-262

Order No 2022-2023/Sikar/6176 **Date:** 23/06/2022

Unit Id : 1,946

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 That the lessee shall comply with all the conditions of the E.C. for Masonary Stone Mining Project issued by the State Level Environment Impact Assessment Authority, Rajasthan vide letter no. F()/DEIAA/DEAC/Project/Cat.1(a)/B2(EC)719, dated 03/02/2017 and submit periodical compliance report.

7 That lessee shall not extract the Masonary Stone more than 100000 TPA quantity mentioned in the EC issued by the State Level Environment Impact Assessment Authority, Rajasthan on dated 03.02.2017, without prior obtaining consent from the Board.

8 That lessee shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the Board and its compliance must be ensured.

9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

10 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.

11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks /natural reservoirs.

12 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Signature valid
Digitally signed by Niraj Sharma
Date: 2022.06.23 17:51:13 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

(76)

Registered

File No F(Mines)/SIKAR(Danta-ramgarh)/1(1)/2008-2009/261-262

Order No 2022-2023/Sikar/6176 Date: 23/06/2022

Unit Id : 1,946

13 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

14 That this Consent period shall be coterminous with the validity of mining lease.

15 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

16 That the grant of this consent to Operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force,rests with the industry/ unit/ project proponent.

17 That the grant of this consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

18 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.

19 That the industry shall be apply for renewal of consent to operate at least before four month of expiry of consent to operate.

20 That this Consent to Operate is valid subject to the validity of approved Mining plan.

21 That no ground water shall be extracted without prior permission from competent authority.

22 That the Lease holder shall provide adequate design rain water harvesting structures.

23 That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that.

Signature valid
Digitally signed by Niraj Sharma
Date: 2022.06.23 17:51:13 IST
Reason: Self Attested
Location:

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

77

Registered

File No F(Mines)/SIKAR(Danta-ramgarh)/1(1)/2008-2009/261-262

Order No 2022-2023/Sikar/6176 **Date:** 23/06/2022

Unit Id : 1,946

24 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

25 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A) **Copy To:-**

1 Master File.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2022.06.23 17:51:13 IST
Reason: Self Attested
Location:

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/SIKAR(Danta-ramgarh)/1(1)/2008-2009/261-262

Order No 2022-2023/Sikar/6176 Date: 23/06/2022

Unit Id : 1,946

Regional Officer

Signature valid
Digitally signed by Niraj Sharma
Date: 2022.06.23 [illegible]51:13 IST
Reason: Self Attested
Location:

(79)

(34)

District Level Environment Impact Assessment Authority, SIKAR
Collectorate Campus, Sikar- 332001

No. F( )/DEIAA/DEAC- /Project/Cat. 1(a)B2(EC) 719 Date: 03-02-17

Sub: Environmental Clearance for mining leases/projects under EIA Notification, 2006.

Applications were received for Environmental Clearances listed in the table mentioned below under EIA Notification, 2006 for the mining projects. The projects proposals have been appraised as per prescribed procedure in the light of provisions under EIA Notification, 2006 on the basis of mandatory documents enclosed with the application viz. form 1/Form 1M, PFR approved mining plan and additional documents/clarifications furnished in response to the observations of the District Level Expert Appraisal Committee (DEAC), Sikar.

Table-1

Sr No	File No.	Category / Item No (in schedule)	Name of Project Proponent	Details of Mine	Project cost (Lakh Rs)	Water Requirement & Source (KLD)	Fuel & Energy (Ltr)	Environment Management Plan Amount (Lakh Rs./year)	CSR/ ESR Activities Amount (Lakh Rs./year)	Green Belt/ Plantation Amount (Lakh Rs./year)	Budgetary Breakup for Labour Amount (Lakh Rs./year)
1	2	3	4	5	6	7	8	9	10	11	12
1.	73	1(a) B2	Smt. Madhuri Devi w/o Shri Kuldeep Jat R/o- Khora Bisal, Amer, Jaipur	Mineral- Masonary stone M.L. No. 37/07 Area- 1.00 hectares Khasra No. 743, 76 Village: Bubana (Bharija) Tehsil: Dantaramgarh District: Sikar Capacity: 103000 TPA	20	2.0	300	0.30	0.40	0.25	0.25
2.	74	1(a) B2	Shri Kuldeep Jat R/o- Khora Bisal, Amer, Jaipur	Mineral- Masonary stone M.L. No. 364/06 Area- 1.00 hectares Khasra No.743, 76 Village: Bubana (Bharija) Tehsil: Dantaramgarh District: Sikar Capacity: 104069 TPA	20	2.0	300	0.30	0.40	0.25	0.25
3.	75	1(a) B2	Smt. Santosh Devi w/o Shri Lukesh Chand Bawariya R/o- Ward No 4, Sujangarh, Churu	Mineral- Masonary stone M.L. No. 30/96 Area- 1.00 hectares Khasra No. 80, Near Village: Bajyawas Tehsil: Dantaramgarh District: Sikar Capacity: 100000 TPA	25	2.0	300	0.30	0.50	0.25	0.25
4.	79	1(a)	Shri Ramesh Kumar S/o Shri	Mineral- Masonary stone	30	2.0	300	0.80	0.60	0.25	0.60

		B2	Chetan Ram Saini R/o- Padihara, Ratangarh, Churu	M.L. No 362/06 Area- 1.0 hectares Khasra No 527 Village samer Tehsil:Dantaramgarh District: Sikar Capacity: 90000 TPA							
5.	80	1(a) B2	Shri Rajkumar Kumawat R/o- Near M.M. public school, Dhod, Sikar	Mineral- Masonary stone M.L. No. 827/07 Area- 1.0 hectares Khasra No 244 Village: Ganora Tehsil: Dantaramgarh District: Sikar Capacity 85500 TPA	44	2.0	300	0.56	0.88	0.25	0.38
6.	50	1(a) B2	Smt. Manohari Devi W/o Shri Gyandas Swami R/o- Avinashi tan sanwalpura Tanwaran, Neemkathana, Sikar	Mineral- Quartz & Feldspar M.L. No. 83/11 Area- 4.0 hectares Khasra No. 297, 298, 299, 300 Village:Avinashi ki Dhani Tehsil:Shrimadhopur District: Sikar Capacity:98490 TPA	40	2.0	300	0.60	0.80	1.00	0.40
7.	40	1(a) B2	Sh. Amit Kumar Sharma R/o Vill. Dabla, Teh- Neemkathana, Sikar	Mineral- Sillica Sand Mine M.L. No. 135/12 Area- 4.5727 Hectares, Khasra No. 145/330, 141/1/2, 141/1/3, 141/1/4, 141/2/1, 141/2/2, 141/2/3 Near Vill.- Dunga ki Nangal, Teh- Neemkathana District- Sikar Capacity:2599501PA	25	2.0	300	0.70	0.70	1.00	0.70

The DEAC, Sikar after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended for Environmental Clearance after field verification with certain stipulations by DEAC, Sikar. The DEIAA, Sikar after considering the individual proposals and recommendations of the DEAC, Sikar hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation, and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

SPECIFIC CONDITIONS:

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mention against their names in column No. 5 of the table 1 above.

3 That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.

4 That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

5 As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table. Necessary permission shall be taken from CGWA for withdrawal of ground water.

6 As envisaged, the PP shall invest an amount at least mentioned in column no. 9 of the table-1, towards annual recurring cost for implementing the Environment Management Plan.

7 Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in column no. 10 of the table-1 (towards annual recurring cost) shall be kept earmarked for socio economic up-liftmen activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow.

8 The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.

9 The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.

10. Occupational health and safety of mine labour shall be given the highest priority.

11 Budgetary provision as per column no. 12 of the table-1 every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.

12 Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.

13 The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations. PP shall ensure compliance of chief engineer, WRD circular dated 4.9.2013

14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee. /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.

15. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.

16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.

17 Drills shall either be operated with dust extractors or equipped with water injections system.

18 As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.

19 Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.

20 Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.

21 Blasting operation should be carried out only during the daytime with safe blasting parameters.

22 The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.

23 The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.

24 No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B. General Conditions:

1. Any change in mining technology/.scope of working shall not be made without prior approval of the DEIAA Sikar.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personal working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.
9. The DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Appeal against the environment clearance shall lie with the NGT, if preferred within a period of 30 days.
14. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981] the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
16. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA/DEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan and Regional Office, Jaipur(s) of the Board.
17. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority. Conservation plan for schedule-I wildlife shall be submitted. Waste material should not be dumped in forest area and forest land should not be used for mineral transportation without prior permission of MoEF (GOI)/Forest Department.
18. Under the provisions of Environment(Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that mining operations have been started without obtaining environmental clearance.
19. This environment clearance is subject to all the order statutory clearances, if any, required under prevailing laws e.g. Environment Protection Act, 1986 or Wildlife (Protection) Act, 1972 or under any other orders of Hon'ble Supreme Court, Hon'ble High Courts, Hon'ble NGT and The Standing Committee of the NBWL shall be obtained by the PP from the competent authority.
20. PP is bound to comply out come in writ no. 202/1995 in Supreme Court regarding Arawalli hills.

21. EC is granted subject to approved mining plan/Mining scheme with match of annual production capacity.
22. In case Project falls in old Plantation done either by Forest Department or any other agency on Govt. land, the PP shall obtain necessary clearance under Circular of state Govt. Date 02.09.2006 and PP is also bound to comply any other conditions imposed at the time of forest NOC. pp also bound to proteet nearby old plantations.
23. PP Shall construct water hole for wildlife and ensure to supply water to water hole regularly.
24. In case the Project Falls within 100 mt. from forest boundry. the PP shall construct pucca Boundary wall as per Campa Modal towards forest land side as per circular of state Govt. Dated 20.08.2010
25. PP shall constract mining lease cemented pillars of size 0.6x0.6 m. having 1m. height and 0.5 m. foundation with GPS Coordinates and bearing distance
26. PP is bound to take separate permission for rasta wherever required for mineral transportation as per rules from componenet authority.
27. PP shall not trace pass Forest Land for their mineral transportation
28. The DEIAA, Sikar reserves the right to add new conditions, any pending compliance. modify/annual any of the stipulated conditions and/or to revoke the clearance if implementation of any of the condition by DEIAA or any other competent authorities is not satisfactory.

3/2/17

(Anupam Kayal)
Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar
Date: 03-02-17

No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC)720-40

Copy to the following for information and necessary action:
1.Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2.Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3.Chairperson, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
4.Member Secretary, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
5.Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information and necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6.Chairperson, DEIAA (District Collector, Sikar) Sikar.
7.Chief Conservator of Forest, Regional Office, Ministry of Environment & Forest, RO (CZ), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow - 226020
8.Director, Department of Mines & Geology, Court Choraha, Udaipur.
9.Environment Management Plan-Division Monitoring Cell MoEF, Paryavarn Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
10.District Conservator of Forests, Forest Department, Sikar.
11.Regional Officer, Rajasthan State Pollution Control Board, Sikar.
12.Sub Division Officer, Dantaramgarh, Shrimadhopur, Neemkathana
13.Tehsildar, Dantaramgarh, Shrimadhopur, Neemkathana.
14.Mining Engineer, Department of Mines & Geology, Sikar (Member Secretary, DEAC, Sikar) with the direction that this EC is issued on the basis of DEAC's Ist & IInd meetings dated 17.5.2016 & 22.5.2016 recommendations anticipating that committee has verified at site, all the facts including each ML details, coordinates etc. mentioned in concerned EC application. However in future, if any situation

arises contrary to the EC application, may immediately be brought to the notice of District Collector (Chairman, DEIAA), Sikar.

15.Copy to be placed in the individual file as mentioned in column 2 of the Table 1 above.

16.Project Proponent:

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17.RQP/Consultant:

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8/3/17

Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar

Project Name:	Re-appraisal of EC granted by DEIAA to SEIAA in compliance of MoEF&CC O.M. dated 28.04.2023 & Hon'ble NGT order dated 07.12.2022.Bajyawas Masonary Stone (Minor Mineral) Mining Project, M.L. No.- 30/98, Area- 1.00Ha., Near village Bajyawas , Tehsil. Datanram Garh District . Sikar (Rajasthan)). In Favour Of Smt. Santosh Devi W/O Lukesh Chand Bawariya	Single Window Number:	SW/183079/2024
		Proposal Number:	SIA/RJ/MIN/474399/2024
State:	RAJASTHAN	Current Status:	EDS raised
Submission Date:	22/05/2024		

CAF

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Basic Information

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	1	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
15.1. Intimation ID	No. F(75)/DEIAA/DEAC- //project/Cat.1(a)B2 (EC) 719/114/2017/876112	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

Project Details

20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes	
20.1.1. Reference Number of Consent obtained from SPCB / UTPCC	N/A	
20.1.2. Date of consent issued	01/05/2022	
20.1.3. Validity of consent (Valid up to)	30-04-2027	

21. Whether the project/activity located in CRZ or ICRZ area?	No

Product Details

22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Masonry Stone	Product	100000	Tons per Annum (TPA)	Road	

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity	Employment generated and contribute to overall economic upliftment of the surrounding
24.2. Financial benefits of project or activity	Employment generated and contribute to overall economic upliftment of the surrounding

Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project?	No
25.2. Whether requirement of Minerals and/or fuels involved in the project?	No
25.3. Construction material	No
25.4. Electric Power:	No
25.5. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?	No

Physical Changes

26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?	No
26.2. Whether any clearance of existing vegetation due to project activity?	No
26.3. Whether any loss of native species or genetic diversity?	No
26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
26.5. Whether any closure or diversion of water bodies present in project area or	No

26.6. Whether any Facilities for storage of goods or raw materials?	No
26.7. Whether any other information would like to submit?	No

Pollution Details

27. Release of pollutants to Air and Mitigation measures

27.1. Whether any probable air pollutants generated?	Yes

Air Pollution Source	Probable Pollutants	Mitigation Measures
27.2. Other information, if any	N/A	

28. Generation of Noise & Vibration and mitigation measures

28.1. Whether any probable generation of Noise and vibration from the proposed project?	Yes
28.1.1. Sources of Noise	vehicles movements and mining machineries
28.1.2. Sources of Vibration	vehicles movements and mining machineries
28.1.3. Details of blasting, if any	N/A
28.1.4. Other information, if any	N/A
28.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes
28.1.5.1. Mitigation measures proposed for control of Noise	Proper maintenance of all machines and vehicles will be carried out which will reduce noise generation during operations
28.1.5.2. Mitigation measures proposed for control of vibration	Proper maintenance of all machines and vehicles will be carried out which will reduce noise generation during operations
28.1.5.3. Other information, if any	N/A
28.2. Whether any probable generation of Light and Heat?	No

29. Discharge of pollutants to water and mitigation measures

29.1. Whether any probable water pollutants generated?	No

30. Details of reuse / recycle of wastewater

Details	Qty / Capacity
30.1. Quantity of waste water generation per day (KLD)	0
30.2. Quantity of treated water proposed to use per day (KLD)	0
30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0
30.4. Purpose for which treated water is proposed to use	0

31. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33. Whether any other mitigation measures proposed?	No

30. Ground water intersection and water conservation measures:

30.1. Whether ground water table intersection involved in the project activities?	No
30.2. Area category from Groundwater availability perspective?	Safe
30.3. Whether Rainwater harvesting proposed	No
30.4. Whether any other water conservation measures proposed?	No

31. Greenbelt

31.1. Area proposed for green belt (in Ha)	0.33
31.2. Width of green belt (in m) along the boundaryof the project or activity	7.5
31.3. Percentage of the total area covered under green belt	33
31.4. Details of the species proposed for plantation	Native species which are more suitable to the local environment are preferred to be planted inside or outside of mine area such as Pipal, Neem, Gulmohar etc
31.5. No. of tree saplings to be planted	330
31.6. Funds allocated for plantation in Lakhs.	150000

Waste Generation

32. Production of wastes during construction or operation or decommissioning

32.1. Whether any generation of Solid waste (domestic wastes)?	No
32.2. Whether any generation of plastic waste?	No
32.3. Whether any generation of e-waste?	No
32.4. Whether any generation of batteries waste?	No
32.5. Whether any generation of Bio-medical waste?	No
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
32.7. Whether any generation of construction or demolition wastes?	No
32.8. Whether any generation of other wastes?	No
32.9. Whether any generation of surplus products?	No
32.10. Whether measures for waste minimization proposed?	No

33. Mining Proposals

33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

33.1.1. Date of issue of LoI/Vesting order/Minning Lease	24/09/1996

33.1.3. Lease Period	50/00
33.1.4. Date of expiry of lease	23/09/2046
33.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease	1.00
33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed	100000
33.1.7. Details of Lease renewal(s), if any	
33.1.8. Other information, if any	
33.2. Status of approval of Mining plan	Approved

33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Masonry Stone	Minor	100000	

33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA	100000
33.4.2. Total Excavation in M.Cu.m/Annum	1000
33.4.3. Enter stripping Ratio	00:00
33.4.4. Other information, if any	

33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Masonry Stone	447993	0	0	800000	

33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan	09/00
33.6.2. Life of the mine as per total estimated reserves, if any	09/00
33.6.3. Other information, if any	

33.7. Type and method of Mining Method

33.7.1. Type of mining	Opencast
33.7.2. Method of mining	Semi-mechanized
33.7.3. Other information, if any	

33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting	Normal
33.8.2. Mitigation measures for control of blast induced vibrations	as per rule
33.8.3. Other information, if any	

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area?	No
33.10. Whether it is proposed to install crusher within the mining lease area?	No

33.11. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsoil dump/ storage	0	0	0

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
33.12.2. Utilization strategy of topsoil	Plantation

33.13. Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha)	0.88
33.13.2. Enter Area of final void (in Hectare)	0.66
33.13.3. Maximum Depth of final void (in meter)	53
33.13.4. Other information, if any	

33.14. Details of Transportation

33.14.1. Mode of transportation upto pit head	Road
33.14.2. Mode of transportation from pit head to siding/loading	Road
33.14.3. Mode of transport from loading point to consumers	Road
33.14.4. Other information, if any	

33.15. Details of reclamation/post mining land use

33.15.1. Plantation area (ha)	0.33
33.15.2. Water body in Ha	0.66
33.15.3. Public use in Ha	0
33.15.4. Enter Other uses in Ha	0

33.16. Details of DSR; Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

33.17. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per EC	CTO	Approved Mining Plan	Actual Production	Excess Production
2023-2024	100000	100000	100000	100000	0

35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
0° 0' 0"N	0° 0' 0" E	Core Zone	SO2	Microgram per m3	0	0	0	0

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	4.95
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	0
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	3.65

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
1.2	4.95	3.65
Total	4.95	3.65

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	Yes

37.1. Accreditation No. / Organization Id	ORG000482
37.2. Name of the EIA Consultant Organization	Udaipur Min-Tech Pvt. Ltd.
37.3. Address	206, "Apeksha Complex", Sector 11, Hiran Magri, Udaipur- 313002
37.4. Mobile No.	9829876672
37.5. E-mail Id	ssbist@udrmintech.com
37.6. Category of Accreditation (Eligible for Category A / Eligible for Category B)	B
37.7. Sector(s) of Accreditation	1
37.8. Validity of Accreditation	08/06/2026

38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities	15 mining plan_compressed.pdf 70061999
38.2. Upload copy of District Survey Report	3 DSR Sikar.pdf
38.3. Upload copy of Replenishment Study Report	5 REPLESMENT STUDY.pdf
38.4. Letter of Intent / Mining Lease	14 leasse douctment_compressed.pdf
38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	No sand Mining Proposal.pdf **Preview**
38.6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	Affidavite pp.pdf
38.7. Cluster Certificate from state mines and geological department	Arawali, Cluster, 500mtr.pdf
38.8. Upload Copy of EMP Report.	21 ENVIRONMENTAL MANAGEMENT PLAN FOR MINOR MINERAL MINING.pdf
38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	2 topo map1 SANTOSH DEVI 30-96 (1).pdf
38.10. Upload AdditionalFile File, if any (pdf only)	6 SANTOSH PRODUCTION.pdf

39. Additional Information

S. No.	Document Name	Remark	Document
1	masonary stone form1 complete 30-96	masonary stone form1 complete 30-96	masonary stone form1 complete 30-96.pdf **Preview**
2	26 jamabandi	26 jamabandi	26 jamabandi.pdf **Preview**
3	25 doc	25 doc	25 doc.pdf **Preview**
4	24 Nabet	24 Nabet	24 Nabet.pdf **Preview**
5	23 annexure E	23 annexure E	23 annexure E.pdf **Preview**
6	22 GREEN BELT DEVELOMENT PLAN	22 GREEN BELT DEVELOMENT PLAN	22 GREEN BELT DEVELOMENT PLAN.pdf **Preview**
7	19 ANNEXURE G	19 ANNEXURE G	19 ANNEXURE G.pdf **Preview**
8	18 RISK ASSESSMENT & EMP PLAN	18 RISK ASSESSMENT & EMP PLAN	18 RISK ASSESSMENT & EMP PLAN.pdf **Preview**
9	15 mining plan	15 mining plan	15 mining plan.pdf **Preview**
10	14 leasse douctment	14 leasse douctment	14 leasse douctment.pdf **Preview**
11	12 Demarcation report	12 Demarcation report	12 Demarcation report.pdf **Preview**
12	11 khasra map	11 khasra map	11 khasra map.pdf **Preview**
13	10 DEIAA EC COPY	10 DEIAA EC COPY	10 DEIAA EC COPY.pdf **Preview**
14	8 cto	8 cto	8 cto.pdf **Preview**
15	7 dcf FOREST NOC	7 dcf FOREST NOC	7 dcf FOREST NOC.pdf **Preview**

Undertaking

40. ☑ I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1.	Name	SANTOSH CHODHARI
40.2.	Designation	Owner
40.3.	Company	SANTOSH CHODHARI
40.4.	Address	Santosh Devi W/o Lukesh Chand Bawariya R/o Ward No. 4 Sujangarh, Tehsil Sujangarh , District Churu
40.5.	Date	25-05-2024

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना (सीकर) 53

क्रमांक खअ/नीम/रि/अप्र/ख०प०- /197/96/ दिनांक

कार्यालय आदेश

चूंकि श्री करण सिंह पुत्र श्री कान सिंह निवासी बाज्यावास तह० टाताराम्गढ़ जिला सीकर ने राजस्थान अप्रधान खनिज रियायति नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 12.6.96 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्त्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिस के लिए खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई बकाया नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्त्ता को अनुदान किया जाता है।

1 क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम बाज्यवास तह० टाताराम्गढ़ जिला सीकर जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

2 नाम खनिज :- चेजापत्थर

3 अवधि खनन पट्टा- सविदा पंजियन की तिथी से बीस वर्ष (किन्तु 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा।)

4 स्थिर भाटक -रु० 5000/- अंकेहो पांच हजार मात्र प्रति वर्ष।

5 रायल्टी रु० 4/- प्रति टन एवं समय समय पर संशोधनानुसार देय होगी।

6 भूतल भाटक- जैसा कि राजस्व अधिकारी नियत करें।

7 प्रतिभूति-स्थिर भाटक की चौथान राशि रु० 1250/- एन० एस० सी० में।

8 अन्य कर-राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार।

9 अन्य शर्तें-पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1936 एवं संविदा अनुसार तथा उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी।

1 नोट-यह आज्ञा बिना किसी नोटिस के प्रति संहृत (रिवोक) मानी जावेगी। यदि आवेदन कर्त्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथी से 3 माह में नहीं करेगा।

2 आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि वह पट्टा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष आज्ञा न हो।

3 स्वीकृति तिथी से 45 दिन में संविदा निष्पादन सम्बन्धी समस्त औपचारिकताएँ करनी होंगी। अन्यथा बाद अवधि स्वीकृति स्वतः प्रति संहृत (रिवोक) मानी जावेगी।

खनि अभियन्ता
नीमकाथाना

क्रमांक खअ/नीम/रि/अप्र/ख०प०- / 197 96/ दिनांक

प्रतिलिपी निम्न को भेजकर लेख है कि :-

1 श्री करण सिंह पुत्र श्री कान सिंह निवासी बाज्यावास तहसील टाताराम्गढ़ जिला सीकर को भेज कर लेख है कि वह अग्रिम डेडरेन्ट के रु० 1250/- सीमांकन शुल्क के रु० 300/- नक्शा फीस के रु० 50/- कुल रु० 1600/- जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 1130/- के तथा अमानत की राशि को एन० एस० सी० रु० 1300/- को निम्न हस्ताक्षरकर्त्ता के नाम बन्धित शुदा प्रेषित करते हुए क्षेत्र का सीमांकन करा समयावधि में निष्पादन करावें।

2 खनि कार्य देशक को दी जाकर लिखा जाता है कि वह क्षेत्र का मौका निरक्षण कर सीमांकन रिपोर्ट प्रस्तुत करें।

3 श्रीमान् जिला कलेक्टर सीकर/भू-प्रबन्ध को भेजकर निवेदन है कि स्वीकृत क्षेत्र की राजस्व भूमी के सम्बन्ध में अनापति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का श्रम करावें। उक्त अवधि में आपके स्तर से कोई उत्तर प्राप्त न होने पर यह मान लिया जावेगा कि आपको कोई आपति नहीं है।

4 मान चित्रकार। 5. गार्ड पार्टल।

खनि अभियन्ता

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राजस्थान सरकार
==========
कार्यालय खनि अभियन्ता, सीकर

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क्रमांक:-खअ/सीकर/रि/अप्र/खप-197/96/1454 दिनांक:- 7.9.99

-: मेमोरण्डम :-
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निम्नांकित खननपट्टे के संविदा का निष्पादन दिनांक 27/05/99 को किया जाकर पंजियन दिनांक 28/05/99 को निम्न अनुबन्धों प्रतिबन्धों एवं शर्तों पर हुआ:-

1.	नाम पट्टाधारी एवं पता	: श्री करण सिंह पुत्र श्री कानसिंह, निवासी बाज्यावास, तहसील दाँतारामगढ़, जिला सीकर
2.	स्वीकृति आदेश संख्या	: खअ/सीकर/रि/अप्र/खप-197/96/369-373 दिनांक 23/03/99
3.	संविदा निष्पादन तिथि	: 27/05/99
4.	संविदा पंजियन तिथि	: 28/05/99
5.	क्षेत्र का विवरण	: 100x100 वर्ग मीटर निकट ग्राम बाज्यावास, तहसील दाँतारामगढ़, जिला सीकर
6.	खनिज	: चेजा पत्थर।
7.	खननपट्टा अवधि	: 28/05/99 से 20 वर्ष
8.	स्थिर भाटक	: रूपये 5,000/-किन्तु प्रत्येक पाँच वर्ष बाद स्थिर भाटक का पुन: निर्धारण किया जायेगा।
9.	प्रतिभूति राशि	: रूपये 1,300/-राष्ट्रीय बचत पत्र के रूप में
10.	भूमल भाटक	: जैसा कि राजस्व अधिकारी नियत करें।
11.	अधिशुल्क	: चेजा पत्थर रूपये 4/- प्रतिटन एवं समय समय पर होने वाले संशोधनानुसार।
12.	अन्य शर्तें	: राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं उसमें समय समय पर होने वाले संशोधनानुसार।
13.	अग्रिम विक्षत	: रूपये 1,250/- चालान नं0 "निल" दिनांक 13/04/99 के द्वारा जामा।

खनि अभियन्ता, सीकर

क्रमांक:-खअ/सीकर/रि/अप्र/खप-197/96/1455-61 दिनांक:- 7.9.99

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. मॉग लिपिक। 2. अधिशुल्क निर्धारण लिपिक। 3. लगणक।
4. मानचित्रकार। 5. क्षेत्रीय सर्वेयर। 6. भण्डार लिपिक।
7. श्री करण सिंह पुत्र श्री कानसिंह, निवासी बाज्यावास, तहसील दाँतारामगढ़, जिला सीकर।

खनि अभियन्ता, सीकर

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खअ/तीकर/रि/अ/ख-197/96

-: संविदा :-

यह नॉन ज्यूडिशिया स्टाम्प पेपर रुपये 1,140/- अंके ही रुपये एक हजार एक सौ चालीस मात्र के किता नग दो रुपये पाँच सौ का, नग एक रुपये सौ का, नग दो रुपये बीस-बीस का कुल नग पाँच उनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर संलग्न नक्शा व सीमांकन रिपोर्ट अनुसार निवट ग्राम बाज्यावास तहसील दांतारामगढ़ जिला सीकर का अवधि संविदा पंजियन तिथी से 20 वर्ष किन्तु प्रत्येक पाँच वर्ष पश्चात स्थिरभाटक का पुनः निर्धारण होगा की शर्त पर वार्षिक स्थिरभाटक रुपये 5000/- अक्षरे रुपये पाँच हजार मात्र पर कार्यालय आदेश क्रमांकः-खअ/तीकर/रि/अ/ख-197/96/369-373 दिनांक 23.3.99 द्वारा श्री लखन सिंह पुत्र श्री लालसिंह निवासी बाज्यावास तहसील दांतारामगढ़ जिला सीकर(राज0) के पक्ष में स्वीकृत हुआ है, के साथ हैं।

अन्य शर्तें संलग्न संविदा एवं राजस्थान अधुधान खनिज रियायत नियमावली, 1986 एवं इनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी। अधिक रॉयल्टी का भुगतान पट्टाधारी नियमानुसार

...2।

खनि अभियन्ता
सीकर

पृ॰ सं॰ 77 दिनांक 17/4/99 अपराह्न तक पुकारी जाने पर उपस्थित नहीं हुआ
वास्ते तामीलात रुपया 500/-, 100/-, 20/-= 1, 140/- रुपये लिया 5

2130

दिनांक 28-5-99 को तामील
किया गया
लोक सेवक
हस्ताक्षर
पदनाम
कार्यालय
तामीली फीस रुपया लिया।

उप [illegible]
बांदारामगढ़ (सीकर)

रजिस्ट्रेशन फीस 113=00 रुपये,
डाक फीस 80=00 रुपये, फीस
इश्तहार 10=00 ये कुल
रु॰ 203: 200
दिनांक 28-5-99 को जमा
हो चुकी है।

[illegible]
बांदारामगढ़ (सीकर)

खनि/सीकर/रि/अप्र/खप-197/96

यह नोन ज्युडिशियल स्टाम्प पेपर रूपये 100/- अक्षरे रूपये सौ का मात्र खननपट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर जो श्री करण सिंह पुत्र श्री कानसिंह निवासी बाज्यावास तहसील दांतारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है, के संविदा के साथ संलग्न हैं।

Karan Singh

हस्ताक्षर पट्टाधारी

खनि अभियन्ता
राजस्थान के राज्यपाल की ओर से
खान एवं भू विज्ञान विभाग
सीकर

करेगा तथा राज्य सरकार व भारत सरकार के देय होने वाले तमाम करों का नियमानुसार भुगतान करेगा ।

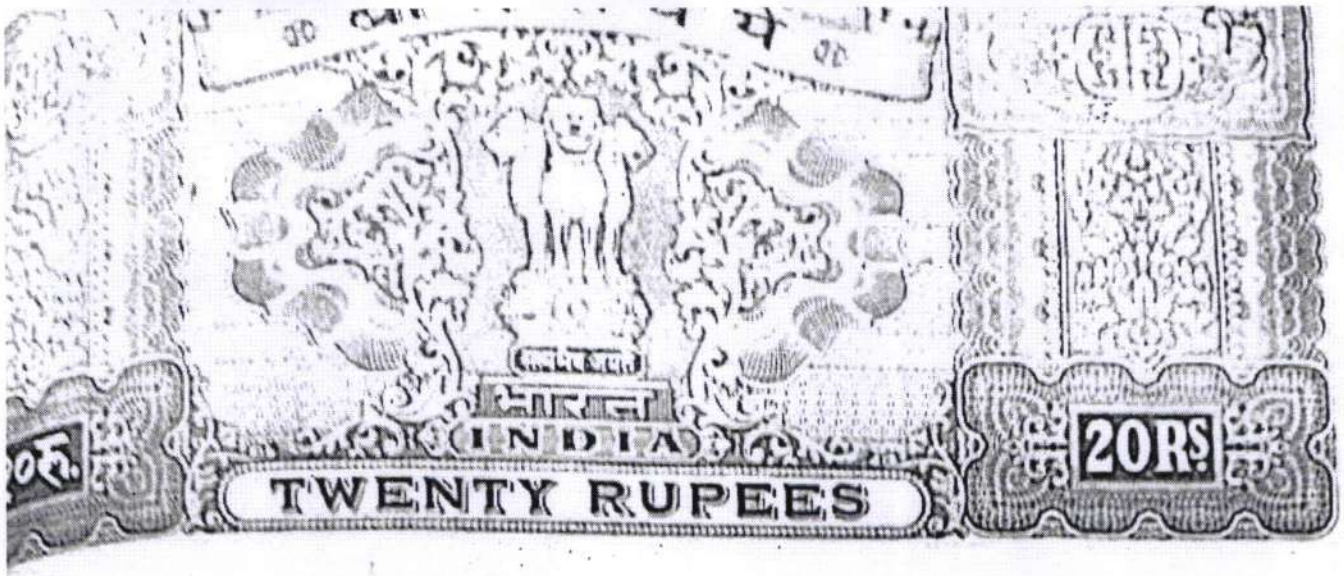
आज दिनांक 27/5/99 को मेरे द्वारा निम्न गवाहों के समक्ष हस्ताक्षर किये गये है ।

Kran Singh
हस्ताक्षर पट्टाधारी

27/5/99
राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता
खान एवं भू विज्ञान विभाग
सीकर

ताईद:-

1. [illegible]
2. Bodeep Kumar
Po-Mandla



खा./सीकर/रि/अप्र/वंप-197/96

यह नोट जुडिशियल स्टाम्प पेपर रुपये 20/- अक्षरे रुपये बीस मात्र का खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर जो श्री करण सिं पुत्र श्री कानसिंह निवासी बाज्यावास तहसील दांतारामगढ़ जिला सीकर के पक्ष में स्वीकृत हुआ है, के संविदा के साथ संलग्न है ।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता
राजस्थान राज्य खान एवं भू विज्ञान विभाग की ओर से
सीकर

सांभल रहे।

राजपाल
नीमकाथाना-सीकर

20 RS. (101)

एज/सीकर/सि/अप्र/खान-197/96

यह नॉन ज्युडिशियल स्टाम्प पेपर रुपये 20/- अक्षरे रुपये बीस मात्र का उनन पट्टा वास्ते खनिज केवा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्जावास तहसील दांतारामगढ़ जिला सीकर जो श्री करण सिंह पुत्र श्री कानसिंह निवासी बाज्जावास तहसील दांतारामगढ़ जिला सीकर के पक्ष में स्वीकृत हुआ है, के सीमित के साथ संलग्न है।

Karan Singh

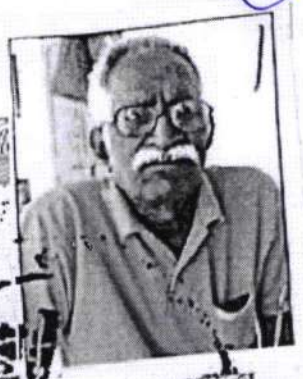
हस्ताक्षर पट्टाधारी

खनि अभियन्ता
राजस्थान एके सूचिमाल्य की ओर से
सीकर

Karan Singh

साक्षी एवं।

दांतारामगढ़-सीकर



भारतीय गैर न्यायिक

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

सत्यमेव जयते

NON JUDICIAL

राजस्थान RAJASTHAN

K 763833

पूरक संविदा

खअ/सीकर/अप्र/खप–197/96

यह नॉन ज्यूडिशियल स्टाम्प पेपर रू 500/–के किता नग एक खनन पटटा वास्ते खनिज चेजा पत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर में आदेश कमांकःखअ/सीकर/अप्र /खप–197/96/369–373 दिनांक 23.03.1999 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपये 5000/–पर किन्तु प्रत्येक पांच वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्वि होती रहेगी पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 तथा रॉयल्टी शिड्यूल के अनुसार व उसमें समय–समय पर होने वाले संशोधनानुसार रॉयल्टी देय होगी, पर श्री करण सिंह पुत्र श्री कान सिंह निवासी बाज्यावास तहसील दातांरामगढ जिला सीकर (राज.) के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 27.05.1999 से किया जाकर पंजियन दिनांक 28.05.1999 से हुआ ।

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसूचित किया गया है, जिसका नियम 9 खनन पटटा की अवधि के सम्बन्ध में है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पटटा की अवधि 50 वर्ष तक बढाने की सूचना पटटाधारी को दिनांक 17.04.2017 से दी गयी । जिसके अनुसार खनन पट्टा की अवधि दिनांक 28.05.1999 से 27.05.2049 तक स्वतः ही बढ गई है।

ATTESTED

22 APR 2019

NOTARY PUBLIC

Mining Engineer
SIKAR

(103)

क्रमांक ५१ दिनांक 10/04/2019 कर्णसिंह पुत्र श्री कानसिंह जाति राजपूत नि0 बाजियाकलां तहसील दांतारामगढ जिला सीकर।

मनोज कुमार
स्टाम्प/ई-स्टाम्प विक्रेता
अनुज्ञा पत्र क्रमांक -08/0
सीकर

104

36

(2)

अन्य शर्ते मूल संविदा तथा राजस्थान अप्रधानिक खनिज (रियायत नियमावली, 2017 व उनमें समय–समय पर होने वाले संशोधनानुसार मान्य होगी तथा खनन पट्टाधारी राज्य/भारत सरकार को देय होने वाले समस्त करो का एवं अधिकार रॉयल्टी का नियमानुसार भुगतान करेगा ।

आज दिनांक 22/04/2019 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष पूरक संविदा का निष्पादन किया गया ।

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता सीकर

Mining Engineer
SIKAR

IDENTIFIED BY ME

गवाहान:–

1. राजेन्द्र सिंह
गांव - बाज्यावास तहसील - दांतारामगढ - 9784516507

2. [illegible]
गाँव. बाज्यावास तहसील दांतारामगढ़
जिला सीकर mob. 9928165528

ATTESTED
22 APR 2019
NOTARY PUBLIC
SIKAR (RAJ.)

(105)

(362)

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सीकर।

शिवसिंहपुरा हाऊसिंग बोर्ड रोड़, ग्रामीण महिला शिक्षण संस्थान के सामने, नवलगढ़ रोड़ सीकर

दूरभाष : 01572–249183 E-mail:- me.sikar@rajasthan.gov.in

कमांक: खअ/सीकर/अप्र./खप– 197/1996/ 262 दिनांक 31/5/19

पूरक संविदा ज्ञापन

चूँकि श्री करण सिंह पुत्र श्री कान सिंह निवासी बाज्यावास तहसील दांतारामगढ जिला सीकर (राज.) के पक्ष में इस कार्यालय के आदेश कमांकः खअ/सीकर/अप्र/खप–197/96/369–373 दिनांक 23.03.1999 से 20 वर्ष हेतु स्वीकृत हुआ, जिसकी संविदा का पंजियन दिनांक 28.05.1999 से हुआ।

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसुचित किया गया, जिसका नियम 9 खनन पटटा की अवधि के सम्बन्ध में है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पटटा की अवधि 50 वर्ष तक बढाने की सूचना पटटाधारी को दिनांक 17.04. 2017 से दी गई। जिसके अनुसार खनन पटटा की अवधि दिनांक 28.05.1999 से 27.05. 2049 तक स्वतः ही बढ गई। अवधि वृद्वि की पूरक संविदा का निष्पादन दिनांक 22.04. 2019 से किया जाकर, नोटरी से तस्दीक दिनांक 22.04.2019 से हुआ।

31/5

(अनिल गुप्ता)
खनि अभियन्ता, सीकर
दिनांक 31/5/19

कमांकःखअ/सीकर/प्र/खप–197/96/263–272

प्रतिलिपिः निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. जिला कलेक्टर, सीकर।
2. उप वन संरक्षण, सीकर।
3. तहसीलदार, दांतारामगढ ।
4. मांग लिपिक।
5. अविशुल्क निर्धारण लिपिक।
6. संगणक।
7. मानचित्रकार।
8. खनि कार्यदेशक द्वितीय कार्यालय हाजा ।
9. सूचना सहायक को ऑन लाईन इन्द्राज हेतु।
10. श्री करण सिंह पुत्र श्री कान सिंह निवासी बाज्यावास तहसील दांतारामगढ जिला सीकर (राज.) को वास्ते सुचनार्थ प्रेषित है।

31/5

खनि अभियन्ता, सीकर

2/5

106

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 0(
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/942(1)/2013-2014/467-468

Order No 2023-2024/Sikar/6373 **Date:** 22/08/2023

Unit Id : 52,737

M/s Karan Singh S/o Kan Singh

, Bajyawas

Tehsil : Dantaramgarh District : Sikar

E-Mail : kssb1950@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bajyawas**, Tehsil-**Danta-Ramgarh**, District- **Sikar (M.L.No-197/96).**

Ref: (i) Your application dated 09/02/2023
(ii) Received on 09/02/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Karan Singh S/o Kan Singh,** a Mine of **Minor Mineral** having **M.L.No-197/96 in an area measuring 1.0000 Hectares** at/near Village-**Bajyawas** ,Tehsil-**Danta-Ramgarh**,District-**Sikar.**

2 That this consent is valid for a period from **09/02/2023** to **31/01/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	99713.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2024.01.25 17:37:27 IST
Reason: Self Attested
Location:

Gross Built up Area

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

107

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/942(1)/2013-2014/467-468 Date: 22/08/2023

Order No 2023-2024/Sikar/6373

Unit Id : 52,737

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1( )/DEIAA/DEAC-//Project/Cat.1(a)B2(EC) 828 dated 18.07.2017 shall be strictly complied with and submit periodical compliance report.

7 That lessee shall not extract the Masonary Stone more than 99713 TPA quantity mentioned in the EC issued by the District Level Environment Impact Assessment Authority, Rajasthan on dated 18.07.2016, without prior obtaining consent from the Board.

8 That lessee shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the Board and its compliance must be ensured.

9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

10 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.

11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks /natural reservoirs.

12 That this Consent period shall be coterminous with the validity of mining lease.

13 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2024.01.25 17:37:27 IST
Reason: Self Attested
Location:

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

108

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/942(1)/2013-2014/467-468

Order No 2023-2024/Sikar/6373 Date: 22/08/2023

Unit Id : 52,737

14 That the Lease holder shall provide adequate design rain water harvesting structures.

15 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

16 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.

17 That this consent is being issued without physical verification of the unit area on the basis of the copies of land documents and affidavit submitted by the proprietor. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.

18 That this Consent to operate is valid subject to the validity of approved Mining plan.

19 In compliance with the OM dated 28.04.2023 issued by the MOEF & CC, GOI, the lease holder shall get the EC issued by the District Environment Impact Assessment Authority (DEIAA), reappraised from the State Environment Impact Assessment Authority (SEIAA), Within One Year (i.e. by 27.04.2024) and shall submit copy to the Board.

20 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

21 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2024.08.25 17:37:27 IST
Reason: Self Attested
Location:

109

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/942(1)/2013-2014/467-468

Order No 2023-2024/Sikar/6373 **Date: 22/08/2023**

Unit Id : 52,737.

23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

24 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Date: 2024.01.25 17:37:27 IST
Reason: Self Attested
Location:

110

District Level Environment Impact Assessment Authority, SIKAR

Collectorate Campus, Sikar- 332001

No. F( )DEIAA/DEAC- Project Cat. 1(a)B2(I.C) 828 Date: 18-07-2017

Sub: Environmental Clearance for mining leases/projects under EIA Notification, 2006.

Applications were received for Environmental Clearances listed in the table mentioned below under EIA Notification, 2006 for the mining projects. The projects proposals have been appraised as per prescribed procedure in the light of provisions under EIA Notification, 2006 on the basis of mandatory documents enclosed with the application viz. form 1/Form 1M, PFR approved mining plan and additional documents/clarifications furnished in response to the observations of the District Level Expert Appraisal Committee (DEAC), Sikar.

Table-1

1	2	3	4	5	6	7	8	9	10	11	12
Sr No	File No.	Category / Item No (in schedule)	Name of Project Proponent	Details of Mine	Project cost (Lakh Rs)	Water Requirement & Source (KLD)	Fuel & Energy (Ltr)	Environment Management Plan Amount (Lakh Rs. /year)	CSR/ ESR Activities Amount (Lakh Rs./year)	Green Belt/ Plantation Amount (Lakh Rs./year)	Budgetary Breakup for Labour Amount (Lakh Rs./year)
1	2	3	4	5	6	7	8	9	10	11	12
1	388/12	1(a) B2	Shri Karan Singh R/o Village- Bajyawas, Tehsil- Dantaramgarh, Distt.-Sikar	Mineral- Masonary Stone M.L. No. 197/96 Area- 1.00 hectares Khasra No. 80 Village: Ballupura Tehsil: Dantaramgarh District: Sikar Capacity: 99713 TPA	30	2	300	0.75	0.6	0.25	0.6
2	87	1(a) B2	Smt. Prem Kanwar R/o Village- Sandan, Tehsil- Sujangarh, Distt.- churu	Mineral- Masonary stone M.L. No. 26/03 Area- 1.0 hectares Khasra No. 147 Village: Daltpura Tehsil: Dantaramgarh District: Sikar Capacity 95000TPA	46	2	300	0.63	0.92	0.25	0.5
3	88	1(a) B2	Shri Jeevraj Singh R/o Village- Sandan, Tehsil- Sujangarh, Distt.- churu	Mineral- Masonary stone M.L. No. 27/03 Area- 1.0 hectares Khasra No 147 Village: Daltpura Tehsil: Dantaramgarh District: Sikar Capacity: 90930 TPA	43	2	300	0.58	0.86	0.25	0.5

4.	91	1(a) B2	Smt. Chandri Devi w/o Shri Tiku ram R/o- village- Maldatu, Tehsil- Fatehpur, Distt.- Sikar	Mineral- Masonary stone M.L. No. 425/03 Area- 1.0 hectares Khasra No. 414 Village:Kantiya Khasra No.147 Village: Daltpura Tehsil:Dantaramgarh District: Sikar Capacity:99000 TPA	30	2	300	0.7	0.6	0.25	0.5
5.	92	1(a) B2	Smt. Kamala Godara W/o Shri Ramchandra Godara R/o- Village- Bhagsara (East) Tehsil-sujangarh, Distt.-Churu	Mineral- Masonary stone M.L. No. 15/01 Area- 1.0 hectares Khasra No. 384 Village: Kantiya Khasra No. 147 Village: Daltpura Tehsil:Dantaramgarh District: Sikar Capacity: 100000 TPA	30	2	300	0.7	0.6	0.25	0.5
6.	118	1(a) B2	M/s Ecovision Industries Pvt. Ltd. R/o – A-110,Meera Bagh,New Delhi	Mineral- Masonary stone M.L. No. 607/2003 Area- 1.00 hectares Khasra No. 743 Village: Bharija Tehsil:Dantaramgarh District: Sikar Capacity: 1,18,500TPA	20	2	300	0.80	0.40	0.25	0.50
7.	130	1(a) B2	Shri Mool Singh R/o-Jagdamba Colony (Ward No. 30) Piprali Road, Sikar	Mineral- Masonary stone M.L. No. 354/2007 Area- 1.00 hectares Khasra No. 244 Village: Ganora Tehsil:Dantaramgarh District: Sikar Capacity: 94791 TPA	36	2	300	0.61	0.72	0.25	0.55
8.	134	1(a) B2	GBD Stone Crusher R/o-505,Pink Tower,Sahara Chamber,Tonk Road,Jaipur	Mineral- Masonary stone M.L. No. 430/06 Area- 1.00 hectares Khasra No. 227 Village: Kantiya Tehsil:Dantaramgarh District: Sikar Capacity: 96,000TPA	25	2	300	0.60	0.50	0.25	0.50
9.	135	1(a) B2	Shri Raghuveer Singh S/o Shri Balwant Singh R/o Garoda House, Dadhimati Marg , Bajaj Road , Sikar	Mineral- Masonary stone, M.L. No. 246/03 Area- 1.00 hectares Khasra No.414 Village: Kantiya Tehsil:Dantaramgarh District: Sikar Capacity: 96,000TPA	30	2	300	0.60	0.60	0.25	0.40

10.	109	1(a) B2	Shri Hitesh Goyal S/o Shri Surendra Goyal R/o Jetaran,Distt.-Pali	Mineral- Quartz,Felspar,Masonary stone & Silica sand M.L. No. 16/06 Area- 4.6578 hectares Khasra No. 175,182 Village Jugalpura Tehsil Shrimadhopur Capacity 302320 TPA	30	2	300	0.70	0.70	1.00	0.70
11.	141	1(a) B2	M/s Shri Balaji Stone Crusher R/o Village- Chokri, Tehsil- Khandela, Distt.- Sikar	Mineral- Masonry stone STP Area- 0.25 Hect. Khasra No.2042/1 Village- Chokri, Tehsil- Khandela, District- Sikar Capacity- 1,81,000 TPA	5	2	300	0.1	0.1	0.4	0.1

The DEAC, Sikar after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended for Environmental Clearance after field verification with certain stipulations by DEAC, Sikar. The DEIAA, Sikar after considering the individual proposals and recommendations of the DEAC, Sikar hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement/source Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation, and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

SPECIFIC CONDITIONS:

1. Environmental Clearance is granted subject to final outcome of **Hon'ble Supreme Court of India, Hon'ble High Court of Rajasthan, Hon'ble NGT and any other Court of Law** if any as may be applicable to this project.
2. Implementation of the recommendations of National Institute of Miners health for ensuring good occupational environmental for mine workers.
3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking mobile toilets mobile STP safe drinking water medical health care crèche etc. The housing may be in the form of temporary structures to be removed after the completion the project.
4. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
5. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mentioned against their names in the table above.
6. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
7. That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
8. As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table-1. Necessary permission shall be taken from CGWA for withdrawal of ground water. The

PP shall ensure wise and economic use of such water brought by him and also of the rain water collected in the mine. The water for drinking shall be rendered clean safe and palatable with suitable storage at site.

9. As envisaged, the PP shall invest an amount as mentioned in column no. 9 of the table-1, towards annual recurring cost for implementing the Environment Management Plan.

10. Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in table-1 against the name of project proponent (towards annual recurring cost) shall be kept earmarked for socio economic upliftment activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in Schools, Rainwater Harvesting/ Groundwater Recharge Rehabilitation of traditional water structures/bodies in support to the various Flagship Programmes (In consultation with the district administration and clubbing with the near by Miners as required) etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same is to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow. The minimum cost to be incurred by the Project Proponent towards the CSR/ESR activities shall be 2% of the project cost. The amounts earmarked for CSR/ESR/EMP/Labour welfare shall be increased by at least 10% every three year.

11. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.

12. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.

13. Occupational health and safety of mine labour shall be given the highest priority and all necessary arrangements shall be made to ensure this.

14. Budgetary provisions (as per column no. 12 of the table-1) every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women and men, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.

15. Topsoil shall be used for gainful purposes/stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.

16. The project proponent shall ensure that no natural water course / water body shall be obstructed or adversely affected or polluted due to any mining operations. PP shall ensure compliance the circular of chief engineer, WRD dated 4.9.2013

17. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.

18. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.

19. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.

20. Drills shall either be operated with dust extractors or equipped with water injections system.

21. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season. The Plantation shall cover diverse species of trees shrubs/ herbs grass etc. so as to achieve natural cover for ecosystem diversity and stability.

22. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.

23. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.

24. Blasting operation should be carried out only during the daytime,with safe blasting parameters. The timings of blasting activity shall be notified to the nearby community/ villagers.

25. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.conservation measures shall be taken for rat/endangered species if any.

26. The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.

27. No mining activity shall be allowed in areas restricted by local bodies viz-ADA JMC GPs etc and their rules/bye laws. No mining activity shall be allowed on lands owened by local bodies without prior approval of State Government/ Local bodies in this regard.

28. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

29 This Environmental Clearance is Subject to all the other statutory clearances, if any required under prevailing laws E.G. Environment Protection Act, 1986 or wildlife (Protection) Act, 1972 or Under any other orders of **Hon'ble Supreme Court of India, Hon'ble High Court of Rajasthan, Hon'ble NGT** and the standing committee of National Board for wild life (NBWL) shall be obtained by the PP from the competent authority. (if Applicable)

30 The PP shall also submit quarterly progress report (pro data) for monitoring at the level of DEAC DEIAA, Sikar stating the reasons of major deviation if any.

31 No mining activity shall be allowed in pasture land, forest land and other community land as defined by government and order issued in compliance of directions of Hon'ble Supreme court of India in PIL Jagpal Singh V/S State of Punjab.

32 No mining activity shall be allowed in flow channels and catchment areas of water bodies; as defined by latest order of government in compliance of direction issued by Hon'ble High Court of Rajasthan.

33 No mining activity shall be allowed along-side the roads and safe distance as prescribed by RMMCR and IRC norms (Higher of both) shall be kept free from any mining or related activity.

34. All possible precaution shall be taken to prevent or reduce to minimum the discharge of toxic and objectionable liquid effluents from quarry or mine workshop or processing plant into surface of ground water bodies and usable lands. The effluents shall confirm to the standards laid down in this regard.

35. Water collected shall be analyzed and if found potable then it shall be diverted for drinking purpose in consultation with state public health engineering department.
36. The overburden waste rock and non-saleable mineral generated during mining operations shall be managed to stack separately in properly formed dumps on approved land.
37. Restoration reclamation and rehabilitation of land affected by mining operations shall be undertaken in a phased or mine with a view to leave a productive and sustainable site.
38. Any damage incurred to any public or private property or life on account of any activity related to the mining/project the same shall be made good/compensated by the Project Proponent at his risk and cost.
39. No mining and related activities shall be allowed in land of natural flow of water in any form as "NAHAR", "NALA", "NADI" etc. and in land used for a public path natural flow of water and water bodies any form should not be disturbed by mining and related activities.

B. General Conditions:

1. Any change in mining technology/ scope of working shall not be made without prior approval of the DEIAA Sikar.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personal working in dusty areas shall wear protective respiratory devices/ Safety devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.
9. The DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information /monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.

13. Any Appeal against the environment clearance shall lie with the NGT, if preferred within a period of 30 days.
14. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
16. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA/DEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan and Regional Office, Jaipur(s) of the Board.
17. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority. Conservation plan for schedule-I wildlife shall be submitted. Waste material should not be dumped in forest area and forest land should not be used for mineral transportation without prior permission of MoEF (GOI)/Forest Department.
18. Under the provisions of Environment(Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that mining operations have been started without obtaining environmental clearance.
19. These stipulations would also be enforced amongst the others under the provisions of water (prevention and control of pollution) Act 1974 the Air (prevention and control of pollution) Act 1981 the Environment (protection) Act 1986 the Public Liability (Insurance) Act 1991 and EIA Notification'06.
20. Environment clearance is subject to final order of the Hon'ble Supreme court of India in the matter of Goa foundation Vs. Union of India in Writ Petition (Civil) No. 460 of the year 2004 as may be applicable for this project.
21. In future, if any new lease sanctioned in periphery of 500 meters of lease boundary and total area of leases in composite map will changed with more than 5 hect then PP will bound to propose common EMP to respective authority.
22. If any affidavit/information given by PP/RQP is found incorrect then action should be taken as per rules accordingly.
23. Project Proponent will contribute the amount to be specified by the Department of Mines and Geology for implementation of the cluster and Regional EMP.
24. PP is bound to comply out come in writ no. 202/1995 in Supreme Court regarding Arawalli hills.
25. EC is granted subject to approved mining plan/Mining scheme with match of annual production capacity.

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26. In case Project falls in old Plantation done either by Forest Department or any other agency on Govt. land, the PP shall obtain necessary clearance under Circular of state Govt. Date 02.09.2006 and PP is also bound to comply any other conditions imposed at the time of forest NOC. pp also bound to protect nearby old plantations.
27. PP Shall construct water hole for wildlife and ensure to supply water to water hole regularly
28. In case the Project Falls within 100 mt. from forest boundry, the PP shall construct pucca Boundary wall as per Campa Model towards forest land side as per circular of state Govt. Dated 20.08.2010
29. PP shall constract mining lease cemented pillars of size 0.6x0.6 m. having 1m. height and 0.5 m. foundation with GPS Coordinates and bearing distance
30. PP is bound to take separate permission for rasta wherever required for mineral transportation as per rules from competent authority.
31. In case of project falls within 10 K.M. radiuses of National Park/ Sanctuary the PP shall obtain necessary clearance if required, from Chief Wild Life Warden, Rajasthan/ Central Wild Life Advisory Board under Wild Life Protection Act 1972 before starting any operation under the project.
32. In case the project proposal involves any forest land, the necessary diversion order shall be obtained by MOEF and CC before starting any operation under the project.
33. PP shall not trace pass Forest Land for their mineral transportation
34. The DEIAA, Sikar reserves the right to add new conditions, any pending compliance, modify/annual any of the stipulated conditions and/or to revoke the clearance if implementation of any of the condition stipulated by DEIAA or any other competent authorities is not satisfactory.

(Juhi Bhargava)
Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar

No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC)829-72 Date: 18-07-2017

Copy to the following for information and necessary action:
1.Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2.Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3.Chairperson, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
4.Member Secretary, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
5.Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information and necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6.Chairperson, DEIAA (District Collector, Sikar) Sikar.
7.Chief Conservator of Forest, Regional Office, Ministry of Environment & Forest, RO (CZ), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow – 226020
8.Director, Department of Mines & Geology, Court Choraha, Udaipur.
9.Environment Management Plan-Division Monitoring Cell MoEF, Paryavarn Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
10.District Conservator of Forests, Forest Department, Sikar.
11. Shri Harlal Singh, Expert member DEIAA, Sikar
12.Regional Officer, Rajasthan State Pollution Control Board, Sikar.
13.Sub Division Officer, Dantaramgarh/Shrimadhopur/Khandela
14.Tehsildar, Dantaramgarh/Shrimadhopur/Khandela
15. BDO .Dantaramgarh/Shrimadhopur/Khandela

(118)

Mining Engineer, Department of Mines & Geology, Sikar (Member Secretary, DEAC, Sikar) with
e direction that this EC is issued on the basis of DEAC's recommendations anticipating that
mmittee has verified at site, all the facts including each ML details, coordinates etc. mentioned in
ncerned EC application. However in future, if any situation arises contrary to the EC application,
ay immediately be brought to the notice of District Collector (Chairman, DEIAA), Sikar. The Mining
ngineer will provide Location Coordinats (Latitude & Longitude) while issue the necessary sanctions.
7.Copy to be placed in the individual file as mentioned in column 2 of the Table 1 above.
8.Project Proponent:

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19.RQP/Consultant:

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Member Secretary, DEIAA, Sikar
and
O/ Sub Divisional Officer, Sikar

Forest and Climate Change
India

FORM - NO - 2

ame:	"Re-appraisal of Environment Clearance granted by DEIAA to SEIAA in compliance of MoEF &CC O.M dated 28/04/2023 & Hon'ble NGT order dated 07/12/2022 for Mineral Masonry Stone Mining Project Over an Area- 1.0 ha, ML No - 197/1996,Khasra No- 80, With Production Capacity – 99.73 TPA at Location- Near Village- Bajyawas Tehsil- Dataramgarh and District - Sikar (Rajasthan) in favor of Applicant Sh. Karan Singh S/O Sh. Kan Singh.	**Single Window Number:**	SW/IR/7815/2024
		Proposal Number:	SIA/RJ/MIN/478946/2024
ate:	RAJASTHAN	**Current Status:**	[redacted]
ubmission Date:	04/06/2024		

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

sic Information

Category of the Project/Activity

1. Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
2. Capacity	1.0	Ha
Whether the Application for EC is being submitted for mining of Minor Mineral as New plication or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
1. Intimation ID	38812/114/2017/457963	
. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted ea/Ecosensitive Area?	No	
Category of the Project as per EIA Notification, 2006	B2	
1. Whether proposal is required to be appraised at Central level?	No	
. Whether any Forest Land involved in the project or part thereof	No	
. Whether NBWL recommendation is required?	No	

ject Details

I. Details of CTE

0.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes	
0.1.1. Reference Number of Consent obtained from SPCB / UTPCC	N/A	
0.1.2. Date of consent issued	09/02/2023	
0.1.3. Validity of consent (Valid up to)	31-01-2028	
0.1.4. Upload copy of consent order	CTO.pdf	
. Whether the project/activity located in CRZ or ICRZ area?	No	

duct Details

oducts & By-products

	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	
No	Product	49.73	Tons per Annum	Other	No

ation of any other environmental sensitive areas exists within 10 Km? (Yes/ No) No

activity boundary?

Others, inter-alia, includes areas protected under international conventions/ Areas important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or ial/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality or scarce resources/ Areas susceptible to natural hazards

benefits of the project

Social benefits of project or activity	EMPLOYMENT GENERATION
Financial benefits of project or activity	EMPLOYMENT GENERATION

truction Details

Use of resources for construction or operation of the project

Whether requirement of water involved in the project? Yes

ills of Water requirement during Construction stage

rce	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
	0	0	0	0	Other	NA

ills of Water requirement during Operational stage

rce	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
face Water	5.0	0	Others	1000	Tankers	NA

2. Other information, if any 0

3. Whether requirement of Minerals and/or fuels involved in the project? No

4. Construction material No

5. Electric Power No

6. Whether any use of substances or materials, which are hazardous (as per MSIHC ules) to human health or the environment (flora, fauna, and water supplies) required? No

sical Changes

. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality

1.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? Yes

urrent Land Use	Area in Ha	Remarks
1.1.1. Forest Land	0	NA
1.1.2. Agriculture land	0	NA
1.1.3. Grazing Land	0	NA
1.1.4. Barren Land	0	NA
1.1.5. Waste Land	0	NA
1.1.6. Surface water bodies	0	NA
1.1.7. Marshy land	0	NA
1.1.8. Mangroves	0	NA

her infrastructure	0	NA
n / Green belt	0	NA
trial use	0	NA

ther land use

Specify	Area in Ha	Remarks
Total	1	

Proposed/Post-project land use

Specify	Area in Ha	Remarks
Green belt	N/A	N/A
Total	1	

Whether any clearance of existing vegetation due to project activity?	No
Whether any loss of native species or genetic diversity?	No
Whether any closure or diversion of existing transport routes or infrastructure due to ct leading to changes in traffic movements?	No
Whether any closure or diversion of water bodies present in project area or gniment of water courses passing through project area?	No
Whether any Facilities for storage of goods or raw materials?	No
Whether any other information would like to submit?	No

tion Details

Release of pollutants to Air and Mitigation measures

1. Whether any probable air pollutants generated?	No
2. Other information, if any	NO

Generation of Noise & Vibration and mitigation measures

1. Whether any probable generation of Noise and vibration from the proposed project?	Yes
1.1.1. Sources of Noise	MINE MACHINERY
1.1.2. Sources of Vibration	USE EAR PLUGS AND GREEN BELT DEVELOPMENT
3.1.3. Details of blasting, if any	AS PER APPROVED MINING PLAN
3.1.4. Other information, if any	NA
8.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes
8.1.5.1. Mitigation measures proposed for control of Noise	USE EAR PLUGS AND GREEN BELT DEVELOPMENT
8.1.5.2. Mitigation measures proposed for control of vibration	USE EAR PLUGS AND GREEN BELT DEVELOPMENT
8.1.5.3. Other information, if any	NA
28.2. Whether any probable generation of Light and Heat?	Yes
28.2.1. Sources of Light	NA
28.2.2. Sources of Heat	MINE MACHINERY
28.2.3. Other information, if any	NA
28.3. Whether any mitigation measures proposed for Light & Heat?	Yes

measures proposed for control of Heat	PUC USED BY VEHICLE
information, if any	NA

Discharge of pollutants to water and mitigation measures

Whether any probable water pollutants generated?	No

Details of reuse / recycle of wastewater

	Qty / Capacity
ails	
1. Quantity of waste water generation per day (KLD)	0.5
2. Quantity of treated water proposed to use per day (KLD)	0
3. Quantity of treated water proposed to discharge outside the premises (KLD)	0
4. Purpose for which treated water is proposed to use	0
Whether it is proposed to opt/avail common off-site Sewage Treatment Plant STP)/Effluent Treatment Plant (CETP) facility?	No
Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent eatment Plant (ETP) facility?	No
Whether any other mitigation measures proposed?	No

er Requirements

Ground water intersection and water conservation measures:

1. Whether ground water table intersection involved in the project activities?	No
2. Area category from Groundwater availability perspective?	Safe
3. Whether rainwater harvesting proposed	No
4. Whether any other water conservation measures proposed?	No

Greenbelt

1. Area proposed for green belt (in Ha)	0.33
2. Width of green belt (in m) along the boundaryof the project or activity	7.5
3. Percentage of the total area covered under green belt	33
4. Details of the species proposed for plantation	NEEM, DESI BABOOL
5. No. of tree saplings to be planted	330
6. Funds allocated for plantation in Lakhs	150000

ste Generation

. Production of wastes during construction or operation or decommissioning

2.1. Whether any generation of Solid waste (domestic wastes)?	No
2.2. Whether any generation of plastic waste?	No
2.3. Whether any generation of e-waste?	No
2.4. Whether any generation of batteries waste?	No

any generation of hazardous wastes (as per Hazardous Waste t Rules)?	No
Whether any generation of construction or demolition wastes?	No
Whether any generation of other wastes?	No
Whether any generation of surplus products?	No
Whether measures for waste minimization proposed?	No

Mining Proposals

Details of Letter of Intent (LoI) / Vesting order / Mining Lease

1. Date of issue of LoI/Vesting order/Minning Lease	23/03/1999
2. Validity of the LoI/Vesting order	22/03/2049
3. Lease Period	50/00
4. Date of expiry of lease	22/03/2049
5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease	10
6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any scribed	99713
7. Details of Lease renewal(s), if any	NA
8. Other information, if any	NA
2. Status of approval of Mining plan	Approved

Minerals to be mined

me of Mineral	Classification	Production Capacity	Remarks
SONRY STONE	Minor	99713	NA

Details of Total excavation (ROM) including Topsoil, Overburden, Mining waste, Rejects, etc.

4.1. Total excavation in MTPA	99713
4.2. Total Excavation in M.Cu.m/Annum	99713
4.3. Enter stripping Ratio	01:04
4.4. Other information, if any	NA

5. Mineral Reserves

me of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
SONRY STONE	390302	206856	0	597158	

Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan	06/00
33.6.2. Life of the mine as per total estimated reserves, if any	06/00
33.6.3. Other information, if any	NA

Type and method of Mining Method

33.7.1. Type of mining	Opencast
33.7.2. Method of mining	Semi- mechanized
33.7.3. Other information, if any	NA

Type of blasting, if any, to be adopted

33.8.1. Type of blasting	CONTROLLED DELAYED BLASTING
33.8.2. Mitigation measures for control of blast induced vibrations	CONTROLLED DELAYED BLASTING

...is proposed to install beneficiation plant/Coal washery within the mining	No
...ether it is proposed to install crusher within the mining lease area?	No

...mining strategy

...ription	Area in Ha	Maximum height in m	Remarks
...inal dump	0	0	0
...mal dump	0	0	0
...soil dump/ storage	0	0	

Topsoil management

3.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
3.12.2. Utilization strategy of topsoil	GREEN BELT DEVELOPMENT
3.12.3. Other information, if any	0

. Details of the Quarry/Mine Pit

3.13.1. Total Quarry Area (Ha)	1
3.13.2. Enter Area of final void (in Hectare)	0.7225
3.13.3. Maximum Depth of final void (in meter)	45
3.13.4. Other information, if any	0

4. Details of Transportation

13.14.1. Mode of transportation upto pit head	DUMPER
13.14.2. Mode of transportation from pit head to siding/loading	LOADER
13.14.3. Mode of transport from loading point to consumers	DUMPER
33.14.4. Other information, if any	NA

5. Details of reclamation/post mining land use

33.15.1. Plantation area (ha)	0.2775
33.15.2. Water body in Ha	0.7225
33.15.3. Public use in Ha	0
33.15.4. Enter Other uses in Ha	0

16. Details of DSR, Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

17. Production details for expansion / modernization proposals

Financial Year	Sanctioned Capacity(MTPA) as per EC	Sanctioned Capacity(MTPA) as per CTO	Approved Mining Plan	Actual Production	Excess Production
2023-2024	99713	99713	99713	99713	0

5. Impact Prediction

a) Quality Impact Prediction

Monitoring Location								
Lat	Long	Core/Buffer	Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
0° 0' 0" N	0° 0' 0" E	Buffer Zone	PM 2.5	Microgram per m3	0	0	0	0

6. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	9.8
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	1.7
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	4.2

	Capital Cost (INR)	Recurring Cost per Annum (INR)
	88	42
	88	42

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ultant Details

ether OCI/NABET Accredited EIA Consultant engaged?	Yes
ccreditation No. / Organization ID	[illegible]
Name of the EIA Consultant Organization	Udaipur Min. Tech Pvt. Ltd.
Address	208, "Apeksha Complex" Sector 3, Hiran Magri, Udaipur - 313002
Mobile No	9829576472
E-mail Id	sabiet@udmintech.com
Category of Accreditation (Eligible for Category A / Eligible for Category B)	B
Sector(s) of Accreditation	1
Validity of Accreditation	08/09/2026

nclosures

Upload copy of approved mining plan from the concerned authorities	CONCERN AUTHORITY MINE PLAN.pdf 73879994
2. Upload copy of District Survey Report	DSR Sikar pdf
3. Upload copy of Rehabilitation Study Report	Rehabilitation Study Report.pdf
4. Letter of Intent / Mining Lease	Lease deed oder _compressed.pdf
5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and orcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining oposals	NA.pdf **Preview**
6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in mmon Cause vs Union of India writ Petition (C) 114 of 2014	Affidavit by PP.pdf
7. Cluster Certificate from state mines and geological department	AARAWLI 500 M CLUSTER MAP.pdf
8. Upload Copy of EMP Report	NA.pdf
9. Layout Plan showing the components of the project and green belt proposed; noral location and specific location of the project along with coordinates	topo map1.pdf
10. Upload AdditionalFile File, if any (pdf only)	nabet.pdf

Additional Information

No.	Document Name	Remark	Document
	APPROVED MINE PLAN	APPROVED MINE PLAN	mining plan.pdf **Preview**
	Lease deed oder _compressed	Lease deed oder _compressed	Lease deed oder _compressed.pdf **Preview**
	LEASE DOCUMENT	LEASE DOCUMENT	LEASE DOCUMENT.pdf **Preview**
	PRODUCTION CERTIFICATE	PRODUCTION CERTIFICATE	production data sheet karan singh.pdf **Preview**
	NABET	NABET	nabet.pdf **Preview**
	DCF Karan singh	DCF Karan singh	DCF Karan singh.pdf **Preview**
	PP AFFIDAVIT	PP AFFIDAVIT	Affidavit by PP.pdf **Preview**
	PFR	PFR	PFR NEW.pdf **Preview**
	Annex G for DEIAA	Annex G for DEIAA	Annex G for DEIAA.pdf **Preview**
	approved mining plan letter	approved mining plan letter	approved mining plan letter.pdf **Preview**
	CTO	CTO	CTO.pdf **Preview**
	DSR	DSR	DSR Sikar.pdf **Preview**
	EC	EC	ec copy.pdf **Preview**

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I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

1.	Name	KARAN SINGH
2.	Designation	owner
3.	Company	KARAN SINGH
4.	Address	ward no 08,bajyawas,sikar , rajasthan 332601
5.	Date	04-06-2024

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सीकर (सीकर)

क्रमांक खअ/नोम/रि/अप्र/ख०प०० / 97/2185 दिनांक 5/11/98

कार्यालय आदेश

श्री/मैसर्स ..... पुत्र श्री .....

निवासी ..... तह० ..... जिला ..... ने राजस्थान अप्रधान खनिज रियायती नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 17.11.97 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्त्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई दावा नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्त्ता को अनुदान किया जाता है।

1 क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम ..... तह० .....
जिला ..... जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

2 नाम खनिज :- सेलखड़ी

3 अवधि खनन पट्टा– संविदा पंजियन की तिथी से ~~20 वर्ष~~ (किसी 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा।)

4 स्थिर भाटक–रु० 5000/– अंकेहो ..... प्रति वर्ष।

5 रायल्टी रु० 4/– प्रति टन एवं समय समय पर संशोधनानुसार देय होगी।

6 मूतल भाटक– जैसा कि राजस्व अधिकारी नियत करें।

7 प्रतिभूति-स्थिर भाटक की चौथाई राशि रु० 1250/– ..... एन० एस० सी० में।

8 अन्य कर-राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार।

9 अन्य शर्तें-पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1986 एवं संविदा अनुसार तथा उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी।

1 नोट-यह आज्ञा बिना किसी नोटिस के प्रति संहृत (रिवोक) मानी जावेगी। यदि आवेदन कर्त्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथी से 3 माह में नहीं करेगा।

2 आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि वह पट्टा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष आज्ञा न हो।

3 स्वीकृति तिथी से 45 दिन में संविदा निष्पादन सम्बन्धी समस्त औपचारिकताएँ करनी होंगी। अन्यथा बाद अवधि स्वीकृति स्वतः प्रति संहृत (रिवोक) मानी जावेगी।

खनि अभियन्ता
नीमकाथाना
5/11/98

क्रमांक खअ/नोम/रि/अप्र/ख०प० / 214 97/ 2186-89 दिनांक 5/11/98

प्रतिलिपी निम्न को भेजकर लेख है कि :–

1 श्री ..... पुत्र श्री ..... निवासी .....
तहसील ..... जिला ..... को भेज कर लेख है कि वह अग्रिम डेडरेन्ट के रु० 1250/– सीमांकन शुल्क के रु० 300/– नवशा फीस के रु० 150/–
कुल रु० 1600/– जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 1150/– के तथा जमानत की राशि को एन० एस० सी० रु० 1500/– को निम्न हस्ताक्षरकर्त्ता के नाम बन्धित शुदा प्रेषित करते हुए क्षेत्र का सीमांकन करा समयावधि में निष्पादन करावें।

2 खनि कार्य देशक को दी जाकर लिखा जाता है कि वह क्षेत्र का मौका निरक्षण कर सीमांकन रिपोर्ट प्रस्तुत करें।

3 श्रीमान् जिला कलेक्टर सीकर/झुन्झुनू को भेजकर निवेदन है कि स्वीकृत क्षेत्र की राजस्व भूमी के सम्बन्ध में अनापत्ति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का श्रम करावें। उक्त अवधि में आपके स्तर से कोई उत्तर प्राप्त न होने पर यह मान लिया जावेगा कि आपको कोई आपत्ति नहीं है।

4 मान चित्रकार।

खनि अभियन्ता
नीमकाथाना

उअ/तीकर/रि/अप्र/उप-211/97

संविदा

यह नोन ज्युडिशियल स्टाम्प पेपर रुपयें 1130/- अंके ही रुपये एक हजार एक सौ तीस के किता नग एक रुपये एक हजार का, नग एक रुपये सौ का, नग एक रुपये बीस का व नग एक रुपये दस का कुल नग चार उनने पट्टा दास्तेः खनिज येजा पत्थर क्षेत्र 100×100 वर्ग मीटर संलग्न नक्शा व सीमांकन रिपोर्ट अनुसार निवट ग्राम बाज्यावास तहसील दांतारामगढ़ जिला सीकर का अवधि संविदा पंजियन तिथी से 20 वर्ष किन्तु प्रत्येक पाँच वर्ष पश्चात स्थिरभाटक का पुनः निर्धारण होगा कि शर्त पर वार्षिक स्थिरभाटक रुपये 5000/- पाँचे रुपये पाँच हजार मात्र पर कार्यालय आदेश क्रमांकः उअ/तीकर/रि/अप्र/उप-211/97/2185-89 दिनांक 5.11.98 द्वारा श्री रामदेव सिंह पुत्र श्री मंगलाराम निवासी बनाथला तहसील दांतारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है के साथ है ।

.....2

रामदेव सिंह

खनि अधिकारी
खान एवं भू विज्ञान विभाग
सीकर

(129)

1000 X 1 = 1000
100 X 1 = 100
20 X 1 = 20
10 X 1 = 10

TOTAL 1130

रामदेवसिंह

बनाम्बला

सीवाराबाद (सीकर)

सीवाराबाद (सीकर)

अन्य शर्तें संलग्न संविदा एवं राजस्थान अधिशासन निज रियायत नियमावली, 1986 एवं इनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी । अधिक रॉयल्टी का पट्टाधारी नियमानुसार भुगतान करेगा तथा राज्य सरकार व भारत सरकार के देय होने वाले समस्त करों का नियमानुसार भुगतान करेगा ।

आज दिनांक 10/12/96 को मेरे द्वारा निम्न गवाहों के समक्ष हस्ताक्षर किये गये हैं ।

रामेश्वर सिंह
हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से

10/12/96
खनि अभियन्ता
खान एवं भू विज्ञान विभाग
सीकर

साक्षी:-
1. [illegible]
2. Ramlal Agarwal
S/o Sh. Bimal Prasad
Vill- Lodiya Post- Cheepuri
Sikar

131

4/2/47
9/12/98

रामदेवरासो

सीवाराणद (सीकर)

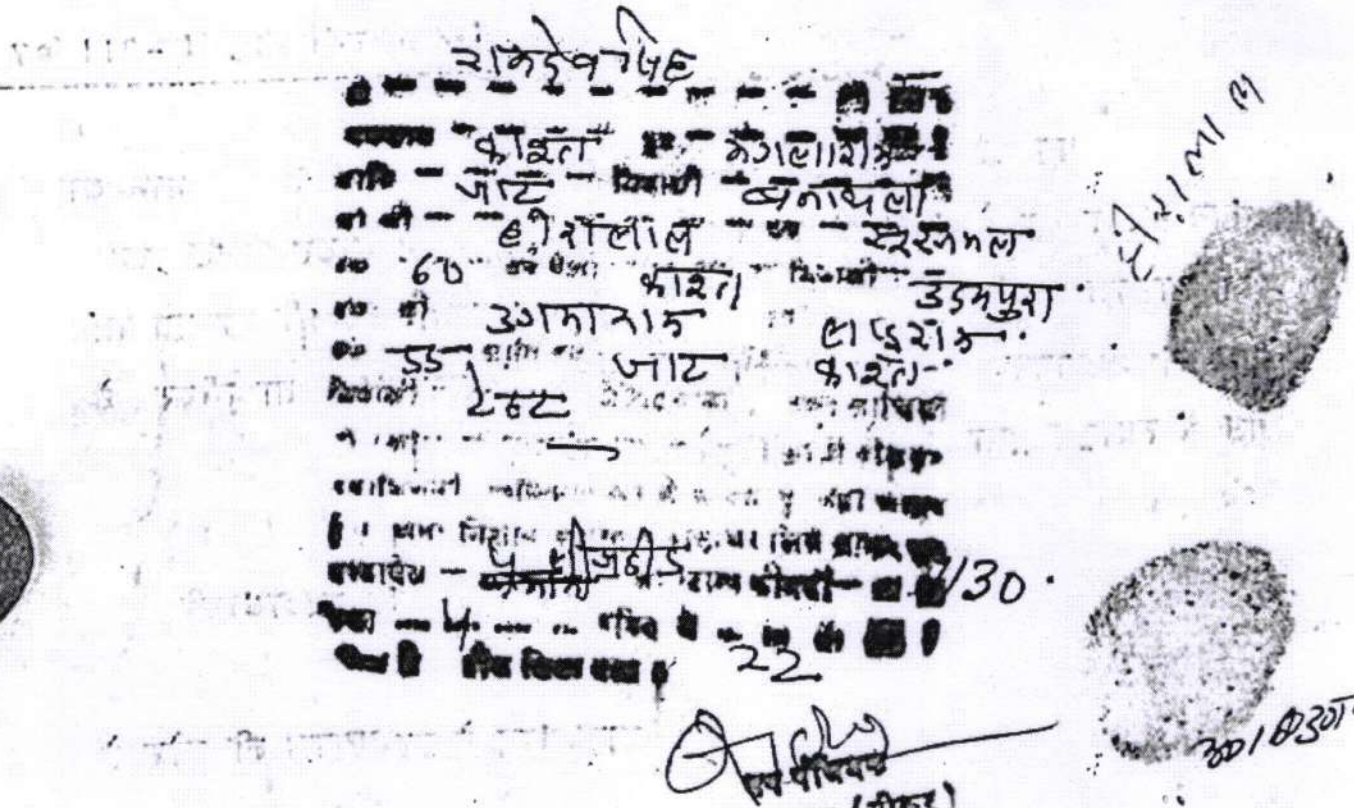
बीअ/सीकर/रि/अप्र/बीप-211/97

यह नोन ज्यूडिशियल स्टाम्प पेपर रुपये 20/- बीस मात्र का बीनन पट्टा पास्तो बनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर (राज०) जो श्री रामदेव सिंह पुत्र श्री मंगलाराम निवासी बनाथला तहसील दांतारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है, के संविदा के साथ संलग्न है ।

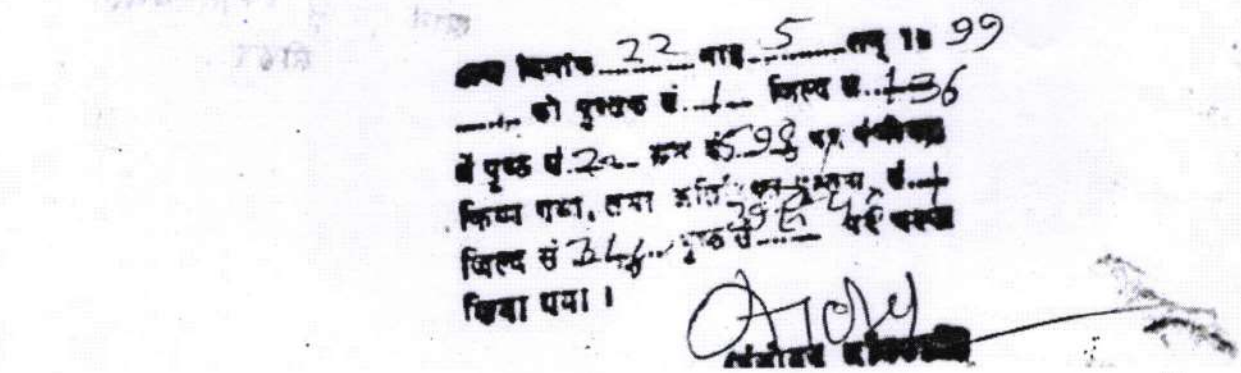
रामदेव सिंह
हस्ताक्षर पट्टाधारी

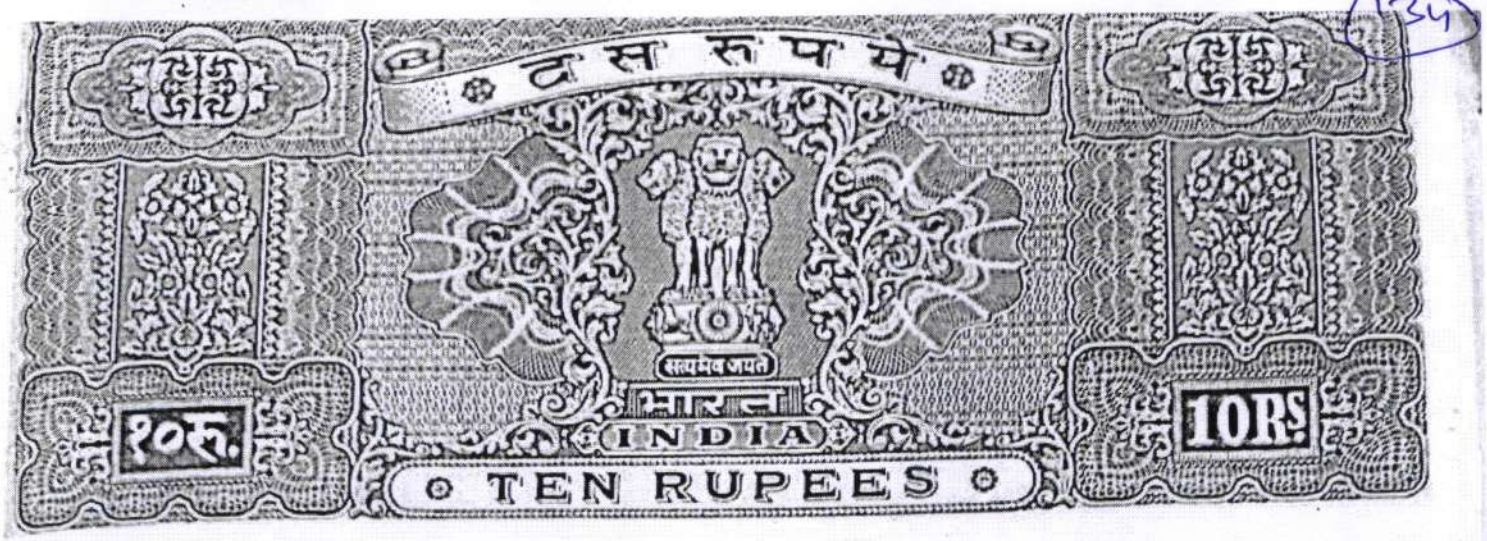
राजस्थान के राज्यपाल की ओर से

खनि अभियन्ता
खान एवं भू विज्ञान विभाग
सीकर



सीतारामगढ (डीकर)





खअ/सीकर/रि/अप्र/क्रप-211/97

यह नोन जुडिशियल स्टाम्प पेपर रुपये 10/- दस मात्र का पट्टा पत्थर क्षेत्र 100×100 वर्ग मीटर निष्ट ग्राम पाल्यावास तहसील दांतारामगढ़ जिला सीकर (राज.) जो श्री रामदेव सिंह पुत्र श्री मंगलाराम निवासी बनावला तहसील दांतारामगढ़ जिला सीकर के पक्ष में स्वीकृत हुआ है, के संविदा के साथ संलग्न है।

रामदेव सिंह
हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से

खनि अभियंता
खान एवं भू विज्ञान विभाग
सीकर

शामिल रहे।

उप पंजियक
दांतारामगढ़-सीकर

Notarial Office At SIKAR

भारतीय गैर न्या
भारत INDIA

रु. 500 FIVE HUNDRED RU

पाँच सौ रुपये R

सत्यमेव जयते

INDIA NON JUDICIA

CENTRAL NOTARY GOVT. OF INDIA

राजस्थान स्टाम्प अधिनियम, 1998 के अन्त
स्टाम्प राशि पर प्रभारित अधिभार
1. आधारभूत अवसंरचना सुविधाओं हेतु (धारा 3–क) 10% रूपये
2. मार्ग और उसकी नाल के संरक्षण और संवर्धन हेतु (धारा 3–ख) 10% रूपये
पूरक संख्या एवं योग
हस्ताक्षर खजा तैसीकर

राजस्थान RAJASTHAN

E 619615

Entered At Serial No. 082
Register Page No 042 dt 24-10-20

खजा/सीकर/अप्र/खप–211/97

23 MAR 2017

यह नॉन ज्यूडिशियल स्टाम्प पेपर रू 500/–के किता नग एक खनन पटटा वास्ते खनिज चेजा पत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर में अदिश कमांकःखअ/सीकर/अप्र /खप–211/97/2185–89 दिनांक 05.11.98 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपये 5000/–पर किन्तु प्रत्येक पांच वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्वि होती रहेगी पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 तथा रॉयल्टी शिड्यूल के अनुसार व उसमें समय–समय पर होने वाले संशोधनानुसार रॉयल्टी देय होगी, पर श्री रामदेव सिंह पुत्र श्री मंगलाराम निवासी बनाथला तहसील दातारामगढ जिला सीकर (राज.) के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 10.05.1999 से किया जाकर पंजियन दिनांक 22.05.1999 से हुआ ।

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसूचित किया गया है, जिसका नियम 9 खनन पटटा की अवधि के सम्बन्ध में है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पटटा की अवधि 50 वर्ष तक बढाने की सूचना पटटाधारी को दिनांक 10.04.2017 से

ATTESTED रामदेव सिंह

24 OCT 2017

NOTARY PUBLIC SIKAR (RAJ.) INDIA

खनि अभियन्ता, सीकर

(136)

4 रामदेव सिंह s/o संगतसिंह जाट नि० बनाथला तह० श्रीमाधोपुर
7-4-2012 वास्ते ब्र—

ह० अं० फूलचन्द

अमित कुमार महेन्द्रा
अतिरिक्त स्टाम्प विक्रेता
तहसील परिसर, श्रीमाधोपुर
ला.नं. 03/सीकर/श्रीमाधोपुर/2012

जिसके अनुसार खनन पट्टा की अवधि दिनांक 22.05.1990 से 21.05. ही बढ गई है।

शर्तें मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 व समय-समय पर होने वाले संशोधनानुसार मान्य होगी तथा खनन पट्टाधारी भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा ।

आज दिनांक 23.10.2017 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष पूरक संविदा का निष्पादन किया गया ।

रामदेव सिंह

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर
खनि अभियन्ता, सीकर

गवाहान:-

1. ..... सुनील कुमार S/o मनमोहन लोध
..... ग्राम-पिलियों का बास, पो-मुंगारा, जिला-सीकर

2. ..... शंकर लाल S/o श्रीरामदेव सिंह
मु० पो० कांवला त० दांतारामगढ़ जिला-सीकर

ATTESTED
24 OCT 2017
NOTARY PUBLIC
SIKAR (RAJ.) INDIA

(138)

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.
E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Sect/Project /Cat. 1(a) B2 (17274)/2019-20 Jaipur, Dated: 17 MAR 2021

Sh. Ramdev Singh
S/o Sh. Manglaram,
Add.–Banathala, Tehsil Danta Ramgarh,
District - Sikar (Raj.)

Sub: EC for "Bajyawas Masonry Stone Mining Project. (M.L. No. 211/97, Area 1.00 ha.). Production Capacity – 97,405 TPA (ROM) at Khasra No. 80, Near Village Bajyawas, Tehsil Danta Ramgarh, District Sikar (Raj.) (Proposal No.-126513)

This has reference to your application dated 22.11.2019 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 12th & 13th January, 2021.

2. Brief details of the Project:

1.	Category /Item No.(In Schedule):	1(a) B2
2	Location of Project	Near village- Bajyawas, Tehsil- DantaRamgarh, District- Sikar Rajasthan
3	Project Details ML. No. / Production Capacity	Mineral- Masonry Stone ML. No- 211/97, Area 1.00haKhasra No. 80,Production Capacity–97405TPA
4	Project Cost:	Rs. 30 lacs
5	Water Requirement & Source:	3.00KLD
6	Fuel & Energy:-	0.5 KLD (HSD)
7	Environment Management Plan	EMP Cost– 0.30 Lac

S. No.	Particulars	Proposed Capital cost in Rs/ Annum
1	Pollution control (water sprinkling for dust suppression)	6,000
2	Pollution monitoring (Air, Water ,Noise, Soil)	5,000
3	Greenbelt	6,000
	Places of Plantation:- About 330 saplings will be planted in an area of 0.33 ha (33% of applied area) upto the end of 3 years out of which 270 sapling will be planted along the lease boundary & 30 sapling will be planted at Govt. senior secondrySchoolBajyawas, At Village Bajyawas, Tehsil – DantaRamgarh, Dist. Sikar (Rajasthan).	

Year	Along the lease boundary		On Backfilled area		Outside the lease area		Top Soil Dumps		Total		
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	No. of Trees	Area (Ha.)	No. Tree
I	0.09	90	--	--	0.02	20	--	--	0.11	110	162
II	0.09	90	--	--	0.02	20	--	--	0.11	110	162
III	0.09	90	--	--	0.02	20	--	--	0.11	110	162
Total	0.27	270	--	--	0.06	60	--	--	0.33	330	486

4	Occupation health	9,000
5	Miscellaneous (Fencing, etc.)	4,000
Total		30,000

8	CSR/ESR Activities	ESR Cost- 0.60 Lac per year

Year	Facility Provided	Amount Per Year (In Rs)
1st year	Following facilites Provid of Govt. senior secondary School Bajyawas. At Village Bajyawas, Tehsil – DantaRamgarh, Dist. Sikar (Rajasthan). 2 Steel Almeera – Rs 20,000 -/ 1 Water Coolers (50 Liters) – 45,000 -/	65,000/-
2nd year	One toilet will construct at Govt. senior secondary School Bajyawas. At Village Bajyawas, Tehsil – DantaRamgarh, Dist. Sikar (Rajasthan).	75,000/-
3rd year	1 KVA Solar plant will be provided in Govt. senior secondary School Bajyawas. At Village Bajyawas, Tehsil – DantaRamgarh, Dist. Sikar (Rajasthan).	80,000/-
4th year	2 Computer & 2 Printer at Govt. senior secondary School Bajyawas. At Village Bajyawas, Tehsil – DantaRamgarh, Dist. Sikar (Rajasthan).	60,000/-
5th year	One Rain Water harvesting Structure will be constructing Govt. senior secondary SchoolBajyawas. At Village Bajyawas, Tehsil – Danta Ramgarh, Dist. Sikar (Rajasthan).	80,000/-
FROM SIXTH YEAR ON WORDS MAINTAINCE OF BULLDING, FURNITURE & OTHER WORK WILL BE TAKEN IN TO CONSIDRARION. GOVT. SENIOR SECONDRYSCHOOLBAJYAWAS. AT VILLAGE BAJYAWAS, TEHSIL – DANTARAMGARH, DIST. SIKAR (RAJASTHAN).		

9	Green Belt/ Plantation	Rs. 0.06 Lac
10	Budgetary Breakup For Labor	Labor Welfare Cost- Rs. 30 Lac

S. No.	Facility Provided for Laborers	Total amount
1.	Drinking water provided by Tanker	4,000/-
2.	First Aid Box	1,000/-
3.	Rest Shelter	6,000/-
4.	Washroom Facilities for laborers	7,000/-
5	Safety Shoes, hand gloves, Dust mask, Ear plugs, Helmet	6,000/-
6	Insurance	6,000/-
Total		30,000/-

4. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.53rd Meeting held on 19.02.2021 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. **In case the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been notified so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.**
2. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation theirin will render the PP liable for legal action in accordance with Environment and Mining Laws.
3. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
4. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
5. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
6. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
7. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
8. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.

10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision, as mentioned above for the laborers working in the Mine, for necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project Proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
14. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The Project Proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
23. The PP shall carry out mining activities with open cast method.

24. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
25. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court

dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause Union of India & others.

4. The department of Mines & Geology shall ensure that the mining operations shall commence till the entire compensation levied, if any, for illegal mining, is paid, by Project Proponent through the Department of Mines and Geology, in strict compliance of judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the

provision of the Environment (Protection) Act, 1986. to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust: Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

16. The PP shall submit an environmental statement for the financial year ending 31st March Form-V as prescribed under the environment (Protection) Rules, 1986., as amend subsequently on or before the 30th day of September every year, to the Rajasthan St Pollution Control Board/SEIAA and shall also be put on the website of the company alo with the status of compliance of environmental clearance conditions and shall also be sent t the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. Mining Department will ensure that while executing the mining lease, if the mining lease/ LOI forms cluster situation, then such LOI/ mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been cluster EIA/EMP study. The Mining Department will further ensure that revised EC is also obtained by such mining lease/ LOI holder.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc

(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(17274)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary,Ministry of Environment,Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75,Shankar Vihar,50 Feet Gaitore Road, Sawai Gaitor, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 3rd Floor Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment,Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website

M.S. SEIAA, (Rajasthan)

(146)

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 0(
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/73(1)/2009-2010/219-220

Order No 2022-2023/Sikar/6166

Unit Id : 9,800

Date: 07/06/2022

M/s Ram Dev Singh

Banathala, Banathala

Tehsil : Danta-Ramgarh District : Sikar

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bajiyawas**, Tehsil-**Danta-Ramgarh**, District- **Sikar (M.L.No-211/97).**

Ref: (i) Your application dated 13/02/2022
(ii) Received on 13/02/2022

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Ram Dev Singh,** a Mine of **Minor Mineral** having **M.L.No-211/97 in an area measuring 1.0000 Hectares** at/near Village-**Bajiyawas** ,Tehsil-**Danta-Ramgarh**,District-**Sikar.**

2 That this consent is valid for a period from **13/02/2022** to **31/01/2027**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	97405.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid
Digitally signed by Niraj Sharma
Date: 2022.06.07 17:17:14 IST
Reason: Self Attested
Location:

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

147

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/73(1)/2009-2010/219-220

Order No 2022-2023/Sikar/6166 **Date: 07/06/2022**

Unit Id : 9,800

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 That the lessee shall comply with all the conditions of the E.C. for Masonary Stone Mining Project issued by the State Level Environment Impact Assessment Authority, Rajasthan vide letter no. F1(14)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(17274)2019-20 Jaipur, dated 17.03.2021 and submit periodical compliance report.

7 That lessee shall not extract the Masonary Stone more than 97405 TPA quantity mentioned in the EC issued by the State Level Environment Impact Assessment Authority, Rajasthan on dated 17.03.2021, without prior obtaining consent from the Board.

8 That lessee shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the Board and its compliance must be ensured.

9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

10 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.

11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks /natural reservoirs.

12 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Signature valid
Digitally signed by Veeraj Sharma
Date: 2022.06.07 17:17:14 IST
Reason: Self Attested
Location:

(148)

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/73(1)/2009-2010/219-220

Order No 2022-2023/Sikar/6166

Unit Id : 9,800

Date: 07/06/2022

13 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

14 That this Consent period shall be coterminous with the validity of mining lease.

15 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

16 That the grant of this consent to Operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force,rests with the industry/ unit/ project proponent.

17 That the grant of this consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

18 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.

19 That the industry shall be apply for renewal of consent to Operate at least before four month of expiry of consent to operate.

20 That this Consent to Operate is valid subject to the validity of approved Mining plan.

21 That no ground water shall be extracted without prior permission from competent authority

22 That the Lease holder shall provide adequate design rain water harvesting structures.

23 That this consent is being issued without physical verification of the unit area on the basis of the copies of land documents and affidavit submitted by the proprietor. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.

Signature valid
Digitally signed by [illegible]raj Sharma
Date: 2022.[illegible]07[illegible]:17:14 IST
Reason: Self[illegible]ed
Location:

Regional Office Sikar

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/73(1)/2009-2010/219-220

Order No 2022-2023/Sikar/6166 **Date:** 07/06/2022

Unit Id : 9,800

24 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

25 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2022.06.07 17:17:14 IST
Reason: Self Attested
Location:

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/73(1)/2009-2010/219-220

Order No 2022-2023/Sikar/6166

Unit Id : 9,800

Date: 07/06/2022

Regional Officer

Signature valid
Digitally signed by Niraj Sharma
Date: 2022.06.07 17:17:14 IST
Reason: Self Attested
Location:

क्रमांक खन/सीकर/रि/अप्र/ख०प०- 125/2001/2150 दिनांक 31/7/01 (157)

कार्यालय आदेश

चूंकि श्री लूज मोहम्मद पुत्र श्री छोटूराम निवासी लालासी तह० लक्ष्मणगढ़ जिला सीकर ने राजस्थान अप्रधान खनिज रियायती नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 10.4.2001 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई बकाया नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्ता को अनुदान किया जाता है।

1 क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम लालासी तह० लक्ष्मणगढ़ जिला सीकर जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

2 नाम खनिज :- चेजारा पत्थर

3 अवधि खनन पट्टा- सविदा पंजियन की तिथी से 20 वर्ष जिसमें प्रत्येक पांच वर्ष की अवधि समाप्त होने पर पट्टा क्षेत्र का पुनः निर्धारण किया जायेगा। जो 40 % की दर से होगी।

4 स्थिर भाटक -रु० 5000/- अंकेहो सीकर आगे प्रति वर्ष।

5 रायल्टी रु० प्रति टन एवं समय समय पर संशोधनानुसार देय होगी।

6 भूतल भाटक- जैसा कि राजस्व अधिकारी नियत करें।

7 प्रतिभूति-स्थिर भाटक की चौथाई राशि रु० 1250/- एम० एस० सी० में।

8 अन्य कर-राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार।

9 अन्य शर्तें-पट्टाधारी कृपक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1986 एवं संविदा अनुसार तथा उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी।

1 नोट-यह आज्ञा बिना किसी नोटिस के प्रति संहृत (रिवोक) मानी जावेगी। यदि आवेदन कर्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथी से 3 माह में नहीं करेगा।

2 आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि वह पट्टा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष आज्ञा न हो।

3 स्वीकृति तिथी से 45 दिन में संविदा निष्पादन सम्बन्धी समस्त औपचारिकताएँ करनी होंगी। अन्यथा बाद अवधि स्वीकृति स्वतः प्रति संहृत (रिवोक) मानी जावेगी।

खनि अभियन्ता
सीकर

क्रमांक खन/सीकर/रि/अप्र/ख०प०- 125/2001/2151 to 2153 दिनांक 31/7/01

प्रतिलिपी निम्न को भेजकर लेख है कि :-

1 श्री लूज मोहम्मद पुत्र श्री छोटूराम निवासी लालासी तहसील लक्ष्मणगढ़ जिला सीकर को भेज कर लेख है कि वह अग्रिम डेडरेन्ट के रु० 1250/- सीमांकन शुल्क के रु० 500/- नक्शा फीस के रु० 100/- कुल रु० 1950/- जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 1150/- के तथा जमानत की राशि को एन० एस० सी० रु० 1200/- की निम्न हस्ताक्षरकर्ता के नाम बन्धित गुदा प्रेषित करते हुए क्षेत्र का सीमांकन करा समयाबधि में निष्पादन करावें।

2 खनि कार्य देशक को दी जाकर लिखा जाता है कि वह क्षेत्र का मौका निरक्षण कर सीमांकन रिपोर्ट प्रस्तुत करें।

3 श्रीमान् जिला कलेक्टर सीकर को भेजकर निवेदन है कि स्वीकृत क्षेत्र की राजस्व भूमी के सम्बन्ध में अनापति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का श्रम करावें। उक्त अवधि में आपके स्तर से कोई उत्तर प्राप्त न होने पर यह मान लिया जावेगा कि आपको कोई आपति नहीं है।

4 मान चित्रकार।

खनि अभियन्ता
खनि अभियन्ता, सीकर

52 500Rs. (152)

खअ/सीकर/रि/अप्र/खप-25/2001

संविदा

यह नॉन जुडिशियल स्टाम्प पेपर रुपये 1150/- अक्षरे रुपये एक हजार एक सौ पचास मात्र हु क्रिता नग एक रुपये पाँच सौ, नग पाँच रुपये सौ तथा नग एक रुपये पचास कुल नग आठ खनन पट्टा वास्ते खनिज रेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर का वार्षिक स्थिरभाटक रुपये 5000/- पर किन्तु प्रत्येक पाँच वर्ष पश्चात स्थिरभाटक में 40% की स्वत: वृद्धि होगी कि शर्त पर संविदा पंजियन की तिथी से 20 वर्ष हेतु कार्यालय आदेश क्रमांक: खअ/सीकर/रि/अप्र/खप-25/2001/2150 दिनांक 31.7.2001 से श्री बृज मोहन मील पुत्र श्री पोखरराम मील निवासी लालासी तहसील लक्ष्मणगढ़ जिला सीकर (राज0) के पक्ष में स्वीकृत हुआ है, के साथ है ।

अन्य शर्तें राज0 अधीनस्थ खनिज रियायत नियमावली, 1996 व संविदा की शर्तों तथा उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होंगी । पट्टाधारी केन्द्र/राजस्थान सरकार को देय होने वाले समस्त करों का व अधिक रायल्टी का भुगतान नियमानुसार करेगा ।

आज दिनांक 09/10/01 को मेरे द्वारा नीचे अंकित गवाहान की उपस्थिति में संविदा निष्पादन किया गया ।

बृजमोहन

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

गवाहान:-

1. [illegible]

2. [illegible]

153

क्रमांक 2974 दिनांक 12-9-2001 ब्रजमोहन मील पुत्रो पेजर राम मील जा
लालासी तहसील व जिला सीकर

500X1 = 500
100X6 = 600
50X1 = 50
1150

2-00 PM

5-11-01

ब्रजमोहन

सीकर (सीकर)

राजस्थान कोष 100=00
सेवा शुल्क 50=00 रुपये, को
स्टाम्प रुपये रुपये
क्रमांक 1346
दिनांक 5-11-01 को जमा
हो चुकी है।

सीकर (सीकर)

खअ/सीकर/रि/अप्र/खम-25/2001

यह नॉन जुडिशियल स्टाम्प पेपर रूपये 100/- खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील ०००००० दांतारामगढ़ जिला सीकर में श्री बृज मोहन मील पुत्र श्री पोखरराम मील निवासी लालासी तहसील लक्ष्मणगढ़ जिला सीकर के पक्ष में स्वीकृत हुआ है के संविदा के साथ संलग्न है ।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

क्रमांक 2974 दिनांक 12-9-2001 द्वारपोला गील पुत्री पोकर राम मील कौम
बालागी तहसील व थाना जिलाधीश/सरकार।

अंगूठा/हस्ताक्षर

[redacted]

पिता/पति का नाम — पोकर राम जात — बिनाती बालागी

निवास — (यदि हो)

दी गयी [illegible] को पंजियन

स्वीकृति [illegible] दी गयी।

अंगूठा/हस्ताक्षर

उपजिलाधीश
तीरथनगर (बीज्ड)

(156)

9/

राजस्थान सरकार
कार्यालय खनि अभियन्ता, सीकर।

क्रमांकः खअ/सीकर/अवैधखनन प्रक/प्रस्ता/ 7117 दिनांकः 20/12/05

कार्यालय - आदेश

चूंकि खनिकर्ता श्री खेमा पत्नि श्री [illegible] x100 वर्ग मी. विकटपुरा कलां तह आलमगढ़ जिला सीकर का आवेदन दिनांक 5-11-05 के द्वारा यह कहा है कि उसकी कास्तकारी के खेत आवेदक के Ac 5 खसरा नं. पर लीज्ड हुआ है जिसमें खनिज अरावली पहाड़ी होने की प्रतिपूर्ति की पूर्ति हेतु खनिज की ओवरलोड NOC आलमगढ़ तह आलमगढ़ जिला सीकर से चाहा है।

पहाड़ी द्वारा दिनांक 21-11-05 को रु. प. का हस्तांतरण श्री भंवर लाल जाट पुत्र श्री मेघाराम R/o आकोदर तह सुजानगढ़ जिला झुंझुनूं के पक्ष में करवाने हेतु कुल 15 स्टाम्प अनुबंधपत्र प्रस्तुत किया जाने पर मौजे की जांच से दिनांक 15-12-05 के अनुसार खनिजता का हस्तांतरण संतोष प्रकट किया गया जाने पर निम्न अनुबंधों एवं शर्तों के पालन की भवलाल जाट के पक्ष में हस्तांतरण करने की स्वीकृति जारी की जाती है।

(1) मूल पहाड़ी अंतिम हस्तांतरण लेख का रोपकी अभिलेख प्रस्तुत करना होगा।
(2) खेजड़ा त्रिफसिम होगा।
(3) हस्तांतरी मूल खेजड़ा की पालना करेगा।
(4) हस्तांतरण खेजड़ा का मियाद 20 वर्ष तक होगा अन्यथा स्वतः निरस्त मानी जावेगी।
(5) अपवली शर्तों के संबंध में सर्वोच्च न्यायालय द्वारा जो भी निर्णय होगा वह हस्तांतरी को मान्य होगा।

MINING ENGINEER
SIKAR

दिनांक: 20-12-05

क्रमांक: उपरोक्त 17320-21

प्रतिलिपि:- (1) श्री पूजा मोहन मील S/o फोरत राम R/o लोलासी तह आलमगढ़ जिला सीकर को उनके प्रार्थनापत्र दिनांक 21-11-05 के सन्दर्भ में।
(2) श्री भंवर लाल जाट पुत्र श्री मेघाराम जाट R/o आकोदर तह० सुजानगढ़ जिला झुंझुनूं जाकर लेखर्ह है कि वो उपरोक्त Rs 3000/- तेरहवें के बदले अब कोड़ी जाकर लेखर्ह है वो उपरोक्त अनुबंधपत्र प्रस्तुत करते हुए 15 कि.मी. प्रति मा. करावें।

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RAJASTHAN

294333

ख.अ. /सीकर/अप्र./ख.प./25/01/

हस्तानान्तरण संविदा

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 1550/–के किता नग 1 रूपये 1000/– का व नग 1 रूपये 500/– व नग 1 रूपये 50/– का कुल नग 3 खनन पट्टा वास्ते खनिज चेजापत्थर निकट ग्राम बाज्यावास, तहसील दांतारामगढ, जिला सीकर (राज.) क्षेत्र 1.00 हैक्टर का अवधि संविदा पंजीयन तिथि से 20 वर्ष के लिए किन्तु प्रत्येक पाँच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा की शर्त पर वार्षिक स्थिर भाटक रूपये 5,000/– पर श्री बृजमोहन मील पुत्र श्री पोखरराम जाट, निवासी लालासी, तहसील लक्ष्मणगढ, जिला सीकर (राज.) के पक्ष मे भूमि खसरा नं. 80 रकबा 62.56 हैक्टर गैर मुमकिन पहाड में आदेश क्रमांक खअ/सीकर/अप्र/ख.प. /25/01/2150 दिनांक 31.07.2001 से स्वीकृत हुआ जिसका संविदा पंजीयन दिनांक 05.11.2001 को होकर पट्टा 20 वर्ष के लिए प्रभाव में आया।

पट्टाधारी श्री बृजमोहन मील द्वारा दिनांक 21.11.2005 को खनन पट्टा का हस्तानान्तरण श्री भंवरलाल जाट पुत्र श्री मेघाराम जाट निवासी आबसर तहसील सुजानगढ जिला चुरू (राज.) के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियम 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया।

अतः नियम 15 के तहत खनन पट्टा कार्यालय आदेश क्रमांक खअ/सीकर/अप्र. /खप/25/01/7119 दिनांक 20.12.2005 द्वारा खनन पट्टा का हस्तानान्तरण श्री भंवरलाल जाट पुत्र श्री मेघाराम जाट, निवासी आबसर, तहसील सुजानगढ, जिला चुरू (राज.) के पक्ष में स्वीकृत हुआ है, के साथ है।

अन्य शर्ते मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी।

आज दिनांक 21/1/2006 को मेरे द्वारा नीचे अंकित गवाहन के समक्ष हस्तानान्तरण संविदा का निष्पादन किया

हस्ताक्षर हस्तानान्तरणकर्ता — हस्तानान्तरी — राजस्थान के राज्यपाल की ओर से खनि अभियन्ता, सीकर

गवाह –

1. [illegible]

2. [illegible]

इस दस्तावेज में ....2.... पृष्ठ है।

यह पृष्ठ सं: .....1..... है।

उप-पंजियक

(158)

3427
26-12-05

भवरलाल जाट

कार्यालय उप पंजियक, दांतारामगढ़
आज दिनांक 17-10-06 को समय 10.00 बजे श्री लीडर मुझे उप पंजियक के कार्य लखेर लाल पुत्र केसाराम उम्र 45 वर्ष पेशा खेती निवासी झाकसर (सीकर) ने बाबते रजिस्ट्रेशन पेश किया।

उप पंजियक
दांतारामगढ़ (सीकर)

रजिस्ट्रेशन फीस 100-00 रुपये
सेवा फीस 100-00 रुपये
फीस स्टाम्प ——— रुपये
200-00 रुपये जरिये चालान में 104
दिनांक 17-10-06 को द्वारा जमा हो चुकी है।

उप पंजीयक
दांतारामगढ़ (सीकर)

500Rs (159)

ख.अ. /सीकर/प्र./ख.प./25/01/

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 500/- के हस्तानान्तरण संविदा के साथ ऋनी फीस संलग्न है।

हस्ताक्षर हस्तानान्तरणकर्ता

हस्ताक्षर हस्तानान्तरी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

इस दस्तावेज में 9 पृष्ठ है।
यह पृष्ठ सं. 2 है।

उप-खनिजयक
बांसवाड़ा

M·L · 25/01 103 (160)

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

FORM NO. 15

MODEL FORM FOR TRANSFER OF MINING LEASE

[See Rule 15(4)]

When the transferor is an individual:-The indenture made this 27/1/06 day ....19.....between श्री घनश्याम मीणा उर्फ श्री पोरवरदास S/o लक्कासी वह करनाणा (Name of the person with address and occupation) (hereinafter referred to as the "transferor" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted assigns).

When the transferor are more than one individual: (Name of the person with address and occupation) (hereinafter referred to as the "transferor" which expression shall where the context so admits be deemed to include their respective heirs, executors, administrators, representatives and their permitted assigns).

When the transferor is a registered firm.....(Name and address of all the partners) all carrying on business in partnership under the firm name and style .....(Name of the firm) registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at.....(hereinafter referred to as the "transferor" which expression where the context so admits be deemed to include all the said partners, their respective heirs. executors, legal representatives and permitted assigns).

When the transferor is a registered company.....(Name of company) a company registered under.....(Act under which incorporated) and having its registered office at.....(Address) (Hereinafter referred to as "transferor" which expression shall where the context so admits be deemed to included successors and permitted assign) of the first part.

AND

श्री मनराज गुर्जर S/o भैयाराम R/o मोकलपुर वा. पुष्कर

When the transferee is an individual [illegible] (Name of the person with address and occupation) hereinafter referred to as the "transferee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted assigns).

When the tranferee are more than one individual : .....

इस दस्तावेज में 9 पृष्ठ हैं।
[illegible] सं 4

(161)

(Name of the person with address and occupation and ----------
the person with address and Occupation) (Hereinafter referred to as the '
expression shall where the context so admits be deemed to include their
executors, administrators, representatives and their permitted assigns).

When the transferee is a registered firm.....(Name a
the partners) all carrying on business in partnership under the firm
of.....(Name of the firm) registered under the Indian Partne
of 1932) and having their registered office at.....(herei
as the "transferee" which expression where the context so admits be dee
the said partners, their respective heirs, executors, legal representativ
assigns).

When the transferee is a registered Company:.....
Company) a company registered under (Act under which incorporte
registered office at.....(address) (hereinafter referred to as the '
expression shall where the context so admits be deemed to include i
permitted assigns) of the second part,

AND

The Governor of.....(hereinafter referred to as the 'S
which expression shall where the context so admits to be deemed to incl
and assigns) of the third part.

Whereas by virtue of an indenture of lease dated the
Registered as on...5-11-61.....(Date) in the office of th
of...जगदलपुर.....(Place) (hereinafter referred to as lease) the original w
hereto and marked 'A' entered into between the State Government (
lessor) and the transferor (therein called the lessee), the transferor is ent
win and work the mines and minerals in respect of.....(Nam
the lands described in the Schedule thereto and also in Schedule annex
terms and subject to the payment of the rent and royalties and observanc
of the lessee's convenant and conditions in the said deed of lease reser
including convenant not to assign the lease or any interest thereunder wi
sanction of the State Government.

(162)

And whereas the transferor is now desirous of transferring and assigning the ...e transferee and the State Government has at the request of transferor, granted ...ior approval of the Central Government) permission to the transferor vide order ...dated 7119 dt 20-12-05 such a transfer and assignment is and ...the terms and conditions hereinafter setforth.

Now this Deed witnesseth as follows:-

1. In consideration of Rs. Nil paid by the transferee to the ...the receipt of which the transferor hereby acknowledges, the transferor hereby ...assigns and transfers into the transferee all the rights and obligations under the said ...recited lease and to hold the same upto the transferee with effect ...for the unexpired period of the said lease.

2. The transferee hereby covenants with the Sate Government that from and ...transfer and assignament of the lease the transferee shall be bound, by, and be ...perform, observe and confirm and be subject to all provisions of all the convenants, ...ons and conditions contained in said hereinbefore recited lease in the same manner ...pects as if the lease had been granted to the transferee as the lessee thereunder and ...originally executed it as such.

3. It is further hereby agreed and declared by the transferor of the one part and ...feree of the other part that:-

(i) The transferor and the transferee declare that they have ensured that the mineral rights over the area for which the mining lease is being transferred vest to the State Government.

(ii) The transferor hereby declares that he has not assigned, subject, mortgaged or in any other manner transferred the mining lease now being transferred and that no other person or persons has any right, title or interest whereunder in the present mining lease being transferred.

(iii) The transferor further declares that he has not entered into or made any agreement, contract or understanding whereby he has been or is being directly or indirectly financed to a substantial extent by or under which the transferor's operation or understandings were or are being substantially controlled by any person or body of persons other than the

MINING ENGINEER
SIKAR

इस दस्तावेज में ...9.....पृष्ठ है।

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transferor.

(iv) The transferor further declares that he has furnished along with his application for transfer of the lease specifying therein the amount that he has already taken as consideration from the transferee.

(v) The transferee further declares that he is financially capable directly undertake mining operations.

(vi) The transferor has supplied to the transferee the original copies of all plans of abandoned workings in the area and metres wide surrounding it.

(vii) The transferee hereby further declares that as a consequence transfer, the total areas while held by him under mine concessions are not in contravention of rule 11(2) of the Mineral Concession Rules.

(viii) Transferor has paid all the rent, royalties and other dues Government till this date in respect of this lease.

In witness whereof the parties hereto have signed on the date and above written.

Mining Engineer
Governor of Rajasthan

Signature of the transferor

(Designation)

Signature of the transferee

Date

Witness-I

Witness-II

राजस्थान सरकार

(223) (164)

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सीकर।

शिवसिंहपुरा, हाऊसिंग बोर्ड, रोड, ग्रामीण महिला शिक्षण संस्थान के सामने, नवलगढ रोड सीकर
दूरभाष व फैक्स : 01572–249183 e-mail:- me.sikar@rajasthan.gov.in

क्रमांक: खअ/सीकर/अप्र./खप–/25/01/ 1988 दिनांक 17.04.2017

प्रेषिति:–

श्री भंवर लाल जाट पुत्र श्री मेघाराम जाट
निवासी आवसर तहसील सुजानगढ जिला चूरू।

विषय :– आपके पक्ष में खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर की राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 9(2) के अनुसार अवधि वृद्धि करने के संबंध में ।

महोदय,

उपरोक्त विषयान्तर्गत आपको सूचित किया जाता है कि राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियम, 2017 अधिसूचित किये हैं, जिसका नियम 9 खनन पट्टे की अवधि के संबंध में हैं। विषयांकित खनन पट्टा दिनांक 05.11.2001 से प्रभावशील होकर दिनांक 04.11.2021 तक की अवधि हेतु स्वीकृत हैं। राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 9(2) के अनुसार जिन खनन पट्टो की अवधि 50 वर्ष से कम हैं उन्हें 50 वर्ष तक बढ़ाना हैं। अतः आपके पक्ष में स्वीकृत खनन पट्टे की अवधि 50 वर्ष होने से दिनांक 04.11.2051 तक स्वतः ही बढ़ गई हैं ।

अतः आप उक्त खनन पट्टे की पूरक संविदा हेतु, इस कार्यालय में 500/– के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर, पत्र प्राप्ति के 01 माह में आवश्यक रूप से पूरक संविदा सम्पादित करावें ।

भवदीय,

(रामलाल सिह)
खनि अभियन्ता, सीकर

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Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 0(
Phone: 01572-248009

Registered

File No **F(Mines)/Sikar(Danta-Ramgarh)/90(1)/2009-2010/342-343**

Order No 2018-2019/Sikar/5164 **Date: 08/05/2018**

Unit Id : 9,913

M/s Bhanwar Lal Jat

R/o Vill.-Aabsar

Tehsil : Sujangarh District : Churu

E-Mail : banwarlalskr@gmail.com

Sub: Grant of Consent to Establish under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bajiyawas**, Tehsil-**Danta-Ramgarh**, District- **Sikar (M.L.No-M.L.NO.25/01).**

Ref: (i) Your application dated 26/04/2018
(ii) Received on 26/04/2018

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Bhanwar Lal Jat,** a Mine of **Minor Mineral** having **M.L.No-M.L.NO.25/01 in an area measuring 1.0000 Hectares** at/near Village-**Bajiyawas** ,Tehsil-**Danta-Ramgarh**,District-**Sikar.**

2 That this consent is valid for a period from **26/04/2018** to **31/03/2023**, or commencement of production whichever is earlier.

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	97410.0000 TPA

Signature valid

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Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

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File No F(Mines)/Sikar(Danta-Ramgarh)/90(1)/2009-2010/342-343

Order No 2018-2019/Sikar/5164 Date: 08/05/2018

Unit Id : 9,913

4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M³	SPM = 600 µg/M³ (To be measured between 3 to 10 meters from mining activity)
SO_2	120 µg/M³	
NO_x	120 µg/M³	
CO	5000 µg/M³	

5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.

6 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.

7 That this **Consent to Establish** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L.NO.25/01** and a separate **Consent to Establish** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.

8 **That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1()/DEIAA/DEAC/Sikar/ Project/Cat.1(a)B2(EC) 133 dated 06.04.2018 shall be strictly complied with**

9 **That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.**

10 **That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.**

11 **That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.**

Signature valid
Digitally signed by
Vi[illegible] KA[illegible]
D[illegible]
17 1[illegible]

Regional Office Sikar

Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

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Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/90(1)/2009-2010/342-343

Order No 2018-2019/Sikar/5164 Date: 08/05/2018

Unit Id : 9,913

12 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.

13 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

14 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

15 That unit shall not exceed production capacity 97410 TPA without prior Environment Clearance & comply with the MOEF, GOI notification dated 09-09-2013.

16 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters

17 That lease shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the board and its compliance must be ensured.

18 That this Consent period shall be coterminous with the validity of mining lease

19 That no ground water shall be extracted without prior permission from competent authority

20 That deposition of consent fee for the gap period i.e. from 01/08/2016 to 25/04/2018 is not applicable because the assessment for gap period is nil.

21 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

22 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

Signature valid

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Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No **F(Mines)/Sikar(Danta-Ramgarh)/90(1)/2009-2010/342-343**

Order No 2018-2019/Sikar/5164 **Date: 08/05/2018**

Unit Id : 9,913

23 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

24 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Yours sincerely

Regional Officer

Copy To:-

1 Master File .

Regional Officer

Signature valid
Digitally signed by VINAY KA...
Date: 2018.05.08 17:15:...5:30

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District Level Environment Impact Assessment Authority, SIKAR

Collectorate Campus, Sikar- 332001

No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC) 133 Date: 06-04-2018

Sub: Environmental Clearance for mining leases/projects under EIA Notification, 2006.

Applications were received for Environmental Clearances listed in the table mentioned below under EIA Notification, 2006 for the mining projects. The projects proposals have been appraised as per prescribed procedure in the light of provisions under EIA Notification, 2006 on the basis of mandatory documents enclosed with the application viz. form 1/Form 1M, PFR approved mining plan and additional documents/clarifications furnished in response to the observations of the District Level Expert Appraisal Committee (DEAC), Sikar.

Table-1

S. no	File No.	Category/ Item no (in schedule)	Name of Project Proponent	Details of Mine	Project cost (Lakh Rs)	Water Requirement &Source (KLD)	Fuel &Energy (Ltr per day)	Environment Management Plan Amount (LakhRs./ year)	CSR/ESR Activities Amount (Lakh Rs./ year)	Green Belt/Plantation Amount (Lakh Rs./ year)	Budgetary Break up for Labour Amount (Lakh Rs./year)
1	2	3	4	5	6	7	8	9	10	11	12
1	40822	1(a) B2	Sh. Shrey Modi R/o. – A-138, Shyam Nagar, Visvamitra marg, Sodala, District- Jaipur	Mineral- Granite Stone M.L. No. 31/2001 Area- 1.00 hectares R/V -Ranasar Khasra No. 329 N/V: Ranasar Tehsil: Neemkathana, District: Sikar Capacity: 88200 TPA	23	4.0	150	0.40	0.50	0.25	0.35
Note:-PP, Shri Shrey Modi M.L. No. 31/2001, As per site inspection report by Ex.En. irrigation Sikar, PP shall leave the Road portion without carrying any mining activities and they have to maintain 45 meter as safe distance. PP shall also not damage *Ranasar DAM* situated nearby the lease boundary. DEAC Sikar, Ex.En. irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from outer boundary of *DAM* as per rule 28(XVI) of MMCR 2017. Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 40. Ex.En. irrigation, Sikar and AME, Neemkathana inspect monthly and action taken report must be submitted monthly to this office.										
2	57302	1(a) B2	M/s Bajrang Mines &Minerals R/o-F-37, RICCO Industrial Area, Ajitgarh, Tehsil- Srimadhopur, District- Sikar	Mineral- Quartz & Feldspar M.L. No. 164/2005 Area- 4.82 hectares R/V- Luharwas Khasra No.- 215/1, 224,227,233 N/V - Luharwas Tehsil: Neemkathana District-Sikar Capacity: 150002 TPA	66	4.7	350	1.0	1.32	1.20	1.0
Note:-PP, M/s Bajrang Mines & Minerals , M.L. No. 164/2005, As per site inspection report by Ex.En. irrigation Sikar, found that there is a *Road* near boundary and *PUCCA Anicut* exists in the boundary of the lease area. DEAC Sikar, Ex.En. irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from outer boundary of Road portion and PUCCA Anicut as per rule 28(XVI) of MMCR 2017. PP shall also construct pucca boundary wall as per Campa Model towards forest boundary in 315 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010(copy enclosed) as per specific condition. Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per										

specific condition at sr. no. 41. Regular inspection must be taken and action taken report must be submitted monthly to this office.

3	158	1(a) B2	Sh. Arvind Kumar Mathur R/o- ward no. 02, Near Chungi Naka, Khandela. Tehsil- Khandela District- Sikar	Mineral- Masonry Stone M.L. No. 287/2005 Area- 1.0 hectare R/V- Bhageshwar Khasra No-466/1, 466/2, 483 N/V: -Kundala Ki Dhani Tehsil- Neemkathana District -Sikar Capacity: 1,10,000 TPA	30	2.5	150	0.50	0.60	0.25	0.35
4	11222	1(a) B2	Smt. Muneshwati w/o Sh. Rohitash Singh Yadav, R/o.- H.No.- 38-A, Miyawali Colony, Gurgaon (Hariyana)	Mineral- Masonry Stone M.L. No. 149/2003 Area- 1.0 hectare R/V- Dalpatpura Khasra No-287/1 N/V: - Mothuka Tehsil- Neemkathana District -Sikar Capacity: 58,000 TPA	20	5.0	150	0.30	0.40	0.25	0.30

Note:-PP, Smt. Muneshwati, M.L. No. 149/2003, As per site inspection report by Tehsildar, Neemkathana and AME Neemkathana has recommended for EC on condition that PP shall construct pucca boundary wall as per Campa Model towards forest land in 200 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. This EC is subject to outcome of decision of Illegal Mining case no. 99/16 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 42.

5	143	1(a) B2	Sh. Prakash Chand Yadav R/o- Kuner, Tehsil- Kotputli District- Jaipur	Mineral- Quartz &Feldspar M.L. No. 24/2000 Area- 5.0 hectare R/V- Luharwas Khasra No-227,228, 434 to 438 N/V: - Luharwas Tehsil- Neemkathana District -Sikar Capacity:139620 TPA	30	5.0	350	0.80	1.0	1.25	1.0
6	163	1(a) B2	M/s. Progressive Mines & Minerals, R/o- 335-B, Balaji Marg, Officers Campus, Khatipura, Jaipur District- Jaipur	Mineral- Quartz &Feldspar M.L. No. 110/2005 Area- 4.2952 hectares R/V- Ladi ka Bas Khasra No-151,152,157, 187,188,191,192,193, 196,197,200,201,214, 218,219,220, 225,227 R/v- Kundala Khasra No- 341 N/V: - Ladi ka Bas Tehsil- Neemkathana District -Sikar Capacity:10,000 TPA	50	5.0	150	0.80	1.0	1.07	0.80
7	172	1(a) B2	M/s. Jagdumba Minerals, R/o- Ward No- 7, Village &Post – Patan, Tehsil- Neemkathana, District- Sikar	Mineral-Masonary Stone M.L. No. 758/2005 Area- 1.0 hectare R/V- Patan Khasra No-119/1, 269/1 N/V: - Patan Tehsil- Neemkathana District -Sikar	20	5.0	300	0.30	0.40	0.25	0.35

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				Capacity: 83,620 TPA							
8	168	1(a) B2	Smt. Rukmani Devi, R/o- Village Brahamano ki Dhani, Tan- Rajpura, Tehsil- Neemkathana, District- Sikar	Mineral-Masonary Stone M.L. No. 42/1998 Area- 1.0 hectare R/V- Rajpura Khasra No-799 N/V: - Brahamano ki Dhani Tehsil- Neemkathana District -Sikar Capacity: 1,05,000 TPA	30	5.0	300	0.50	0.60	0.25	0.35
9	176	1(a) B2	Sh. Bhanwar Lal Jat S/o- Meghraj Jat R/o- Village Aabsar, Tehsil- Sujangarh, District- Churu	Mineral- Masonary Stone M.L. No. 25/2001 Area- 1.0 hectare R/V- Ballupura Khasra No-80 N/V: - Bajyawas Tehsil- Dantaramgarh District -Sikar Capacity: 97410 TPA	25	4.0	150	0.40	0.50	0.25	0.35

Note:-PP, Sh. Bhanwar Lal Jat, M.L. No. 25/2001, As per site inspection report by DEAC Sikar, this EC is subject to outcome of decision of Illegal Mining case no. 790/17 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 44.

10	148	1(a) B2	M/s. Jai Bhawani Stone Crushing Ind., R/o- Village Randhisar Pahadi, Tehsil- Sujangarh, District- Churu	Mineral- Masonary Stone M.L. No. 24/01 Area- 1.0 hectare R/V- Ballupura Khasra No-80 N/V: - Bajyawas Tehsil- Dantaramgarh District -Sikar Capacity: 86,350 TPA	30	2.5	150	0.50	0.60	0.25	0.35
11	161	1(a) B2	Sh. Omprakash Nai R/o- Village Chhapar Tehsil- Sujangarh, District- Churu	Mineral- Masonary Stone M.L. No. 22/2007 Area- 1.0 hectare R/V- Kantiya Khasra No-414 R/V- Dalatpura Khasra No. 147 N/V: - Heerwas Tehsil- Dantaramgarh District -Sikar Capacity: 2,70,000 TPA	30	2.5	150	0.50	0.60	0.25	0.35
12	159	1(a) B2	M/s. Bharija Stone R/o- Village Bharija, Tehsil- Dantaramgarh, District- Sikar	Mineral- Masonary Stone M.L. No. 608/2003 Area- 1.0 hectare R/V- Bharija Khasra No-869 N/V: - Bharija Tehsil- Dantaramgarh District -Sikar Capacity: 1,00,000 TPA	30	2.5	150	0.50	0.60	0.25	0.35
13	120	1(a) B2	Sh. Suryakant yadav S/o. Sh. Kishanchand Yadav, R/o- Mohaleda, Tehsil- Gurgaon, District- Gurgaon	Mineral- Masonary Stone/patti katla M.L. No. 12/2003 Area- 1.0 hectare R/V- meena ki nangal Khasra No-266/1, 270/1,	20	4.0	500	0.30	0.40	0.25	0.35

			State - Hariyana	275/1/1 N/V: - Meena ki nangal Tehsil- Neemkathana District -Sikar Capacity: 97.650 TPA							

Note:-PP, Sh. Suryakant yadav M.L. No. 12/2003. As per site inspection report by Ex.En. Irrigation Sikar, found a small-water-pond exists about 60 meters away from nearest edge of lease boundary. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance from water-pond as per rules. Ex.En. Irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 44

14	55	1(a) B2	Smt. Manjusha Gupta R/o A-28, Anita Colony Bajaj Nagar, Jaipur	Mineral- Quartz ,Feldspar & Silica Sand M.L. No. 133/06 Area- 4.6263 hectare R/V-'Doonga Ki nangal & Kishorpura Khasra No-234/1,234/2, 234/3, 241 to 243 and 1 N/V: - Doonga Ki Nangal Tehsil- Neem Ka Thana District -Sikar Capacity: 56780 TPA	35	4.75	150	0.73	0.85	1.15	0.65

Note:-PP, Smt. Manjusha Gupta M.L. No. 133/06, As per site inspection report by Ex.En. Irrigation Sikar, found a local nallah passes very close to bounary pillar 'F'. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance of 45 meter from outer boundery of water-nallah as per rules. PP Should Not dispose-off overburden/un-useful mining material in the Nallah/Water body adversely affect water quality and capacity thereof at any point of time.Ex.En. Irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 45

The DEAC, Sikar after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended with conditions for Environmental Clearance after field verification with certain stipulations by DEAC, Sikar/ Concerned SDO committee/Other relavant officers. The DEIAA, Sikar after considering the individual proposals and recommendations of the DEAC, Sikar hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement/source Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/ Plantation, and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A.SPECIFIC CONDITIONS:

1. Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Rajasthan, Hon'ble NGT and any other Court of Law if any as may be applicable to this project.
2. Implementation of the recommendations of National Institute of Miners health for ensuring good occupational environmental for mine workers.
3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking mobile toilets mobile STP safe drinking water

3. medical health care crèche etc. The housing may be in the form of temporary structures to be removed after the completion the project.
4. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
5. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mentioned against their names in the table above.
6. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
7. That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
8. As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table-1. Necessary permission shall be taken from CGWA for withdrawal of ground water. The PP shall ensure wise and economic use of such water brought by him and also of the rain water collected in the mine. The water for drinking shall be rendered clean safe and palatable with suitable storage at site.
9. As envisaged, the PP shall invest an amount as mentioned in column no. 9 of the table-1. towards annual recurring cost for implementing the Environment Management Plan.
10. Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in table-1 against the name of project proponent (towards annual recurring cost) shall be kept earmarked for socio economic upliftment activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in Schools, Rainwater Harvesting/ Groundwater Recharge Rehabilitation of traditional water structures/bodies in support to the various Flagship Programmes (In consultation with the district administration and clubbing with the near by Miners as required) etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same is to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow. The minimum cost to be incurred by the Project Proponent towards the CSR/ESR activities shall be 2% of the project cost. The amounts earmarked for CSR/ESR/EMP/Labour welfare shall be increased by at least 10% every three year.
11. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
12. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
13. Occupational health and safety of mine labour shall be given the highest priority and all necessary arrangements shall be made to ensure this.
14. Budgetary provisions (as per column no. 12 of the table-1) every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women and men, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.

15. Topsoil shall be used for gainful purposes/stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
16. The project proponent shall ensure that no natural water course / water body shall be obstructed or adversely affected or polluted due to any mining operations. PP shall ensure compliance the circular of chief engineer, WRD dated 4.9.2013
17. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
18. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.
19. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
20. Drills shall either be operated with dust extractors or equipped with water injections system.
21. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season. The Plantation shall cover diverse species of trees shrubs/ herbs grass etc. so as to achieve natural cover for ecosystem diversity and stability.
22. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
23. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
24. Blasting operation should be carried out only during the daytime with safe blasting parameters. The timings of blasting activity shall be notified to the nearby community/ villagers.
25. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.conservation measures shall be taken for rat/endangered species if any.
26. The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.
27. No mining activity shall be allowed in areas restricted by local bodies viz-ADA JMC GPs etc and their rules/bye laws. No mining activity shall be allowed on lands owened by local bodies without prior approval of State Government/ Local bodies in this regard.
28. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

29. This Environmental Clearance is Subject to all the other statutory clearances, if any required under prevailing laws E.G. Environment Protection Act, 1986 or wildlife (Protection) Act, 1972 or Under any other orders of Hon'ble Supreme Court of India, Hon'ble High Court of Rajasthan, Hon'ble NGT and the standing committee of National Board for wild life (NBWL) shall be obtained by the PP from the competent authority. (If Applicable)
30. The PP shall also submit quarterly progress report (pro data) for monitoring at the level of DEAC/ DEIAA, Sikar stating the reasons of major deviation if any.
31. No mining activity shall be allowed in pasture land, forest land and other community land as defined by government and order issued in compliance of directions of Hon'ble Supreme court of India in PIL Jagpal Singh V/S State of Punjab.
32. No mining activity shall be allowed in flow channels and catchment areas of water bodies; as defined by latest order of government in compliance of direction issued by Hon'ble High Court of Rajasthan.
33. No mining activity shall be allowed along-side the roads and safe distance as prescribed by RMMCR and IRC norms (Higher of both) shall be kept free from any mining or related activity.
34. All possible precaution shall be taken to prevent or reduce to minimum the discharge of toxic and objectionable liquid effluents from quarry or mine workshop or processing plant into surface of ground water bodies and usable lands. The effluents shall confirm to the standards laid down in this regard.
35. Water collected shall be analyzed and if found potable then it shall be diverted for drinking purpose in consultation with state public health engineering department.
36. The overburden waste rock and non-saleable mineral generated during mining operations shall be managed to stack separately in properly formed dumps on approved land.
37. Restoration reclamation and rehabilitation of land affected by mining operations shall be undertaken in a phased or mine with a view to leave a productive and sustainable site.
38. Any damage incurred to any public or private property or life on account of any activity related to the mining/project the same shall be made good/compensated by the Project Proponent at his risk and cost.
39. No mining and related activities shall be allowed in land of natural flow of water in any form as "NAHAR", "NALA", "NADI" etc. and in land used for a public path natural flow of water and water bodies any form should not be disturbed by mining and related activities.
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of MMCR 2017. PP shall also construct pucca boundary wall as per Campa Model towards forest land in 315 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**

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44. **PP at Sr. No. 13 Sh. Suryakant yadav M.L. No. 12/2003,** As per site inspection report by Ex.En. irrigation Sikar, found a small-water-pond exists about 60 meters away from nearest edge of lease boundary. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance from water-pond as per rules. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
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B. General Conditions:

1. Any change in mining technology/ scope of working shall not be made without prior approval of the DEIAA Sikar.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December1993 (amended to date). Oil and grease trap shall be installed before discharge.

3. medical health care crèche etc. The housing may be in the form of temporary structures to be removed after the completion the project.
4. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
5. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mentioned against their names in the table above.
6. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
7. That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
8. As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table-1. Necessary permission shall be taken from CGWA for withdrawal of ground water. The PP shall ensure wise and economic use of such water brought by him and also of the rain water collected in the mine. The water for drinking shall be rendered clean safe and palatable with suitable storage at site.
9. As envisaged, the PP shall invest an amount as mentioned in column no. 9 of the table-1. towards annual recurring cost for implementing the Environment Management Plan.
10. Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in table-1 against the name of project proponent (towards annual recurring cost) shall be kept earmarked for socio economic upliftment activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in Schools, Rainwater Harvesting/ Groundwater Recharge Rehabilitation of traditional water structures/bodies in support to the various Flagship Programmes (In consultation with the district administration and clubbing with the near by Miners as required) etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same is to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow. The minimum cost to be incurred by the Project Proponent towards the CSR/ESR activities shall be 2% of the project cost. The amounts earmarked for CSR/ESR/EMP/Labour welfare shall be increased by at least 10% every three year.
11. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
12. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
13. Occupational health and safety of mine labour shall be given the highest priority and all necessary arrangements shall be made to ensure this.
14. Budgetary provisions (as per column no. 12 of the table-1) every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women and men, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing, facilities and Group Insurance should be provided for mining labours.

15. Topsoil shall be used for gainful purposes/stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
16. The project proponent shall ensure that no natural water course / water body shall be obstructed or adversely affected or polluted due to any mining operations. PP shall ensure compliance the circular of chief engineer, WRD dated 4.9.2013
17. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
18. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.
19. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
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23. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
24. Blasting operation should be carried out only during the daytime with safe blasting parameters. The timings of blasting activity shall be notified to the nearby community/ villagers.
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B. General Conditions:

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2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
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6. Personal working in dusty areas shall wear protective respiratory devices/ Safety devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.
9. The DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information /monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Any Appeal against the environment clearance shall lie with the NGT, if preferred within a period of 30 days.
14. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
16. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA/DEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan and Regional Office, Jaipur(s) of the Board.
17. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority. Conservation plan for schedule-I wildlife shall be submitted. Waste material should not be dumped in river, nala, water channels, forest area and forest land should not be used for mineral transportation without prior permission of MoEF (GOI)/Forest Department. If any PP is situated in/ using nala, forest area, river, dam, catchment area of dam/ river/ any other water channels then EC is automatically cancelled.

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18. Under the provisions of Environment(Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that mining operations have been started without obtaining environmental clearance.
19. These stipulations would also be enforced amongst the others under the provisions of water (prevention and control of pollution) Act 1974 the Air (prevention and control of pollution) Act 1981 the Environment (protection) Act 1986 the Public Liability (Insurance) Act 1991 and EIA Notification'06.
20. Environment clearance is subject to final order of the Hon'ble Supreme court of India in the matter of Goa foundation Vs. Union of India in Writ Petition (Civil) No. 460 of the year 2004 as may be applicable for this project.
21. In future, if any new lease sanctioned in periphery of 500 meters of lease boundary and total area of leases in composite map will changed with more than 5 hect then PP will bound to propose common EMP to respective authority.
22. If any affidavit/information given by PP/RQP is found incorrect then action should be taken as per rules accordingly.
23. Project Proponent will contribute the amount to be specified by the Department of Mines and Geology for implementation of the cluster and Regional EMP.
24. PP is bound to comply out come in writ no. 202/1995 in Supreme Court regarding Arawalli hills.
25. EC is granted subject to approved mining plan/Mining scheme with match of annual production capacity.
26. In case Project falls in old Plantation done either by Forest Department or any other agency on Govt. land, the PP shall obtain necessary clearance under Circular of state Govt. Date 02.09.2006 and PP is also bound to comply any other conditions imposed at the time of forest NOC. pp also bound to protect nearby old plantations.
27. PP Shall construct water hole for wildlife and ensure to supply water to water hole regularly.
28. In case the Project Falls within 100 mt. from forest boundry, the PP shall construct pucca Boundary wall as per Campa Model towards forest land side as per circular of state Govt. Dated 20.08.2010
29. PP shall constract mining lease cemented pillars of size 0.6x0.6 m. having 1m. height and 0.5 m. foundation with GPS Coordinates and bearing distance
30. PP is bound to take separate permission for rasta wherever required for mineral transportation as per rules from competent authority.
31. In case of project falls within 10 K.M. radiuses of National Park/ Sanctuary the PP shall obtain necessary clearance if required, from Chief Wild Life Warden, Rajasthan/ Central Wild Life Advisory Board under Wild Life Protection Act 1972 before starting any operation under the project.
32. In case the project proposal involves any forest land, the necessary diversion order shall be obtained by MOEF and CC before starting any operation under the project.
33. PP shall not trace pass Forest Land for their mineral transportation
34. The DEIAA, Sikar reserves the right to add new conditions, any pending compliance, modify/annual any of the stipulated conditions and/or to revoke the clearance if implementation of any of the condition stipulated by DEIAA or any other competent authorities is not satisfactory.

(Juhi Bhargava)
Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar

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No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC) 134-157 Date: 06-04-2018

Copy to the following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Chairperson, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
4. Member Secretary, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information and necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Chairperson, DEIAA (District Collector, Sikar) Sikar.
7. Chief Conservator of Forest, Regional Office, Ministry of Environment & Forest, RO (CZ), Kendriya Bhawan, 5th Floor, Sector H; Aliganj, Lucknow – 226020
8. Director, Department of Mines & Geology, Court Choraha, Udaipur.
9. Environment Management Plan-Division Monitoring Cell MoEF, Paryavarn Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Chairman, DEAC, Sikar.
11. Ex.En., Irrigation, Sikar for compliance.
12. Deputy Conservator of Forests, Forest Department, Sikar.
13. Shri Harlal Singh, Expert member DEIAA, Sikar
14. Regional Officer, Rajasthan State Pollution Control Board, Sikar.
15. Sub Division Officer, ...
16. Tehsildar, ...
17. BDO .....
18. Mining Engineer, Department of Mines & Geology, Sikar (Member Secretary, DEAC, Sikar) with the direction that this EC is issued on the basis of DEAC's recommendations anticipating that committee has verified at site, all the facts including each ML details, coordinates etc. mentioned in concerned EC application. However in future, if any situation arises contrary to the EC application, may immediately be brought to the notice of District Collector (Chairman, DEIAA), Sikar. The Mining Engineer will provide Location Coordinats (Latitude & Longitude) while issue the necessary sanctions.
19. AME, Neemkathana, for compliance of his jurisdiction.
20. Copy to be placed in the individual file as mentioned in column 2 of the Table 1 above.
21. ProjectProponent:

.....

.....

.....

22. RQP/Consultant:

.....

.....

.....

Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar

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Project Name:	Re-appraisal of Environment Clearance granted by DEIAA to SEIAA in compliance of MoEF & CC O.M. dated 28/04/2023 & Hon'ble NGT order dated 07/12/2022 for Masonry stoneMining Project, ML No.- 25/2001, Area- 1.00Ha. Near Village Bajyawas tehsil- Dantaramgarh, District- Sikar , (Rajasthan). In favor of Applicant Sh. Bhanwar Lal Jat.	Single Window Number:	SW/190089/2024
		Proposal Number:	SIA/RJ/MIN/481021/2024
State:	RAJASTHAN	Current Status:	Under Verification
Submission Date:	13/06/2024		

CAF | Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

Basic Information

14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	1	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
15.1. Intimation ID	176/114/2018/506543	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

Project Details

20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	No	
20.1.1. Reason thereof	NA	
21. Whether the project/activity located in CRZ or ICRZ area?	No	

Product Details

22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
MASONRY STONE	Product	86350	Tons per Annum (TPA)	Road	

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	No	
Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards		
24. Benefits of the project		
24.1. Social benefits of project or activity	EMPLOYMENT TO THE LOCAL VILLAGERS	
24.2. Financial benefits of project or activity	EMPLOYMENT TO THE LOCAL VILLAGERS	

Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project?	No	
25.2. Whether requirement of Minerals and/or fuels involved in the project?	No	
25.3. Construction material	No	
25.4. Electric Power:	No	
25.5. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?	No	

Physical Changes

26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?	No	
26.2. Whether any clearance of existing vegetation due to project activity?	No	
26.3. Whether any loss of native species or genetic diversity?	No	
26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No	
26.5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No	
26.6. Whether any Facilities for storage of goods or raw materials?	No	
26.7. Whether any other information would like to submit?	No	

Pollution Details

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27. Release of pollutants to Air and Mitigation measures

27.1. Whether any probable air pollutants generated?	Yes	

Air Pollution Source	Probable Pollutants	Mitigation Measures
27.2. Other information, if any	N/A	

28. Generation of Noise & Vibration and mitigation measures

28.1. Whether any probable generation of Noise and vibration from the proposed project?	No	
28.2. Whether any probable generation of Light and Heat?	No	

29. Discharge of pollutants to water and mitigation measures

29.1. Whether any probable water pollutants generated?	No	

30. Details of reuse / recycle of wastewater

Details	Qty / Capacity	
30.1. Quantity of waste water generation per day (KLD)	0	
30.2. Quantity of treated water proposed to use per day (KLD)	0	
30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0	
30.4. Purpose for which treated water is proposed to use	FOR PLANTATION	

31. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No	
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No	
33. Whether any other mitigation measures proposed?	No	

Water Requirements

30. Ground water intersection and water conservation measures:

30.1. Whether ground water table intersection involved in the project activities?	No	
30.2. Area category from Groundwater availability perspective?	Safe	
30.3. Whether Rainwater harvesting proposed	No	
30.4. Whether any other water conservation measures proposed?	No	

31. Greenbelt

31.1. Area proposed for green belt (in Ha)	0.33	
31.2. Width of green belt (in m) along the boundaryof the project or activity	0.33	
31.3. Percentage of the total area covered under green belt	33	
31.4. Details of the species proposed for plantation	NEEM PEEPAL GULMOHAR	
31.5. No. of tree saplings to be planted	330	
31.6. Funds allocated for plantation in Lakhs.	6	

Waste Generation

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32. Production of wastes during construction or operation or decommissioning

32.1. Whether any generation of Solid waste (domestic wastes)?	No	
32.2. Whether any generation of plastic waste?	No	
32.3. Whether any generation of e-waste?	No	
32.4. Whether any generation of batteries waste?	No	
32.5. Whether any generation of Bio-medical waste?	No	
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No	
32.7. Whether any generation of construction or demolition wastes?	No	
32.8. Whether any generation of other wastes?	No	
32.9. Whether any generation of surplus products?	No	
32.10. Whether measures for waste minimization proposed?	No	

33. Mining Proposals

33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

33.1.1. Date of issue of LoI/Vesting order/Mining Lease	05/11/2001	
33.1.2. Validity of the LoI/Vesting order	04/11/2051	
33.1.3. Lease Period	50/00	
33.1.4. Date of expiry of lease	04/11/2051	
33.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease	1	
33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed	86350	
33.1.7. Details of Lease renewal(s), if any		
33.1.8. Other information, if any		
33.2. Status of approval of Mining plan	Approved	

33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
MASONRY STONE	Minor	86350	

33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA	86350	
33.4.2. Total Excavation in M.Cu.m/Annum	389640	
33.4.3. Enter stripping Ratio	00:00	
33.4.4. Other information, if any		

33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks

MASONRY STONE	600578	375000	125000	903124

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33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan	50/00
33.6.2. Life of the mine as per total estimated reserves, if any	50/00
33.6.3. Other information, if any	

33.7. Type and method of Mining Method

33.7.1. Type of mining	Opencast
33.7.2. Method of mining	Semi-mechanized
33.7.3. Other information, if any	

33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting	SA PER RULES
33.8.2. Mitigation measures for control of blast induced vibrations	AS PER RULES
33.8.3. Other information, if any	

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area?	No
33.10. Whether it is proposed to install crusher within the mining lease area?	No

33.11. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsoil dump/ storage	0	0	0

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
33.12.2. Utilization strategy of topsoil	FOR PLANTATION
33.12.3. Other information, if any	

33.13. Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha)	1
33.13.2. Enter Area of final void (in Hectare)	0
33.13.3. Maximum Depth of final void (in meter)	27
33.13.4. Other information, if any	

33.14. Details of Transportation

33.14.1. Mode of transportation upto pit head	DUMPER
33.14.2. Mode of transportation from pit head to siding/loading	DUMPER
33.14.3. Mode of transport from loading point to consumers	DUMPER
33.14.4. Other information, if any	

33.15. Details of reclamation/post mining land use

33.15.1. Plantation area (ha)	0.33
33.15.2. Water body in Ha	0.67
33.15.3. Public use in Ha	0
33.15.4. Enter Other uses in Ha	N/A

33.16. Details of DSR; Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

33.17. Production details for expansion / modernization proposals

Sanctioned Capacity(MTPA) as per

Financial Year	Sanctioned Capacity(MTPA) as per EC	CTO	Approved Mining Plan	Actual Production	Excess Production
2024-2025	86350	86350	86350	86350	0

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35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
00° 00' 00"N	00° 00' 00" E	Buffer Zone	PM 10	Microgram per m3	0	0	0	100

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	3
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	0
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	2

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
AIR WATER SOIL	3	2
Total	3	2

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	Yes
37.1. Accreditation No. / Organization Id	ORG000482
37.2. Name of the EIA Consultant Organization	Udaipur Min-Tech Pvt. Ltd.
37.3. Address	206, "Apeksha Complex", Sector 11, Hiran Magri, Udaipur- 313002
37.4. Mobile No.	9829676872
37.5. E-mail Id	ssbist@udmintech.com
37.6. Category of Accreditation (Eligible for Category A / Eligible for Category B)	B
37.7. Sector(s) of Accreditation	1
37.8. Validity of Accreditation	08/06/2026

38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities	ml no. 25. 2001 mining plan_compressed_11zon.pdf 76325332
38.2. Upload copy of District Survey Report	No sand Mining Proposal.pdf
38.3. Upload copy of Replenishment Study Report	No sand Mining Proposal.pdf
38.4. Letter of Intent / Mining Lease	Annex G BHANWAR LAL JAT.pdf
38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	Annex G BHANWAR LAL JAT.pdf Preview
38.6. Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014	PFR BHANWAR LAL JAT.pdf
38.7. Cluster Certificate from state mines and geological department	Annex G BHANWAR LAL JAT.pdf
38.8. Upload Copy of EMP Report.	Annex G BHANWAR LAL JAT.pdf
38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	Annex G BHANWAR LAL JAT.pdf

general location and specific location of the project along with coordinates

38.10.	Upload AdditionalFile File, if any (pdf only)	Annex G BHANWAR LAL JAT.pdf

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39. Additional Information

S. No.	Document Name	Remark	Document

Undertaking

40. ☑ I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1.	Name	BHAWAR LAL
40.2.	Designation	owner
40.3.	Company	BHAWAR LAL
40.4.	Address	R/o Aabsar , Tehsil : Sujangarh , district : Churu
40.5.	Date	13-06-2024

(23) (192)

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना (सीकर)

क्रमांक खप्र/सीकर/रि/अप्र/ख०प०- 24/2001/2146 दिनांक 31/7/01

कार्यालय आदेश

चूंकि श्री राम कुमार जाट पुत्र श्री हेजाराम जाट निवासी गोविन्दपुरा तह० सुजानगढ़ जिला चूरू ने राजस्थान अप्रधान खनिज रियायती नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 10.5.01 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्त्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई दावा नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्त्ता को अनुदान किया जाता है।

1 क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम बाजनवास तह० डूंगरगढ़ जिला सीकर जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

2 नाम खनिज :- चीनी पत्थर

3 अवधि खनन पट्टा- संविदा पंजियन की तिथी से 20 वर्ष (बिन्दु अनेक, पत्थर की प्रकृति देखते हुए, ~~एक वर्ष विस्तार क्षेत्र, वार्षिक स्थिर भाटक का पुनः निर्धारण किया जायेगा~~) जो 40 वर्ष की उम्र: वृद्धि होगी।

4 स्थिर भाटक -रु० 5000/- अंकेहो पांच हजार अठाने मात्र प्रति वर्ष।

5 रायल्टी रु० प्रति टन एवं समय समय पर संशोधनानुसार देय होगी।

6 भूतल भाटक- जैसा कि राजस्व अधिकारी नियत करें।

7 प्रतिभूति-स्थिर भाटक की चौथान राशि रु० 1300/- एन० एस० सी० में।

8 अन्य कर-राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार।

9 अन्य शर्तें-पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1936 एवं संविदा अनुसार तथा उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी।

1 नोट-यह आज्ञा बिना किसी नोटिस के प्रति संहृत (रिवोक) मानी जावेगी। यदि आवेदन कर्त्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथी से 3 माह में नहीं करेगा।

2 आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि वह पट्टा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष आज्ञा न हो।

3 स्वीकृति तिथी से 45 दिन में संविदा निष्पादन सम्बन्धी समस्त औपचारिकताएँ करनी होंगी। अन्यथा बाद अवधि स्वीकृति स्वतः प्रति संहृत (रिवोक) मानी जावेगी।

खनि अभियन्ता
खनि अभियन्ता, सीकर

क्रमांक खप्र/सीकर/रि/अप्र/ख०प०- 24/2001/2147 to 49 दिनांक 31/7/01

प्रतिलिपी निम्न को भेजकर लेख है कि :-

1 श्री राम कुमार जाट पुत्र श्री हेजाराम जाट निवासी गोविन्दपुरा तहसील सुजानगढ़ जिला चूरू को भेज कर लेख है कि वह अग्रिम डेडरेन्ट के रु० 1250/- सीमांकन शुल्क के रु० नक्शा फीस के रु० 150/- कुल रु० 1900/- जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 1150/- के तथा जमानत की राशि को एन० एस० सी० रु० 1300/- की निम्न हस्ताक्षरकर्त्ता के नाम बन्धित शुदा प्रेषित करते हुए क्षेत्र का सीमांकन करा समयावधि में निष्पादन करावें।

2 खनि कार्य देशक को दी जाकर लिखा जाता है कि वह क्षेत्र का मौका निरक्षण कर सीमांकन रिपोर्ट प्रस्तुत करें।

3 श्रीमान् जिला कलेक्टर सीकर/झुन्झुनू को भेजकर निवेदन है कि स्वीकृत क्षेत्र की राजस्व भूमी के सम्बन्ध में अनापत्ति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का श्रम करावें। उक्त अवधि में आपके स्तर से कोई उत्तर प्राप्त न होने पर यह मान लिया जावेगा कि आपको कोई आपत्ति नहीं है।

4 मान चित्रकार।

खनि अभियन्ता
खनि अभियन्ता, सीकर

खअ/सीकर/रि/अ/खा- 24/2001

संविदा

यह नोन् जुडिशियल स्टाम्प पेपर रूपये 1150/- अक्षरे रूपये एक हजार एक सौ पचास मात्र किता नग दो रूपये पाँच सौ के, नग एक रूपये एक सौ का, नग एक रूपये पचास का कुल नग चार खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम काज्यावास तहसील दांतारामगढ़ जिला सीकर में अवधि संविदा पैंजियन की तिथि से 20 वर्ष किन्तु प्रत्येक पाँच वर्ष पश्चात स्थिरभाटक में 40% की स्वतः वृद्धि होगी की शर्त पर वार्षिक स्थिरभाटक रूपये 5000/- पर कार्यालय आदेश क्रमांकः खअ/सीकर/रि/अ/खा-24/2001/2146 दिनांक 31.7.2001 से श्री रामकुमार जाट पुत्र श्री बेगाराम जाट निवासी गोबिन्दपुरा तहसील सुजानगढ़ जिला चुरू (राज0) के पक्ष में स्वीकृत हुआ है, के साथ है।

अन्य शर्तें संलग्न संविदानुसार तथा राज0 अप्रधान खनिज रियायत नियमावली, 1986 एवं उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होंगी। पट्टाधारी राज्य सरकार/केन्द्र सरकार को देय होने वाले समस्त करों का उचित व अधिक रायल्टी का नियमानुसार भुगतान करेगा।

मेरे आज आज दिनांक 05/10/01 को निम्नांकित गवाहान की उपस्थिति में संविदा निष्पादन किया गया।

रामकुमार
हस्ताक्षर पट्टाधारी

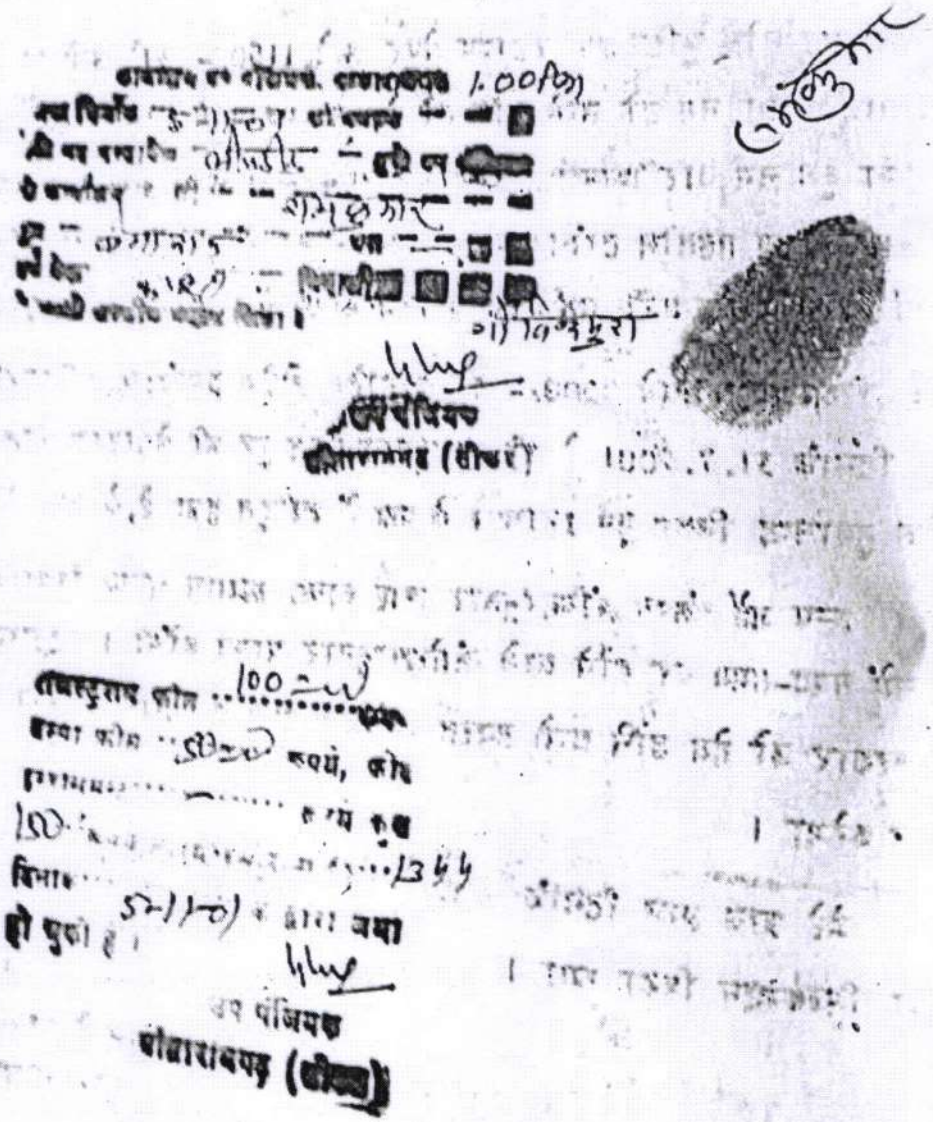
राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

गवाहान:-

1. ओम प्रकाश जाट
2. [illegible]

(194)

500 x 2 = 1000
100 x 1 = 100
50 x 1 = 50
1150



(195)

500

खअ/सीकर/रि/अप्र/खप-24/2001

यह नॉन जुडिशियल स्टाम्प पेपर रूपये ५००/- का खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दांतारामग जिला सीकर में श्री रामकुमार जाट पुत्र श्री बेगाराम जाट निवासी गोबिन्दपुरा तहसील सुजानगढ़ जिला चुरू (राज०) के पक्ष में स्वीकृत हुआ के संचिका के साथ संलग्न है

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

खअ/तीकर/रि/अ/ख-24/2001

यह नॉन जुडिशियल स्टाम्प पेपर रुपये 100/- का खनन पट्टा वास्ते खनिज सेजा पत्थर क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दाँतारामग जिला सीकर में श्री रामकुमार जाट पुत्र श्री बेगाराम जाट निवासी गोविन्दपुरा तहसील सुजानगढ़ जिला चुरू (राज०) के पक्ष में स्वीकृत हुआ के संविदा के साथ संलग्न है

रामकुमार
हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

गवाही
1- बनवारीलाल S/O जगन्नाथराम पेशा काश्त
अ 38 मीटर जाट 160 लालगढ़ी बनवारी लाल

2- ए रिछपाल S/O जगन्नाथराम
अ 32 मीटर जाट 160 लालगढ़ी रिछपाल सिंह
पेशा काश्त

(198)

[illegible] रामकुमार S/o बैजाराम [illegible] तिवारी गोलियां [illegible]

कुल [illegible]

[illegible] स्टाम्प विक्रेता [illegible]

राम कुंवार

कृष्णा [illegible] बैजाराम

जाट [illegible] गाँव बिच्छीपुरी

बनवारीलाल [illegible] मानसिंह

28 कांइता [illegible] लोलाना

शिशुपाल [illegible] गणपतराम

32 जाट [illegible] कांइता

लोलाना

[illegible] 150

बनवारीलाल

शिशुपाल सिंह

उप पंजीयक

[illegible] (सीकर)

(7) (99)

खन/सीकर/रि/अप्र/खप-24/2001

यह नॉन जुडिशियल स्टाम्प पेपर रुपये 50/- का खनन पट्टा पास्ते खनिज चेजा परगार क्षेत्र 100×100 वर्ग मीटर निकट ग्राम बाज्यावास तहसील दाँतारामगढ़ जिला सीकर में श्री रामकुमार जाट पुत्र श्री केसाराम जाट निवासी गोविन्दपुरा तहसील सुजानगढ़ जिला चुरू (राज०) के पक्ष में स्वीकृत हुआ के संविदा के साथ संलग्न है।

रामकुमार
हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

शामिल रहे।

उप खनियक
दाँतारामगढ़-सीकर

(69) (200)

राजस्थान सरकार

खनिज अभिव्यक्ता शाखा एवं
भू विज्ञान विभाग

~~खनिज अभिव्यक्ता~~ सीकर

क्रमांक ख.अ./सीकर/रि./अप्र./ख.प.-(24) 01 | 3251 दिनांक 19/12/01

नोटिफिकेशन

निम्न वर्णित खनन पट्टे के संविदा का निष्पादन होकर उसका पंजियन हो गया है:-

1. नियम:- राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के उपनियम [ ] के अन्तर्गत ।
2. आदेश संख्या:- खनि/सीकर/8390/रक्ष0-24/01/2146 दिनांक 31-7-01
3. संविदा निष्पादन तिथि:- 30-10-01
4. संविदा पंजियन तिथि:- 5/11/01
5. पट्टेधारी का नाम व पता श्री राम कुमार जाट पुत्री श्री भैराराम जाट निवासी गोविन्दपुरा तह0 नुनानगर जिला झुन्झुनू (राज.)
6. क्षेत्र का विवरण:-
7. खनिज:-
8. अवधि पट्टा:- दिनांक 5-11-01 से 20 वर्ष तक ~~से वर्ष पर्यन्त किन्तु 5 वर्ष पश्चात स्थिर~~ किन्तु प्रत्येक पांच वर्ष पश्चात किये जाने पर पट्टे की अवधि का भाटक का पुनः निर्धारण होगा। वृद्धि होती रहेगी।
9. स्थिर भाटक:- रु0 5000/- अंकेही रुपये पांच हजार
10. प्रतिभूति राशि:- रु0 13000/- नकद/बचत पत्रों में ।
    (1) खाता/पोस्ट/6670683 दि. 5-9-01 रु. 10000/-
    (2) खाता/14A1163 2350/0529 दि. 5-9-01 रु. 3000/-
    (3)
11. अधिशुल्क:- रायल्टी शिड्यूल प्रथम व इसमें समय-2 पर संशोधन हो उसके अनुसार ।
12. भूतल भाटक:- जैसा कि राजस्व अधिकारी तय करें ।
13. अन्य शर्तें:- रा.अ.ख.रि.नि. 1986 व इसमें समय-2 पर होने वाले संशोधनानुसार ।
14. अग्रिम किश्त रुपये 1500/- जरिये रसीद नं. 45 दिनांक 5-9-01 से जमा हुये ।

खनि अभियन्ता
सीकर

दिनांक 19/12/01

क्रमांक ख.अ./सीकर/रि./अप्र./खप- (24/01) | 3252 to 60

अनिवार्य निम्न को वास्ते सूचनार्थ एवं अग्रिम कार्यवाही हेतु ।

(1) निदेशक खान एवं भू विज्ञान विभाग राज० उदयपुर
(2) अधीक्षण खनि अभियन्ता जयपुर वृत जयपुर
(3) जिलाधीश सीकर को मय एक प्रति मानचित्र व सीमांकन प्रति के ।
(4) तहसीलदार खेतड़ी को मय मानचित्र व सीमांकन की एक प्रति के ।
(5) बकाया शाखा [6] अधिशुल्क निर्धारण शाखा [7] खनि कार्य वेक्षक
(8) सर्वेक्षक [9] मानचित्रकार ।

दिनांक के सन्दर्भ में प्रेषित है। निवासी गोविन्दपुरा
[10] श्री राम कुमार जाट पुत्र श्री भैराराम जाट को वास्ते सूचनार्थ ।
तहसील नुनानगर जिला झुन्झुनू
[11] उपवन संरक्षक सीकर

खनि अभियन्ता, सीकर

संलग्न:-मानचित्र व सीमांकन की एक-2 प्रति ।

(117) (201)

राजस्थान सरकार
कार्यालय खनि अभियन्ता,सीकर

क्रमांक: खअ/सीकर/रि/अप्र/खप–24/2001/ 1579 दिनांक: 3/7/07

कार्यालय आदेश

चूंकि खनन पट्टा वास्ते खनिज चेजापत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तह0 रामगढ जिला सीकर का आदेश कमांक: खअ/ सीकर /रि/अप्र/खप–24/2001/2146 दिनांक 31.7.01 से सलंग्न नक्शा व सीमांकन रिर्पोट के अनुसार क्षैत्र 1.00 हैक्टर का संविदा नवीनीयन तिथि 5.11.2001 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपयें 5000/– पर इस शर्त के साथ कि प्रत्येक पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा पर श्री राम कुमार जाट पुत्र श्री बेगाराम जाट निवासी गोविन्दपुरा तह0 सुजानगढ जिला चूरू के पक्ष में स्वीकृत हुआ।

पट्टाधारी श्री रामकुमार जाट के द्वारा दिनांक 26.6.07 को खनन पट्टा का हस्तानान्तरण सर्व श्री जय जगदम्बा स्टोन केसिंग इन्डस्ट्रीज रणधीसर तहसील सुजानगढ जिला चूरू (राज.) के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया जिस पर क्षैत्र की मौका स्थिति जांच सहायक खनि अभियन्ता द्वारा दिनांक .6.7.07 को की जाने पर खनन पट्टा का हस्तानान्तरण खनिज विकास हेतु उपयुक्त पाया जाने पर एतद् द्वारा सर्व श्री जय जगदम्बा स्टोन केसिंग इन्डस्ट्रीज रणधीसर तहसील सुजानगढ के पक्ष में नीचे अंकित अनुबन्धों एवं प्रतिबन्धों पर स्वीकृति प्रदान की जाती है।

1. हस्तानान्तरण संविदा त्रिपक्षीय निष्पादित होगा।
2. हस्तानान्तरण मूल संविदा व राजस्थान अप्रधान खनिज रियायत नियम 1986 व उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगा।
3. हस्तानान्तरण स्वीकृति आदेश के 90 दिवस में संविदा का निष्पादन नहीं करवाया जाने पर यह आदेश स्वतः ही प्रति सहृंत माना जावेगा।

खनि अभियन्ता,सीकर

क्रमांक: खअ/सीकर/रि/अप्र/खप–24/2001/ 1580-84 दिनांक: 3/7/07

प्रतिलिपि निम्न को सुचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. श्री रामकुमार जाट पुत्र श्री बैगाराम जाट निवासी गोविन्दपुरा तह0 सुजानगढ जिला चूरू को उनके प्रार्थना पत्र दिनांक 26.6.07 के सन्दर्भ में दी जाकर लेख है कि निश्चित समयावधि में हस्तानान्तरण संविदा का निष्पादन करावें।
2. सर्वश्री जय जगदम्बा स्टोन केसिंग इन्डस्ट्रीज रणधीसर तह0 सुजानगढ़ जिला चूरू द्वारा को दीजाकर लेख है कि निश्चित समयावधि में संविदा निष्पादन हेतु बतौर प्रतिभूति बचत पत्र रूपयें 1800/– के निम्न हस्ताक्षरकर्ता के नाम बन्धित शुद्धा व नाम ज्यूडिशियल स्टाम्प पेपर रूपयें 1200/– के प्रस्तुत करते हुए संविदा का निष्पादन करावें।
3. अधिशुल्क निर्धारण शाखा।
4. मांगलिपिक कार्यालय हाजा ।
5. संगणक।

खनि अभियन्ता सीकर ।

2

(34) (202)

राजस्थान सरकार
कार्यालय खनि अभियन्ता, सीकर
कमांकः खअ/सीकर/रि/अप्र/खप-24/01/1745 दिनांकः 16/8/07

कार्यालय आदेश

चूंकि खनन पट्टा वारते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर का ओदश कमांकः खअ/सीकर/रि/अप्र/खप-24/2001/2164 दिनांक 31.07.01 से सलंग्न नक्शा व सीमांकन रिर्पोट के अनुसार क्षेत्र 1.00 हैक्टर का संविदा पंजियन तिथि 05.11.01 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपयें 5000/- पर इस शर्त के साथ कि प्रत्येक पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा पर श्री राग कुमार जाट पुत्र श्री बेगा राम जाट निवासी गोविन्दपुरा तहसील सुजानगढ जिला चूरू के पक्ष में स्वीकृत हुआ।

पट्टाधारी श्री रामकुमार जाट द्वारा दिनांक 02.08.07 को खनन पट्टा का हस्तानान्तरण सर्व श्री जय भवानी स्टोन केसिंग इन्डस्ट्रीज रणधीसर पहाड़ी तहसील सुजानगढ जिला चूरू (राज.) के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया, क्षेत्र की मौका स्थिति जांच सहायक खनि अभियन्ता द्वारा दिनांक 06.07.07 से पूर्व में प्राप्त हस्तानान्तरण आवेदन पत्र दिनांक 26.06.07 के सन्दर्भ में की जा चूकी है के अनुसार खनन पट्टा का हस्तानान्तरण खनिज विकास हेतु उपयूक्त पाया जाने पर एतद् द्वारा सर्व श्री जय भवानी स्टोन केसिंग इन्ड0 रणधीसर तहसील सुजानगढ जिला चूरू के पक्ष में निचे अंकित अनुबन्धों एवं प्रतिबन्धों पर स्वीकृति प्रदान की जाती है।

1. हस्तानान्तरण संविदा त्रिपक्षीय निष्पादित होगा।
2. हस्तानान्तरण मूल संविदा व राजस्थान अप्रधान खनिज रियायत नियम 1986 व उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगा।
3. हस्तानान्तरण स्वीकृति आदेश के 90 दिवस में संविदा का निष्पादन नहीं करवाया जाने पर यह आदेश स्वतः ही प्रति सहृंत माना जावेगा।

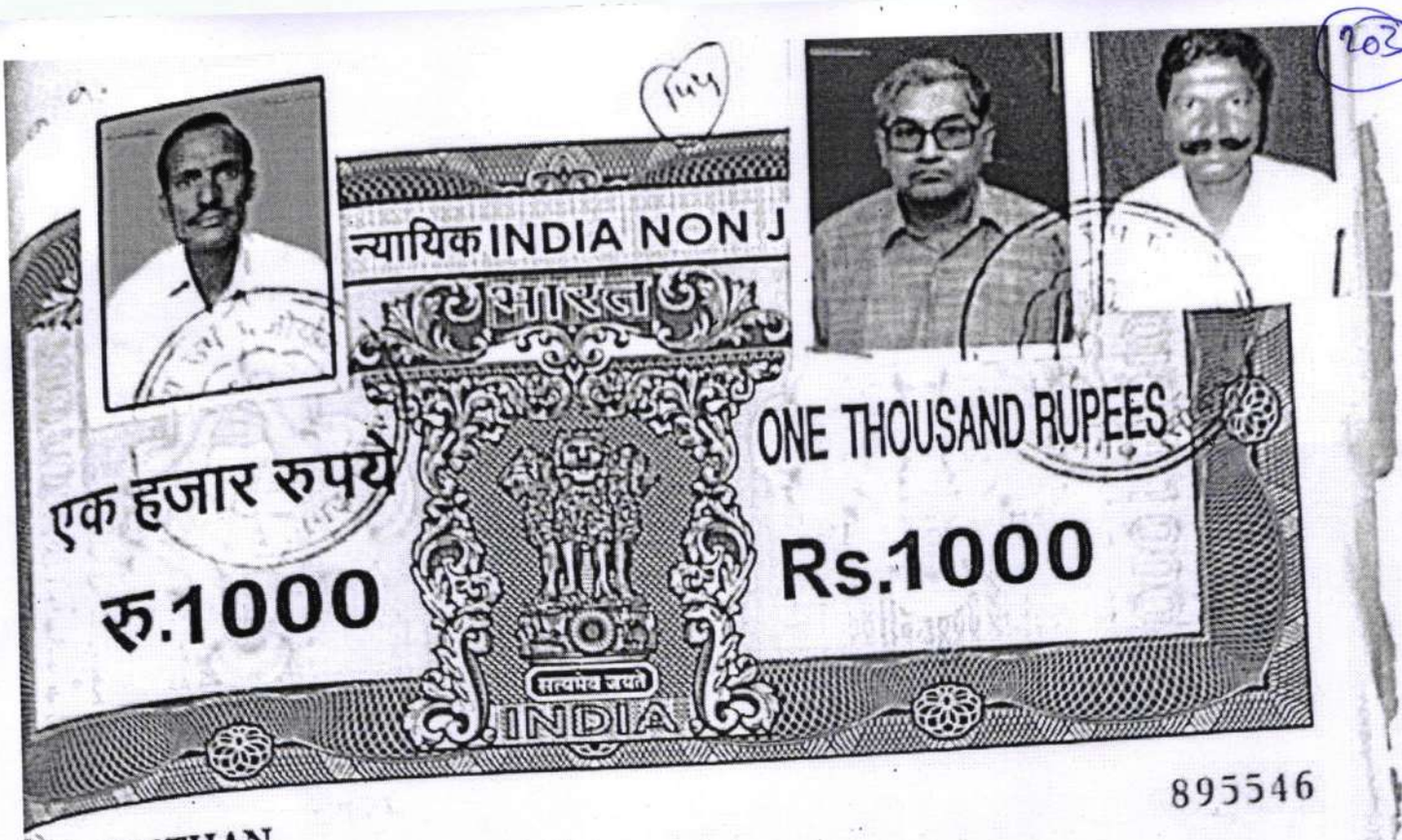
खनि अभियन्ता, सीकर

कमांकः सम 1746-1750 दिनांकः 16/8/07

प्रतिलिपी निम्न को सुचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. श्री रामकुमार जाट पुत्र श्री बेगाराम जाट निवासी गोविन्दपुरा तह0 सुजानगढ जिला चूरू को उनके प्रार्थना पत्र दिनांक 02.08.07 के सन्दर्भ में दी जाकर लेख है कि निश्चित समयावधि में हस्तानान्तरण संविदा का निष्पादन करावें।
2. सर्व श्री जय भवानी स्टोन केसिंग इन्ड0 रणधीसर तह0 सुजानगढ जिला चूरू द्वारा श्री नन्दकिशोर चाकलान निवासी नाईयों के मन्दिर के पास रतनगढ जिला चूरू को दी जाकर लेख है कि संविदा निरूष्पादन हेतु बतौर प्रतिभूति बचत पत्र रूपयें 1800/- के निम्न हस्ताक्षरकर्ता के नाम बन्धित शुद्धा व नॉन ज्यूडिशियल स्टाम्प पेंपर रूपयें 1200/- के प्रस्तुत करते हुए संविदा का निष्पादन करावें।
3. अधिशुल्क निर्धारण शाखा
4. मांग लिपिक कार्यालय हाजा।
5. संगणक।

16/8
खनि अभियन्ता सीकर



895546

RAJASTHAN

हस्तानान्तरण संविदा

खअ/सीकर/रि/अप्र/खप–24/01

यह नॉन ज्यूडिशियल स्टाम्प पेंपर रूपयें 1200/– के किता नग 1 रूपयें 1000/– व नग 2 रूपयें 100/– कुल नग 3, खनन पट्टा वास्ते खनिज चेजा पत्थर क्षैत्र 10,000 वर्ग मीटर या एक हैक्टर निकट ग्राम बाज्यावास तह0 दांतारामगढ़ जिला सीकर का अवधि संविदा पंजीयन तिथि से 20 वर्ष किन्तु प्रत्येक 5 वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा की शर्त पर स्थिर भाटक रूपयें 5000/– पर श्री रामकुमार पुत्र श्री बेगाराम जाट निवासी गोविन्दपुरा तह0 सुजानगढ जिला चूरू के पक्ष में आदेश कमांक खअ/सीकर/रि/अप्र/खप–24/01/2146 दिनांक 31.07.01 से स्वीकृत हुआ। जिसका संविदा पंजीयन दिनांक 05.11.01 से होकर पट्टा 20 वर्ष के लिए प्रभाव में आया।

पट्टाधारी श्री रामकुमार जाट द्वारा दिनांक 02.08.07 को खनन पट्टा का हस्तानान्तरण मैसर्स जय भवानी स्टोन केसिंग इण्ड. निवासी रणधीसर पहाड़ी तह0 सुजानगढ़ जिला चूरू के पार्टनर श्री नन्दकिशोर पुत्र श्री शंकर लाल शर्मा निवासी वार्ड नं. 10 रतनगढ़ जिला चूरू एवं श्री घीसाराम पुत्र श्री दोलाराम खटीक निवासी रणधीसर पहाड़ी तह0 सुजानगढ़ जिला चूरू के पक्ष में करवानें हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया।

लगातार.....

घीसाराम रामकुमार

खनि. अभियन्ता
सीकर

204

7145 M/S जयभवानी स्टोन क्रशिंग, उदयपुरिया,
तह सुजानगढ़ (झुं) राजस्थान रिकार्ड, उद
वाले एग्रीमेंट

अंजनीकुमार भार्गव
स्टाम्प विक्रेता
रतनगढ़ (राजस्थान)

दिनांक 1.10.07
लीज डीड
उप पंजियक
के द्वारा रामकुमार
पुत्र त्रेगाराम
वर्ष पेशा कास्त निवासी गोविन्दपुरा
ने यह लेख प्रस्तुत किया।
उप पंजियक
सीकर

रजिस्ट्रेशन फीस 100.00 रुपये
पेशी फीस 100.00 रुपये
फीस एफिडेविट रुपये कुल
250.00 रुपये अंकित
दिनांक 1.10.07 को हमारे समक्ष हो
चुकी है।
उप पंजीयक
सीकर

RAJASTHAN E 313699

अतः नियम 15 के तहत खनन पट्टा कार्यालय आदेश कमांक छअ/सीकर/रि/अप्र/खप–24/01/1745 दिनांक 16.08.07 के द्वारा खनन पट्टा का हस्तानान्तरण मैसर्स जय भवानी स्टोन केसिंग इण्ड. निवासी रणधीसर पहाड़ी तह0 सुजानगढ़ जिला चूरू के पक्ष में स्वीकृत हुआ है, के साथ हैं।

अन्य शर्ते मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उसमें समय–समय पर होने वाले संशोधनानुसार मान्य होगी।

आज दिनांक 10/9/2007 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष हस्तानान्तरण संविदा का निष्पादन किया गया ।

उमेशकुमार
हस्ताक्षर हस्तानान्तरणकर्ता

हस्तानान्तरी

राजस्थान के राज्यपाल की ओर से
खान अभियन्ता, सीकर

गवाहान:–
1. .....
2. .....

1. .....
2. .....

इस दस्तावेज में ...5... पृष्ठ है।
यह पृष्ठ सं. ...2... है।

मुद्रांकन–पंजियक

(26)

M/S जय भवानी स्टोन क्रेशिंग इण्डस्ट्रीज
सरेहटी तहसुजानगढ़ (झुन्झुनू) राजस्थान
कार्ते एग्रीमेन्टकर्ता

अंजनीकुमार शर्मा
स्टाम्प विक्रेता
रतनगढ़ (राजस्थान)

राम कुमार
पुत्र बेगाराम जाट निवासी डोडिकुरा
ने निष्पादन (कबूल हो)
की प्रार्थना पंजियन
पदाधिकारी [illegible] है। / नहीं
करता है।

उप पंजियक
दांतारामगढ़ (सीकर)

रामकुमार

(207)

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

रु. 100

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

E 313700

RAJASTHAN

स्वअ/सीकर/अध/स्वप-84/01

यह मोनसुडिशियल स्टाम्प पेपर रुपये 100/- का स्वयम पदता के
सविदा के साथ वास्ते कभी फीस सलंग्न है।

हस्ताक्षर हस्तांतरणकर्ता

हस्ताक्षरकर्ता

1.
2.

सक्षम अधिकारी
स्वयं अधिकारी सीकर

1. [illegible]

2. [illegible]

(पुनश्चर.)

[illegible] इस दस्तावेज में.....पृष्ठ है.
यह पृष्ठ से.....तक है.

उप कोषागार
सीकर

208

2145 M/S जय गणपति स्टोन क्रेशिंग इण्डस्ट्रीज
2 पहाड़ी तह सुजानगढ़ (चूरू) नाज खाती
वाले पोलोकलोड

अंजनीकुमार शर्मा
स्टाम्प विक्रेता
रतनगढ़ (राजस्थान)

रामनिवास कुमार

रामकुमार	पुत्र केशाराम	
काश्त		
जाट	गोविंदपुरा	
रामनिवास	गोरधन	
43	खोपा	छापर
जगमाल सिंह	जालवन्त सिंह	
60	राजपूत	काश्त
आजीवन		

लोकसेवक
3

जगमाल सिंह

अब दिनांक ... माह ... सन् 19 ... को पृष्ठ ... बही में ... पर ... की नकल ... पर प्रमाणीकृत किया गया, तथा अतिरिक्त मुल्तक रु. ... विक्रय के पूर्व ... पृष्ठ ... पर चस्पा किया गया।

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

ML-24/01

FORM NO. 15

MODEL FORM FOR TRANSFER OF MINING LEASE

[See Rule 15(4)]

When the transferor is an individual:-The indenture made this 10/9/07 day of ..... 19.....between.....(Name of the person with address and occupation) hereinafter referred to as the transferor which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted assigns).

When the transferor are more than one individual: (Name of the person with address and occupation) (hereinafter referred to as the "transferor" which expression shall where the context so admits be deemed to include their respective heirs, executors, administrators, representatives and their permitted assigns).

When the transferor is a registered firm.....(Name and address of all the partners) all carrying on business in partnership under the firm name and style of .....(Name of the firm) registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at.....(hereinafter referred to as the transferor" which expression where the context so admits be deemed to include all the said partners, their respective heirs. executors, legal representatives and permitted assigns).

When the transferor is a registered company.....(Name of company) a company registered under.....(Act under which incorporated) and having its registered office at.....(Address) (Hereinafter referred to as the transferor" which expression shall where the context so admits be deemed to included successors and permitted assign) of the first part.

AND

When the transferee is an individual :.....(Name of the person with address and occupation) hereinafter referred to as the "transferee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted assigns).

इस दस्तावेज में....5.....पृष्ठ है।

When the tranferee are more than one individual :-.....है।

खान अभियन्ता

(Name of the person with address and occupation and ----------
the person with address and Occupation) (Hereinafter referred to as the "transfer
expression shall where the context so admits be deemed to include their respe
executors, administrators, representatives and their permitted assigns).

When the transferee is a registered firm.....(Name and addr
the partners) all carrying on business in partnership under the firm name
of.....(Name of the firm) registered under the Indian Partnership
of 1932) and having their registered office at.....(hereinafter re
as the "transferee" which expression where the context so admits be deemed to in
the said partners, their respective heirs, executors, legal representatives and p
assigns).

When the transferee is a registered Company:.....(N
Company) a company registered under (Act under which incorported) and h
registered office at.....(address) (hereinafter referred to as the "transferee
expression shall where the context so admits be deemed to include its succes
permitted assigns) of the second part,

AND

The Governor of.....(hereinafter referred to as the "State Gover
which expression shall where the context so admits to be deemed to include the suc
and assigns) of the third part.

Whereas by virtue of an indenture of lease dated the.....
Registered as on.....(Date) in the office of the Sub-Re
of.....(Place) (hereinafter referred to as lease) the original whereof is a
hereto and marked 'A' entered into between the State Government (therein call
lessor) and the transferor (therein called the lessee), the transferor is entitled to seal
win and work the mines and minerals in respect of.....(Name of mine
the lands described in the Schedule thereto and also in Schedule annexed hereto
terms and subject to the payment of the rent and royalties and observance and perfor
of the lessee's convenant and conditions in the said deed of lease reserved and con
including convenant not to assign the lease or any interest thereunder without the p
sanction of the State Government.

खान अभियन्ता

(Name of the person with address and occupation and ----------
the person with address and (occupation) (Hereinafter referred to as the "transferee"
expression shall where the context so admits be deemed to include their respective
executors, administrators, representatives and their permitted assigns);

When the transferee is a registered firm ----------(Name and address
the person) all carrying on business in partnership under the firm name
of (Name of the firm) registered under the Indian Partnership Act
and having their registered office at ----------(hereinafter referred
to the "transferee" which expression where the context so admits be deemed to include
the said partners their respective heirs, executors, legal representatives and
assigns)

When the transferee is a registered Company ----------(Name
Company) a company registered under (Act under which incorporated) and having
registered office at ----------(address) (hereinafter referred to as the "transferee"
expression shall where the context so admits be deemed to include its successors
permitted assigns) of the second part.

AND

The Governor of ---------- (hereinafter referred to as the "State Government"
which expression shall where the context so admits to be deemed to include the successors
and assigns) of the third part.

Whereas by virtue of an indenture of lease dated the 3rd/11/11
Registered as on 4th/11 (Date) in the office of the Sub-Registrar
of ---------- (Place) (hereinafter referred to as lease) the original whereof is annexed
hereto and marked 'A' entered into between the State Government (therein called the
lessor) and the transferor (therein called the lessee), the transferor is entitled to search
win and work the mines and minerals in respect of ----------,(Name of minerals)
the lands described in the Schedule thereto and also in Schedule annexed hereto subject
terms and subject to the payment of the rent and royalties and observance and performance
of the lessee's covenant and conditions in the said deed of lease reserved and contained
including covenants not to assign the lease or any interest thereunder without the previous
sanction of the State Government.

खान अभियन्ता

And whereas the transferor is now desirous of transferring and assigning the e transferee and the State Government has at the request of transferor, granted rior approval of the Central Government) permission to the transferor vide order dated.....to.....such a transfer and assignment is and g the terms and conditions hereinafter setforth.

Now this Deed witnesseth as follows:-

1. In consideration of Rs.....paid by the transferee to the r the receipt of which the transferor hereby acknowledges, the transferor hereby assigns and transfers into the transferee all the rights and obligations under the said fore recited lease and to hold the same upto the transferee with effect .....for the unexpired period of the said lease.

2. The transferee hereby covenants with the Sate Government that from and e transfer and assignament of the lease the transferee shall be bound, by, and be perform, observe and confirm and be subject to all provisions of all the convenants, ions and conditions contained in said hereinbefore recited lease in the same manner spects as if the lease had been granted to the transferee as the lessee thereunder and originally executed it as such.

3. It is further hereby agreed and declared by the transferor of the one part and nsferee of the other part that:-

(i) The transferor and the transferee declare that they have ensured that the mineral rights over the area for which the mining lease is being transferred vest to the State Government.

(ii) The transferor hereby declares that he has not assigned, subject, mortgaged or in any other manner transferred the mining lease now being transferred and that no other person or persons has any right, title or interest whereunder in the present mining lease being transferred.

(iii) The transferor further declares that he has not entered into or made any agreement, contract or understanding whereby he has been or is being directly or indirectly financed to a substantial extent by or under which the transferor's operation or understandings were or are being substantially controlled by any person or body of persons other than the

इस दस्तावेज में.....पृष्ठ है.

अनुलग्नक पृष्ठ सं.....है।

खनि. अभियन्ता

उप-पंजियक

transferor.

(iv) The transferor further declares that he has furnished in ... alongwith his application for transfer of the present mi... specifying therein the amount that he has already taken/pro... take as consideration from the transferee.

(v) The transferee further declares that he is financially capable of ... directly undertake mining operations.

(vi) The transferor has supplied to the transferee the orignal/or ... copies of all plans of abandoned workings in the area and ... metres wide surrounding it.

(vii) The transferee hereby further declares that as a consequence ... transfer, the total areas while held by him under minor ... concessions are not in contravention of rule 11(2) of the Minor M... Concession Rules.

(viii) Transferor has paid all the rent, royalties and other dues ... Government till this date in respect of this lease.

In witness whereof the parties hereto have signed on the date and year ... above written.

Signed on behalf of the
Governor of State of Rajasthan.

Signature of the transferor ..... (Designation)

Signature of the transferee (1) .....

Date (1)

Witness-I ..... Witness-II .....

(24)

भारतीय गैर न्यायि

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पांच सौ रुपये Rs. 500

सत्यमेव जयते

INDIA NON JUDICIAL

राजस्थान RAJASTHAN

E 776596

पूरक संविदा

खअ/सीकर/अप्र/खप–24/2001

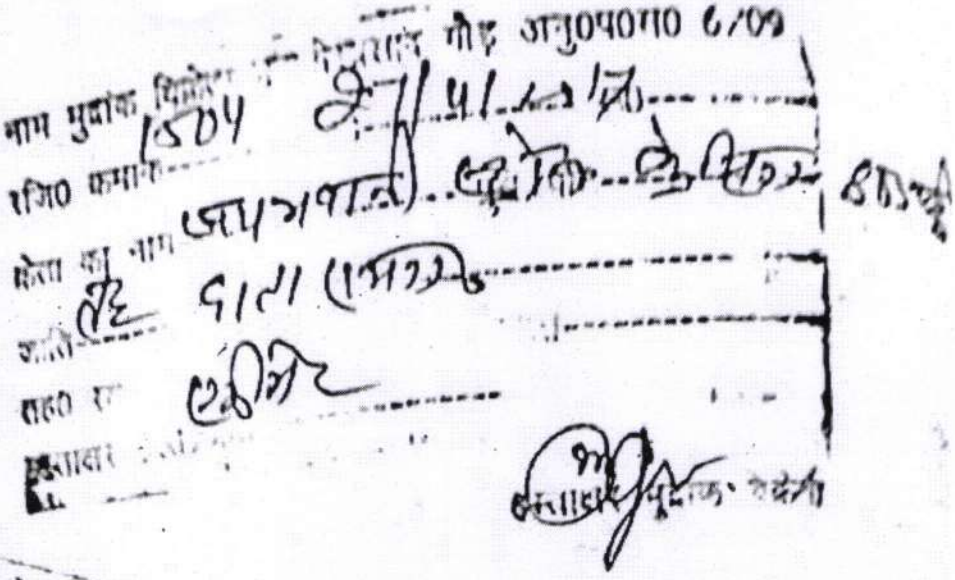
यह नॉन ज्यूडिशियल स्टाम्प पेपर रू 500/–के किता नग एक खनन पटटा वारते खनिज चेजा पत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर जो आदेश कमांकःखअ/सीकर/अप्र /खप–24/2001/2146 दिनांक 31.07.2001 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपये 5000/–पर किन्तु प्रत्येक पांच वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्वि होती रहेगी पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 तथा रॉयल्टी शिड्यूल के अनुसार व उसमें समय–समय पर होने वाले संशोधनानुसार रॉयल्टी देय होगी, पर श्री राम कुमार पुत्र श्री बेगाराम जाट निवासी गोविन्दपुरा तहसील सुजानगढ जिला चूरू (राज.) के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 30.10.2001 से किया जाकर पंजियन दिनांक 05.11.2001 से हुआ ।

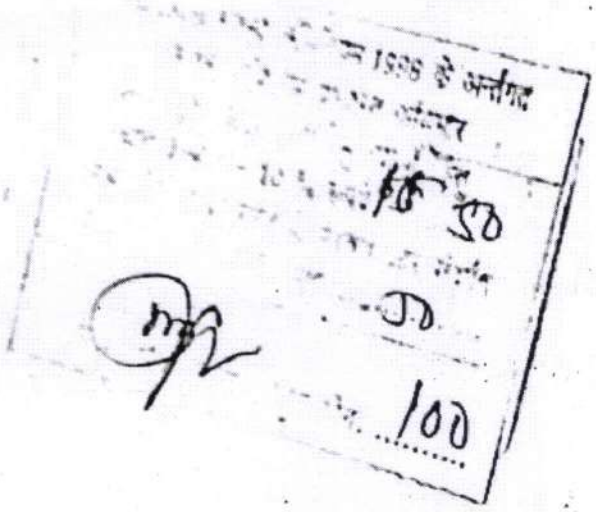
पटटाधारी श्री राम कुमार द्वारा दिनांक 26.06.2007 से खनन पटटा का हस्तानान्तरण मैसर्स जय [illegible] स्टोन केसिंग इण्डस्ट्रीज रण्धीसर के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली,1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया, जिस पर कार्यालय आदेश कमांक 1579 दिनांक 09.07.2007 से

ATTESTED

RAJNI KANT
NOTARY
RATANGARH (RAJ.)
REG No. 947

खनि अभियन्ता
खान एवं भू - विज्ञान विभाग
सीकर





पट्टा का हस्तानान्तरण मैसर्स जय [illegible] स्टोन केसिंग इण्डस्ट्रीज रण्धीसर तहसील जसरासर जिला चूरू के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 10.09.2007 से किया जाकर परिवर्तन दिनांक 01.10.2007 को हुआ ।

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसूचित किया गया है, जिसका नियम 9 खनन पटटा की अवधि के सम्बन्ध में है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पटटा की अवधि 50 वर्ष तक बढाने की इच्छुक पट्टाधारी को दिनांक 17.04.2017 से दी गयी । जिसके अनुसार खनन पट्टा की अवधि दिनांक 05.11.2001 से 04.11.2051 तक स्वतः ही बढ गई है।

अन्य शर्तें मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 व उनमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी तथा खनन पट्टाधारी राज्य/भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा ।

आज दिनांक 8.5.2017 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष पूरक संविदा का निष्पादन किया गया ।

हस्ताक्षर पट्टाधारी

राजस्थान खनिज अभियन्ता की ओर से
खनि एवं अभियन्ता, सीकर

गवाहान IDENTITY

1. .....
.....

2. .....

ATTESTED
RAJNI KANT
NOTARY
RATANGARH (RAJ.)
S. No. 107

भारतीय गैर न्या
भारत INDIA

रु. 500 FIVE HU RUPE

पाँच सौ रुपये Rs. 500

सत्यमेव जयते

INDIA NON JUDICIAL

स्थान RAJASTHAN R 562141

पूरक संविदा

खअ/सीकर/अप्र/खप–24/2001

यह नॉन ज्यूडिशियल स्टाम्प पेपर रू 500/–के किता नग एक खनन पटटा वास्ते खनिज चेजा पत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम वाज्यावास तहसील दांतारामगढ जिला सीकर में सलंग्न मानचित्र व सीमांकन रिर्पोट के अनुसार आदेश कमांकःखअ/सीकर/अप्र /खप–24/2001/2146 दिनांक 31.07.2001 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपये 5000/–पर किन्तु प्रत्येक पांच वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्वि होती रहेगी पर राजस्थान अप्रधान खनिज रियायत नियमाव्रली, 1986 तथा रॉयल्टी शिड्यूल के अनुसार व उसमें समय–समय पर होने वाले संशोधनानुसार रॉयल्टी देय होगी, पर श्री राम कुमार पुत्र श्री बेगाराम जाट निवासी गोविन्दपुरा तहसील सुज़ानगढ जिला चूरू के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 30.10.2001 से किया जाकर पंजियन दिनांक 05.11.2001 से हुआ ।

पटटाधारी श्री राम कुमार द्वारा दिनांक 26.06.2007 से खनन पटटा का हस्तानान्तरण मैसर्स जय भवानी स्टोन केसिंग इण्डस्ट्रीज रणधीसर के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली,1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया, जिस पर कार्यालय आदेश कमांक 1579 दिनांक 09.07.2007 से खनन पटटा का हस्तानान्तरण मैसर्स जय भवानी स्टोन केसिंग इण्डस्ट्रीज रणधीसर तहसील सुजानगढ जिला चूरू के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 10.09.2007 से किया जाकर पंजियन दिनांक 01.10.2007 को हुआ ।

रजनीकांत

9.6.2022
Mining Engineer
SIKAR

उप पंजीयक
पंजीयन एवं मुद्रांक
दांतारामगढ (सीकर)

ATTESTED
10/6/22
Pinder Singh Rathore
Notary Ratangarh
R.N 1173

(28)

क्रमांक 11783 दिनांक 13/01/2022

मैसर्स जय भवानी स्टोर कशिंग इण्डस्ट्रीज, रणधीसर सादरीलाल सुजानगढ़ जिला चू, पार्टनर नन्दकिशोर चाकलान।

(37) (29)

राज्य सरकार द्वारा दिनांक 01.03.2017 को राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 को अधिसूचित किया गया है, जिसका नियम 9 खनन पट्टा की अवधि के सम्बन्ध में है। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पट्टा की अवधि 50 वर्ष तक बढाने की सूचना पट्टाधारी को दिनांक 17.04.2017 से दी गई, जिसके अनुसार खनन पट्टा की अवधि दिनांक 05.11.2001 से 04.11.2051 तक स्वतः ही बढ गई है, जिसकी पूरक संविदा का निष्पादन दिनांक 08.05.2017 से किया जाकर नोटरी से तस्दीक दिनांक 10.05.2017 से हुआ।

खनन पट्टा की भागीदारी फर्म में दिनांक 03.03.2021 को भागीदार चेन्ज हुये, जिसकी सूचना कार्यालय में दिनांक 02.07.2021 को प्रस्तुत की गई, जिस अनुसार वर्तमान में उक्त खनन पट्टा की भागीदारी फर्म में कुल 2 भागीदार है, 1. श्री नन्दकिशोर चाकलान पुत्र श्री शंकरलाल चाकलान निवासी नाईयों के मन्दीर के पास, वार्ड नं. 11 रतनगढ जिला चूरू। 2. श्रीमति रजनी देवी पत्नि श्री नन्दकिशोर चाकलान निवासी नाईयों के मन्दीर के पास, वार्ड नं. 11 रतनगढ जिला चूरू।

मुख्यालय के आदेश कमांक प.14(4)खान/ग्रुप–2/2014 जयपुर दिनांक 06.08.2021 एवं निदेशालय के आदेश कमांकःनिदे/प.2/(एच–1)कोट/साख/95/916–919 दिनांक 26.08.2021 के अनुसार नियम 27(7) के अन्तर्गत आने वाले प्रकरणों में नियम 27(8) के अनुसार खनिज रियायत का हस्तान्तरण मुसावात विधि के अधीन परिवर्तन की दिनांक से प्रभावी होगा। इस प्रकार के प्रकरणों में रियायत धारक द्वारा विभाग को मात्र सुचित किया जाना आवश्यक है, पृथक से हस्तान्तरण आदेश एवं आगामी अन्य कार्यवाही की आवश्यकता नही है।

अन्य शर्ते मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 व उनमें समय–समय पर होने वाले संशोधनानुसार मान्य होगी तथा खनन पट्टाधारी राज्य/भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा ।

आज दिनांक 9.6.22 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष पूरक संविदा का निष्पादन किया गया ।

भवदीय
रजनी चाकलान
हस्ताक्षर पट्टाधारी

9.6.2022
राजस्थान अप्रधान खनिज रियायत नियमावली, 2017
Mining Engineer
खनि अभियन्ता, सीकर
SIKAR

गवाहानः–

1. (मोहित सुमापचाकलान)

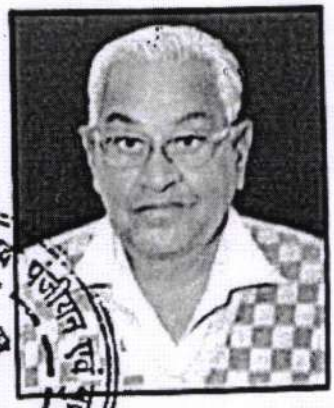
2. दिनेशचन्द्र शर्मा
S/o भगवानाराम शर्मा

ATTESTED
10.6.22
Phool Singh Rathore
Notary Ratangarh
R.N 1173

उप पंजीयक
पंजीयन एवं मुद्रांक

220

375



Presentation Endorsement

आज दिनांक 18 माह 09 सन् 2023 को 04:53 PM बजे
श्री/श्रीमती/सुश्री MINING AND GEOLODGY DEPARTMENT
RAJASTHAN पुत्र/पुत्री/पत्नि श्री MINING ENGINEER SIKAR
उम्र 0 वर्ष, जाति , व्यवसाय
निवासी Rajasthan Government
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर उप पंजीयक
DATA RAM SAHARAN
पंजीयन एवं मुद्रांक
दांतारामगढ (सीकर)

हस्ताक्षर प्रस्तुतकर्ता
202301497006222
Supplementary Deed/Correction Deed

Fees Receipt Endorsement

रसीद नं.	202302497006254
दिनांक	18-09-2023
पंजीयन शुल्क ₹	200
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	200
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	500
कमी सरचार्ज शुल्क ₹	150
कुल योग	1050

उप पंजीयक DATA RAM SAHARAN
पंजीयन एवं मुद्रांक
दांतारामगढ (सीकर)

202301497006222
Supplementary Deed/Correction Deed

Mode of Payment (#Mode Number Amount #)

e-Gras Challan 80721455 ₹ 1050

(224)

Endorsement of Execution

क्र.सं. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का हस्ताक्षर
1 श्रीमान्/श्रीमती MINING AND GEOLOGY DEPARTMENT RAJASTHAN पुत्र/पुत्री/पत्नि श्री MINING ENGINEER SIKAR व्यवसाय जाति Rajasthan Government			
2 श्रीमान्/श्रीमती NAND KISHOR CHAKLAN पुत्र/पुत्री/पत्नि श्री SHANKAR CHAKLAN व्यवसाय Business जाति 0-MAHAJAN House No. 0 Colony NAIYO KE MANDIR KE PAAS Area WARD NO 11 City RATANGARH Pin code 331022 District CHURU State RAJASTHAN			
3 श्रीमान्/श्रीमती RATAN DEVI पुत्र/पुत्री/पत्नि श्री NAND KISHOR, व्यवसाय Housewife जाति 0-MAHAJAN House No. 27 Colony WARD NO 11 Area NEAR NAIYO KA MANDIR City RATANGARH Pin code 331022. District CHURU State RAJASTHAN			

Owner Age & Signature

रतन देवी

के संदर्भ में Supplementary Deed/Correction Deed को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

दस्तावेज राशि रु 1359624/- पूर्ण में / शब्दों समक्ष / में से रु 1359624/- पूर्ण में ——— रु नगद समक्ष प्राप्त करना स्वीकार किया।

इस निष्पादन कार्य की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष किए गए है।

क्र.सं. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्रीमान्/श्रीमती MOHIT CHAKLAN, पुत्र/पुत्री/पत्नि श्री SUBHASH CHAKLAN जाति MAHAJAN Age: 19 Add: House No.:0, Colony: NEAR NAIYO KA MANDIR, Area: WARD NO 10, City: RATANGARH, Pin code: 331022, District: CHURU, State: RAJASTHAN			Signature
2 Name: श्रीमान्/श्रीमती ABHISHEK SHARMA, पुत्र/पुत्री/पत्नि श्री KISHAN LAL जाति BRAHAMAN Age: 23 Add: House No.:0, Colony: SIKPALI, Area: HAMUSAR, City: RATANGARH, Pin code: 331022, District: CHURU, State: RAJASTHAN			Signature

अभिषेक शर्मा

उप मंजीयक
पंजीयन एवं मुद्रांक
दांतारामगढ़ (सीकर)

2020014970062222

Supplementary Deed/Correction Deed

377

222

Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 1359624 मानते हुए इस पर देय कमी मुद्रांक राशि रु 500 पर कमी पंजीयन शुल्क रु 200, सरचार्ज राशि 150 कुल रु 850 रसीद संख्या 202302497006254 दिनांक 18-09-2023 में जमा किये गये है।

अतः दस्तावेज को रु 500 के मुद्रांको पर निष्पादित माना जाता है।

उप पंजीयक
उप पंजीयक, DATA RAMGARH एवं मुद्रांक
दांतारामगढ (सीकर)

202301497006222

Supplementary Deed/Correction Deed

Registration Endorsement

आज दिनांक 18/09/2023 को
पुस्तक संख्या 1 जिल्द संख्या 609 में
पृष्ठ संख्या 90 क्रम संख्या 202303497104437 पर पंजीबद्ध किया गया तथा
अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 2631 के
पृष्ठ संख्या 352 से 358 पर चस्पा किया गया।

उप पंजीयक
उप पंजीयक, DATA RAMGARH एवं मुद्रांक
दांतारामगढ (सीकर)

202301497006222

Supplementary Deed/Correction Deed

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District Level Environment Impact Assessment Authority, SIKAR

Collectorate Campus, Sikar- 332001

No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC) 133 Date: 06-04-2018

Sub: Environmental Clearance for mining leases/projects under EIA Notification, 2006.

Applications were received for Environmental Clearances listed in the table mentioned below under EIA Notification. 2006 for the mining projects. The projects proposals have been appraised as per prescribed procedure in the light of provisions under EIA Notification. 2006 on the basis of mandatory documents enclosed with the application viz. form 1/Form 1M, PFR approved mining plan and additional documents/clarifications furnished in response to the observations of the District Level Expert Appraisal Committee (DEAC). Sikar.

Table-1

S. no	File No.	Category/ Item no (in schedule)	Name of Project Proponent	Details of Mine	Project cost (Lakh Rs)	Water Requirement &Source (KLD)	Fuel &Energy, (Ltr per day)	Environment Management Plan Amount (LakhRs./ year)	CSR/ESR Activities Amount (Lakh Rs./ year)	Green Belt/Plantation Amount (Lakh Rs./ year)	Budgetary Break up for Labour Amount (Lakh Rs./year)
1	2	3	4	5	6	7	8	9	10	11	12
1	40822	1(a) B2	Sh. Shrey Modi R/o. – A-138, Shyam Nagar, Visvamitra marg, Sodala, District- Jaipur	Mineral- Granite Stone M.L. No. 31/2001 Area- 1.00 hectares R/V -Ranasar Khasra No. 329 N/V: Ranasar Tehsil: Neemkathana, District: Sikar Capacity: 88200 TPA	23	4.0	150	0.40	0.50	0.25	0.35
Note:-PP, Shri Shrey Modi M.L. No. 31/2001, As per site inspection report by Ex.En. Irrigation Sikar, PP shall leave the Road portion without carrying any mining activities and they have to maintain 45 meter as safe distance. PP shall also not damage *Ranasar DAM* situated nearby the lease boundary. DEAC Sikar, Ex.En. Irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from outer boundary of *DAM* as per rule 28(XVI) of MMCR 2017. Ex.En. Irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 40. Ex.En. Irrigation, Sikar and AME, Neemkathana inspect monthly and action taken report must be submitted monthly to this office.										
2	57302	1(a) B2	M/s Bajrang Mines &Minerals R/o-F-37, RICCO Industrial Area, Ajitgarh, Tehsil- Srimadhopur, District- Sikar	Mineral- Quartz & Feldspar M.L. No. 164/2005 Area- 4.82 hectares R/V- Luharwas Khasra No.- 215/1, 224,227,233 N/V - Luharwas Tehsil: Neemkathana District-Sikar Capacity: 150002 TPA	66	4.7	350	1.0	1.32	1.20	1.0
Note:-PP, M/s Bajrang Mines & Minerals , M.L. No. 164/2005, As per site inspection report by Ex.En. Irrigation Sikar, found that there is a *Road* near boundary and *PUCCA Anicut* exists in the boundary of the lease area. DEAC Sikar, Ex.En. Irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from outer boundary of Road portion and PUCCA Anicut as per rule 28(XVI) of MMCR 2017. PP shall also construct pucca boundary wall as per Campa Model towards forest boundary in 315 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010(copy enclosed) as per specific condition. Ex.En. Irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per										

specific condition at sr. no. 41. Regular inspection must be taken and action taken report must be submitted monthly to this office.

3	158	1(a) B2	Sh. Arvind Kumar Mathur R/o- ward no. 02, Near Chungi Naka, Khandela. Tehsil- Khandela District- Sikar	Mineral- Masonry Stone M.L. No. 287/2005 Area- 1.0 hectare R/V- Bhageshwar Khasra No-466/1, 466/2, 483 N/V: -Kundala Ki Dhani Tehsil- Neemkathana District -Sikar Capacity: 1,10,000 TPA	30	2.5	150	0.50	0.60	0.25	0.35
4	11222	1(a) B2	Smt. Muneshwati w/o Sh. Rohitash Singh Yadav, R/o.- H.No.- 38-A, Miyawali Colony, Gurgaon (Hariyana)	Mineral- Masonry Stone M.L. No. 149/2003 Area- 1.0 hectare R/V- Dalpatpura Khasra No-287/1 N/V: - Mothuka Tehsil- Neemkathana District -Sikar Capacity: 58,000 TPA	20	5.0	150	0.30	0.40	0.25	0.30

Note:-PP, Smt. Muneshwati, M.L. No. 149/2003, As per site inspection report by Tehsildar, Neemkathana and AME Neemkathana has recommended for EC on condition that PP shall construct pucca boundary wall as per Campa Model towards forest land in 200 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. This EC is subject to outcome of decision of Illegal Mining case no. 99/16 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 42.

5	143	1(a) B2	Sh. Prakash Chand Yadav R/o- Kuner, Tehsil- Kotputli District- Jaipur	Mineral- Quartz &Feldspar M.L. No. 24/2000 Area- 5.0 hectare R/V- Luharwas Khasra No-227,228, 434 to 438 N/V: - Luharwas Tehsil- Neemkathana District -Sikar Capacity:139620 TPA	30	5.0	350	0.80	1.0	1.25	1.0
6	163	1(a) B2	M/s. Progressive Mines & Minerals, R/o- 335-B, Balaji Marg, Officers Campus, Khatipura, Jaipur District- Jaipur	Mineral- Quartz &Feldspar M.L. No. 110/2005 Area- 4.2952 hectares R/V- Ladi ka Bas Khasra No-151,152,157, 187,188,191,192,193, 196,197,200,201,214, 218,219,220, 225,227 R/v- Kundala Khasra No- 341 N/V: - Ladi ka Bas Tehsil- Neemkathana District -Sikar Capacity:10,000 TPA	50	5.0	150	0.80	1.0	1.07	0.80
7	172	1(a) B2	M/s. Jagdumba Minerals, R/o- Ward No- 7, Village &Post – Patan, Tehsil- Neemkathana, District- Sikar	Mineral-Masonary Stone M.L. No. 758/2005 Area- 1.0 hectare R/V- Patan Khasra No-119/1, 269/1 N/V: - Patan Tehsil- Neemkathana District -Sikar	20	5.0	300	0.30	0.40	0.25	0.35

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				Capacity: 83,620 TPA							
8	168	1(a) B2	Smt. Rukmani Devi, R/o- Village Brahamano ki Dhani, Tan- Rajpura, Tehsil- Neemkathana, District- Sikar	Mineral-Masonary Stone M.L. No. 42/1998 Area- 1.0 hectare R/V- Rajpura Khasra No-799 N/V: - Brahamano ki Dhani Tehsil- Neemkathana District -Sikar Capacity: 1,05,000 TPA	30	5.0	300	0.50	0.60	0.25	0.35
9	176	1(a) B2	Sh. Bhanwar Lal Jat S/o- Meghraj Jat R/o- Village Aabsar, Tehsil- Sujangarh, District- Churu	Mineral- Masonary Stone M.L. No. 25/2001 Area- 1.0 hectare R/V- Ballupura Khasra No-80 N/V: - Bajyawas Tehsil- Dantaramgarh District -Sikar Capacity: 97410 TPA	25	4.0	150	0.40	0.50	0.25	0.35

Note:-PP, Sh. Bhanwar Lal Jat, M.L. No. 25/2001, As per site inspection report by DEAC Sikar, this EC is subject to outcome of decision of Illegal Mining case no. 790/17 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 44.

10	148	1(a) B2	M/s. Jai Bhawani Stone Crushing Ind., R/o- Village Randhisar Pahadi, Tehsil- Sujangarh, District- Churu	Mineral- Masonary Stone M.L. No. 24/01 Area- 1.0 hectare R/V- Ballupura Khasra No-80 N/V: - Bajyawas Tehsil- Dantaramgarh District -Sikar Capacity: 86,350 TPA	30	2.5	150	0.50	0.60	0.25	0.35
11	161	1(a) B2	Sh. Omprakash Nai R/o- Village Chhapar Tehsil- Sujangarh, District- Churu	Mineral- Masonary Stone M.L. No. 22/2007 Area- 1.0 hectare R/V- Kantiya Khasra No-414 R/V- Dalatpura Khasra No. 147 N/V: - Heerwas Tehsil- Dantaramgarh District -Sikar Capacity: 2,70,000 TPA	30	2.5	150	0.50	0.60	0.25	0.35
12	159	1(a) B2	M/s. Bharija Stone R/o- Village Bharija, Tehsil- Dantaramgarh, District- Sikar	Mineral- Masonary Stone M.L. No. 608/2003 Area- 1.0 hectare R/V- Bharija Khasra No-869 N/V: - Bharija Tehsil- Dantaramgarh District -Sikar Capacity: 1,00,000 TPA	30	2.5	150	0.50	0.60	0.25	0.35
13	120	1(a) B2	Sh. Suryakant yadav S/o. Sh. Kishanchand Yadav, R/o- Molaheda, Tehsil- Gurgaon District- Gurgaon	Mineral- Masonary Stone/patti katla M.L. No. 12/2003 Area- 1.0 hectare R/V- meena ki nangal Khasra No-266/1, 270/1,	20	4.0	500	0.30	0.40	0.25	0.35

			State - Hariyana	275/1/1 N/V: - Meena ki nangal Tehsil- Neemkathana District -Sikar Capacity: 97,650 TPA							

Note:-PP, Sh. Suryakant yadav M.L. No. 12/2003, As per site inspection report by Ex.En. Irrigation Sikar, found a small-water-pond exists about 60 meters away from nearest edge of lease boundary. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance from water-pond as per rules. Ex.En. Irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 44

14	55	1(a) B2	Smt. Manjusha Gupta R/o A-28, Anita Colony Bajaj Nagar, Jaipur	Mineral- Quartz ,Feldspar & Silica Sand M.L. No. 133/06 Area- 4.6263 hectare R/V- Doonga Ki nangal & Kishorpura Khasra No-234/1,234/2, 234/3, 241 to 243 and 1 N/V: - Doonga Ki Nangal Tehsil- Neem Ka Thana District -Sikar Capacity: 56780 TPA	35	4.75	150	0.73	0.85	1.15	0.65

Note:-PP, Smt. Manjusha Gupta M.L. No. 133/06, As per site inspection report by Ex.En. Irrigation Sikar, found a local nallah passes very close to bounary pillar 'E'. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance of 45 meter from outer boundery of water-nallah as per rules. PP Should Not dispose-off overburden/un-useful mining material in the Nallah/Water body adversely affect water quality and capacity thereof at any point of time.Ex.En. Irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 45

The DEAC, Sikar after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended with conditions for Environmental Clearance after field verification with certain stipulations by DEAC, Sikar/ Concerned SDO committee/Other relavant officers. The DEIAA, Sikar after considering the individual proposals and recommendations of the DEAC, Sikar hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement/source Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/ Plantation, and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A.SPECIFIC CONDITIONS:

1. Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Rajasthan, Hon'ble NGT and any other Court of Law if any as may be applicable to this project.
2. Implementation of the recommendations of National Institute of Miners health for ensuring good occupational environmental for mine workers.
3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking mobile toilets mobile STP safe drinking water

3. medical health care crèche etc. The housing may be in the form of temporary structures to be removed after the completion the project.
4. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
5. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mentioned against their names in the table above.
6. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
7. That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
8. As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table-1. Necessary permission shall be taken from CGWA for withdrawal of ground water. The PP shall ensure wise and economic use of such water brought by him and also of the rain water collected in the mine. The water for drinking shall be rendered clean safe and palatable with suitable storage at site.
9. As envisaged, the PP shall invest an amount as mentioned in column no. 9 of the table-1. towards annual recurring cost for implementing the Environment Management Plan.
10. Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in table-1 against the name of project proponent (towards annual recurring cost) shall be kept earmarked for socio economic upliftment activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in Schools, Rainwater Harvesting/ Groundwater Recharge Rehabilitation of traditional water structures/bodies in support to the various Flagship Programmes (In consultation with the district administration and clubbing with the near by Miners as required) etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same is to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow. The minimum cost to be incurred by the Project Proponent towards the CSR/ESR activities shall be 2% of the project cost. The amounts earmarked for CSR/ESR/EMP/Labour welfare shall be increased by at least 10% every three year.
11. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
12. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
13. Occupational health and safety of mine labour shall be given the highest priority and all necessary arrangements shall be made to ensure this.
14. Budgetary provisions (as per column no. 12 of the table-1) every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women and men, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.

15. Topsoil shall be used for gainful purposes/stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
16. The project proponent shall ensure that no natural water course / water body shall be obstructed or adversely affected or polluted due to any mining operations. PP shall ensure compliance the circular of chief engineer, WRD dated 4.9.2013
17. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
18. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.
19. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
20. Drills shall either be operated with dust extractors or equipped with water injections system.
21. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season. The Plantation shall cover diverse species of trees shrubs/ herbs grass etc. so as to achieve natural cover for ecosystem diversity and stability.
22. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
23. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
24. Blasting operation should be carried out only during the daytime with safe blasting parameters. The timings of blasting activity shall be notified to the nearby community/ villagers.
25. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.conservation measures shall be taken for rat/endangered species if any.
26. The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.
27. No mining activity shall be allowed in areas restricted by local bodies viz-ADA JMC GPs etc and their rules/bye laws. No mining activity shall be allowed on lands owened by local bodies without prior approval of State Government/ Local bodies in this regard.
28. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional enyironmental protection measures required, if any.

29. This Environmental Clearance is Subject to all the other statutory clearances, if any required under prevailing laws E.G. Environment Protection Act, 1986 or wildlife (Protection) Act, 1972 or Under any other orders of Hon'ble Supreme Court of India, Hon'ble High Court of Rajasthan, Hon'ble NGT and the standing committee of National Board for wild life (NBWL) shall be obtained by the PP from the competent authority. (if Applicable)
30. The PP shall also submit quarterly progress report (pro data) for monitoring at the level of DEAC/ DEIAA, Sikar stating the reasons of major deviation if any.
31. No mining activity shall be allowed in pasture land, forest land and other community land as defined by government and order issued in compliance of directions of Hon'ble Supreme court of India in PIL Jagpal Singh V/S State of Punjab.
32. No mining activity shall be allowed in flow channels and catchment areas of water bodies; as defined by latest order of government in compliance of direction issued by Hon'ble High Court of Rajasthan.
33. No mining activity shall be allowed along-side the roads and safe distance as prescribed by RMMCR and IRC norms (Higher of both) shall be kept free from any mining or related activity.
34. All possible precaution shall be taken to prevent or reduce to minimum the discharge of toxic and objectionable liquid effluents from quarry or mine workshop or processing plant into surface of ground water bodies and usable lands. The effluents shall confirm to the standards laid down in this regard.
35. Water collected shall be analyzed and if found potable then it shall be diverted for drinking purpose in consultation with state public health engineering department.
36. The overburden waste rock and non-saleable mineral generated during mining operations shall be managed to stack separately in properly formed dumps on approved land.
37. Restoration reclamation and rehabilitation of land affected by mining operations shall be undertaken in a phased or mine with a view to leave a productive and sustainable site.
38. Any damage incurred to any public or private property or life on account of any activity related to the mining/project the same shall be made good/compensated by the Project Proponent at his risk and cost.
39. No mining and related activities shall be allowed in land of natural flow of water in any form as "NAHAR", "NALA", "NADI" etc. and in land used for a public path natural flow of water and water bodies any form should not be disturbed by mining and related activities.
40. **PP at Sr. No. 01, Shri Shrey Modi M.L. No. 31/2001,** As per site inspection report by Ex.En. irrigation Sikar, PP shall leave the Road portion without carrying any mining activities and they have to maintain 45 meter as safe distance. they have found DAM close to the lease boundary. DEAC Sikar, Ex.En. irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from Road portion as per rule 28(XVI) of MMCR 2017. They should further undertake that the pucca structure should not be damaged and will undertake mining operations adopting appropriate techniques like using controlled blasting and others at any point of time. They will take care of water stored in Ranasar dam that water may not enter inside the lease area where mining activities will be undertaken. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
41. **PP at Sr. No. 02, M/s Bajrang Mines &Minerals , M.L. No. 164/2005,** As per site inspection report by Ex.En. irrigation Sikar, found that there is a Road near boundary and PUCCA Anicut exists in the boundary of the lease area. DEAC Sikar, Ex.En. irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from outer boundary of Road portion and PUCCA Anicut as per rule 28(XVI)

of MMCR 2017. PP shall also construct pucca boundary wall as per Campa Model towards forest land in 315 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**

42. **PP at Sr. No. 04, PP, Smt. Muneshwati, M.L. No. 149/2003,** As per site inspection report by Tehsildar, Neemkathana and AME Neemkathana has recommended for EC on condition that PP shall construct pucca boundary wall as per Campa Model towards forest land in 200 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. This EC is subject to outcome of decision of Illegal Mining case no. 99/16 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. **AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
43. **PP at Sr. No. 9 Sh. Bhanwar Lal Jat, M.L. No. 25/2001,** As per site inspection report by DEAC Sikar, this EC is subject to outcome of decision of Illegal Mining case no. 790/17 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. **AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
44. **PP at Sr. No. 13 Sh. Suryakant yadav M.L. No. 12/2003,** As per site inspection report by Ex.En. irrigation Sikar, found a small-water-pond exists about 60 meters away from nearest edge of lease boundary. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance from water-pond as per rules. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
45. **PP at Sr. No.14. Smt. Manjusha Gupta M.L. No. 133/06, As per site inspection report by Ex.En. irrigation Sikar, found a local nallah passes very close to bounary pillar 'F'. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance of 45 meter from outer boundery of water-nallah as per rules. PP Should Not dispose-off overburden/un-useful mining material in the Nallah/Water body adversely affect water quality and capacity thereof at any point of time.Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 46**

B. General Conditions:

1. Any change in mining technology/ scope of working shall not be made without prior approval of the DEIAA Sikar.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December1993 (amended to date). Oil and grease trap shall be installed before discharge.

3. medical health care crèche etc. The housing may be in the form of temporary structures to be removed after the completion the project.
4. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
5. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mentioned against their names in the table above.
6. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
7. That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
8. As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table-1. Necessary permission shall be taken from CGWA for withdrawal of ground water. The PP shall ensure wise and economic use of such water brought by him and also of the rain water collected in the mine. The water for drinking shall be rendered clean safe and palatable with suitable storage at site.
9. As envisaged, the PP shall invest an amount as mentioned in column no. 9 of the table-1. towards annual recurring cost for implementing the Environment Management Plan.
10. Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in table-1 against the name of project proponent (towards annual recurring cost) shall be kept earmarked for socio economic upliftment activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in Schools, Rainwater Harvesting/ Groundwater Recharge Rehabilitation of traditional water structures/bodies in support to the various Flagship Programmes (In consultation with the district administration and clubbing with the near by Miners as required) etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same is to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow. The minimum cost to be incurred by the Project Proponent towards the CSR/ESR activities shall be 2% of the project cost. The amounts earmarked for CSR/ESR/EMP/Labour welfare shall be increased by at least 10% every three year.
11. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
12. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
13. Occupational health and safety of mine labour shall be given the highest priority and all necessary arrangements shall be made to ensure this.
14. Budgetary provisions (as per column no. 12 of the table-1) every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women and men, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.

15. Topsoil shall be used for gainful purposes/stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
16. The project proponent shall ensure that no natural water course / water body shall be obstructed or adversely affected or polluted due to any mining operations. PP shall ensure compliance the circular of chief engineer, WRD dated 4.9.2013
17. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
18. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.
19. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits. which should be constructed at the corners of the garland drains and de-silted.
20. Drills shall either be operated with dust extractors or equipped with water injections system.
21. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season. The Plantation shall cover diverse species of trees shrubs/ herbs grass etc. so as to achieve natural cover for ecosystem diversity and stability.
22. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
23. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
24. Blasting operation should be carried out only during the daytime with safe blasting parameters. The timings of blasting activity shall be notified to the nearby community/ villagers.
25. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.conservation measures shall be taken for rat/endangered species if any.
26. The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.
27. No mining activity shall be allowed in areas restricted by local bodies viz-ADA JMC GPs etc and their rules/bye laws. No mining activity shall be allowed on lands owened by local bodies without prior approval of State Government/ Local bodies in this regard.
28. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

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26. The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.
27. No mining activity shall be allowed in areas restricted by local bodies viz-ADA JMC GPs etc and their rules/bye laws. No mining activity shall be allowed on lands owened by local bodies without prior approval of State Government/ Local bodies in this regard.
28. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

29. This Environmental Clearance is Subject to all the other statutory clearances. if any required under prevailing laws E.G. Environment Protection Act. 1986 or wildlife (Protection) Act. 1972 or Under any other orders of Hon'ble Supreme Court of India. Hon'ble High Court of Rajasthan. Hon'ble NGT and the standing committee of National Board for wild life (NBWL) shall be obtained by the PP from the competent authority. (if Applicable)
30. The PP shall also submit quarterly progress report (pro data) for monitoring at the level of DEAC/ DLAA. Sikar stating the reasons of major deviation if any.
31. No mining activity shall be allowed in pasture land. forest land and other community land as defined by government and order issued in compliance of directions of Hon'ble Supreme court of India in PIL Jagpal Singh V/S State of Punjab.
32. No mining activity shall be allowed in flow channels and catchment areas of water bodies: as defined by latest order of government in compliance of direction issued by Hon'ble High Court of Rajasthan.
33. No mining activity shall be allowed along-side the roads and safe distance as prescribed by RMMCR and IRC norms (Higher of both) shall be kept free from any mining or related activity.
34. All possible precaution shall be taken to prevent or reduce to minimum the discharge of toxic and objectionable liquid effluents from quarry or mine workshop or processing plant into surface of ground water bodies and usable lands, The effluents shall confirm to the standards laid down in this regard.
35. Water collected shall be analyzed and if found potable then it shall be diverted for drinking purpose in consultation with state public health engineering department.
36. The overburden waste rock and non-saleable mineral generated during mining operations shall be managed to stack separately in properly formed dumps on approved land.
37. Restoration reclamation and rehabilitation of land affected by mining operations shall be undertaken in a phased or mine with a view to leave a productive and sustainable site.
38. Any damage incurred to any public or private property or life on account of any activity related to the mining/project the same shall be made good/compensated by the Project Proponent at his risk and cost.
39. No mining and related activities shall be allowed in land of natural flow of water in any form as "NAHAR", "NALA", "NADI" etc. and in land used for a public path natural flow of water and water bodies any form should not be disturbed by mining and related activities.
40. **PP at Sr. No. 01, Shri Shrey Modi M.L. No. 31/2001,** As per site inspection report by Ex.En. irrigation Sikar, PP shall leave the Road portion without carrying any mining activities and they have to maintain 45 meter as safe distance. they have found DAM close to the lease boundary. DEAC Sikar, Ex.En. irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from Road portion as per rule 28(XVI) of MMCR 2017. They should further undertake that the pucca structure should not be damaged and will undertake mining operations adopting appropriate techniques like using controlled blasting and others at any point of time. They will take care of water stored in Ranasar dam that water may not enter inside the lease area where mining activities will be undertaken. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
41. **PP at Sr. No. 02, M/s Bajrang Mines &Minerals , M.L. No. 164/2005,** As per site inspection report by Ex.En. irrigation Sikar, found that there is a Road near boundary and PUCCA Anicut exists in the boundary of the lease area. DEAC Sikar, Ex.En. irrigation Sikar and AME Neemkathana has recommended for EC on condition that no mining activity will be done within 45 meter safe distance from outer boundary of Road portion and PUCCA Anicut as per rule 28(XVI)

of MMCR 2017. PP shall also construct pucca boundary wall as per Campa Model towards forest land in 315 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**

42. **PP at Sr. No. 04, PP, Smt. Muneshwati, M.L. No. 149/2003,** As per site inspection report by Tehsildar, Neemkathana and AME Neemkathana has recommended for EC on condition that PP shall construct pucca boundary wall as per Campa Model towards forest land in 200 Meter length with size four feet height and 45 cm. width as per circular of state govt. dated 20-08-2010 as per specific condition. This EC is subject to outcome of decision of Illegal Mining case no. 99/16 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. **AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
43. **PP at Sr. No. 9 Sh. Bhanwar Lal Jat, M.L. No. 25/2001,** As per site inspection report by DEAC Sikar, this EC is subject to outcome of decision of Illegal Mining case no. 790/17 in the Court of Additional Director (Mines), Jaipur and any other inquiry/ case pending in any department/any other Court. **AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
44. **PP at Sr. No. 13 Sh. Suryakant yadav M.L. No. 12/2003,** As per site inspection report by Ex.En. irrigation Sikar, found a small-water-pond exists about 60 meters away from nearest edge of lease boundary. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance from water-pond as per rules. **Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions Monthly as per specific condition.**
45. **PP at Sr. No.14. Smt. Manjusha Gupta M.L. No. 133/06, As per site inspection report by Ex.En. irrigation Sikar, found a local nallah passes very close to bounary pillar 'F'. PP shall ensure that no structure will be damaged by mining activities and they have to maintain safe distance of 45 meter from outer boundery of water-nallah as per rules. PP Should Not dispose-off overburden/un-useful mining material in the Nallah/Water body adversely affect water quality and capacity thereof at any point of time.Ex.En. irrigation, Sikar and AME, Neemkathana shall ensure the compliance of these conditions monthly as per specific condition at sr. no. 46**

B. General Conditions:

1. Any change in mining technology/ scope of working shall not be made without prior approval of the DEIAA Sikar.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December1993 (amended to date). Oil and grease trap shall be installed before discharge.

6. Personal working in dusty areas shall wear protective respiratory devices/ Safety devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.
9. The DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information /monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Any Appeal against the environment clearance shall lie with the NGT, if preferred within a period of 30 days.
14. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
16. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA/DEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan and Regional Office, Jaipur(s) of the Board.
17. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority. Conservation plan for schedule-I wildlife shall be submitted. Waste material should not be dumped in river, nala, water channels, forest area and forest land should not be used for mineral transportation without prior permission of MoEF (GOI)/Forest Department. If any PP is situated in/ using nala, forest area, river, dam, catchment area of dam/ river/ any other water channels then EC is automatically cancelled.

18. Under the provisions of Environment(Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that mining operations have been started without obtaining environmental clearance.
19. These stipulations would also be enforced amongst the others under the provisions of water (prevention and control of pollution) Act 1974 the Air (prevention and control of pollution) Act 1981 the Environment (protection) Act 1986 the Public Liability (Insurance) Act 1991 and EIA Notification'06.
20. Environment clearance is subject to final order of the Hon'ble Supreme court of India in the matter of Goa foundation Vs. Union of India in Writ Petition (Civil) No. 460 of the year 2004 as may be applicable for this project.
21. In future, if any new lease sanctioned in periphery of 500 meters of lease boundary and total area of leases in composite map will changed with more than 5 heet then PP will bound to propose common EMP to respective authority.
22. If any affidavit/information given by PP/RQP is found incorrect then action should be taken as per rules accordingly.
23. Project Proponent will contribute the amount to be specified by the Department of Mines and Geology for implementation of the cluster and Regional EMP.
24. PP is bound to comply out come in writ no. 202/1995 in Supreme Court regarding Arawalli hills.
25. EC is granted subject to approved mining plan/Mining scheme with match of annual production capacity.
26. In case Project falls in old Plantation done either by Forest Department or any other agency on Govt. land, the PP shall obtain necessary clearance under Circular of state Govt. Date 02.09.2006 and PP is also bound to comply any other conditions imposed at the time of forest NOC. pp also bound to protect nearby old plantations.
27. PP Shall construct water hole for wildlife and ensure to supply water to water hole regularly.
28. In case the Project Falls within 100 mt. from forest boundry, the PP shall construct pucca Boundary wall as per Campa Model towards forest land side as per circular of state Govt. Dated 20.08.2010
29. PP shall constract mining lease cemented pillars of size 0.6x0.6 m. having 1m. height and 0.5 m. foundation with GPS Coordinates and bearing distance
30. PP is bound to take separate permission for rasta wherever required for mineral transportation as per rules from competent authority.
31. In case of project falls within 10 K.M. radiuses of National Park/ Sanctuary the PP shall obtain necessary clearance if required, from Chief Wild Life Warden, Rajasthan/ Central Wild Life Advisory Board under Wild Life Protection Act 1972 before starting any operation under the project.
32. In case the project proposal involves any forest land, the necessary diversion order shall be obtained by MOEF and CC before starting any operation under the project.
33. PP shall not trace pass Forest Land for their mineral transportation
34. The DEIAA, Sikar reserves the right to add new conditions, any pending compliance, modify/annual any of the stipulated conditions and/or to revoke the clearance if implementation of any of the condition stipulated by DEIAA or any other competent authorities is not satisfactory.

(Juhi Bhargava)
Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar

(238)

No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC) 134-157 Date: 06-04-2018

Copy to the following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Chairperson, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
4. Member Secretary, SEIAA, 4, Industrial Area, Jhalana Dungari, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information and necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Chairperson, DEIAA (District Collector, Sikar) Sikar.
7. Chief Conservator of Forest, Regional Office, Ministry of Environment & Forest, RO (CZ), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow – 226020
8. Director, Department of Mines & Geology, Court Choraha, Udaipur.
9. Environment Management Plan-Division Monitoring Cell MoEF, Paryavarn Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Chairman, DEAC, Sikar.
11. Ex.En., Irrigation, Sikar for compliance.
12. Deputy Conservator of Forests, Forest Department, Sikar.
13. Shri Harlal Singh, Expert member DEIAA, Sikar
14. Regional Officer, Rajasthan State Pollution Control Board, Sikar.
15. Sub Division Officer, ...
16. Tehsildar, ...
17. BDO .....
18. Mining Engineer, Department of Mines & Geology, Sikar (Member Secretary, DEAC, Sikar) with the direction that this EC is issued on the basis of DEAC's recommendations anticipating that committee has verified at site, all the facts including each ML details, coordinates etc. mentioned in concerned EC application. However in future, if any situation arises contrary to the EC application, may immediately be brought to the notice of District Collector (Chairman, DEIAA), Sikar. The Mining Engineer will provide Location Coordinats (Latitude & Longitude) while issue the necessary sanctions.
19. AME, Neemkathana, for compliance of his jurisdiction.
20. Copy to be placed in the individual file as mentioned in column 2 of the Table 1 above.
21. ProjectProponent:

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22. RQP/Consultant:

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Member Secretary, DEIAA, Sikar
and
Sub Divisional Officer, Sikar

(239)

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 0(
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/70(1)/2009-2010/367-368

Order No 2022-2023/Sikar/6199

Date: 14/07/2022

Unit Id : 9,591

M/s Jai Bhawani Stone Crushing Industries

C/o Sh. NandKishor Chaklan,Naeiyon Ke Mandir ke Pass,, Bajiyawas

Tehsil : Dantaramgarh District : Sikar

E-Mail : jaibhawani@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bajiyawas**, Tehsil-**Danta-Ramgarh**, District- **Sikar (M.L.No-24/01).**

Ref: (i) Your application dated 27/06/2022
(ii) Received on 27/06/2022

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Jai Bhawani Stone Crushing Industries,** a Mine of **Minor Mineral** having **M.L.No-24/01 in an area measuring 1.0000 Hectares** at/near Village-**Bajiyawas** ,Tehsil-**Danta-Ramgarh**,District-**Sikar**.

2 That this consent is valid for a period from **01/10/2022** to **30/09/2027**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	86350.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid
Digitally signed by Neeraj Sharma
Date: 2022.07.14 20:20:15 IST
Reason: Self Signed
Location:

240

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/70(1)/2009-2010/367-368

Order No 2022-2023/Sikar/6199 **Date: 14/07/2022**

Unit Id : 9,591

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1()/DEIAA/DEAC/Sikar/ Project/Cat.1(a)B2(EC) 133 dated 06.04.2018 shall be strictly complied with.

7 That lessee shall not extract the Masonary Stone more than 86350 TPA quantity mentioned in the EC issued by the State Level Environment Impact Assessment Authority, Rajasthan on dated 06.04.2018, without prior obtaining consent from the Board.

8 That lessee shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the Board and its compliance must be ensured.

9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

10 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.

11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks /natural reservoirs.

12 That this Consent period shall be coterminous with the validity of mining lease.

13 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

Signature valid
Digitally signed by [illegible]eraj Sharma
Date: 2022.[illegible] 14 [illegible]:20:15 IST
Reason: Self [illegible]ed
Location:

241

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/70(1)/2009-2010/367-368

Order No 2022-2023/Sikar/6199 Date: 14/07/2022

Unit Id : 9,591

14 That the grant of this consent to operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force,rests with the industry/ unit/ project proponent.

15 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under

16 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters

17 That the mines shall be apply for renewal of consent to Operate at least before four month of expiry of consent to operate.

18 That this Consent. to operate is valid subject to the validity of approved Mining plan.

19 That no ground water shall be extracted without prior permission from competent authority

20 That the Lease holder shall provide adequate design rain water harvesting structures

21 That this consent is being issued without physical verification of the unit area on the basis of the copies of land documents and affidavit submitted by the proprietor. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.

22 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

23 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

Signature valid
Digitally signed by Sheraj Sharma
Date: 2022.07.14 20:15 IST
Reason: Self Signed
Location:

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Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Danta-Ramgarh)/70(1)/2009-2010/367-368

Order No 2022-2023/Sikar/6199 **Date: 14/07/2022**

Unit Id : 9,591

24 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

25 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

26 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A) **Copy To:-**

1 Master File

Regional Officer

Signature valid
Digitally signed by [illegible] Sharma
Date: 2022.[illegible]:15 IST
Reason: Self Attested
Location:

243

ject Name:	"Reapprasial of EC from DEIAA to SEIAA" Existing Masonry stone Mining Project (ML Area- 1.00ha. and ML No.- 24/2001 with production capacity of 85,350 TPA (ROM) located at Near Village-Bajrawas, Tehsil-Danta Ramgarh, District-Sikar, State-Rajasthan by M/s Jai Bhawani Stone Crushing Industries	Single Window Number:	SW/185697/2024
		Proposal Number:	SIA/RJ/MIN/476740/2024
ate:	RAJASTHAN	Current Status:	Under Verification
bmission Date:	28/05/2024		

Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

sic Information

Category of the Project/Activity

Item No. as per schedule to EIA Notification, 2006	1(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
Capacity	1.0	Ha
Whether the Application for EC is being submitted for mining of Minor Mineral as New application or for re-appraisal under Ministry OM dated 04.2023?	Re-appraisal under Ministry OM dated 28.04.2023	
Intimation ID	No. F(148)/DEIAA/DEAC- //project/Cat1(a)82 (EC) 133/114/2018/223873	
Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
Category of the Project as per EIA Notification, 2006	B2	
Whether proposal is required to be appraised at Central level?	No	
Whether any Forest Land involved in the project or part thereof	No	
Whether NEAIL recommendation is required?	No	

ect Details

Details of CTE

Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes
Reference Number of Consent obtained from SPCB / UTPCC	N/A
Date of consent issued	14/07/2022
Validity of consent (Valid up to)	30-09-2027
Upload copy of consent order	CTO.pdf
Whether the project/activity located in CRZ or ICRZ area?	No

luct Details

Details of Products & By-products

me of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
sonry Stone	Product	85350	Tons per Annum (TPA)	Road	

Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?	Yes	
Areas which are important or sensitive for ecological reasons- Wetlands, watercourses or other water bodies, coastal zone, biosphere, ...ounaries, Tribals	Yes	
me	Shortest distance from the project boundary in Km	Remarks
Rewasa Jinmata	2.7	NW
Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No	
Areas susceptible to natural hazards which could cause the project to present environmental problems similar effects	No	

Benefits of the project

Social benefits of project or activity	Direct & Indirect Employment Generation
Financial benefits of project or activity	Direct & Indirect Employment Generation

struction Details

Use of resources for construction or operation of the project

Whether requirement of water involved in the project?	Yes

ails of Water requirement during Construction stage

rce	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
und Water	0	0	Open well	0	Tankers	

ails of Water requirement during Operational stage

rce	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
und Water	2.5	0	Open well	2.5	Tankers	

Other information, if any	NA	
Whether requirement of Minerals and/or fuels involved in the project?	Yes	

ne of Minerals / Fuel	Quantity per annum in MT	Source	Mode of transport	Distance from source in Km	Details of linkage / supply agreement
uel	0.15	Nearaby Village	Tankers	2.3	NA

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4. Other information, if any	NA
5. Construction material	No
6. Electric Power	No
7. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, water supplies) required?	No

sical Changes

Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?	Yes

rrent Land Use	Area in Ha	Remarks
1.1. Forest Land	0	0
1.2. Agriculture land	0	0
1.3. Grazing Land	0	0
1.4. Barren Land	0	0
1.5. Waste Land	0	0
1.6. Surface water bodies	0	0
1.7. Marshy land	0	0
1.8. Mangroves	0	0
1.9. Settlements	0	0
1.10. Roads / Other Infrastructure	0	0
1.11. Plantation / Green belt	0	0
1.12. Industrial use	0	0

1.13. Other land use

ose Specify	Area in Ha	Remarks
1.14. Total	1	

1.15. Propo st-project land use

ose Specify	Area in Ha	Remarks
1.16. Green belt	N/A	N/A
1.17. Total	1	

2. Whether any clearance of existing vegetation due to project activity?	No
3. Whether any loss of native species or genetic diversity?	No
4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No
6. Whether any Facilities for storage of goods or raw materials?	No
7. Whether any other information would like to submit?	No

tion Details

Release of pollutants to Air and Mitigation measures

1. Whether any probable air pollutants generated?	Yes

Air Pollution Source	Probable Pollutants	Mitigation Measures
2. Other information, if any	NA	

Generatio oise & Vibration and mitigation measures

1. Whether any probable generation of Noise and vibration from the proposed project?	Yes
1.1. Sources of Noise	Mining operations and due to transportation activities
1.2. Sources of Vibration	Due to blasting which is required only for removing weathered/fractured waste rock and controlled will be adopted
1.3. Details of blasting, if any	Blasting is required only for removing weathered/fractured waste rock
1.4. Other information, if any	NA
1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes
1.5.1. Mitigation measures proposed for control of Noise	Maintenance of transportation vehicles, Ear plugs will be provided to workers and trees will be planted along the mine lease boundary
1.5.2. Mitigation measures proposed for control of vibration	Delayed blasting technique will be used.
1.5.3. Other information, if any	NA
2. Whether any probable generation of Light and Heat?	No

Discharge of pollutants to water and mitigation measures

1. Whether any probable water pollutants generated?	No

Details of reuse / recycle of wastewater

tails	Qty / Capacity
1. Quantity of waste water generation per day (KLD)	0
2. Quantity of treated water proposed to use per day (KLD)	0

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Purpose for which treated water is proposed to use	0
Whether it is proposed to opt/avail common effluent Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
Whether any other mitigation measures proposed?	No

er Requirements

Ground water intersection and water conservation measures:

1. Whether ground water table intersection involved in the project activities?	No
2. Area category from Groundwater availability perspective?	Safe
3. Whether Rainwater harvesting proposed	No
4. Whether any other water conservation measures proposed?	No

Greenbelt

1. Area proposed for green belt (in Ha)	0.33
2. Width of green belt (in m) along the boundaryof the project or activity	7.5
3. Percentage of the total area covered under green belt	33
4. Details of the species proposed for plantation	Azadirachtaindica (Neem), Prosopis cineraria (Khejri), and Acacia nilotica (Babool)
5. No. of tree saplings to be planted	330
6. Funds allocated for plantation in Lakhs.	4.95

ste Generation

. Production of wastes during construction or operation or decommissioning

2.1. Whether any generation of Solid waste (domestic waste)? Yes

ame of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
ine Waste	Mine Activities	4320	waste will be used for kaccha road maintenance and reclaimed by plantation	Road

2.2. Whether any generation of plastic waste?	No
2.3. Whether any generation of e-waste?	No
2.4. Whether any generation of batteries waste?	No
2.5. Whether any generation of Bio-medical waste?	No
2.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
2.7. Whether any generation of construction or demolition wastes?	No
2.8. Whether any generation of other wastes?	No
2.9. Whether any generation of surplus products?	No
2.10. Whether measures for waste minimization proposed?	No

Mining Proposals

3.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

3.1.1. Date of issue of LoI/Vesting order/Mining Lease	31/07/2001
3.1.2. Validity of the LoI/vesting order	04/11/2051
3.1.3. Lease	50/00
3.1.4. Date of expiry of lease	04/11/2051
3.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease	1.0
3.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed	88350
3.1.7. Details of Lease renewal(s), if any	NA
3.1.8. Other information, if any	NA
3.2. Status of approval of Mining plan	Approved

3.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
dolomy Stone	Minor	88350	

3.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

3.4.1. Total excavation in MTPA	98350
3.4.2. Total Excavation in M.Cu.m/Annum	0.8935
3.4.3. Enter stripping Ratio	0.01
3.4.4. Other information, if any	NA

3.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
dolomy Stone	1316350	375000	125000	1180288	

3.6. Life of Mine (Years)

3.6.1. Life of the mine as per approved mining plan	05/00

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33.8.2. One of the interests per total additional reserves, if any	48.04
33.8.3. Other information, if any	NA

Type and method of Mining Method

33.7.1. Type of mining	Opencast
33.7.2. Method of mining	Semi-mechanized
33.7.3. Other information, if any	NA

Type of blasting, if any, to be adopted

33.8.1. Type of blasting	Controlled blasting will be done
33.8.2. Mitigation measures for control of blast induced vibrations	Blasting will done on batch time, proper warning system will be practices blasting will be done as when required
33.8.3. Other information, if any	NA

9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

10. Whether it is proposed to install crusher within the mining lease area? NO

Dumping strategy

scription	Area in Ha	Maximum height in m	Remarks
ernal dump	0	0	0
ernal dump	0	0	0
oil dump/ storage	0	0	0

Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
33.12.2. Utilization strategy of topsoil	There is no top soil if some soil across then plantation will be done
33.12.3. Other information, if any	NA

Details of the Quarry/Mine Pit

33.13.1. Total Quarry Area (Ha)	1
33.13.2. Enter Area of final void (in Hectare)	0.85
33.13.3. Maximum Depth of final void (in meter)	15
33.13.4. Other information, if any	NA

Details of Transportation

33.14.1. Mode of transportation upto pit head	Truck and Dumper
33.14.2. Mode of transportation from pit head to siding/loading	JCB
33.14.3. Mode of transport from loading point to consumers	Truck and Trolley
33.14.4. Other information, if any	NA

Details of [illegible]tion/post mining land use

33.15.1. Plantation Area (ha)	0.32
33.15.2. Water body in Ha	0.85
33.15.3. Public use in Ha	0.02
33.15.4. Enter Other uses in Ha	0.12

Details of DBR, Cluster and Replenishment study

33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	Yes
33.16.2.1. Total ML area (in Ha) of the cluster	1
33.16.2.2. No. of Mines falling in the cluster	1
33.16.2.3. Category of the cluster	B2

Production details for expansion / modernization proposals

ancial Year	Sand/Stoned Capacity(MTPA) as per EC	CTO	Approved Mining Plan	Actual Production	Excess Production
3-2024	86350	86350	86350	86350	0

Impact Prediction

Quality Impact Prediction

Monitoring Location		Core/Buffer	Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Long								
0'N	0° 0' 0" E	Core Zone	PM 10	Microgram per m3	0	0	0	0

Funds Allocated for Environment Management

i. Funds Allocated for Environment Management (Capital) (In Lakhs)	12.88
ii. Funds Allocated towards Corporate Environmental Responsibility (In Lakhs)	1
iii. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	3.54

mary of allocation of fund for EMP

s	Capital Cost (INR)	Recurring Cost per Annum (INR)
ster ETP	2.5	0.3
ific Road and its maintenance	2	0.4
Waste	0.05	0.2
n belt	4.95	0.74
Boards	0.3	0
olution monitoring	0	1
pollution control	0	0.2
water harvesting Structure	2	0.2
fencing	1.18	0.2
n Quality analysis	0	0.3
	12.88	3.54

ultant Details

Whether QCI/NABET Accredited EIA Consultant engaged?	Yes

ions No. / Organization Id	
he EIA Consultant Organization	OR9000651
	Mantras Innovation and Solutions Private Limited (formerly known as Mantras Green Resources Ltd.), Nashik
	Hall No.1, First Floor, NICE Sankul, Plot No. A-8, Opp.-Nashik Merchant Co-op Bank Ltd, ITI Signal, MIDC Satpur, Nasik-422007
	9822081969
	info@mantragreenresources.com
ccreditation (Eligible for Category A / Eligible for Category B)	A
ccreditation	1,2,4,8,34,21,22,25,38,39,9,36
reditation	05/01/2025

f approved mining plan from the concerned authorities	DEIAA Mining Plan_ Itzan (1).pdf 7169725
of District Survey Report	DSR SIKAR.pdf
of Replenishment Study Report	PFR.pdf
t / Mining Lease	Lease Document_ Itzan (5).pdf
ion of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, d mining proposals	NA.pdf Preview
of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	CCR.pdf
cate from state mines and geological department	Cluster Certificate.pdf
of EMP Report	Annexure-G.pdf
howing the components of the project and green belt proposed; general location and specific location of the project along	Layout Map.pdf
ibonaFile File, if any (pdf only)	EC.pdf

nformation

Document Name	Remark	Document
KEY MAP	NA	KEY MAP_ _24_ 2001_EC.pdf Preview
DEIAA Mining Plan	NA	DEIAA Mining Plan.pdf Preview
Affidavit PP	NA	Affidavit PP.pdf Preview
Affidavit CC	NA	Affidavit CC.pdf Preview
New Mining Plan	NA	New Mining Plan_ Itzan (1).pdf Preview
NABET CERTIFICATE	NA	NABET.pdf Preview
Cluster Certificate	NA	Cluster Certificate.pdf Preview
DCF Noc	NA	DCF Noc.pdf Preview
Production Figure	NA	Productin Figure.pdf Preview
PFR	NA	PFR.pdf Preview
Partnership Deed	NA	Partnership Deed.pdf Preview
Map	NA	Map.pdf Preview
CCR	NA	CCR.pdf Preview
Cover Page	NA	Cover page.pdf Preview
Lease Document	NA	Lease Document.pdf Preview
Form-1	NA	Form-1.pdf Preview
EC	NA	EC.pdf Preview
CTO	NA	CTO.pdf Preview
Covering Letter	NA	Covering Letter.pdf Preview
Authorization Letter	NA	Authorization Letter.pdf Preview
Aravali Noc	NA	Aravalli Noc.pdf Preview
Annexure-G	NA	Annexure-G.pdf Preview
Annexure-F	NA	Annexure-F.pdf Preview
Annexure-E	NA	Annexure-E.pdf Preview
Annexure-C	NA	Annexure-C.pdf Preview

ng

eby give undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

me	Nand Kishore Chokkan
signation	Partner
mpany	Jai BHAWANI STONE CRUSHING INDUSTRIES
dress	Village-Randhisar Pahadi, Tehsil- Sujangarh, District- Churu
ate	28-08-2024

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राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना (सीकर)

क्रमांक सखअ/नीम/रि/अप्र/खप०- /135/89/250 दिनांक 10.7.91

कार्यालय आदेश

चूंकि श्री [illegible] पुत्र श्री [illegible] निवासी [illegible] तह० [illegible] जिला [illegible] ने राजस्थान अप्रधान खनिज रियायती नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 10-4-89 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्त्ता का खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई बकाया नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्त्ता को अनुदान किया जाता है -

1 क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम [illegible] तहसील [illegible] जिला सीकर ..... जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

2 नाम खनिजः- चेजा पत्थर

3 अवधि खनन पट्टा– संविदा पंजियन की तिथी से दस वर्ष (किन्तु 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा।

4 स्थिर भाटक–रु० 3 000/- अंकेही रुपये तीन हजार मात्र वार्षिक ..... प्रति वर्ष।

5 रायल्टी –रु० 3/- प्रति टन एवं समय पर संशोधनानुसारे।

6 भूतल भाटक–जैसा कि राजस्व अधिकारी नियत करें।

7 प्रतिभूति-स्थिर भाटक की चौथान राशि रु० 750/- ..... एन० एस० सी० में।

8 अन्य कर–राजस्थान सरकार के नियमानुसार एवं समय-समय पर संशोधनानुसार।

9 अन्य शर्तें- पट्टाधारी कृषक से उसके सदभावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1986 एवं संविदा अनुसार होगी।

1 नोट-यह आज्ञा बिना किसी नोटिस के प्रति संहृत (रिवोक) माना जावेगी यदि आवेदन कर्त्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथी से 3 माह में नहीं करेगा।

2 आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि वह पट्टा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष विशेष आज्ञा न हो।

3 स्वीकृति तिथी से 45 दिन में संविदा निष्पादन सम्बन्धी समस्त औपचारिकताऐ करनी होगी। अन्यथा बाद अवधि स्वीकृति स्वतः प्रति संहृत (रिवोक) मानी जावेगी।

सहायक खनि अभियन्ता
नीमकाथाना
दिनांक 10.7.91

क्रमांक सखअ/नीम/रि/अप्र/खप-/135/89/2751 से 2754 दिनांक 10.7.91

प्रतिलिपी निम्न को भेजकर लेख है कि:-

1 श्री [illegible] पुत्र श्री [illegible] निवासी [illegible] तहसील [illegible] जिला सीकर को भेजकर लेख है कि वह अग्रिम डेडरेन्ट के रु० 750/- सीमांकन शुल्क के रु० 150/- नक्शा फीस के रु० 50/- कुल रु० 950/- जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 540/- के तथा जमानत की राशि को एन० एस० सी० रु० 900/- की निम्न हस्ताक्षरकर्त्ता के नाम बन्धित शुदा प्रेषित करते हुए क्षेत्र का सीमांकन करा संविदा निष्पादन करावें।

2 खान कार्य देशक को दी जाकर लिखा जाता है कि वह क्षेत्र का मौका निरक्षण कर सीमांकन रिपोर्ट प्रस्तुत करें।

3 श्रीमान जिला कलेक्टर सीकर/झुन्झुनू को भेजकर निवेदन है कि स्वीकृत क्षेत्र की राजस्व भूमी के सम्बन्ध में अनापति प्रमाण पत्र 30 दिवस की अवधि में भिजवाने का श्रम करावें। उक्त अवधि में आपके स्तर से कोई उत्तर प्राप्त नहीं होने पर यह मान लिया जावेगा कि आपको कोई आपति नहीं है।

4 मान चित्रकार।

सक्षम/नीम/रि0/अप्र0/अ-135/89/

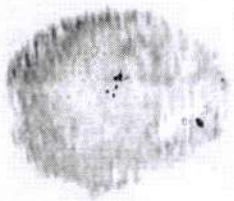
यह नोन् जुडिशियल स्टाम्प पेपर रुपये 540/- अंके ही रुपये
बांच सौ बारिस मात्र के लिया गया दो रुपये दो सौ के . दो रुपये बारिस के ब
एक रुपये तीस का जिस पर स्टाम्प टिकट रुपये दो की पांच तथा रुपये बीस का
एक कुल मग छः अनन पट्टा वास्ते खनिज बेजामत्थर निकट ग्राम धाज्यावास तह0
दातारामगढ जिला सीकर का क्षेत्र 100×100 मीटर जिस सलग्न मानचित्र व
सीमांकन रिपोर्ट के अनुसार अवधि संविदा पंजीयन की तिथि से दस वर्ष किन्तु
पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा । का वार्षिक स्थिर भाटक
रुपये 3000/- अंके ही रुपये तीन हजार मात्र वार्षिक पर कार्यालय आदेश क्रमांक
सक्ष/नीम/रि/अप्र0/अ-135/89/2750 दिनांक 10.7.91 द्वारा श्री दुर्गालाल
पुत्र श्री छोटूराम कुमावत निवासी धाय , तह0 दातारामगढ जिला सीकर के पक्ष
में स्वीकृत हुआ है के साथ है ।

अन्य शर्तें सलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली
1986 व उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी । अधिक -
रोयल्टी का भुगतान पट्टाधारी करेगा ।

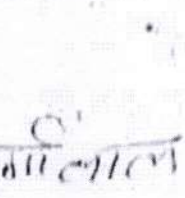
हस्ताक्षर पट्टाधारी

साक्षी:-
1. ~~[illegible]~~
2. [illegible]
48 Subhash Nagar
Jaipur

[illegible] 91/10



उप निदेशक
शांतारामगढ़ (सीकर)



200Rs.

-ोपाधिकारी

13 AUG 1991

ोम का थाना

सखंजा/नीम/रि0/अपु0/क्र-135/89/

यह नोन् ज़ुडिशियल स्टाम्प पेपर रु0 २००/- का खनन पट्टा वास्ते खनिज चेजापत्थर क्षेत्र 100×100 मीटर निकट ग्राम ब्लाम×ब्ल दोज्यावास तह0 दातारामगढ जिला सीकर का श्री दुर्गालाल पुत्र श्री छोटूराम निवासी बाय तह0 दातारामगढ के पक्ष में स्वीकृत हुआ है के संविदा के साथ सलग्न है ।

दुर्गालाल

हस्ताक्षर पट्टाधारी

सहायक खान अधिकारी,
खान एवं भू - विज्ञान विभाग
सीकर - 332713

(252)

253

40 Rs.

उप-कोषाधिकारी
23 AUG 89
नोम का पालन

राज0/नीम/रि0/अनु0/क0-135/89/

यह नोन् जुडिशियल स्टाम्प पेपर रु0 40/- का इनन पट्टा वास्ते खनिज घेवापत्थर क्षेत्र 100×100 मीटर निम्ट ग्राम [redacted] बोज्यावास तह0 दातारामगढ जिला सीकर का श्री दुर्गालाल पुत्र श्री छोटूराम तिवाती वास तह0 दातारामगढ के पक्ष में स्वीकृत हुआ है जो संलिप्त है साथ संलग्न है।

दुर्गालाल
हस्ताक्षर पट्टाधारी

[illegible]

शामिल रहे।

[illegible]

(254)

कार्यालय खनि अभियन्ता सीकर

दूरभाष व फैक्स नं0 01572–259183 e-mail;- mesikar@dmg-raj.org

कमांक खअ/सीकर/रि/अप्र/खप– 65 /2000/ 1040 दिनांक:– 5.03.2010

कार्यालय आदेश

चूंकि खनन पट्टा धारते खनिज चेजापत्थर निवास ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर क्षैत्र 100x100 वर्ग मीटर के लिये दिनांक 11.10.2000 को नवीनीकरण आवेदन पत्र श्री दुर्गालाल कुमावत पुत्र श्री छोटुराम कुमावत निवासी बाय तहसील दांतारामगढ जिला सीकर द्वारा अवधि दिनांक 4.10.2001 से 20 वर्ष तक के लिए प्रस्तुत किय गया जो एम.एम.सी.आर. 1986 के नियम 8 के तहत स्वतः धृत की श्रैणी में है।

माननीय उच्चतम न्यायालय द्वारा आई.ऐ.नम्बर 5758–5759 कन्सर्निंग राजस्थान माईनिंग रिट पिटिशन (सिविल नम्बर 202/1995 लम्बित के सन्दर्भ में अरावली बावत् दिनांक 19.02.2010 से आदेश दिये गये की पालना में निदेशालय का आदेश कमांक डी.एम.जी/एफ–6/ओ.ए. /प–181/05/पी.एल.111/84–86 दिनांक 24.02.2010 के कम में अतिरिक्त निदेशाल (खान) जयपुर क्षैत्र जयपुर के आदेश कमांक अनिखा/जय/आई.ए.–1310/401–403 दिनांक 24.02. 2010 तथा अधीक्षण खनि अभियन्ता जयपुर वृत जयपुर के आदेश कमांक–अखअ/जय/231–236 दिनांक 24.02.2010 की अनुपालना में लम्बित नवीनीकरण खनन पट्टा क्षैत्र मे अप्रधान खनिज रियायत नियमावली 1986 के नियमों के तहत् स्वतः धृत के खनन कार्य की अनुमति को माननीय उच्चतम न्यायालय के आदेशों की अनुपालना मे अग्रिम आदेशों तक तुरन्त प्रभाव से खनन कार्य बन्द किया जाता है।

खनि अभियन्ता, सीकर

दिनांक:–5.03.2010

कमांक सम:– 1041–1045

प्रतिलिपि निम्न को सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित है:–

1. श्री दुर्गालाल कुमावात पुत्र श्री छोटुराम कुमावत निवासी बाय तहसील दांतारामगढ जिला सीकर को दी जाकर लेख है कि खनन पट्टा क्षैत्र मे तुरन्त प्रभाव से खनन कार्य बन्द करे।।
2. श्रीमान् निदेशक महोदय, खान एंव भू–विज्ञान विभाग राजस्थान उदयपुर को उनके आदेश कमांक डी.एम.जी./एफ–6/ओ.ऐ./प–181/05/पी.एल. 111/84–86 दिनांक 24.02.10 के कम में।
3. श्रीमान् अतिरिक्त निदेशक (खान)जयपुर क्षैत्र जयपुर को उनके आदेश कमांक अनिखा/जय /आई.ए.1310/401–403 दिनांक 24.02.2010 के कम में।
4. श्रीमान् अधीक्षण खनि अभियन्ता, जयपुर वृत जयपुर को उनके आदेश कमांक अखअ/ /जय/231–236 दिनांक 24.02.2010 के कम में ।
5. श्री मनोज कुमार शर्मा सर्वेयर देशक को दी जाकर लेख है कि खनन कार्य बन्द करवाकर पालना रिपोर्ट तत्काल प्रभाव सें प्रस्तुत करें।

खनि अभियन्ता सीकर

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राजस्थान सरकार

कार्यालय खनि अभियंता, खान एवं भू विज्ञान विभाग सीकर

क्रमांक :खअ/सीकर/वि./अ.प्र./ख प./ 269/03/3735 दिनांक 8/11/04

कार्यालय आदेश

भूमि के [illegible] पुत्र श्री [illegible]

[illegible] - केवरे का बास तेहसील खंडेला जिला सीकर

जिला ---सीकर---------- राजस्थान अप्रधान खनिज रियायती नियम 1986 के अंतर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक ---27/8/03 --को प्रस्तुत किया था और इस कार्यालय को आवेदनकर्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है स्वित है तथा पाटी का और कोई बकाया नहीं है ।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्ता को अनुदान किया जाता है ।

1. क्षेत्र- [illegible] (125x80 मीटर) वर्ग मीटर निकट ग्राम काजियासर तह. रामगढ़

जिला ---सीकर----जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा । [illegible]

2. नाम खनिज चेंगा पत्थर (जिप्सम)

3. अवधि खनन पट्टा संविदा पंजियन की तिथि से 20 वर्ष किन्तु प्रत्येक 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा ।

4. स्थिर भाटक रू. 500/- अंकेक्षी ... पांच हजार ..... प्रति वर्ष ।

5. रायल्टी रू. 8/- प्रति टन एवं समय समय पर संशोधनानुसार देय होगी ।

6. भूतल भाटक जैसा कि राजस्व अधिकारी निर्धारित करें ।

7. प्रतिभूति स्थिर भाटक की चौथाई राशि रू.---1300/-----एन.एस.सी.में ।

8. अन्य कर राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार ।

9. अन्य शर्तें पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है । रायल्टी वसूल नहीं करेगा तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1986 एवं संविदा अनुसार तथा उनें समय समय पर होने वाले संशोधनानुसार मान्य होंगी ।

1. नोट -- यह आज्ञा बिना किसी नोटिस के प्रति संशोधित की जा सकेगी । यदि आवेदनकर्ता द्वारा खान पट्टे का संविदा का निष्पादन आदेश की तिथि से 3 माह में नहीं करेगा ।

2. आवेदक क्षेत्र में खनन कार्य तब तक नहीं करेगा तब तक कि यह पट्टा संविदा का पंजियन नहीं करवा लेता तथा उन्य सरकार की कोई विशेष आज्ञा न हो ।

3. स्वीकृति तिथि से 15 दिन में संविदा निष्पादन संबंधी समस्त औपचारिकतायें करनी होंगी । अन्यथा कार अवधि स्वीकृति स्वतः रद्द होना समझा जावेगा ।

4. [illegible] से तसदीक करावें ।

5. [illegible] प्रस्तुत करें ।

6. [illegible] प्रस्तुत करें ।

खनि अभियंता
सीकर

प्रमांक :खम/सीकर/कर/अपी/व.प./269/03/3736 to 39

परिशिष्टि निम्न को भेजकर सेवा है कि -

1. श्री राम अवतार ---------पुत्र श्री केलाराम जी
निवासी कंवर का बास पो० दुजोद तहसील व जिला सीकर के
भेजकर सेवा है कि पर अग्रिम डेडरेन्ट के रु. 1250/- सीमांकन शुल्क के
सेवा फीस के रु. 150/- कुल रु. 1200/- रु
पूर्वभेजित स्टाम्प पेपर रु. 1250/- के तथा जमावृत की राशि को रु.
1300/- की निम्न वस्तुधारकर्ता के नाम लम्बित शुद्ध प्रेषित कर
सीमांकन कार्य सम्पादित में निष्पादन करावें।

2. प्रति फार्म सम्बन्ध को भी भाकर सेवा है कि यह क्षेत्र का मौका निरीक्षण कर सीमांकन

3. मान विद्याधर

4. श्री राम निवास कलेक्टर सीकर / [illegible]

प्राप्तकर्ता

Rameem

Seri
Cert

Addr

(257)

खअ. / सीकर / अप्र. / ख.प. / 269 / 03 /

संविदा

यह नोन. ज्यूडिशियल स्टाम्प पेपर रूपये 3,750/–के किता नग 3 रूपये 1000/– का व नग 1 रूपये 500/– नग 2 रूपये 100/– नग 1 रूपये 50/– का कुल नग 7 खनन पट्टा वास्ते खनिज चेजापत्थर क्षेत्र 1 हैक्टर या 125 x 80 वर्ग मीटर संलग्न नक्शा व सीमांकन रिपोर्ट के अनुसार निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर के ग्राम बल्लुपुरा की भूमि खसरा नं. 80 रकबा 62.56, हैक्टर किस्म गैर मुमकीन पहाड में गिरता है। कार्यालय आदेश क्रमांक खअ/सीकर/अप्र/ख.प./269/03/3735 एव सन संख्या आदेश क्रमांक/56..... दिनांक 09.03.05 से अवधि संविदा पंजियन की तिथि से 20 वर्ष के लिए किन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्धि होती रहेगी। वार्षिक स्थिर भाटक रूपये 15,000/– की शर्त पर तथा रॉयल्टी शिड्यूल के अनुसार खनिज निर्गमन पर व उनमें समय–समय पर होने वाले संशोधनानुसार देय होगी, पर श्री राम सहाय जाट पुत्र श्री बन्नाराम जाट, निवासी कंवर का बास, पो. दूजनियाबास कालवाड तहसील व जिला जयपुर, (राज.) के पक्ष में स्वीकृत हुआ है, के साथ है।

अन्य शर्तें संलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उनमें समय–समय पर होने वाले संशोधनानुसार मान्य होगी। तथा पट्टाधारी राज्य सरकार/भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा।

आज दिनांक 07/3/2005 को मेरे द्वारा निचे अंकित गवाहान के समक्ष संविदा निष्पादन किया गया।

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

उप-खण्ड अधिकारी
दांतारामगढ

गवाहान :–

1. .....
प्रेमू पु० सोक्त राम निवासी केनरो का बास

2. .....

सत्यनारायण शर्मा पु० श्री लक्ष्मीराम
उम्र 16 नीमं की बास

पत्नेश मेरे द्वारा
वसना कुमार मीना
क्लर्क एवं टिप्पणीकार राइट

(58)

क्रमांक 2294 दिनांक 18/01/2003 रामकलाय पुत्र श्री कन्हाराम जाति जाट निवासी [illegible] बाकलाड़ जिला जयपुर।

कार्यालय उप पंजियक, दांतारामगढ़
दाखिल दिनांक 24-3-03 को समय 12.00 बजे
लिखाऊ पक्षकार रामकलाय
उम्र [illegible]
व्यवसाय निवासी कबर का बास जि. जयपुर
ने यह दस्तावेज प्रस्तुत किया।

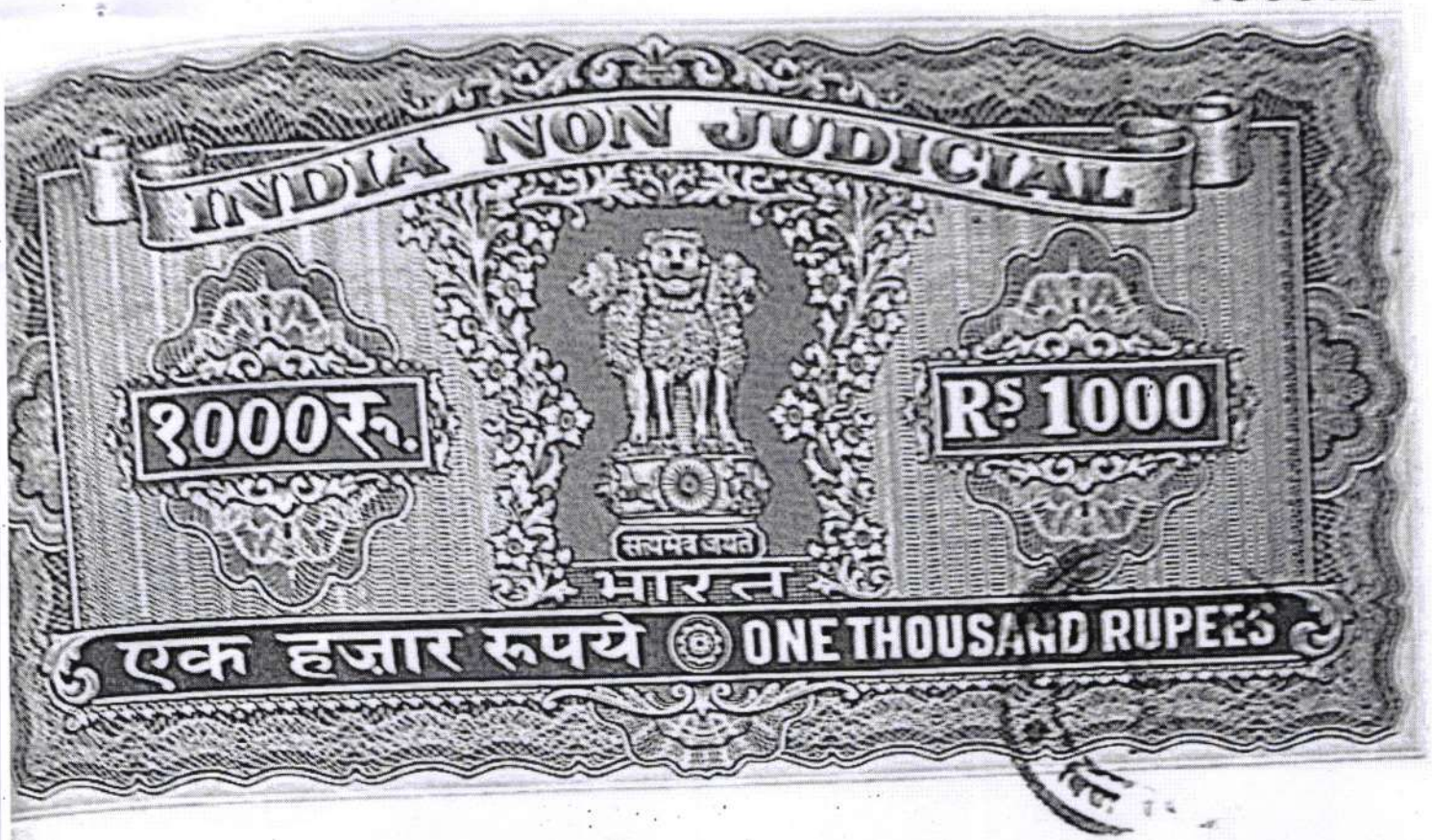
उप पंजियक
दांतारामगढ़ (सीकर)

स्टाम्प शुल्क 2736=00
रजिस्ट्रेशन फीस 811=00 रुपये
पेस्टिंग फीस 200=00 रुपये
कुल
3747=00 रुपये अंकों में (अक्षरों में तीन हजार सात सौ सैंतालीस रुपये)
दिनांक 24-3-03 के द्वारा जमा हो चुका है।

उप पंजीयक
दांतारामगढ़ (सीकर)

253

1000Rs



खअ. /सीकर/अप्र./खप./269/03/

यह नोन ज्यूडिशियल स्टाम्प पेपर रुपये 1000 के संविदा के साथ कनो फीत संलग्न है।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

इस दस्तावेज में 20 पृष्ठ है।
यह पृष्ठ सं. 2 है।

उपखण्ड अधिकारी
दांतारामगढ़

260

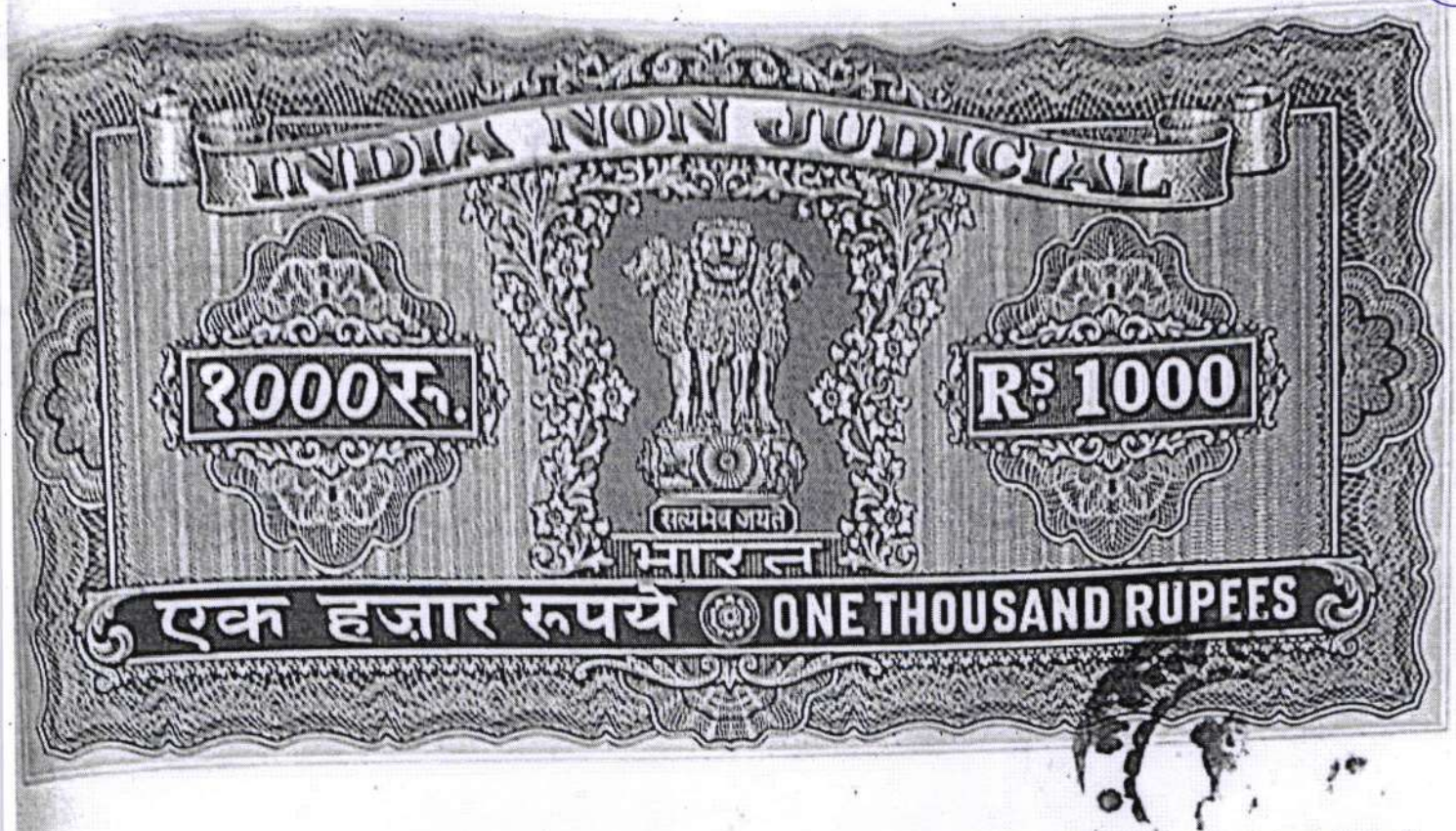
क्रमांक 2296 दिनांक 18/01/2003 रामसहाय पुत्र श्री बन्नाराम जाति जाट निवासी [illegible]
कालवाड़ जिला जयपुर।

1000 X 3 = 3000
500
500 X 1 = 200
100 X 2 = 50
50 X 1 = 50
3750

श्री रामसहाय
पुत्र श्री बन्नाराम जाति जाट निवासी केवेरका जाल
ने निवेदन किया कि [illegible]
की प्रति [illegible]
[illegible]
करता है।

[illegible]
सरपंच
कालवाड़ (दौसा)

1000Rs. (261)



ख.अ. /सीकर/ओप्र./ख.प./269/03/

यह नोन ज्यूडिशियल स्टाम्प पेपर रुपये 1000.....के संविदा के साथ कमी फीस संलग्नं है।

हस्ताक्षर पटवाधारी

खनि अभियन्ता, सीकर

इस दस्तावेज में 2 पृष्ठ है।
यह पृष्ठ सं 3 है।

उप-खनिज अधिकारी
दांतारामगढ़

राजस्थान सरकार

कार्यालय खनि अभियंता, खान एवं भू विज्ञान विभाग सीकर

क्रमांक :खअ/सीकर/नि./अ.प्र./ख.प./27/03/3725 दिनांक 8/11/04

कार्यालय आदेश

श्रीमति/श्री रामकरण जाट ---------- पुत्र श्री कल्याण सिंह

निवासी - कंवर का वास पो० बुजिया काला जाण कालवाड़

जिला ----जयपुर----------ने राजस्थान अप्रधान खनिज रियायती नियम 1986 के अंतर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक - 27/8/03 --को प्रस्तुत किया था और इस कार्यालय को आवेदनकर्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए खनन पट्टा चाहा गया है रिक्त है तथा पाटी का और कोई बकाया नहीं है ।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर खनन पट्टा उपरोक्त आवेदन कर्ता को अनुदान किया जाता है ।

1. क्षेत्र= 1 हे० (100×100 मीटर) वर्ग मीटर निकट ग्राम पटवाना तह. डांतारामगढ़

जिला ----सीकर---जो स्थल पर सीमांकन के अनुसार उपलब्ध एवं पट्टा क्षेत्र ग्राम 80 किता 62.56 हे० में.मु. पहाड़ी पर स्थित है)

2. नाम खनिज पेग्मा पत्थर ।

3. अवधि खनन पट्टा संविदा पंजियन की तिथि से 20 वर्ष किन्तु प्रत्येक 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा ।

4. स्थिर भाटक रु. 5000/ अंकेक्षी पांच हजार रु ------प्रति वर्ष।

5. रायल्टी रु. प्रति टन एवं समय समय पर संशोधनानुसार देय होगी ।

6. भूतल भाटक जैसा कि राजस्व अधिकारी नियत करें ।

7. प्रतिभूति स्थिर भाटक की चौथाई राशि रु.---1300/---एन.एस.सी. में ।

8. अन्य कर राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार ।

9. अन्य शर्तें पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 58 में वर्णित है । रायल्टी वसूल नहीं करेगा तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत 1986 एवं संविदा अनुसार तथा उन समय समय पर होने वाले संशोधनानुसार मान्य होंगी ।

1. नोट – यह आज्ञा बिना किसी नोटिस के प्रति रद्द/निरस्त मानी जावेगी । यदि आवेदनकर्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथि से 3 माह में नहीं करेगा ।

2. आवेदक क्षेत्र में खनन कार्य तब तक नहीं करेगा तब तक कि यह पट्टा संविदा का पंजियन नहीं करा लेता तथा अन्य सरकार की कोई विशेष आज्ञा न हो ।

3. स्वीकृति तिथि से 45 दिन में संविदा निष्पादन संबंधी समस्त औपचारिकतायें करनी होंगी । अन्यथा यह अवधि स्वीकृति स्वतः रद्द समझा जावेगा ।

4. फीस की रसीद राजस्व विभाग में जमा करावें ।

5. इसे पेंडली कानफर्म करें ।

6. पुलिस अहल जयपुर मेट्रोपोलिटन को इसकी सूचना प्रेषित करें ।

खनि अभियंता

सीकर

1000Rs.

(264)

ख.अ. /सीकर/अप्र./ख.प./271/03/

संविदा

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 3,750/–के किता नग 3 रूपये 1000/– का व नग 1 रूपये 500/– नग 2 रूपये 100/– नग 1 रूपये 50/– का कुल नग 7 खनन पट्टा वास्ते खनिज चेजापत्थर क्षेत्र 1 हैक्टर या 100 x 100 वर्ग मीटर संलग्न नक्शा व सीमाकन रिपोर्ट के अनुसार निकट ग्राम बाज्यावास तहसील दांतारामगढ जिला सीकर के ग्राम बल्लुपुरा की भूमि खसरा नं. 80 रकबा 62.56, हैक्टर किस्म गैर मुमकीन पहाड़ में गिरता है। कार्यालय आदेश क्रमांक ख.अ/सीकर/अप्र./ख.प./271/03/3725 एवं सम संख्या आदेश क्रमांक 953 दिनांक 09.03.05 से अवधि संविदा पंजियन की तिथि से 20 वर्ष के लिए किन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक में रयतः 40 प्रतिशत की वृद्धि होती रहेगी। वार्षिक स्थिर भाटक रूपये 15,000/– की शर्त पर तथा रॉयल्टी शिड्यूल के अनुसार खनिज निर्गमन पर व उनमें समय–समय पर होने वाले संशोधनानुसार देय होगी, पर श्री रामकरण जाट सुपुत्र श्री कल्याण सहाय जाट, निवासी कंवर का बास, पो. दूर्जनियाबास कालवाड तहसील व जिला जयपुर, (राज.) के पक्ष में स्वीकृत हुआ है, के साथ है।

अन्य शर्तें संलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उनमें समय–समय पर होने वाले संशोधनानुसार मान्य होगी। तथा पट्टाधारी राज्य सरकार/भारत सरकार को देय होने वाले समस्त करों का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा।

आज दिनांक 9/3/2005 को मेरे द्वारा निचे अंकित गवाहान के समक्ष संविदा निष्पादन किया गया।

हस्ताक्षर पट्टाधारी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

गवाहान :–

1. Ramdev S/o श्री ओंकारराम जाट मकदमाबाद नं. जयपुर

2. पुखराज S/o श्री लक्ष्मीराम जाट मकदमाबाद नं. जयपुर

दस्तावेज मेरे द्वारा अभिप्रमाणित

वसन्त कुमार शर्मा
हैड एवं चिल्लिंग राइटर
URA दांतारामगढ़

इस दस्तावेज में 20 पृष्ठ है।
यह पृष्ठ सं. 1 है।

उपखण्ड अधिकारी
दांतारामगढ़

जाति 22वा जिला 18/01/2005 रामकरण पुत्र श्री कन्याराम जाति जाट निo
कालवा जिला चुरू।

कार्यालय उप पंजियक, दांतारामगढ 11:30 बजे
दिनांक 24.3.15
लोज डी
रामकरण जाट
कन्याराम
स्वयं पक्षा आधार निवासी कालवा का जाट
के हस्ताक्षर/अंगूठे लगवाये।

उप पंजियक
दांतारामगढ (सीकर)

रामकरण

फीस टिकट 2736=0
रजिस्ट्रेशन फीस 811=00 रुपये
200=00 रुपये
3747=00 340
दिनांक 24.3.05 को मेरे सामने हो
चुका है।

उप पंजियक
दांतारामगढ (सीकर)

1000Rs. (266)

ख.अ. / सीकर / अप्र. / ख.प. / 271 / 03 /

यह नोन ज्यूडिशियल स्टाम्प पेपर रुपये 1000 के सविदा के साथ कमी फीस संलग्न है।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

इस दस्तावेज में 20 पृष्ठ है।
यह पृष्ठ सं. 2 है।

उप ~~खनिज~~
दांतारामगढ़

क्रमांक 2297 दिनांक 18/01/2005 रामकरण पुत्र श्री कल्यापसहाय जाति जाट नि0 वंबा
कालवाड़ जिला जयपुर।

1000 x 3 = 3000
500 x 1 = 500
100 x 2 = 200
50 x 1 = 50
3750

रामकरण

श्री रामकरण जाट
पुत्र कल्याणसहाय जाति जाट निवासी कालवाड़ जयपुर
ने निष्पादन स्वीकार किया और प्रतक्ष (पहचान) को प्राप्त हो गया। निष्पादन पंजीयन पदाधिकारी द्वारा मूल रूप से लौटाया जाता है। नहीं जनता है।

उप पंजीयक
दांतारामगढ़ (सीकर)

1000Rs. (268)

ख.अ. /सीकर/अप्र./ख.प./271/03/

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये ...1000.... के संविदा के साथ कमी फीस संलग्न है।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

इस दस्तावेज में....20.....पृष्ठ है।
यह पृष्ठ से.....3.....है।

उप-खनिपाल
दांतारामगढ़

(269)

क्रमांक 2297 दिनांक 18/01/2005 रामकरण पुत्र श्री कल्याणसहाय जाति जाट नि० ग्राम
कालवाड़ जिला जयपुर।

श्री रामकरण जाट
व्यवसाय व्यापार पुत्र कल्याणसहाय
जाति जाट कवरका बास
को या पुत्र सावतराम
उम्र — कवरका बास
एव श्री दिनेश सिंह दुर्जन सिंह
उम्र 36 राजपूत सिसि
निवासी गोगावास
का (श्री) मतदाता
पदाधिकारी जनता।
है। अतः जाकर
यह दस्तावेज बलिज सिंह 37 उम्र
किसना 7 माता पुत्र
अंकित है। [illegible]

प्रार्थी

दिनांक

आज दिनांक 24 माह 2 सन् 05
को पुस्तक सं 1 जिल्द सं 206
में पृष्ठ सं 60 क्रम सं 551 पर पंजीकृत
किया गया। [illegible]
जिल्द सं 677 पृष्ठ सं 062 पर चस्पा
किया गया।

पंजीयन अधिकारी
कालवाड़ (जयपुर)

(270)

उपखण्ड अधिकारी

कार्यालय खनि अभियंता, खान एवं भू विज्ञान विभाग सीकर

क्रमांक 272/03/3726 दिनांक 8/11/04

कार्यालय आदेश

श्री/श्रीमती रामस्वरूप जाट पुत्र श्री धनाराम जाट

साकिन ढाणी का बास पोस्ट निरिणवास तहसील कोटपूतली

द्वारा ---------- में राजस्थान अप्रधान खनिज नियमावली नियम 1986 के अंतर्गत

अप्रधान खनिज पर अनुज्ञप्ति दिये जाने हेतु आवेदन पत्र दिनांक -- 27/8/03 -- को प्रस्तुत किया था

और इस कार्यालय को आवेदनकर्ता को खनन पट्टा दिया जाना उचित समझा है और क्षेत्र जिसके लिए

खनन पट्टा चाहा गया है रिक्त है तथा पार्टी का और कोई दावा नहीं है ।

अतः अप्रधान खनिज नियम 1986 के उप नियम 11 के तहत निम्न शर्तों एवं प्रतिबन्धों पर

खनन पट्टा उपरोक्त आवेदन कर्ता को अनुदान किया जाता है ।

1. क्षेत्र 5 ई० (80×125 मी०) पत्थर मौजा नाथूसर तह. उदयपुरवाटी

जिला झुन्झुनूं जो स्थल पर सीमांकन के अनुसार उपलब्ध

नक्शे अनुसार 5·80 एकड़ 62·56 ई० से कुल खनन क्षेत्रफल है।

2. खनिज पत्थर

3. अवधि खनन पट्टा संविदा पंजियन की तिथि से 20 वर्ष किन्तु प्रत्येक 5 वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा ।

4. स्थिर भाटक रु. 5000/- अंकेही पांच हजार प्रति वर्ष।

5. रायल्टी रु. 8/- प्रति टन एवं समय समय पर संशोधनानुसार देय होगी ।

6. भूतल भाटक जैसा कि राजस्व अधिकारी नियत करें ।

7. प्रतिभूति स्थिर भाटक की चौथाई राशि रु. 1300/- एन.एस.सी. में ।

8. अन्य कर राजस्थान सरकार के नियमानुसार एवं समय समय पर संशोधनानुसार ।

9. अन्य शर्तें पट्टाधारी कृषक से उसके सद्भावनापूर्ण उपयोग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम 56 में वर्णित है । रायल्टी वसूल नहीं करेगा तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज नियमावली 1986 एवं संविदा अनुसार तथा उन्हें समय समय पर होने वाले संशोधनानुसार मान्य होंगे ।

1. नोट – यह आज्ञा बिना किसी नोटिस के प्रति रायल्टी/भाटे की मांग आयेगी । यदि आवेदनकर्ता द्वारा खनन पट्टे का संविदा का निष्पादन आदेश की तिथि से 3 माह में नहीं करेगा ।

2. आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा तब तक कि यह पट्टा संविदा का पंजियन नहीं करा लेता तब तक उसे कोई विशेष आज्ञा न हो ।

3. स्वीकृति तिथि से 15 दिन में संविदा निष्पादन संबंधी समस्त औपचारिकतायें करनी होंगी । अन्यथा का अवधि स्वीकृति स्वतः पांच सेस निरस्त मानी जावेगी ।

4. फीस की तरमीम राजस्व विभाग से करवावें।

5. बैंक की डिमांड ड्राफ्ट प्रस्तुत करें।

6. पट्टा मय नक्शा कलेक्ट्रेट से इनाधारी की हस्ताक्षरित प्राप्त करें।

खनि अभियंता
सीकर

क्रमांक :सम/सीकर/कर/अप्र/व.प./ 272/03/3721 दि 24

परीक्षिति निम्न को भेजकर लेख है कि -

1. श्री राम अवतार ------पुत्र श्री -धनानक
निवासी कर का बास पो० दुर्गियावास कोलवाड
भेजकर लेख है कि मद प्रीमि डेक्लेन्ट के रु. 1250/- संलग्न मुल्य
तथा फीस के रु. 150/- कुल रु. 1900/-
प्रतिवेदित स्टाम्प पेपर रु. 1250/- के तथा जमानत की राशि को
1300/- की निम्न हस्ताक्षरकर्ता के नाम अंकित मुद्य प्रीमि
संलग्नक करा समयावधि में निष्पादन करावें ।

2. अपि कार्य लेखन को दी जाकर लेख है कि यह केस का मौका निरीक्षण कर लेखे
।

3. मान चित्रकार

4. श्री मान जिला कलेक्टर सीकर / [illegible]

पाटवी
रामधन

1000Rs.

ख.अ. /सीकर/अप्र./ख.प./272/03/

संविदा

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 3,750/–के किता नग 3 रूपये 1000/–. का व नग 1 रूपये 500/– नग 2 रूपये 100/– नग 1 रूपये 50/– का कुल नग 7 खनन पट्टा वास्ते खनिज चेजापत्थर क्षेत्र 1 हैक्टर या 80 x 125 वर्ग मीटर संलग्न नक्शा व सीमाकन रिपोर्ट के अनुसार निकट ग्राम बाज्यावास तहसील रामगढ़ जिला सीकर के ग्राम बल्लुपुरा की भूमि खसरा नं. 80 रकबा 62.56. हैक्टर किस्म गैर मुमकीन पहाड़ में गिरता है। कार्यालय आदेश क्रमांक खअ/सीकर/अप्र./ख.प./272/03/3720 एवं सम संख्या आदेश क्रमांक 948 दिनांक 09.03.05 से अवधि संविदा पंजियन की तिथि से 20 वर्ष के लिए किन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्धि होती रहेगी। वार्षिक स्थिर भाटक रूपये 15,000/– की शर्त पर तथा रॉयल्टी शिड्यूल के अनुसार खनिज निर्गमन पर व उनमें समय–समय पर होने वाले संशोधनानुसार देय होगी, पर श्री राम सहाय जाट पुत्र श्री बन्नाराम जाट, निवासी कंवर का बास, पो. दूजनियाबास कालवाड तहसील व जिला जयपुर, (राज.) के पक्ष में स्वीकृत हुआ है, के साथ है।

अन्य शर्तें संलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उनमें समय–समय पर होने वाले संशोधनानुसार मान्य होगी। तथा पट्टाधारी राज्य सरकार/भारत सरकार को देय होने वाले समस्त करो का एवं अधिक रॉयल्टी का नियमानुसार भुगतान करेगा।

आज दिनांक 5/3/2005 को मेरे द्वारा निचे अंकित गवाहान के समक्ष संविदा निष्पादन किया गया।

हस्ताक्षर पट्टेदार

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

गवाहान :–

1. .....
प्रभु पुत्र श्री सोनाराम निवासी कंवरका बास
जिला - जयपुर

2. .....
रामसहाय पुत्र श्री बन्नाराम जाट
उम्र २५ साल
मकान नं-१८ श्रीरामकालोनी

सह-पंजीयक
रामगढ़

(273)

क्रमांक 2205 दिनांक 18/01/2005 रामसहाय पुत्र श्री धन्नाराम जाति जाट नि० कंवरकाय
तहसीलजिला सीकर।

कार्यालय उप पंजीयक, दांतारामगढ़ 12-30 PM
आज दिनांक 24.3.05
श्री लिखडेउ
रामसहाय
पुत्र धन्नाराम उम्र
वर्ग किसान निवासी कंवरकाय
ने वास्ते तस्दीक प्रस्तुत किया।

उप पंजीयक
दांतारामगढ़ (सीकर)

रामसहाय

फीस मुद्रांक 2736=00
रजिस्ट्रेशन फीस 811=00 रुपये
200=00 रुपये
3747=00
दिनांक 24.3.05 को दाखिल हो
चुकी है।

उप पंजीयक
दांतारामगढ़ (सीकर)

274

1000Rs.

ख.अ. /सीकर/अप्र./ख.प./272/03/

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 1000 के संविदा के साथ कमी फीस संलग्न है।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

इस दस्तावेज में 19 पृष्ठ है।
यह पृष्ठ सं 2 है।

उपखण्ड अधिकारी
खातीरामनगर

(275)

क्रमांक 2295 दिनांक 18/01/2005 रामसहाय पुत्र श्री बन्नाराम जाति जाट नि0 कंवरा
कालवाड़जिला जयपुर।

1000 x 3 = 3000
500 x 1 = 500
100 x 2 = 200
50 x 1 = 50
3750/-

(1)

श्री रामसहाय
पुत्र बन्नाराम जाति जाट निवासी कंवर का बास
ने निष्पादन स्वीकार किया और उसके (हस्ताक्षर हो)
को प्राप्त हो
पदाधिकारी के रूप में
जनता है।

उप खण्ड अधिकारी
दांतारामगढ़ (सीकर)

1000Rs. (276)

ख.अ. / सीकर / अप्र. / ख.प. / 272 / 03 /

यह नोन ज्यूडिशियल स्टाम्प पेपर रूपये 1000 के संविदा के साथ कमी फीस संलग्न है।

हस्ताक्षर पट्टाधारी

खनि अभियन्ता, सीकर

साक्षी श्री भैरु s/o रामकरण उम्र 37
पेशा खेती निवासी कंवरपुरा

श्री शिम्भू सिंह s/o दुर्जन सिंह उम्र 36 वर्ष निवासी
पेशा सर्विस नं० गोगावास

इस दस्तावेज में 19 पृष्ठ है।
यह पृष्ठ सं. 3 है।

उपखण्ड अधिकारी
खाचरियावास

(274)
(240)

न्यायालय तहसीलदार

कार्यालय थाना अतिरिक्त - तीकर

तलब रिपोर्ट

आज दिनांक - 23/5/2017 को अधोहस्ताक्षरकर्ता को न्यायालय आदेश क्रमांक - रव का/ तीकर/ 39 (सप - 32/2081 दिनांक - 19/5/2017 की पालना में श्री पुरुषोत्तम s/o बेगनाथ तिवाड़ी - जोगालिया तह. खुजानगढ़ जिला - चूरू के पक्ष में भूत खनन पट्टा लंबा - 32/96 वाले खनित क्षेत्र का कब्जा तिकट ग्राम - बाजियावाला तह. रोनाडांगर जिला - तीकर की अवधि समाप्त होने के कारण खनन क्षेत्र का कब्जा विभाग के पक्ष में लेने बाबत मौके पर पहुंचना गया।

मौके पर खनन पट्टा में खनन कार्य पूर्णरूप से बंद पाया गया तथा पट्टाधारी व उसका प्रतिनिधि मौके पर मौजूद नहीं मिला। मौके पर खनन क्षेत्र का कब्जा विभाग के पक्ष में लिया जाकर ऐलान किया गया कि यह खनन अवधि समाप्त होने के कारण विभाग के कब्जे में लिया जा चुका है, अतः यहां कोई व्यक्ति विभाग की बिना अनुमति खनन कार्य नहीं करेगा। यदि कोई व्यक्ति विभाग की बिना अनुमति यहां खनन खनन कार्य करेगा तो अवैध खनन की

(248)

जोधी में माना जाकर संबंधित के खिलाफ कानूनी कार्यवाही की जावेगी, सो सूचित रहें।

अ/ु
23/5/17
MF II

कब्जा रिपोर्ट तैयार कर रिपोर्ट की एक प्रति खनन पट्टा क्षेत्र पर चस्पा की गयी, इस रिपोर्ट को जो भी व्यक्ति पढ़ेगा, वह समझ सकेगा कि अब यहां खनन कार्य करना अपेक्षित होगा तथा विभाग द्वारा संबंधित पर कानूनी कार्यवाही की जावेगी।

रिपोर्ट वाले आगे कार्यवाही हेतु भी देखा में उचित है।

अ/ु
23/5/17
MF II

राजस्थान सरकार
कार्यालय खनि अभियन्ता, सीकर।
क्रमांक: खअ/सीकर/रि/अनु/खप्र-32/91/2107-2112 दिनांक: 23/5/17

जानकारी निम्नवत् सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:—

1. श्री सुजानसिंह पुत्र श्री भैरूसिंह निवासी-जोगसिलिया महलोन-खुडागढ़ (सेन्
2. सांख्यिकीय कार्यालय, 3. सॉफ्टवेयर नियंत्रक शाखा।
4. संगणक, 5. मानचित्रकार शाखा।
6. सूचना सहायक शाखा।

खनि अभियन्ता, सीकर

279

235

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सीकर।

शिवसिंहपुरा, हाऊसिंग बोर्ड, रोड़, ग्रामीण महिला शिक्षण संस्थान के सामने, नवलगढ़ रोड़ सीकर
दूरभाष व फैक्स : 01572-249183 e-mail:- me.sikar@rajasthan.gov.in

क्रमांक: खअ/सीकर/अप्र/खप-32/96/ 2074 दिनांक 19/5/17-

कार्यालय-आदेश

चूंकि श्री रुगननाथ पुत्र श्री वेगनाथ सिद्ध निवासी जोगलिया तहसील सुजानगढ़ जिला चूरू के पक्ष में खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दांतारामगढ़ जिला सीकर में कार्यालय आदेश क्रमांक: खअ/नीम/रि/अप्र/खप./32/96/2484 दिनांक 23.07.1996 से स्वीकृति जारी की जाकर संविदा निष्पादन 11.09.1996 को किया जाकर, पंजियन दिनांक 24.09.1996 को हुआ। जिस पर खनन पट्टा अवधि दिनांक 24.09.1996 से 20 वर्ष अर्थात 23.09.2016 तक के लिए प्रभावशील हुआ।

चूंकि खनन पट्टा की अवधि 23.09.2016 से समाप्त हो चुकी है, पट्टाधारी द्वारा नवीनीकरण हेतु आवेदन नहीं किये जाने तथा खनन पट्टा की अवधि वृद्धि हेतु भी आवेदन पत्र प्रस्तुत नही किये जाने पर, प्रकरण में राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9 के तहत खनन पट्टा की अवधि वृद्धि हेतु श्रीमान अधीक्षण खनि अभियन्ता जयपुर वृत, जयपुर से दिनांक 19.04.2017 को मार्गदर्शन चाहा गया। श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के पत्रांक 2766 दिनांक 05.05.2017 से निर्देशित किया गया है, कि खनन पट्टे की मूल अवधि नवीन नियमों के प्रभाव में आने से पूर्व समाप्त हो चुकी है, तथा पट्टाधारी द्वारा खनन पट्टा का नवीनीकरण आवेदन पत्र भी प्रस्तुत नहीं किया गया था। अतः खनन पट्टा का अस्तित्व समाप्त हो जाने के पश्चात अवधि वृद्धि किया जाना सम्भव नही है।

अतः खनन पट्टा की अवधि समाप्त होने पर पट्टाधारी द्वारा प्रस्तुत प्रतिभूति राशि जब्त करते हुए, उक्त खनन पट्टा का कब्जा विभाग के पक्ष में लिया जाता है।

खनि अभियन्ता, सीकर

क्रमांक: खअ/सीकर/अप्र/खप-32/96/ 2075-2085 दिनांक 19/5/17-

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्रीमान जिला कलेक्टर सीकर।
2. श्रीमान अधीक्षण खनि अभियन्ता, जयपुर वृत, जयपुर को देने के पत्रांक: अखअ/जय/सीकर/प-1/17/2766 दिनांक 05.05.2017 के क्रम में।
3. उपखनन संरक्षक सीकर।
4. तहसीलदार दांतारामगढ़ जिला सीकर।
5. मानचित्रकार शाखा कार्यालय हाजा। 6. सूचना सहायक।
6. खनि कार्यदेशक कार्यालय हाजा को दी जाकर लेख है कि अविलम्ब क्षेत्र का कब्जा लेकर रिपोर्ट प्रस्तुत करे।
7. संगणक। 9. मांग लिपिक । 10. अधिशुल्क निर्धारण शाखा।
11. श्री रुगननाथ पुत्र श्री वेगनाथ सिद्ध निवासी जोगलिया तहसील सुजानगढ़ जिला चूरू को वास्ते सूचनार्थ
12. रोकपाल कार्यालय हाजा को दी जाकर लेख है कि एन.एस.सी. रुपये 2500/- की एन.एस.सी.रजि0 के क्रमांक 2846 पर दर्ज है, को जब्त कर राजकोष में जमा करावे ।

खनि अभियन्ता सीकर

V.C.O/21 9/2

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राजस्थान सरकार

कार्यालय खनि अभियन्ता सीकर।

क्रमांकः खअ/सीकर/रि/अप्र/खप-32/96/ 1759 दिनांकः 22/8/07

हस्तानान्तरण-ज्ञापन

चूँकि खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर का अवधि दिनांक 24.9.96 से 20 वर्ष के लिए वार्षिक स्थिर भाटक रूपये-5000/- पर इस शर्त के साथ कि गई कि प्रत्येक पाँच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होता रहेगा पर श्री गोकुल सिंह पुत्र श्री मगु सिंह निवासी बाज्यावास तह0 दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ।

पट्टाधारी श्री गोकुल सिंह द्वारा खनन पट्टा का हस्तानान्तरण श्री सुगन नाथ पुत्र श्री बेगनाथ सिद्ध निवासी जोगलिया तहसील सुजानगढ जिला चूरू के पक्ष में करवाने हेतु दिनांक 28.5.07 को आवेदन पत्र दिया जाने पर खनन पट्टा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री बेगनाथ सिद्ध निवासी जोगलिया तहसील सुजानगढ जिला चूरू के पक्ष में कार्यालय आदेश क्रमांकः खअ/सीकर/रि/अप्र/खप-32/96/1596 दिनांकः 10.7.07 से स्वीकृत हुआ। जिसका इंविदा निष्पादन दिनांक 13.7.07 को होकर हस्तानान्तरण संविदा का पंजियन दिनांक 27.7.07 को हुआ। अन्य शर्तें मूल इंविदा अनुसार हस्तानान्तरी को मान्य होगी।

खनि अभिमन्ता,
सीकर।

क्रमांकः खअ/सीकर/रि/अप्र/खप-32/96/ 1760-64 दिनांकः 22/8/07

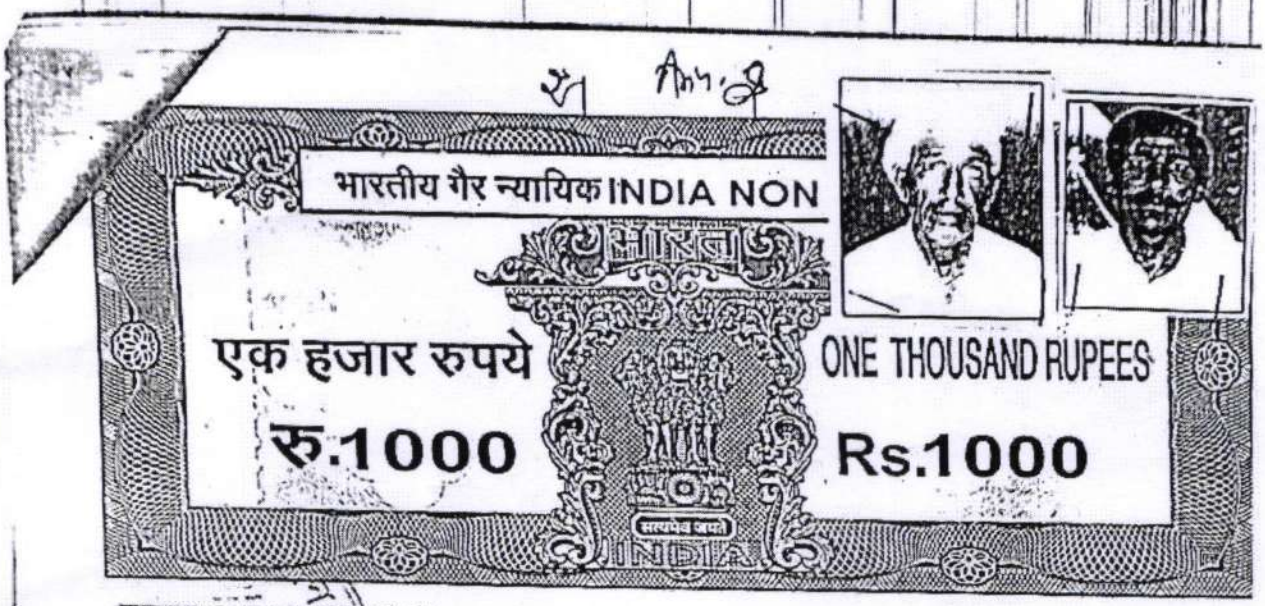
प्रतिलिपि निम्नको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः-

1. श्री सुगननाथ पुत्र श्री बेगनाथ सिद्ध, निवासी जोगलिया तहसील सुजानगढ जिला चूरू को वास्ते सूचनार्थ।
2. माँग लिपिक।
3. रोयल्टी निर्धारण लिपिक।
4. संगणक।
5. मानचित्रकार शाखा।

सहायक लोक सूचना अधिकारी
कार्यालय खनि. अभियन्ता, सीकर

खनि अभिमन्ता,
सीकर।

(281)



राजस्थान RAJASTHAN
- 5 JUL 2007

हस्तानान्तरण संविदा

940708

खअ/सीकर/रि/अप्र/खप–32/96

यह नौन ज्यूडिशियल स्टाम्प पेपर रूपयें 1360/– के किता नग 1 रूपयें 1000/– व नग 3 रूपयें 100/– व नग 1 रूपयें 50/– व नग 1 रूपयें 10/– कुल नग 6, खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 10,000 वर्ग मीटर या एक हैक्टर निकट ग्राम बाज्यावास तह0 दांतारामगढ जिला सीकर का अवधि संविदा पंजिका तिथि 24.09.96 से 20 वर्ष किन्तु प्रत्येक पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होता रहेगा कि शर्त पर स्थिर भाटक रूपयें 5000/– पर श्री गोकुल सिंह पुत्र श्री मांगु सिंह राजपुत निवासी बाज्यावास तह0 दांतारामगढ जिला सीकर के पक्ष में आदेश कमांक खअ/नीम/रि/अप्र/खप–32/96/2484 दिनांक 23.07.96 से स्वीकृत हुआ, जिसका संविदा पंजियन दिनांक 24.09.96 से होकर पट्टा 20 वर्ष के लिए प्रभाव में आया ।

पट्टाधारी श्री गोकुल सिंह द्वारा दिनांक 28.05.07 को खनन पट्टा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री वेगनाथ सिद्ध निवासी जोगलिया तह0 सुजानगढ जिला चूरू के पक्ष में करवानें हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया।

अतः नियम 15 के तहत खनन पट्टा कार्यालय आदेश कमांक खअ/सीकर/रि/अप्र/खप–32/96/1596 दिनांक 10.07.07 के द्वारा खनन पट्टा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री वेगाराम सिद्ध निवासी जोगलिया तह0 सुजानगढ़ जिला चूरू के पक्ष में स्वीकृत हुआ है, के साथ हैं।

लगातार.....

सहायक लोक सूचना अधिकारी
कार्यालय खनि. अभियन्ता, सीकर

सुगननाथ

खनि अभियन्ता
सीकर

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

ONE HUNDRED RUPEES

₹.100

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

E 393540

राजस्थान RAJASTHAN

अन्य शर्तें मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उसमें समय-समय पर होने वाले संशोधनानुसार मान्य होगी।

आज दिनांक 13/11/2013 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष हस्तानान्तरण संविदा का निष्पादन किया गया।

हस्तानान्तरी

हस्तानान्तरी

राजस्थान के [illegible] से
खनि अभियन्ता, सीकर

गवाहान:-

1. [illegible]

2. [illegible]

सहायक लोक सूचना अधिकारी
कार्यालय खनि. अभियन्ता, सीकर

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सीकर

शिवसिंहपुरा, हाऊसिंग बोर्ड, रोड़, ग्रामीण महिला शिक्षण संस्थान के सामने, नवलगढ़ रोड़, सीकर
दूरभाष व फैक्स : 01572–249183 E-mail:- me.sikar@rajasthan.gov.in

कमांकःखअ/सीकर/रिवीजन/121/2017/ 1634 दिनांकः 15/1/19

प्रेषितिः

न्यायालय संयुक्त शासन सचिव,
खान विभाग, राजस्थान, जयपुर।

विषयः रिवीजन संख्या 121/17 श्री सुगननाथ सिद्व बनाम खनि अभियन्ता, सीकर के संबंध में पद्वार उत्तर, तथ्यात्मक प्रतिवेदन एवं मूल अभिलेख भिजवाने बाबत।

प्रसंगः आपका पत्र कमांकःप.15(121)खान/ग्रुप–2/2017 जयपुर दिनांक 26.12.2018 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के कम में निवेदन है रिवीजन संख्या 121/2017 श्री सुगननाथ पुत्र श्री बैगनाथ सिद्व निवासी जोगलिया तहसील सुजानगढ जिला चूरू, जरिये मुख्तयारआम श्री गोपाल पुत्र श्री हरलाल गोदारा निवासी चाडवास तहसील बीदासर जिला चूरू बनाम खनि अभियन्ता,सीकर व अन्य में पद्वार उत्तर, तथ्यात्मक प्रतिवेदन एवं मूल अभिलेख इस पत्र के सलंग्न कर भिजवाया जा रहा है, कृपया पावती भिजवाने का श्रम करावें।

सलंग्नः– 1. एम.एल.संख्या 32/96 पत्रावली पेज संख्या 1 से 247 तक ।

भवदीय,

(मनोज कुमार शर्मा) 15/1/19
खनि अभियन्ता,सीकर

न्यायालय संयुक्त शासन सचिव, खान एवं भू–विज्ञान विभाग, राजस्थान जयपुर।

अपील संख्या 121/2017

श्री सुगननाथ पुत्र श्री बैगनाथ सिद्ध निवासी जोगलिया तहसील सुजानगढ जिला चूरू, जरिये मुख्तयारआम गोपाल गोदारा पुत्र श्री हरलाल गोदारा, उम्र 24 वर्ष, जाति जाट, निवासी गांव चाडवास तहसील बीदासर जिला चूरू।

..... अपीलान्ट

बनाम

खनि अभियन्ता, सीकर।

.....अप्रार्थीगण

महोदय,

प्राप्त अपील का पदवार जबाब निम्नानुसार प्रेषित है:–

1. अपील का बिन्दु संख्या 1 जिस तरह से दर्ज अस्वीकार है, क्योंकि कार्यालय अभिलेख अनुसार गोपाल गोदारा पुत्र श्री हरलाल गोदारा मुख्तारआम नियुक्त है का दस्तावेज उपलब्ध नहीं है।
2. अपील का बिन्दु संख्या 2 में दर्ज कथन स्वीकार है। श्री गोकुल सिंह पुत्र श्री मांगु सिंह निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में खनन पटटा संख्या 32/96 वास्ते खनिज चेजापत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर का अवधि दिनांक 24.09.1996 से 20 वर्ष हेतु स्वीकृत होना स्वीकार है।
3. अपील का बिन्दु संख्या 3 में दर्ज कथन भी स्वीकार है। पटटाधारी श्री गोकुल सिंह द्वारा दिनांक 28.05.2007 को खनन पटटा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री बेगनाथ सिद्व निवासी जोगलिया तहसील सुजानगढ जिला चूरू के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया। जिस पर इस कार्यालय के आदेश कमांक खअ/सीकर/अप्र/खप–32/96/1596 दिनांक 10.07.2007 से उक्त खनन पटटा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री बेगनाथ सिद्व निवासी जोगलिया तहसील सुजानगढ जिला चूरू (राज.) के पक्ष में स्वीकृत हुआ, जिसकी हस्तानान्तरण संविदा का निष्पादन दिनांक 13.07.2007 से किया जाकर, पंजियन दिनांक 27.07.2007 से होने पर उक्त खनन पटटा शेष अवधि के लिये श्री सुगननाथ सिद्व के पक्ष में प्रभाव में आया।
4. अपील के बिन्दु संख्या 4 के क्रम में निवेदन है कि खनन पटटा संख्या 32/96 की अवधि 24.09.1996 से 23.09.2016 तक थी, जो दिनांक 23.09.2016 से को स्वतः समाप्त हो चूकी है। राज्य सरकार द्वारा दिनांक 28.01.2011 को जारी गजटनोटिफिकेशन के अनुसार खनन पटटों की अवधि 20 वर्ष से 30 वर्ष किये जाने का प्रावधान किया गया, जिस हेतु इच्छुक पटटाधारी को स्वयं का प्रार्थना, बकाया नहीं का प्रमाण पत्र व शपथ पत्र नोटरी से तस्दीक शुद्वा तथा नियम 18(8)(3) व 16(2) के तहत खनन पटटा की अवधि बढाने के संबंध में निर्धारित शर्तो के तहत आवेदन किया जाना चाहिए था, जो कि खनन पटटा संख्या 32/96 के पटटाधारी द्वारा नहीं किया गया तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9 के प्रभाव मे आने से पूर्व खनन पटटा की मूल अवधि समाप्त हो चूकी थी,

जिस कारण खनन पटटा की अवधि वृद्धि की कार्यवाही सम्पादित नहीं की जा सकी। अतः पैरा में दर्ज कथन अस्वीकार है।

5. अपील का बिन्दु संख्या 5 जिस तरह से दर्ज है, स्वीकार नहीं है। क्योंकि नियम 16(2) के तहत खनन पटटा की अवधि 20 वर्ष से 30 वर्ष तक बढाई जाने हेतु पटटाधारी द्वारा आवेदन करना होता है, जिसमें नियमानुसार पाये जाने पर अवधि बढाने की स्वीकृति जारी कर नियमानुसार रू. 100/– नॉन ज्यूडिशियल स्टाम्प पेपर पर पूरक संविदा निष्पादित की जाती है। पूरक संविदा को नोटरी पब्लिक से नोटरी करवाने के पश्चात अवधि वृद्धि ज्ञापन जारी किया जाकर संबंधित सभी शाखाओं का ज्ञापन भिजवाये जाने का प्रावधान था, परन्तु खनन पटटा संख्या 32/96 के पटटाधारी द्वारा ऐसा नहीं किया गया, जिस कारण खनन पटटा की मूल अवधि समाप्ति पर नियमानुसार खनन पटटा का कब्जा विभागीय पक्ष में लिया गया है।

6. अपील का बिन्दु संख्या 6 में दर्ज कथन भी स्वीकार नहीं है, क्योंकि खनि अभियन्ता, भरतपुर के पत्र दिनांक 25.07.2012 से खनन पटटाधारी को अवगत करवाया गया था कि दिनांक 28.01.2011 से खनन पटटों की अवधि 20 वर्ष से 30 वर्ष करने का प्रावधान किया गया है, जिस हेतु आप नियमानुसार खनन पटटा की अवधि बढाने हेतु आवेदन पत्र कार्यालय में प्रस्तुत करें, अन्यथा नियमानुसार कार्यवाही अमल में लाई जावेगी। अर्थात खनन पटटा की अवधि बढाने हेतु पटटाधारी द्वारा आवेदन करना आवश्यक था, बिना आवेदन किये स्वतः खनन पटटे की अवधि 20 वर्ष से 30 वर्ष नहीं की जा सकती थी।

7. अपील का बिन्दु संख्या 7 जिस तरह से दर्ज है अस्वीकार है। क्योंकि इस कार्यालय द्वारा पारित आदेश दिनांक 19.05.2017 खनन पटटा की मूल अवधि समाप्ति के बाद पारित किया गया था, जो नियमानुसार होने से किसी भी सुरत में अपास्त योग्य नहीं है।

8. अपील का बिन्दु संख्या 8 के कम में निवेदन है कि राज्य सरकार द्वारा दिनांक 28.01.2011 को जारी गजटनोटिफिकेशन के अनुसार खनन पटटों की अवधि 20 वर्ष से 30 वर्ष किये जाने का प्रावधान किया गया था, जिसकी सूचना पटटाधारी को कार्यालय द्वारा नहीं दी गई, जिस संबंध में निवेदन है कि दिनांक 28.01.2011 को जारी गजटनोटिफिकेशन की प्रति कार्यालय नोटिस बोर्ड पर चस्पा की गई थी। जिसका अवलोकन पटटाधारी द्वारा किया गया होगा। अधिसूचना राज. राजपत्र में आधिसूचित होने से कथन अस्वीकार है।

आधार:–

(क) अपील का आधार बिन्दु (क) जिस तरह से दर्ज है, स्वीकार नहीं है। क्योंकि आदेश दिनांक 19.05.2017 खनन पटटा की मूल अवधि समाप्ति के पश्चात जारी किया हुआ होने से निरस्त योग्य नहीं है तथा ना ही किसी प्रकार की द्वेषपतापूर्ण भावना से उक्त आदेश पारित किया गया है।

(ख) अपील का आधार बिन्दु (ख) भी स्वीकार नहीं है, अपीलान्ट द्वारा बार–बार तथ्यों कि पूर्नावृति की जा रही है, जिस कारण कोई टिप्पणी नहीं है।

(ग) अपील का आधार बिन्दु (ग) जिस तरह से दर्ज है, स्वीकार नहीं है। क्योंकि पटटाधारी द्वारा नियम 16(2) के तहत खनन पटटा की अवधि बढाने हेतु स्वयं का प्रार्थना, बकाया नहीं का प्रमाण पत्र व शपथ पत्र नोटरी से तस्दीक शुद्वा तथा नियम 18(8)(3) व 16(2) के तहत खनन पटटा की अवधि बढाने के संबंध में निर्धारित प्रपत्र में आवेदन किया जाना चाहिए था, जो कि खनन पटटा संख्या 32/96 के पटटाधारी द्वारा नहीं किया गया तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9 के प्रभाव मे आने से पूर्व

खनन पटटा की मूल अवधि संमाप्त हो चूकी थी, जिस कारण खनन पटटा की अवधि वृद्वि की कार्यवाही सम्पादित नहीं की जा सकी। अतः पैरा में दर्ज कथन अस्वीकार है।

(ड) अपील का आधार बिन्दु (ड) स्वीकार नहीं है। क्योंकि अपीलान्ट द्वारा वार–वार तथ्यों कि पूर्नावृति की जा रही है।

(च) अपील का आधार बिन्दु (च) का जवाब बिन्दु संख्या (ग) के अनुरूप पढा जावें।

(छ) अपील के आधार बिन्दु (छ) में दर्ज तथ्यों का वर्णन अपील के पूर्व बिन्दुओं में किया जा चूका है। अतः कोई टिप्पणी नहीं है।

(ज) अपील का आधार बिन्दु (ज) अस्वीकार है। क्योंकि पटटाधारी द्वारा नियम 16(2) के तहत खनन पटटा की अवधि बढाने हेतु स्वयं का प्रार्थना, बकाया नहीं का प्रमाण पत्र व शपथ पत्र नोटरी से तस्दीक शुद्वा तथा नियम 18(8)(3) व 16(2) के तहत खनन पटटा की अवधि बढाने के संबंध में निर्धारित प्रपत्र में आवेदन किया जाना चाहिए था। परन्तु अपीलान्ट के पक्ष में स्वीकृत खनन पटटा की अवधि 23.09.2016 से समाप्त होने पर भी अपीलान्ट द्वारा दिनांक 19.05.2017 को पारित आदेश तक उक्त खनन की अवधि के संबंध कार्यवाही नहीं कि गई तथा मौका पंचनामा दिनांक 16.11.2015 की मांग राशि भी जमा नहीं करवाई गई। जिस कारण आदेश दिनांक 19.05.2017 पारित कर खनन पटटा का कब्जा विभागीय पक्ष में लिया गया, जो नियमानुसार पारित होने से निरस्त योग्य नहीं है।

(झ) अपील का आधार बिन्दु (झ) पर कोई टिप्पणी नहीं है।

(ण) यह कि अपील का आधार बिन्दु (ण) कानुनन है।

उपरोक्तानुसार प्राप्त अपील का बिन्दुवार जवाब श्रीमान को भिजवाया जाकर निवेदन है कि खनन पटटा की मूल अवधि दिनांक 23.09.2016 से समाप्त होने तथा खनन पटटा में मौका पंचनामा दिनांक 16.11.2015 की मांग राशि रू. 86,69,255/–बकाया होने से अपीलार्थी अपील में किसी प्रकार के अनुतोष का भागीदार नहीं है। अपील मय हर्जा खर्चा खारीज फरमाने का श्रम करावें।

भवदीय,

(मनोज कुमार शर्मा)
खनि अभियन्ता,सीकर

(287)

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सीकर।

अपील संख्या 121/2017

श्री सुगननाथ पुत्र श्री बेगनाथ सिद्व निवासी जोगलिया तहसील सुजानगढ जिला चूरू (राज.) जरियें मुख्तयारआम गोपाल गोदारा पुत्र श्री हरलाल गोदारा निवासी चाडवास तहसील बीदासर जिला चूरू बनाम खनि अभियन्ता, सीकर।

<u>वस्तुस्थिति रिपोर्ट</u>

चूँकि श्री गोकुल सिंह पुत्र श्री मागुं सिंह निवासी बाज्यावास तहसील दातांरामगढ जिला सीकर के पक्ष में खनिज चेजापत्थर क्षैत्र 1.00 हैक्टर निकट ग्राम बाज्यावास तहसील दातांरामगढ जिला सीकर का खनन पटटा इस कार्यालय के आदेश संख्या खअ/नीम/रि/अप्र/खप–32/96/2484 दिनांक 23.07.1996 से संविदा पंजियन तिथि से 20 वर्ष हेतु स्थिर भाटक रू. 5000/–वार्षिक पर स्वीकृत हुआ। जिसकी संविदा का पंजियन दिनांक 24.09.1996 से होकर उक्त खनन पटटा प्रभाव में आया।

पटटाधारी श्री गोकुल सिंह द्वारा दिनांक 28.05.2007 को खनन पटटा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री बेगनाथ सिद्व निवासी जोगलिया तहसील सुजानगढ जिला चूरू के पक्ष में करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया गया। जिस पर इस कार्यालय के आदेश कमांक खअ/सीकर/अप्र/खप–32/96/1696 दिनांक 10.07.2007 से उक्त खनन पटटा का हस्तानान्तरण श्री सुगननाथ पुत्र श्री बेगनाथ सिद्व निवासी जोगलिया तहसील सुजानगढ जिला चूरू (राज.) के पक्ष में स्वीकृत हुआ, जिसकी हस्तानान्तरण संविदा का निष्पादन दिनांक 13.07.2007 से किया जाकर, पंजियन दिनांक 27.07.2007 से होने पर उक्त खनन पटटा शेष अवधि के लिये श्री सुगननाथ सिद्व के पक्ष में प्रभाव में आया।

उक्त खनन पटटा में चल रही बकाया व अन्य दोषों के निवारण हेतु कार्यालय पत्रांक 108 दिनांक 04.01.2008 से पटटाधारी को 15/45 दिवसीय चेतना पत्र जारी किया गया; जो पटटाधारी को दिनांक 18.01.2008 से प्राप्त होने पर भी नोटिस की पालना समयावधि में नहीं करने पर कार्यालय आदेश कमांक 1261–1263 दिनांक 17.09.2008 से खनन पटटा में शास्ती राशि रू. 4000/– आरोपित की गई। उक्त खनन पटटा क्षैत्र का निरीक्षण खनि कार्यदेशक द्वारा दिनांक 25.11.2012 से किया गया, जिस अनुसार (खनन पटटा के सीमा स्तम्भ स्थापित नहीं पाये गये, खनन पटटा का सुचना बोर्ड स्थापित नहीं पाया गया, खनन पटटा क्षैत्र के आस पास वृक्षारोपण किया हुआ नहीं पाया गया, खनन कार्य पॉकलेण्ड मशीनों से किया जा रहा है, खनन पटटा के सीमा स्तम्भ नहीं होने के कारण खनन कार्य स्वीकृत क्षैत्र के बाहर है अथवा नहीं ज्ञात नहीं हो सका, खनन कार्य हेतु डिप होल ब्लास्टिंग की अनुमति प्राप्त नहीं है तथा खनन कार्य सुरक्षित तरीके से नहीं किया जाना बताया गया।) जिस हेतु कार्यालय पत्रांक 5463 दिनांक 31.12.2012 से 15/45 दिवसीय चेतना पत्र जारी किया गया। जिसका

पटटाधारी द्वारा कोई जवाब प्रस्तुत नहीं किया गया। पुनः खनन पटटा का निरीक्षण खनि कार्यदेशक द्वारा दिनांक 10.02.2013 से किया गया, जिस अनुसार भी उपरोक्त सभी कमियां खनन पटटा में निरीक्षण के दोरान पाई गई। जिस बाबत कार्यालय पत्रांक 246 दिनांक 16.09.2015 से पुनः पटटाधारी को 15/45 दिवसीय चेतना पत्र जारी किया गया, जो अेनडिलिवर वापस कार्यालय में प्राप्त हुआ। पटटाधारी द्वारा दिनांक 20.10.2015 से एक प्रार्थना पत्र के सलंग्न वित्तिय आश्वासन की एफ.डी.आर. रू. 15000/–, तथा अन्तर प्रतिभूति राशि की एफ. डी.आर. रू. 2500/–प्रस्तुत की गई तथा खनन पटटा के सीमा स्तम्भ व साईन बोर्ड लगाने की सूचना दी गई। पटटाधारी द्वारा चेतना पत्र दिनांक 16.09.2015 की पालना 15 दिवस बाद की जाने पर कार्यालय आदेश कमांक 1051 दिनांक 23.10.2015 से रू. 9000/– शारित आरोपित की गई। उक्त खनन पटटा का मौका निरीक्षण खनि कार्यदेशक मय खनि कार्यदेशक (सर्तकता), सीकर के द्वारा दिनांक 16.11.2015 से किया गया, जिस अनुसार खनन पटटा क्षैत्र के बाहर खनिज चेजापत्थर मात्रा 26880.85 टन का निर्गमन किया जाना पाया, जिस पर खनन पटटा का मौका पंचनामा तैयार किया गया, जो राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 48 का उल्लंधन होने पर कार्यालय पत्रांक 1189 दिनांक 23.11.2015 से पटटाधारी को 15 दिवसीय कारण बताओ चेतना पत्र जारी किया गया, जिसका पटटाधारी द्वारा कोई जवाब कार्यालय में प्रस्तुत नहीं किया गया, जिस पर कार्यालय पत्रांक 265 दिनांक 15.03.2016 से पंचनमा राशि का अनुमोदन चाहने हेतु प्रस्ताव अधिक्षण खनि अभियन्ता, जयपुर को भिजवाये गये, जिसकी प्रति पटटाधारी को भी पृष्टांकित की गई। जिस पर अधीक्षण खनि अभियन्ता, जयपुर के पत्रांक 372 दिनांक 26.04.2016 से पंचनामा राशि रू. 80,64,255/– व कम्पाउण्ड फीस रू. 5000/– कुल रू. 80,69,255/– का अनुमोदन किया गया। जिस पर कार्यालय पत्रांक 995 दिनांक 18.05.2016 से पटटाधारी को पंचनामा दिनांक 16.11.2015 की राशि रू. 86,69,255/– जमा करवाने हेतु 15 दिवसीय चेतना पत्र जारी किया गया, जिसकी प्रति श्रीमान अधीक्षण खनि अभियन्ता, जयपुर को भी पृष्टांकित कर निवेदन किया गया कि खनिज चेजापत्थर मात्रा 26880.85 टन की 10 गुणा रॉयल्टी रू.86,64,255/– बनती है, अतः कम्पाउण्ड फीस रूप्ये 5,000/– सहित कुल रूप्ये 86,69,255/– की मांग कायमी का अनुमोदन प्रदान कराने का श्रम करावें। पुनः मांग कायमी का अनुमोदन नहीं हुआ। दिनांक 01.03.2017 को राज्य सरकार द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 अधिसुचित की जाने पर उसका नियम 9 खनन पटटो की अवधि वृद्वि से संबंधित होने के कारण उक्त खनन पटटा की अवधि वृद्वि किये जाने के संबंध में अधीक्षण खनि अभियन्ता, जयपुर से मार्ग दर्शन गया, क्योंकि उक्त खनन पटटा की अवधि दिनांक 23.09.2016 से समाप्त हो चूकी थी, तथा पटटाधारी द्वारा खनन पटटा की अवधि 20 से 30 वर्ष किये जाने हेतु पूर्व में किसी प्रकार का कोई आवेदन कार्यालय में प्रस्तुत नहीं किया गया था तथा ना ही खनन पटटा नवीनीकरण चाहने हेतु आवेदन किया गया। जिस पर अधीक्षण खनि अभियन्ता जयपुर के पत्रांक 2766 दिनांक 05.05.2017 से मार्ग दर्शन प्राप्त हुये कि खनन पटटे की मूल अवधि नवीन नियमों के प्रभाव में आने से पूर्व समाप्त हो चूकी है तथा पटटाधारी द्वारा खनन पटटा का नवीनीकरण आवेदन पत्र भी प्रस्तुत नहीं किया गया था। अतः खनन पटटा का अस्तित्व समाप्त हो जाने के पश्चात अवधि वृद्वि किया जाना सम्भव नहीं है। जिस पर इस कार्यालय के कार्यालय आदेश कमांक 2074–2085 दिनांक 19.05.2017 से आदेश पारित किया गया कि खनन पटटा की मूल अवधि दिनांक 23.09.2016 से समाप्त होने के कारण, उक्त

खनन पटटा में जमा प्रतिभूति राशि जब्त करते हुए, खनन पटटा का कब्जा विभाग के पक्ष में लिये जाने हेतु आदेश पारित किया जाकर, कब्जा विभाग के पक्ष में दिनांक 23.05.2017 से लिया गया। खनन पटटा में चल रही बकाया की वसूली हेतु मांग पत्र सहायक खनि अभियन्ता, चूरू को भिजवाया हुआ है, बकाया वर्तमान में यथावत है। श्री गोपाल गोदारा पुत्र श्री हरलाल गोदारा निवासी चाडवास तहसील बीदासर जिला चूरू के द्वारा दिनांक 19.06.2017 से सूचना चाहने हेतु सूचना अधिकार अधिनियम 2005 के तहत आवेदन पत्र कार्यालय में प्रस्तुत किया गया। जिस पर आवेदक द्वारा चाही गई सूचना नियमानुसार फीस जमा कर दिनांक 20.06.2017 से उपलब्ध करवाई गई।

उपरोक्तानुसार खनन पटटा की सम्पूर्ण वस्तुस्थिति श्रीमान को भिजवाई जाकर निवेदन है कि खनन पटटा की मूल अवधि दिनांक 23.09.2016 से समाप्त होने तथा खनन पटटा में मौका पंचनामा दिनांक 16.11.2015 की मांग राशि रू. 86,69,255/–बकाया होने से अपीलार्थी अपील में किसी प्रकार के अनुतोष का भागीदार नहीं है। अपील मय हर्जा खर्चा खारीज फरमाने का श्रम करावें।

भवदीय,

(मनोज कुमार शर्मा)
खनि अभियन्ता,सीकर

290

स्मरण पत्र

राजस्थान सरकार
न्यायालय संयुक्त शासन सचिव, खान विभाग, राजस्थान, जयपुर ।

क्रमांक : प.15(121)खान/ग्रुप–2/2017 जयपुर, दिनांक : 26 DEC 2018

खनि अभियन्ता,
खान एवं भूविज्ञान विभाग,
सीकर

विषयः– रिवीजन संख्या 121/17 श्री सुगना नाथ बनाम खनि अभियन्ता, सीकर के संबंध में आगामी तारीख पेशी दिनांक 21.01.2019 से पूर्व पदवार उत्तर, तथ्यात्मक प्रतिवेदन एवं मूल रिकॉर्ड इस न्यायालय में भिजवाने हेतु ।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि इस न्यायालय के समसंख्यक नोटिस दिनांक 19.05.2017 द्वारा रिवीजन का पदवार उत्तर, तथ्यात्मक प्रतिवेदन चार प्रतियों में एवं प्रकरण से संबंधित मूल अभिलेख चाहा गया था जो आज दिनांक तक भी इस न्यायालय को प्राप्त नहीं हुआ है। अतः प्रकरण में विभागीय पक्ष रखने हेतु आप स्वयं मय रिवीजन का वांछित पदवार उत्तर, तथ्यात्मक प्रतिवेदन चार प्रतियों में एवं मूल अभिलेख के साथ आगामी तारीख पेशी दिनांक 21.01.19 को इस न्यायालय के समक्ष उपस्थित रहें।

भवदीय,
संयुक्त शासन सचिव

Ce
कोटा संभाग
01/01/2019

3786
1-1-19

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना (सीकर)

क्रमांक सखअ/नीम/रि११/अप्र/खप०- 262/90/1786 दिनांक 18.4.91

कार्यालय आदेश

चूंकि श्री मति भंवर कंवर पत्नी श्री भरत सिंह राजपूत निवासी बाज्यावास तह० दांतारामगढ़ जिला सीकर ने राजस्थान अप्रधान खनिज रियायत नियम 1986 के अन्तर्गत खनन पट्टा अनुदान किये जाने हेतु आवेदन पत्र दिनांक 19-7-90 को प्रस्तुत किया था और इस कार्यालय को आवेदन कर्ता को खनन पट्टा दिया जाना उचित समझा हो और क्षेत्र जिसके लिये खनन पट्टा चाहा गया है रिक्त है तथा पार्टी को ओर कोई बकाया नहीं है।

अतः अप्रधान खनिज नियम 1986 के उप नियम ८ के तहत निम्न शर्तों एव प्रतिबन्धो पर खनन पट्टा उपरोक्त आवेदन कर्ता को अनुदान किया जाता है:—

१. क्षेत्र = 100 × 100 वर्ग मीटर निकट ग्राम बाज्यावास तह० दांतारामगढ़ जिला सीकर जो स्थल पर सीमांकन के अनुसार उपलब्ध होगा।

२. नाम खनिज:-

३. अवधि खनन पट्टा- खनिज पंजियन की तिथी से दस वर्ष (किन्तु ५ वर्ष बाद स्थिर भाटक का पुनः निर्धारण किया जावेगा।

४. स्थिर भाटक-रु० 3000/- अंकेहो रुपये तीन हजार मात्र प्रति वर्ष।

५. रायल्टी- रु० 3/- प्रति टनो एवं समय २ पर संशोधनानुसार। M.M.C.R. 1986 के शेड्यूल प्रथम व उसमें समय २ पर संशोधनानुसार

६. भूतल भाटक- जसा कि राजस्व अधिकारी नियत करें।

७. प्रतिभूति-स्थिर भाटक की चौथान राशि रु० 750/- एन० एस० सी० में।

८. अन्य कर-राजस्थान सरकार के नियमानुसार एव समय समय पर संशोधनानुसार।

९. अन्य शर्तें- पटटाधारी कृपक से उसके सदभावनापूर्ण उपयाग में लाये जाने वाले अप्रधान खनिज पर जैसा कि नियम ६५ में वर्णित है। रायल्टी वसूल नहीं करेगा। तथा अन्य प्रतिबन्ध राजस्थान अप्रधान खनिज रियायत नियम 1986 एव संविदा अनुसार होगी।

नोट-यह आज्ञा बिना किसी नोटिस के खण्डित माना जावेगी यदि आवेदक द्वारा खनन पटटे का संविदा का निष्पादन आदेश की तिथि से ३ माह में नहीं करेगा।

२. आवेदक क्षेत्र में खनन कार्य जब तक नहीं करेगा, तब तक कि वह पटटा संविदा का पंजियन नहीं करावे अथवा राज्य सरकार की कोई विशेष आज्ञा न हो।

3. स्वीकृति तिथि से ५८ दिवस में संविदा निष्पादन सम्बन्धी औप चारिकताये पूर्ण नहीं करने पर स्वीकृति स्वतः निरस्त मानी जावेगी।

सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

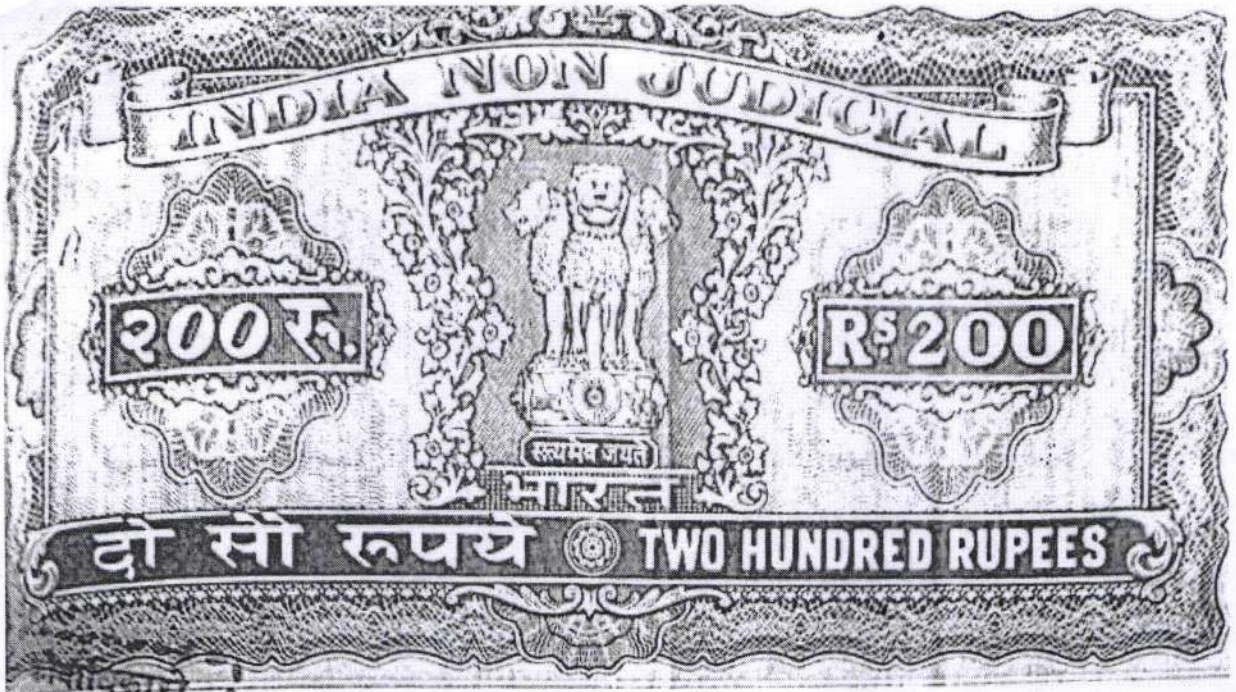
क्रमांक सखअ/नीम/रि११/अप्र/खप-262/90/1787-1790 दिनांक 18/4/91

प्रतिलिपी निम्न को भेजकर लेख है कि:—

१. श्री मति भंवर कंवर पत्नी श्री भरत सिंह राजपूत निवासी बाज्यावास तहसील दांतारामगढ़ जिला सीकर को भेजकर लेख है कि वह अग्रिम डेडरेन्ट के रु० 750/- सीमांकन शुल्क के रु० 150/- नवशा फीस के रु० 50/- कुल रु० 950/- जमा कराते हुए नोन जूडिशियल स्टाम्प पेपर रु० 500/- के तथा जमानत की राशि को एन०एस०सी० रु० 2000/- की निम्न हस्ताक्षरकर्ता के नाम बन्धित शुदा प्रेषित करते हुए एक माह में सीमांकन करावे।

२. खनि कार्य देशक को दो जाकर लिखा जाता है कि वह क्षेत्र का मौका निरीक्षण करे। ३- प्रार्थनापत्रकार ४- सीमान किला कलेक्टर सीकर को प्रेषित कर निवेदन है कि स्वीकृति तिथि से ३० दिवस आगे आपत्ति होने पर सूचित करावे अन्यथा पट्टा मानलिया जावेगा की कोई आपत्ति नहीं है।

सहायक खनि अभियन्ता,
नीमकाथाना



APR 1991
का थाना

सखअ/नीम/रि0/अप्र0/अ-262/90/

संविदा

यह नोन् जुडिशियल स्टाम्प पेपर रू0 540/- अंके ही रूपये पांच सो चालिस मात्र के किता नग दो रूपये दो सो के, एक रूपये एक सो का व एक रूपये चा का कुल नग चार खनन पटटा वास्ते खनिज चेजापत्थर निकट ग्राम बाज्यावास त दातारामगढ जिला सीकर क्षेत्र 100x100 मीटर सलग्न मानचित्र व सीमांकन रिप के अनुसार अवधि संविदा पंजीयन की तिथि से दस वर्ष किन्तु पांच वर्ष पश्चात स्थिर भाटक का पुन: निर्धारण होगा का वार्षिक स्थिर भाटक रू0 3000/- अंके रूपये तीन हजार मात्र पर कार्यालय आदेश क्रमांक सखअ/नीम/रि0/अप्र0/अ-262/ 1786 दिनांक 18.4.91 एवं 4472 दिनांक 15.10.91 द्वारा श्रीमति भंवर कंवर श्री भरत सिंह राजपूत निवासी बाज्यावास तह0 दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है के साथ है।

अन्य शर्तें सलग्न संविदा व राजस्थान अप्रधान खनिज रियायत नियमावली। व उनमें समय समय पर होने वाले संशोधनानुसार मान्य होगी। अधिक रोयल्टी का भुगतान पटटाधारी करेगा।

साक्षी:-

हस्ताक्षर पटटाधारी

1. [illegible]
2. [illegible]
3. उमराव सिंह S/o अनोप सिंह राजपुत के देवली जि. नागौर
   Exsis Bank Branch Lalitpur
4. कन्हैयालाल शर्मा S/o श्री लालूराम जी शर्मा
   Canara Bank के खातेदार

[illegible]

कार्यालय उप पंजीयक, पांडारामगढ़

[illegible] को वसूल [illegible]
कि यह दस्तावेज [illegible]
के कार्यालय [illegible]
देखा अन्तर्गत [illegible]
एवं देखा [illegible]
के लाभों सहित वापस किया।

अवरकवर

उप पंजीयक

रजिस्ट्रेशन फीस [illegible] रुपये,
चस्पा फीस [illegible] रुपये, फीस
इम्प्रोवमेन्ट [illegible] रुपये, कम
[illegible] रुपये अतिरिक्त रसीद सं [illegible]
दिनांक [illegible] के जमा [illegible]
हो चुकी है।

उप पंजीयक
पांडारामगढ़ (सोधर)

[illegible]
[illegible]
[illegible]
की प्रति [illegible]। जिसकी रजिस्ट्रेशन
[illegible] से संलग्न है।
की जाती है।

अवरकवर

उप पंजीयक

APR 1991

का थाना

सख्त/नीम/रि०/अप्र०/ख-262/90/

यह नोन् जुडिशयल स्टाम्प पेपर रु० 200/- का खनन पट्टा वास्ते खनिज चेजापत्थर क्षेत्र 100×100 मीटर निकट ग्राम बाज्यावास तह० दातारामगढ जिला सीकर जो श्रीमति भवर कंवर पत्नी श्री भरत सिंह निवासी बाज्यावास तह० दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है के संबिदा के साथ है।

भवर कंवर

हस्ताक्षर पट्टाधारी

21/4/91

खनि अभिकर्ता
खान एवं भू - विज्ञान विभाग
श्रीडूंगरगढ़ - 331719

EXSUB by

आज दिनांक 26 माह 10 सन् 1991
को पुस्तक सं 1 जिल्द सं 854
में पृष्ठ सं 53 से 136 पर लिपिबद्ध
किया गया, तथा आज
जिल्द सं 97 पृष्ठ सं 91 से 96 पर्यन्त
लिखा गया।

(लेखन अधिकारी)

22 MAR 1991

नीम का थाना

सख्या/नीम/रि0/अ0/ख-262/90/

यह नोन् जुडिशयल स्टाम्प पेपर रू0 100/- का खनन पटटा वास्ते खनिज चेजायस्थर क्षेत्र 100×100 मीटर निकट ग्राम बाज्यावास तह0 दातारामगढ जिला सीकर जो श्रीमति भवर कँवर बेवा श्री भरत सिंह निवासी बाज्यावास तह0 दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ है के संविदा के साथ है।

भवरकवर

हस्ताक्षर पटटाधारी

[illegible]
[illegible]
[illegible]

शामिल जी।

उपखण्ड अधिकारी
दांतारामगढ-सीकर

(92)

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग

नीमकाथाना (सीकर)

क्रमांक सखअ/नीम०/रि-/अ.प्र./खप- [262] / 90 669 दिनांक 1.2.92

मेमोरेण्डम

निम्न वर्णित खनन पट्टे के संविदा का निष्पादन होकर उसका पंजियन हो गया है :-

1. नियम:- राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के उप नियम 11 के अन्तर्गत ।
2. आदेश संख्या:- सखअ/नीम/रि./अप्र/ज-262/90/1786 दिनांक 18.4.91 एवं 4472 दिनांक 15.10.91
3. संविदा निष्पादन तिथि:- 15.10.91
4. संविदा पंजियन तिथि:- 26.10.91
5. पट्टेधारी का नाम व पूरा पता:- श्रीमति भँवर कंवर बेवा पत्नि स्व० श्री भरत सिंह राजपूत निवासी बाज्यावास तह०दातारामगढ़ जिला सीकर ।
6. क्षेत्र का विवरण:- 100x100 मीटर निकट ग्राम बाज्यावास तह० दातारामगढ़ जिला सीकर
7. खनिज:- चेजा पत्थर ।
8. अवधि पट्टा:- दिनांक 26.10.91 से दस वर्ष/किन्तु 5 वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा ।
9. स्थिर भाटक:- रू० 3000/- अंकेहो रुपये तीन हजार रुपये मात्र
10. प्रतिभूति राशि:- रू० 800/- नकद/बचत पत्रों में ।
    (1) 6 एन.एस.सी नं.504461 नग-1 रुपये 500/-
    (2) 6 एन.एस.सी नं.500832 से 500834 नग-3 प्रत्येक नग 100/- रु
    (3) ..... कुल रुपये 300/-
11. अधिशुल्क:- रायल्टी शिडयूल प्रथम व इसमें समय-2 पर संशोधन हो उसके अनुसार ।
12. मूतल भाटक:- जैसा कि राजस्व अधिकारी तय करें ।
13. भूमीकर:- भूमीकर अधिनियम 1985 एवं उसमें समय-2 पर होने वाले संशोधनानुसार
14. अन्य शर्तें:- रा.अ.ख.रि.नि. 1986 व इसमें समय-2 पर होने वाले संशोधनानुसार ।
15- अग्रिम किस्त रुपये 750/- जरिये रसीद संख्या- 327433/78 दिनांक 9.5.91 से जमा हुये ।

सहायक खनि अभियन्ता
नीमकाथाना

क्रमांक सखअ/नीम/रि/अप्र/खप- (262) / 90 670 to 678 दिनांक 1.2.92

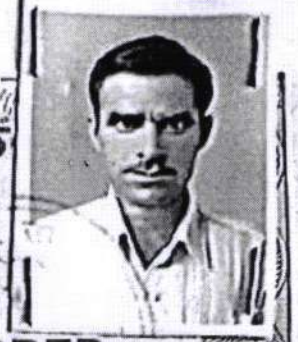
प्रतिलिपी निम्न को वास्ते सूचनार्थ एवं अग्रिम कार्यवाही हेतु ।

(1) निदेशक खान सुरक्षा अजमेर:-
(2) जिलाधीश, सीकर को मय एक प्रति मानचित्र व सीमांकन प्रति के ।
(3) तहसीलदार दातारामगढ़ को मय मानचित्र व सीमांकन की एक प्रति के ।
(4) बकाया शाखा (5) अधिशुल्क निर्धारण शाखा (6) सूचकांक
(7) सगणक (8) मानचित्रकार । खनि लायसेंसिंग
(9) श्रीमान खनि अभियन्ता जयपुर को उनके पत्र क्रमांक सखअ/जय/नीम/खप-xxx/xxx/xxx दिनांक xxxxxxxx के सन्दर्भ प्रेषित है ।
(10) श्रीमति भँवर कंवर बेवा पत्नि स्व० श्री भरत सिंह राजपूत निवासी बाज्यावास तहसील दातारामगढ़ जिला सीकर को वास्ते सूचनार्थ ।
(11) उपवन संरक्षक सीकर

संलग्न:- मानचित्र व सीमांकन की एक-2 प्रति ।

सहायक खनि अभियन्ता
नीमकाथाना

298



भारतीय गैर न्या
भारत IND

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

सत्यमेव जयते

INDIA NON JUDICIAL

राजस्थान RAJASTHAN 256566

हस्तानान्तरण संविदा

खअ/सीकर/रि/अप्र/खप–262/90

यह नॉन ज्यूडिशियल स्टाम्प पेंपर रूपयें 1150/– के किता नग 2 रूपयें 500/– व नग 1 रूपयें 100/– व नग 1 रूपयें 50/– कुल नग 4, खनन पट्टा वास्ते खनिज चेजा पत्थर क्षैत्र 10,000 वर्ग मीटर या एक हैक्टर निकट ग्राम बाज्यावास तह0 दांतारामगढ़ जिला सीकर का अवधि संविदा पंजीका तिथि 26.10.91 से 10 वर्ष के लिए वार्षिक स्थिर भाटक रूपयें 3000/– एवं आदेश कमांक 2681 दिनांक 23.10.01 से खनन पट्टा की अवधि 10 वर्ष से 20 वर्ष इस शर्त के साथ की गई कि प्रत्येक पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होता रहेगा पर श्रीमती भंवर कंवर पत्नी श्री भरत सिंह निवासी बाज्यावास तह0 दांतारामगढ़ जिला सीकर के पक्ष में स्वीकृत हुआ।

पट्टाधारी श्रीमती भंवर कंवर द्वारा दिनांक 28.05.07 को खनन पट्टा का हस्तानान्तरण श्री हेमा राम पुत्र श्री नोपाराम जाट निवासी सिमसीया तह0 रतनगढ़ जिला चूरू के पक्ष में करवानें हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 15 के तहत आवेदन पत्र प्रस्तुत किया।

अतः नियम 15 के तहत खनन पट्टा कार्यालय आदेश कमांक खअ/सीकर/रि/अप्र/खप–262/90/1666 दिनांक 17.07.07 के द्वारा खनन पट्टा का हस्तानान्तरण श्री हेमाराम पुत्र श्री नोपाराम जाट निवासी सिमसीया तह0 रतनगढ़ जिला चूरू के पक्ष में स्वीकृत हुआ है, के साथ हैं।

लगातार.....

खान अभियन्ता
सीकर

C.C.D 25/7/07

उपखण्ड अधिकारी दांतारामगढ़

यह पृष्ठ सं...../.....है।

299

हेमा राम पुत्र श्री मोहा राम जाति- जाट निवासी- सिमलिया

2715 तह0- रतनगढ, जिला-चुरू राज0।

17-07-07

जगदीश सिंह
स्टाम्प वेन्डर ... न. 39/2000
कोर्ट परिसर ... (राज.)

कार्यालय उप पंजीयक, सादुलपुर
समय दिनांक 20-7-07 ... 12.00 P.M.
अन्तर्गत ... उप पंजीयक
हेमा राम ... हमारा
पुत्र मोहा राम ... उम्र 30
वर्ष पेशा ... निवासी सिमलिया (रतनगढ़)
ने वास्ते तस्दीक प्रस्तुत किया।

उप पंजीयक
सादुलपुर (सीकर)

फर्द 5246
रजिस्ट्रेशन फीस 215 रुपये
सेवा फीस 700 रुपये
फीस इन्डेमनिटी ... रुपये कुल
561 रुपये की रसीद सं 7220
दिनांक 20-7-07 को द्वारा जमा हो
चुकी है।

उप पंजीयक
सादुलपुर (सीकर)

हेमा राम
पुत्र मोहा राम ... निवासी सिमलिया (रतनगढ़) हमारा
ने निष्पादन स्वी... (वादी हो)
की प्रार्थना की ... पंजीयन
पदाधिकारी व्यक्ति... नहीं
बनता है।

उप पंजीयक
सादुलपुर (सीकर)

300

भारतीय गैर न्यायिक

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

सत्यमेव जयते

पाँच सौ रुपये Rs. 500

INDIA NON JUDICIAL

राजस्थान RAJASTHAN 456137

अन्य शर्ते मूल संविदा तथा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 व उसमें समय–समय पर होने वाले संशोधनानुसार मान्ह होगी।

आज दिनांक 20/2/2018 को मेरे द्वारा नीचे अंकित गवाहान के समक्ष हस्तानान्तरण संविदा का निष्पादन किया गया ।

हस्ताक्षर हस्तानान्तरणकर्ता

हस्तानान्तरी

खनि अभियन्ता
सीकर
राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता, सीकर

गवाहान:–

1. सुशील कुमार पुत्र ओमप्रकाश जाति जाट निवासी खुडाना चौधरी
2. श्रीरंगलाराम पुत्र मोमाराम जाति जाट निवासी लघारा हुन्ना तह. लक्ष्मणगढ़

इस दस्तावेज में 6 पृष्ठ है।
यह पृष्ठ सं 6 है।

उप-पंजीयक

(30)

हेमा राम पुत्र श्री नोपा राम जाति- जाट निवासी- सिमलिया
तह0- रतनगढ, जिला-चुरू राज0।

2715
17-07-07

सिंह
स्टाम्प वे... 1/2000
कोर्ट परिसर, सीकर (राज.)

नीलमराम

थाना दिनांक 20 माह 7 सन् 07
को पुस्तक स 1 जिल्द सं 2007
में पृष्ठ स 45 से 63 पर पंजीकृत
किया गया, तथा मूल वापस पुस्तक स. 1
जिल्द सं 430 पृष्ठ स 28 से 29 पर वापस
किया गया।

पंजीयन अधिकारी
सीकर (सीकर)

खअ/सीकर/अप्र/खप–262/90

यह नोनजुडिशियन स्टाम्प पेंपर रूपयें 100/— का खनन पट्टा के संविदा के साथ वास्ते कमी फीस सलंग्न है।

हस्ताक्षर हस्तानान्तरणकर्ता

हस्तानान्तरी

राजस्थान के राज्यपाल की ओर से
खनि अभियन्ता सीकर

इस दस्तावेज में 6 पृष्ठ है।
यह पृष्ठ सं. 3 है।

उप-पंजीयक
श्रीरामगढ

हेमा राम पुत्र श्री गोपा राम जाति- जाट निवासी- सिमलिया

2715 मौ0- रतनगढ़, जिला-चुरू राज0।

17-07-07

जगदीश सिंह
स्टाम्प वेन्डर लाइ. नं. 39/2000
कोर्ट परिसर, सीकर (राज.)

304

राजस्थान-सरकार

कार्यालय खनि अभिमन्ता सीकर ।

क्रमांकः खअ/सीकर/रि/अप्र/खप-262/90/ 1765 दिनांकः 22/8/07

हस्तानान्तरण-ज्ञापन

==========

चूँकि खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र एक हैक्टर निकट ग्राम बाज्यावास तहसील दातारामगढ जिला सीकर को अवधि दिनांकः 26.10.91 से 10 वर्ष के लिए वार्षिक स्थिर भाटक रूपये-3000/- एवं आदेश क्रमांक 2681 दिनांक 23.10.01 से खनन पट्टा की अवधि 10 वर्ष से 20 वर्ष इस शर्त के साथ की गई कि प्रत्येक पाँच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होता रहेगा पर श्रीमति भँवर कँवर पत्नि श्री भरत सिंह निवासी बाज्यावास तहसील दातारामगढ जिला सीकर के पक्ष में स्वीकृत हुआ ।

पट्टाधारी श्रीमति भँवर कँवर द्वारा खनन पट्टा का हस्तानान्तरण श्री हेमा राम पुत्र श्री नोपाराम जाट निवासी सिमसिया तहसील रतनगढ जिला चूरू के पक्ष में करवाने हेतु दिनांक 28.5.07को आवेदन पत्र दिया जाने पर खनन पट्टा का हस्तानान्तरण श्री हेमा राम पुत्र श्री नोपाराम जाट निवासी सिमसिया तहसील रतनगढ जिला चूरू के पक्ष में कार्यालय आदेश क्रमांकः खअ/सीकर/रि/अप्र/खप-262/90/1666 दिनांक 17.7.07 से स्वीकृत हुआ । जिसका संविदा निष्पादन दिनांकः 20.7.07 को होकर हस्तानान्तरण संविदा का पेजियन दिनांक 20.7.07 को ही हुआ । अन्य शर्तें मूल संविदा अनुसार हस्तानान्तरी को मान्य होगी ।

खनि अभिमन्ता,
सीकर ।

क्रमांकः खअ/सीकर/रि/अप्र/खप-262/90/ 1766-70 दिनांकः 22/8/07

प्रतिलिपी निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्री हेमा राम पुत्र श्री नोपाराम जाट निवासी सिमसिया तहसील - रतनगढ जिला चूरू को वास्ते सूचनार्थ ।
2. मांग लिपिक । 3. रोयल्टी निर्धारण लिपिक ।
4. लेखक । 5. मानचित्रकार शाखा ।

खनि अभिमन्ता,
सीकर ।

राजस्थान सरकार
कार्यालय पंचायत समिति, पीपर (राज.)

वकता-रिपोर्ट- ML-262/90

आज दिनांक 02-11-2011 को कार्यालय पंचायत समिति के नोटिस बोर्ड पर Mobile रिपोर्ट अनुसार चलन पत्र ML-262/90 वास्ते पेशगी भेजा पत्रवाहक कैलाश पुत्र हेमराज निवासी ग्राम बाजियावास तहसील - दांतारामगढ़ जिला सीकर (मोटर साईकिल नं० RJ-32 AA 0156) चालक नियोजित - पंचायत समिति पीपर तहसील - रतनगढ़ जिला - चूरू के पक्ष में स्वीकृत होना पाया गया है जिसको लिखा गया पंजीयन होने के बाद राज्यादेश वकता लेने हेतु चलन भेजने को कहा।

वक्त रजिस्टर मोर्चे पर चलन पत्र के चलन वापस बन्द पाया गया तथा चलन पत्र के कोई व्यक्ति उपस्थित के आने तक रुकना नहीं पाया गया। चलन पत्र के पीछे स्पष्ट नहीं पाये गये व सूचना या बाँड भी उपलब्ध नहीं है। मोर्चे पर पश्चात लिखा गया कि यह चलन पत्र खण्डित हो गया है अतः आज के बाद इसमें कोई भी व्यक्ति राज्य सरकार की बिना स्वीकृति के चलन वापस नहीं करेगा। साथ ही भी व्यक्ति व्यक्तिगत बिना अनुमति के चलन वापस लाता या पाया जायेगा तो उसके विरुद्ध Rmmc R 1986 के नियम 48(5) के तहत नियमानुसार आवश्यक कार्यवाही अमल में लाई जावेगी का सूचित रहे।

मोर्चे पर उक्त चलन पत्र का वकता राज्यादेश लिखा जाकर रिपोर्ट तैयार की गई व उपस्थित को पढ़ सुना कर रिपोर्ट पर हस्ताक्षर करने हेतु कहा गया। वकता रिपोर्ट को पढ़ सुनकर चलन पत्र सम्बन्धित वर्दीगत फर्म के ऊपर कि व्यवस्था हेतु लेखा की गई व उपस्थित को हिदायत दी गई कि आज के पश्चात इस कैम्प में कोई भी व्यक्ति बिना अनुमति के चलन वापस लाता पाया जायेगा तो वापस किया जाना पीपर या 01582-249183 प्रकाश पर सूचित कर तोड़ तुरन्त ही उपेक्षा चलन वापस के विरुद्ध नियमानुसार कार्यवाही की जावेगी सो सूचित रहे।

वकता रिपोर्ट आवश्यक कार्यवाही हेतु पेश है।

2/11/2011

कार्यालय
प्रसन्नचित्त

306

राजस्थान सरकार

कार्यालय खनि अभियंता सीकर

दिनांक :- 2.7.12

संदर्भ :- खअ/सीकर/सि.29/खप-26/00/3864-69

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है.

1- श्री हेमाराम पुत्र श्री गोपाराम जाट निवासी सिमलिया तहसील रतनगढ़ जिला चूरू

2- गांव सिमलिया

3- सेमली नि चरिए सिमलिया

4- सरपंच

5- मालखिया चुरू को दीजाकर लेखते कि इसे की लिखित की कार्यवाही

6- वरिष्ठ खनि कार्यालय

खनि अभियन्ता
सीकर

Annexure - 04

307

(W)

ITEM NO.302 & 303 COURT NO.3 SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Item No.302:
I.A.No.1300 in W.P.(C) No.202 of 1995

T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS Respondent(s)
(Report of CEC in I.A.201 filed before CEC)

011 in N.P.(C)No.202/1995
ervention and directions)

I.A.No.1178 in I.A.620-621 with I.A.725 in N.P.(C)No.202/1995
(CEC recommendation in IAs.620-621)

Connt. Pet.(C) No.499/2004 in W.P.(C)No.202/1995

Connt.Pet.(C) No.412/2004 in I.A.833 in I.A.828 in W.P.(C)No.202/1995

I.A.920 in I.A.703 in W.P.(C)No.202/1995
(For intervention and directions on behalf of National Fish workers forum)

I.A.988 in I.A.920 in I.A.703 in W.P.(C)No.202/1995
(For modification/clarification of order dated 25.8.2003 on behalf of National Fish Workers Forum)

I.A.No.1129 in I.A.920 in I.A.703 in W.P.(C)No.202/1995
(For leave to withdraw affidavit of fisheries deptt. and file fresh affidavit on behalf of State of West Bengal)

I.A No.1151 in I.A.920 in W.P.(C)No.202/1995
(For seeking leave to withdraw the affidavit of Forest Department, State of West Bengal)

I.A.923 in W.P.(C)No.202/1995
(For recommendation of CEC in I.A.392 in I.A.263).

in I.A.669, 659 & 775 & 967 in W.P.(C)No.202/1995
(For recommendations of CEC in I.As.669 & 659 and suo-motu I.A. on photographs)

I.A.No.932 in I.As.819-821 in W.P.(C)No.202/1995
(For recommendations of CEC in I.As.819-821)

Item No.303:
I.A.Nos.33-34 in W.P.(C)No.171/1996 Petitioner(s)

ENVIRONMENT AWARENESS FORUM

VERSUS Respondent(s)

STATE OF J & K & ORS.

(308)

(For impleadment and vacation/modification of order dated 29.7.1998 by this Hon'ble Court in WP 171/96)

Date: 08/04/2005 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)/ Applicant(s)

Mr. K.R.Sasiprabhu, Adv.

Dr. Ramesh K. Haritash, Adv.
Mr. Altaf Hussain, Adv.
Mr. Anil Sharma, Adv.
Ms. Madhukar Aggarwal, Adv.

Mr. Ranjit Kumar, Sr.Adv.
Ms. Shobha, Adv.

Mr. Sanjay Parikh, Adv.
Ms. Aparna Bhat, Adv.
Mr. Vipin M. Benjamin, Adv.
Mr. P. Ramesh Kumar, Adv.

Mr. Avijit Bhattacharjee, Adv.
Mr. Bikash Kargupta, Adv.

Mr. J.P.Dabral-in-person

For Respondent(s)

Mr. Altaf Ahmed, Sr.Adv.
Mr. T.C. Sharma, Adv.
Ms. Neelam Sharma, Adv.
Mr. Tarun Sharma, Adv.

Mr. R.G.Padia, Sr.Adv.
Mr. S.N.A. Qadri, Adv.
Mr. A.K. Yadav, Adv.
Mr. Mohd. Saud, Adv.
Mr.Pradeep Misra, Adv.

Mr. Rituraj Biswas, Adv.
Mr. Gopal Singh, Adv.

Mr. KH. Nobin Singh, Adv.

Mr. Ajay Siwach, Adv.
Mr. T.V. George, Adv.

For PGCIL:

Ms. Tasneem Ahmadi, Adv.
Mr. Ajay Sharma, Adv.
Mr. Rajesh Rai, Adv.

Mr. Altaf Ahmed, Sr.Adv.
Mr. Aruneshwar Gupta, Adv.
Mr.Naveen Kumar Singh, Adv.
Ms. Shivangi, Adv.

Mr. Upamanyu Hazarika, Adv.
Mr. Satya Mitra, Adv.
Ms. Sumita Hazarika, Adv.

Ms. A.Subhashini, Adv.

Mr. Rohit K. Singh, Adv.
Mr. S.K. Agnihotri, Adv.
Mr. Amit Mishra, Adv.

Mr. R.K. Rathore, Addl.A.G.
Mr. Arun Kumar Sinha, Adv.

Mr. Ranjan Mukherjee, Adv.

Mr. P.H. Parekh, Adv.
Mr. Sameer Parekh, Adv.
Ms. Shakun Sharma, Adv.

Ms. Rekha Pandey, Adv.
for Mr. D.S. Mahra, Adv.

Mr. Raghunath Kapoor, Adv.
Mr. Hemant Sharma, Adv.
Mrs. Anil Katiyar, Adv.

Mr. Altaf H. Naiyak, A.G., J&K
Mr. Anis Suhrawardy, Adv.

Mrs. Hemantika Wahi, Adv.
Mrs. Sadhna Sandhu, Adv.

Mr. A.D.N. Rao, Adv.

Mr. Prashant Bhushan, Adv.

Ms. Binu Tamta, Adv.

Mr. P.K. Manohar, Adv.

Mr. Mukesh K. Giri, Adv.

Ms. Rachana Srivastava, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A.No...., filed by Amicus Curiae:

Taken on board.

Concerned by depletion of population of tigers and other important animals in National Parks and Sanctuaries, this application has been filed by learned Amicus Curiae for seeking directions, inter alia, for constitution of an authority of

persons named by National Board of Wild Life (after obtaining leave of the Court) under Section 3(3) of the Environment protection Act to oversee and supervise the functioning of the National Parks/Sanctuaries listed in Annexure '1' to the application. The said list contains 25 National Parks and Sanctuaries. One of the prayers is that the State Governments be directed to cooperate with the authority in deployment of staff manning these Parks and Sanctuaries so as to check the menace of poaching.

Learned amicus curiae has brought to our notice a photograph showing skins of leopards. It is stated that as per reports, 43 such skins were seized recently and they appear to be of recent and original. Certain other directions have also been sought such as funding and the steps to be taken by the State Governments. Having regard to the enormous problem, we direct the parties to respond to the application within two weeks.

List on 3rd May, 2005, if the Bench is available, otherwise on 6th May, 2005.

I.A.No.1265:

List the application on 15th April, 2005.

I.A.Nos.33-34 in WP(C) No.171/1996:

The matter is referred to CEC for its examination and recommendation.

I.A.No.1300 in IA 201:

List on 15th April, 2005 along with I.A.No.1297.

I.A.No.1011:

The MoEF shall place on record the minutes/report of the Standing Committee of IBWL, within two weeks.

I.A.No.1170 in I.A. 620-621:

The State of Madhya Pradesh is granted four weeks' time

to file its response to the report of CEC.

The report shows that rampant illegal mining had been going on in Shivpuri District prior to the intervention of this Court. This conclusion has been reached by the CEC after going through the submissions made by the applicant, the State Government, the MoEF and the site inspection reports of Shri N.K.Sharma, Additional D.G., Forests, MoEF. In the opinion of the CEC, such rampant illegal mining could not have happended without the connivance of the officials/officers of the concerned department and the interested parties. One of the recommendations is for taking stern action against the officers and officials of the Revenue Department and Mines Department, who had directly or indirectly caused large scale illegal mining in this area. Before we consider the suggestion of referring the matter to C.B.I., in our view, it would be expedient if the Chief Secretary of the State Government is requested to independently examine the record in his capacity as an officer of the Court and send to this Court his report in a sealed cover giving his opinion as to the persons, prima facie, responsible for such illegal activity. Ordered accordingly.

The report shall be filed within four weeks.

Contempt Petition (C) No.499/2004:

The petition is dismissed with liberty to file a fresh petition with more particulars.

Contempt Petition (C) No.412/2004 in IA 833 in IA 828:

This petition has been filed for taking contempt action against the respondents, namely, Chief Secretary, Govt. of State of Rajasthan, Additional Director Mines, Department of Mines and Geology, and Director, Directorate Mines & Geology Department, Government of Rajasthan. At present, we are of the view that instead of initiating any contempt action, it would serve the

ends of justice if the petition is treated as an interlocutory application seeking directions so as to check illegal mining, particularly, in forest area in the State of Rajasthan. The contempt petition shall; therefore, be treated and numbered as an interlocutory application.

Mr.Arunesh war Gupta, learned counsel, accepts notice on behalf of the respondents.

Reply shall be filed within four weeks.

Pending further directions, we restrain any kind of mining in forest area. Further, we restrain mining in any area in Aravali Hills falling in the State of Rajasthan, where permission may have been accorded after 16th December, 2002.

The respondents, in their reply, shall give particulars where permission/sanctions for mining of one hectare or less area has been granted and the details of the area so that it would be possible to know the contiguous areas in respect whereof such permission may have been granted.

I.A.No.920 in IA 703 & I.A.988 & I.A.1129 & I.A.1151:

The parties are permitted to file affidavits within two weeks.

I.A.No.923 in I.A.392:

The report shall be filed by the State Government within two months. The amount referred to in the order dated 23rd February, 2004 shall be reinvested for 366 days in a Nationalised Bank.

I.A.No.930 in IAs.659 & 669 with I.As.775 & 967:

Learned counsel for the State of Maharashtra states that the final report has already been filed along with I.A.No.1285.

The matter is adjourned.

The MoEF shall place on record the final notification, in the meanwhile.

I.A.No.932 in I.As.819-821

In case, the Forest Department of the State Government does not cooperate in the lopping of the trees, the Power Grid Corporation is granted liberty to approach the CEC, who will issue necessary directions.

List along with the NPV matters.

(N. Annapurna)
Court Master

(Shelly Sengupta)
Assistant Registrar

Annexure-5

(314)

राजस्थान सरकार
GOVERNMENT OF RAJASTHAN
निदेशालय, खान एंव भूविज्ञान विभाग
DIRECTORATE OF MINES & GEOLOGY,
खनिज भवन/Khanij Bhawan, उदयपुर/Udaipur.313001
दूरभाष/Phone, 2415091-94, फेक्स/Fax:0294-2410526
E-mail : dmgraj@sancharnet.in

कमांकः निखाभू/भूवि/मा.वि/अ.III/7/2005/3 दिनांक 9/1/2006

प्रेषितिः– समस्त अतिरिक्त निदेशक खान,
समस्त अधीक्षण खनि अभियन्ता,
समस्त खनि अभियन्ता,
समस्त सहायक खनि अभियन्ता,
जयपुर

विषयः– *माननीय उच्चतम न्यायालय के आदेश दिनांक 8.4.2005 में अरावली हिल्स में नये खनन पट्टे स्वीकृत नहीं करने के सम्बंध में।*

महोदय,

माननीय उच्चतम न्यायालय द्वारा I A No. 1310, याचिका संख्या 202/85 में दिनांक 8.4.05 को दिये गये निर्णय के तहत 16.12.2002 के पश्चात हिल्स पर खनन बाबत् की गई स्वीकृतियों के तहत खनन कार्य पर रोक लगाई है । अतः इस निर्णय की सूचना में हिल्स पर नई स्वीकृतिया भी जारी नहीं की जा सकती हैं।

अरावली हिल्स के निर्धारण बाबत् निदेशक खान द्वारा एक कमेटी का गठन किया गया था व इस कमेटी द्वारा दी गई रिपोर्ट के आधार पर तत्कालीन निदेशक, खान द्वारा शासन सचिव को पत्र दिनांक 16.1.03 लिखा गया था (प्रतिलिपि संलग्न) जिसमे हिल्स की परिभाषा रिचार्ड मर्फी द्वारा दी गई परिभाषानुसार अंकित की गई थी । भारतीय भू वैज्ञानिक सर्वेक्षण विभाग द्वारा हिल्स की परिभाषा में आंशिक सुधार कर पत्र दिनांक 13.8.03 शासन को भिजवाया गया (प्रतिलिपि संलग्न) तथा शासन द्वारा अपने पत्र दिनांक 19.8.03 से निर्देश जारी किये है (प्रतिलिपि संलग्न) ।

13.01.06

अतः समस्त अतिरिक्त निदेशक (खान), अधीक्षण खनि अभियन्ता, खनि अभियन्ता एवं सहायक खनि अभियन्ताओं, को निर्देशानुसार निर्देशित किया जाता है कि खनन पट्टों की स्वीकृति से पूर्व एवं निदेशालय को प्रस्ताव भिजवाने से पूर्व आवेदित क्षेत्र का निरीक्षण कर तथा अरावली में होना अथवा न होना अपनें कार्यालय में ही सुनिश्चित करें एवं स्पष्ट टिप्पणी उक्त निर्देशों को ध्यान में रखकर अंकित की जावे।

संलग्न – चार

भवदीय,

अधीक्षण भू वैज्ञानिक (मु0)

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(315)

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Government of Rajasthan
DIRECTORATE OF MINES & GEOLOGY DEPARTMENT,
Khanij Bhawan, Udaipur – 313 001.
Phones: 415091-95, Fax: (0294) – 410 526
(E- mail: dmgraj@sancharnet.in)

No.: DMG/Geol./F.19/Arav.Hill/2002-03/1071 Dated : 16.1.03.

To,

The Secretary to the Government,
Mines Department,
Govt. of Rajasthan,
Secretariat, JAIPUR.

Sub : **Marking of Mining areas falling on Hills with Forest and Non-Forest Land on Survey of India map 1:2,50,000 (scale 1 cm. = 2.5 km.) of 15 districts of Rajasthan.**

Sir,

1. With reference to the above, it is submitted that in compliance of Hon'ble Supreme Court direction dated 30.10.02, a Committee was constituted vide order dated 11.12.2002 (Annexure-1) to identify and mark the Aravalli Hills/Range of Rajasthan. The Committee recommended that it is difficult to identify and demarcate the Aravalli Hills/Range area of Rajasthan and advised to prepare maps on 1:2,50,000 scale taking into consideration Murphy's (1968) Landforms Classification. The recommendations of the Committee are at Annexure-2.

2. Survey of India, (Government of India), Dehradoon, was also approached to provide the required map of Aravalli Hills/Range area of Rajasthan, but, vide letter dated 13th December, 2002 (Annexure-3), Survey of India informed that extent of Aravalli Range be derived from concerned Survey of India topographical maps with the help of contours shown thereon.

Consequently, a Second Committee was constituted vide order dated 10.1.2003 (Annexure-4) to prepare district wise maps of 15 identified districts from where Aravalli Hills/Ranges are traversing.

The Committee has prepared 15 No. of district maps on scale 1:250,000 and in each map, the mining of areas, forest areas and non-forest areas have been marked. Moreover for identification of Hills the Richard Murphy Landforms Classification has been followed considering the height of 100 m. above from local relief (mean sea level) as hills in every district. Accordingly Hills/Ranges have been identified in each district. The district maps of Ajmer, Tonk, Jaipur, Sikar, Jhunjhunu, Sirohi, Rajsamand, Nagaur. (three tehsils only),

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Bhilwara, Dungarpur, Banswara, Alwar, Udaipur, Dausa and Pali districts have been prepared and signed by Committee members are enclosed (Annexure-5).

5. (a) Status note along with statement showing details of existing major/minor/quarry licences falling in non-forest/forest land and hills in each of identified 15 districts are enclosed (Annexure-6).

(b) Besides, district wise referred information is also enclosed (Annexure-7).

From the above study, it is evident that out of total area of 123565 sq.km. of identified 15 districts, the total mining area is only 958.26 sq.km. which is around 0.77% of total area of districts. Moreover only 103.63 sq.km. area is falling in Hills. Such district wise maps of remaining 17 districts will also be prepared in due course of time.

However, eco-development plans of each mining area will now be framed for proper environmental protection and conservation.

Yours faithfully,

16.1

Director
Deptt. of Mines & Geology,
Udaipur.

Encl : As above.

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(34)

ANN. R/5

(317)

GOVERNMENT OF INDIA

Geological Survey of India,
Western Region,
15-16, Jhalana Doongri,
Jaipur-302004.
FAX: 0141-2711582/Tel. 2711100
E-Mail: geodata@sancharnet.in

No. 96/5/96 / TC/EQ /WR /2001 Jaipur, the 16th August, 2003

From:
The Dy. Director General,
Geological Survey of India,
Western Region,
15-16 Jhalana Doongri,
Jaipur-302004.

To
The Dy. Secretary,
Mines (Gr-2) Department,
Government of Rajasthan,
Jaipur.

Sub: District Maps prepared & method adopted to identify the Aravalli Range.

Ref: Your letter No. F 14(5) Mines/Gr-2/2002 dated 8.5.2003.

Sir,

Please refer to your above letter regarding demarcations of Aravalli hills/hill ranges vis-a-vis mining leases/prospecting licenses and forest areas. The maps, thus prepared, have been critically examined. In the maps prepared by the Committee, the peak of the hills, rising 100 m above ground level are only marked as hills/ranges, while the slopes of the hill upon which the stability of hills/Ranges depend are kept outside the boundary of the hills/ranges. It is, therefore, advisable to include the slope of the hills above ground level to be part of the Aravalli hills/ranges.

Yours faithfully,

R.S. Goyal 13/8/03

(Dr. R. S. Goyal)
Director TC-I Division,
for Dy. Director General,
GSI, WR.

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Rakesh Verma
Secretary to Govt.

D.O. No.F.14(5)Mines/Gr.2/2002
Jaipur, dated 19 Aug 2003

Dear Shri Verdia,

Please refer your letter dated 16.1.2003 regarding marking of mining areas falling on hills with forest and non-forest land on Survey of India map (GSI) 1:250,000 (1 c.m. = 2.5 km) of 15 districts of Rajasthan. The comments of Geological Survey of India have been obtained vide their letter No.8615/96/TC/EQ/WR/2001 dated 14.8.2003 (copy enclosed).

G.S.I. in their above letter mentioned that maps prepared by the Committee. The peak of the hills, rising 100m above ground level are only marked as hills/ranges, while the slopes of hill upon which the stability of hills/ranges depend are kept outside the boundary of the hills/ranges. Therefore the G.S.I. has advised to include the slope of the hills above ground level to be part of the Aravalli hills/ranges.

You are therefore advised to prepare districtwise maps & status of existing major/minor leases and Quarry Licences in enclosed proforma falling in the hilly ranges according to the advise of G.S.I. Every hill so identified should be given distinct number for each district. JPR-I, AJ-II, UDR-3....etc. are few examples.

This may be done within 10 days positively.

Best wishes

Yours sincerely,

(Rakesh Verma)

Shri P.K. Verdia,
Director,
Mines & Geology Department,
Udaipur.

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	अरावली हिल्स रेन्ज में आने वाले जिले		अरावली हिल्स रेन्ज में नहीं आने वाले जिले
1	अलवर	1	श्री गंगानगर
2	झुन्झुनूं	2	हनुमानगढ़
3	सीकर	3	चुरू
4	जयपुर	4	बीकानेर
5	अजमेर	5	नागौर
6	टौंक	6	जोधपुर
7	पाली	7	जैसलमेर
8	सिरोही	8	बाड़मेर
9	भीलवाड़ा	9	जालौर
10	राजसमन्द	10	चितौडगढ़
11	उदयपुर	11	भरतपुर
12	डूंगरपुर	12	बूंदी
13	बांसवाडा	13	कोटा
14	दौसा	14	झालावाड़
15	मकराना (नागौर जिला)	15	बांरा
		16	धौलपुर
		17	करौली
		18	सवाईमाधोपुर

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Annexure-6

320

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

क्रमांकः रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य–276/593 दिनांकः 02.07.2024

श्री मोती सिंह शेखावत,
वार्ड नम्बर 01, हीरवास ग्राम पंचायत बाज्यावास,
तहसील दांतारामगढ़ जिला सीकर।

विषय :– माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 131/2024 (सीजेड) मोती सिंह शेखावत बनाम स्टेट ऑफ राजस्थान राज्य एवं अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयान्तर्गत के क्रम में लेख है कि आप द्वारा माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में ग्राम बल्लूपुरा पंचायत खोरा तहसील दांतारामगढ़ जिला सीकर के अरावली क्षेत्र की भूमि खसरा नम्बर 80 में खनन पट्टे जारी कर अवैध खनन के समबन्ध में प्रकरण दर्ज किया गया है। उक्त प्रकरण में वर्णित बिन्दूओं पर तत्थ्य जैसे कि अरावली क्षेत्र के 01 किलोमीटर के अन्दर खनन पर रोक अथवा 01 किलोमीटर के बाहर खनन कार्य करने के सम्बन्ध में सुप्रिम कोर्ट का निर्देश इत्यादि की प्रति 03 दिवस में इस कार्यालय को उपलब्ध करवाने का श्रम करें।

भवदीय

(प्रदीप कुमार आसनानी)
क्षेत्रीय अधिकारी

Annexure - 7

(527)

ITEM NO.301 & 8 COURT NO.3 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(HARYANA MINING MATTERS
I.A.No. 1785, 1967, 2152 IN 1967, 1962, 2443, 2186, 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866, 1858 and 1859, , 1891, 1892 and 1893, 1895, 1896, 1906, 1907 AND 1908, 1968, 2451, 2336, IA D. NO. 58737, 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486, 2487, 2488 AND 2492, 2385, 2143, 2623, 2624, 1937, 2415, 2579, 2780, 2781, 2782, 2783, 2784 AND 2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 AND 35781/2021, 43525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, I.A. NO. 93600/2021, 92854 AND 92850/2023, 81251, 81253/2023 AND 113069/2024

CONTRUCTIONS MATTERS I.A.No. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888 AND 2386 AND 2387, 2388, 2392, 2103, 2355, 2356 AND 2357, 2577 AND 2578, 2575 AND 2576, 1894, 2497 AND 2498, 2514, 2515, 2595, 2596, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 1938, 2684, 2685, 2686 AND 2687, 2720, 2721, 2758, 2759, 2760, 2761, 66059/2017, 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127 AND 134352/2020, 97884, 97894, 97887, 97899/2021 (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS) IN W.P.(C) NO. 4677/1985

WITH
Writ Petition(s)(Civil) No(s). 202/1995'

[1] I.A. NO. 105701/2024 (CEC REPORT NO. 03/2024) [CEC Report No. 3 dt. 07.03.2004 regarding in compliance of the order dt.10.01.2024 of the Hon'ble Court. Accordingly, the CEC is of the opinion that these three I.As Nos. 87550, 107909 and 112526 of 2023 may be considered after this Hon'ble Court considers and decides on the broader issues about mining in Aravali Hill and Ragnges. [2] In Re: Mining in Aravalli in the State of Haryana I. A. NOS. 828, 839, 848-850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1465, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139,

IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : GURPREET SINGH SONI AND ORS. AND [8] I. A. NOS. 69040, 69044 AND 69050/2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT] IN RE : JAIN KUMAR JAIN AND [9] I. A. NOS. 8156, 8157 AND 8155 OF 2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT, AND IN RE : M/S. SHIV GRIT UDYOG, RAJASTHAN IN WRIT PETITION (CIVIL) NO. 202/1995 "ONLY" ARE LISTED IN W.P.(C) No. 202/1995

Mr. Harish N. Salve, Sr. Adv. [A.C.], (Not Present)

Ms. Aparajita Singh, Sr. Advocate [A.C.] (Not Present)

Date : 09-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE ABHAY S. OKA

Counsel for parties

Mr. S. Guru Krishna Kumar, Sr. Advocate (A.C.)
Ms. Anitha Shenoy, Sr. Advocate (A.C.)
Mr. A.D.N. Rao, Sr. Advocate (A.C.)
Mr. Siddhartha Chowdhury, Advocate (A.C.)

Mr. Harish N. Salve, Sr. Adv. [A.C.], (N.P.)

Ms. Aparajita Singh, Sr. Advocate [A.C.] (N.P.)

Mr. K. Parameshwar, Advocate [A.C.]
Mr. M.V. Mukunda,Adv.
Ms. Kanti,Adv.
Ms. Aarti Gupta,Adv.
Mr. Chinmay Kalgaonkar,Adv.

Mr. Atmaram N.S. Nadkarni,Sr.Adv.
Mr. Salvador Santosh Rebello,Dv.
Ms. Deepti Arya,Adv.
Mr. Arzu Paul,Adv.
Ms. Himanshi Nagpal,Adv.
Ms. Sumita Hazarika,Adv.

Ms. Aishwarya Bhati, A.S.G.
Ms. Archana Pathak Dave,Sr.Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Suhashini Sen, Adv.
Mr. Rajat Nair, Adv.
Ms. Ruchi Kohli, Adv.
Mr. B K Satija, Adv.
Ms. Swarupama Chaturvedi, Adv.

Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.

Mr. Tarun Gupta, AOR
Mr. Hirday Virdi, Adv.
Mr. Atul Kumar, Adv.
Mr. Bhuwan Vats, Adv.
Mr. Yatinder Chaudhary, Adv.
Mr. Davinder Singh Khurana, Adv.
Mr. Manish Bansal, Adv.
Mr. Karunakar Rath, Adv.
Mr. Manoj Rajpoot, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Vikrant, Adv.

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Siddhant Yadav, Adv.

Mr. Chirag M. Shroff, AOR
Mr. Dhananjay Kataria, Adv.

Ms. Ruchira Goel, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Yamini Singh, Adv.

Mr. Mayank Aggarwal, AOR
Mr. Sanjeev Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Since certain matters from State of Rajasthan with regard to mining in Aravalli Ranges and Hills were pending before the Bench presided over by one of us (B.R. Gavai, J.) and other matters from State of Haryana were pending before the Bench presided over by one of us (Abhay S. Oka, J.), the matter was referred to the Hon'ble the Chief Justice of India with an observation that it will be appropriate that all the matters are heard together so that the

issues are addressed commonly.

2. Accordingly, a Special Bench consisting of the two of us has been constituted under the orders of the Hon'ble the Chief Justice of India.

3. There are certain issues with regard to illegal mining as well as mining under the permissions granted by the States in Aravalli Hills/Ranges. One of the major issues is with regard to the different definitions of "Aravalli Hills/Ranges", as adopted by different States. The learned Amicus Curiae states that insofar as the State of Haryana is concerned, there is not even a definition of Aravalli hills and ranges.

4. The Central Empowered Committee (CEC) has submitted its Report No.3/2024, wherein certain aspects have been pointed out. The Report also points out various illegal mining activities carried out throughout the State of Rajastan, district wise details have been given with regard to the areas under illegal mining.

5. In the report of the CEC, a report prepared by the FSI is annexed. As per the Report of the FSI the definition of Aravalli hills has been given as the hill as well as the uniform 100 meter wide buffer surrounding the downside of the hills.

6. We find that the issue with regard to the mining activities in the Aravalli Hills and Ranges needs to be addressed jointly by the Ministry of Environment, Forest and Climate Change (MoEFCC) as well as all the four State Governments i.e. the Government of National Capital Territory of Delhi (GNCTD) and the States of Rajasthan, Haryana and Gujarat.

7. We, therefore, direct that a Committee be constituted comprising of the following officers/officials to have a uniform definition of the Aravalli hills and ranges:-

i. Secretary, Ministry of Environment, Forest and Climate Change, Government of India.

ii. Secretaries of the Department of Forests, Government of National Capital Territory of Delhi and the States of Haryana, Rajasthan and Gujarat.

iii. A representative of the Forest Survey of India.

--

iv. A representative of the Central Empowered Committee.

v. A representative of the Geological Survey of India.

vi. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, shall be the convenor of the Committee.

8. The said Committee shall submit its report within a period of two months from today.

9. In the meantime, we also issue the following directions, as suggested by Shri P. Parameshwar, learned Amicus Curiae, to which Shri Tushar Mehta, learned Solicitor General of India appearing for the State of Haryana and Shri K.M. Natraj, learned Additional Solicitor General of India appearing for the State of Rajasthan, do not have any objection:-

i. Direct the Union of India through the MoEFCC, State of Rajasthan, State of Haryana and GNCTD to file affidavits with details comments on the CEC Report No.3/2024 and also the issues identified hereinabove.

ii. The States of Haryana and Rajasthan should specifically indicate what steps for compliance of 15 (fifteen) Judgments/Orders of this Court's have been taken by the respective States.

iii. The States of Haryana and Rajasthan should specifically state what action has been taken on the CAG/CEC Reports on illegal mining and whether prosecution under the relevant State Laws and Recovery Process has been undertaken.

iv. The State of Rajasthan to specifically state the actions taken pursuant to the FSI Report dated 22.02.2018 where illegal mining polygons have been identified.

v. The State of Rajasthan be directed to reply to the FSI Report submitted to this Court pursuant to Order

dated 19.02.2010. The FSI Report dated 25.08.2010 and the CEC Report thereon dated 25.10.2010 were shared with the State of Rajasthan way back in 2010.

vi. The States of Rajasthan and Haryana shall also state the extent and mapping of all boundaries of mining areas (mentioned in the mining leases) within the area of the State.

10. Shri K. Parameshwar, learned Amicus Curiae, has further submitted that until further orders are passed by this Court, no fresh mining leases or renewal of existing mining leases should be permitted in Aravalli Ranges and Hills in the States of Haryana and Rajasthan.

11. The said suggestion is opposed by Shri Tushar Mehta, learned Solicitor General of India and Shri K.M. Natraj, learned Additional Solicitor General of India and Shri A.N.S. Nadkarni, learned senior counsel appearing for the Federation of Associations of Mining in Rajasthan. It is submitted that millions of labourers are dependent upon the mining activities carried out in these States. It is submitted that if the order, as sought by the learned Amicus Curiae is passed, it would have a cascading effect on the livelihood of millions of labourers.

12. According to our experience and as has been pointed out by this Court, in the judgment of this Court dated 10.11.2021 passed in C.A. No.3661-3662/2020, a total ban on mining is not conducive even to the interest of the environment, inasmuch as it gives scope for illegal mining.

13. In that view of the matter, to balance the competing interest, we find that the following direction would subserve the purpose:-

Until further orders, though all the States in which Aravalli Ranges and Hills are situated would be at liberty to consider and process the applications for grant of mining leases and also for renewal thereof including obtaining

statutory clearances from the various authorities, no final permission shall be granted for mining in the Aravalli Hills/Ranges, as defined in the FSI Report dated 25.08.2010, without permission from this Court.

14. Needless to state that this order in no way shall be construed as prohibiting the legal mining activities which are being carried out in accordance with the valid permits/licences.

15. Needless further to state that our orders are restricted only to the mining in the Aravalli hills/ranges.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER

Annexure -8

(328)

राजस्थान सरकार

कार्यालय उप वन संरक्षक, सीकर (राजस्थान)

(सांवली रोड़, सीकर–332001, Ph. No. 01572-274094, email : dcf.sikar.forest@rajasthan.gov.in, dcfsikar@gmail.com)

क्रमांक एफ ( )सर्वे/उवसंसी/2022–23/ ६६६९ दिनांक 20/06/22

निमित:–

खनि अभियन्ता,
सीकर।

विषय:–राष्ट्रीय उद्यान/वन अभयारण्य की सीमा से 10 किमी. से बाहर होने के आशय का प्रमाण पत्र बाबत्।

संदर्भ:–आपका पत्रांक 805 दिनांक 09.06.2022 एवं ऑनलाईन आवेदन क्रमांक MIN–0070962 दिनांक 16.06.2022

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के साथ संलग्न पत्रादि खसरा नक्शा, खसरा जमाबन्दी, संयुक्त सीमांकन रिपोर्ट, विवरण सूची, जी.टी शीट नक्शा एवं ऑनलाईन आवेदन पत्र में उल्लेखित खनन् पट्टा संख्या 24/2001, क्षेत्र 1.00 है0 वास्ते खनिज चेजा पत्थर, निकट ग्राम बाज्यावास, तहसील–दांतारामगढ़, जिला सीकर में मैसर्स जय भवानी स्टोन केसिंग इण्डस्ट्रीज के पक्ष में धारित खनन् पट्टा की सीमा से 10 किमी. परिधि में कोई राष्ट्रीय उद्यान/वन अभयारण्य स्थित नहीं है।

भवदीय,

(भीमा राम चौधरी)
उप वन संरक्षक
सीकर

(329)

राजस्थान सरकार

कार्यालय उप वन संरक्षक, सीकर (राजस्थान)

आंवली रोड़, सीकर–332001, Ph. No. 01572-274094, email : dcf.sikar.forest@rajasthan.gov.in, dcfsikar@gmail.com

क्रमांक एफ ( )एफसीए/उवसंसी/2019–20/ 231 दिनांक 08-01

निमितः–

खनि अभियंता,
सीकर।

विषयः– राष्ट्रीय उद्यान/वन अभयारण्य की सीमा से 10 किमी से बाहर होने आशय का अनापति प्रमाण पत्र देने बाबत।

संदर्भः– आपका पत्रांक 1013 दिनांक 22.11.2019

महोदय,

उपरोक्त विषयान्तर्गत आलौच्य प्रकरण में प्राप्त सीमांकन रिपोर्ट, विवरण सू खसरा नक्शा, खसरा जमाबन्दी, आनलाईन शीट आदि में प्रस्तावित क्षेत्र 1.00 है0 निकट ग्र याज्यावास तहसील दांतारामगढ़ जिला सीकर का मौका निरीक्षण क्षेत्रीय वन अधिकारी दां एवं कार्यालय निरीक्षक द्वारा कराया गया। निरीक्षण में प्रस्तावित क्षेत्र एम.एल. 211/19 खनिज चेजा पत्थर, क्षेत्र 1.00 है0 की 10 किमी परिधि में सीकर जिले में कोई राष्ट्रीय उद्य /वन अभयारण्य स्थित नहीं है। अतः वस्तुस्थिति की रिपोर्ट प्रेषित है।

भवदीय

(भीमा राम चौधरी)
उप वन संरक्षक,
सीकर

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राजस्थान सरकार

(330)

कार्यालय उप वन संरक्षक ,सीकर (राज.)

क्रमांक - एफ ( ) सर्वे / उवसंसी / 2021-22/ 04 दिनांक:- 2-1-2023

निमित

खनि अभियंता,
सीकर |

विषय :- खनन पट्टा एम.एल.संख्या 197/1996 खनिज चेजा पत्थर ,खनन क्षेत्र 1.00 हेक्टर निकट ग्राम - बाज्यावास ,तहसील - दांतारामगढ ,जिला - सीकर की 10 कि.मी. परिधि में राष्ट्रीय उद्यान /वन अभयारण्य स्थित नहीं होने के आशय का प्रमाण पत्र बावत |

संदर्भ :- आपका पत्रांक- 2809 दिनांक: 10/11/2022

महोदय,

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के साथ संलग्न पत्रादि, खसरा नक्शा एवं खसरा जमाबंदी, संयुक्त सीमांकन रिपोर्ट ,विवरण सूचि ,जी. टी. सीट नक़्शे में उल्लेखित खनन पट्टा एम.एल.संख्या 197/1996 खनिज चेजा पत्थर ,खनन क्षेत्र 1.00 हेक्टर निकट ग्राम बाज्यावास ,तहसील दांतारामगढ जिला सीकर की भूमि का मौका निरीक्षण क्षेत्रीय वन अधिकारी दांता एवं कार्यालय सर्वेयर द्वारा किया गया | क्षेत्रीय वन अधिकारी, दांता की मौका रिपोर्ट के अनुसार उक्त आवेदित क्षेत्र 1.00 हैक्टर वन रहित है तथा आवेदित क्षेत्र के 10 किमी परिधि में कोई राष्ट्रीय उद्यान / वन अभ्यारण्य स्थित नहीं है | वस्तु स्थिति की रिपोर्ट अग्रिम कार्यवाही हेतु प्रेषित है |

भवदीय

(वीरेन्द्र सिंह कृष्णिया)
उप वन संरक्षक
सीकर |

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(331)

राजस्थान सरकार

कार्यालय उप वन संरक्षक ,सीकर (राज.)

क्रमांक - एफ ( ) सर्वे / उपसंसी / 2021-22/ 11607)

दिनांक: 24/12/22

निमित

✓ खनि अभियंता,
सीकर ।

विषय - खनन पट्टा एम.एल.संख्या 182/1993 खनिज चेजा पत्थर ,खनन क्षेत्र 1.00 हेक्टर निकट ग्राम - बाज्यावास ,तहसील -दांतारामगढ ,जिला - सीकर की 10 कि.मी. परिधि में राष्ट्रीय उद्यान /वन अभयारण्य स्थित नहीं होने के आशय का प्रमाण पत्र बाबत ।

संदर्भ :- आपका पत्रांक- 2916 दिनांक: 18/11/2022

महोदय,

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के साथ संलग्न पत्रादि, खसरा नक्शा एवं खसरा जमाबंदी, संयुक्त सीमांकन रिपोर्ट ,विवरण सूचि ,जी. टी. सीट नक्शे में उल्लेखित खनन पट्टा एम.एल.संख्या 182/1993 खनिज चेजा पत्थर ,खनन क्षेत्र 1.00 हेक्टर निकट ग्राम बाज्यावास ,तहसील दांतारामगढ जिला सीकर की भूमि का मौका निरीक्षण क्षेत्रीय वन अधिकारी दांता एवं कार्यालय सर्वेयर द्वारा किया गया । क्षेत्रीय वन अधिकारी, दांता की मौका रिपोर्ट के अनुसार उक्त आवेदित क्षेत्र 1.00 हैक्टर वन रहित है तथा आवेदित क्षेत्र के 10 किमी परिधि में कोई राष्ट्रीय उद्यान / वन अभ्यारण्य स्थित नहीं है । वस्तु स्थिति की रिपोर्ट अग्रिम कार्यवाही हेतु प्रेषित है ।

भवदीय

(वीरेन्द्र सिंह कृष्णिया)
उप वन संरक्षक
सीकर ।

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राजस्थान सरकार
कार्यालय उप वन संरक्षक, सीकर (राजस्थान)

सांवली रोड़, सीकर–332001, Ph. No. 01572-274094, email : dcf.sikar.forest@rajasthan.gov.in, dcfsikar@gmail.com)

क्रमांक एफ ( )सर्वे/उवसंसी/2021–22/ 19 दिनांक 06/01/22

निमित:–

खनि अभियन्ता,
सीकर।

विषय:–राष्ट्रीय उद्यान/वन्य अभयारण्य की सीमा से 10 किमी परिधि से बाहर होने के आशय का प्रमाण पत्र बाबत।

संदर्भ:–आपका पत्रांक पत्रांक 1070 दिनांक 22.12.2021 व ऑनलाईन आवेदन कमांक 0058819 दिनांक 22.12.2021

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के साथ संलग्न ऑनलाईन आवेदन पत्र, खसरा नक्शा, खसरा जमाबंदी, संयुक्त सीमांकन रिपोर्ट एवं जीटी नक्शा में उल्लेखित खनन् पट्टा संख्या 30/96 वास्ते खनिज चेजा पत्थर, निकट ग्राम बाज्यावास, तहसील–दांतारामगढ, जिला–सीकर की भूमि का मौका निरीक्षण क्षेत्रीय वन अधिकारी, दांता द्वारा दिनांक 05.01.2022 को किया गया। क्षेत्रीय वन अधिकारी, दांता ने पत्रांक 621 दिनांक 05.01.2022 से अवगत कराया कि उक्त आवेदित क्षेत्र की सीमा से 10 किमी परिधी में सीकर जिले में कोई राष्ट्रीय उद्यान /वन अभयारण्य स्थित नहीं है।

भवदीय,

(भीमा राम चौधरी)
उप वन संरक्षक
सीकर